

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 155 OF 2020

IN THE MATTER OF:-

DR. (MRS.) MANORAMA
SHARMA

...APPLICANT

VERSUS

M/S TDI INFRASTRUCTURE LTD.
& ORS.

...RESPONDENTS

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FILED BY:-



**VAIBHAV AGNIHOTRI
SKV ASSOCIATES
A-118, THIRD FLOOR,
DEFENCE COLONY,**

NEW DELHI – 110024
(E.) admin@skvassociates.com
(M.) +91 76697 00089

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1

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**OBJECTIONS ON BEHALF OF THE RESPONDENT, TDI
INFRASTRUCTURE LTD. TO THE COMPLIANCE REPORT
DATED 21.01.2021 & THE INTERIM ORDER DATED
28.09.2021 PASSED IN OA NO. 155 OF 2020.**

Most Respectfully Showeth:-

1. That the instant Original Application No. 155 of 2020 is preferred by the Applicants against the Respondents under Section 14 of the National Greens Tribunal Act, 2010 (the Act, 2010). In the Original Application, the Applicants have alleged violations and non-compliance of environmental norms and sanctions in a part of the answering Respondent's project '*TDI City - Kundli*' located at Sonipat, Haryana comprising of *residential plots*.
2. That on 01.10.2020, this Hon'ble Tribunal was pleased to admit the present Original Application and directed that the Joint Committee constituted under Original Application No. 764 of 2018 titled "*Kissan Udey Samiti v. State of Haryana & Ors.*", submit a joint report with reference to the compliance of environmental norms in respect of the said project. Pursuant

thereto, the Joint Committee submitted a Compliance Report dated 21.01.2021.

3. That the said Compliance Report was taken up for consideration on 28.09.2021. On the said date, while simultaneously issuing notice to the answering Respondent, this Hon'ble Tribunal passed interim coercive directions thereby restraining the answering Respondent *“from creating any further third party rights henceforth in view of prima facie case for cancelling the statutory consents including the EC [Environment Clearance] for continuing violations of the EC conditions”* in the concerned part of the project. In the humble submission of the answering Respondent, the said coercive actions are not only an impudent violation of the principles of Natural Justice & *Audi Alterum Partem* but are also in breach of the provisions the Act, 2010.
4. That the present Objections are being preferred by the answering Respondent, TDI Infrastructure Ltd, to the Compliance Report dated 21.01.2021 and the interim order dated 28.09.2021.
5. The answering Respondent is a private limited company registered under the Companies Act, 1956, engaged in the business of real-estate development. The instant Objections is filed by the answering Respondent, through its Authorised Representative, Mr. Ritesh Vijhni, who has been authorised to do so vide a Board of resolution dated 17.05.2010.
6. **FACTUAL OBJECTIONS:-**
 - 6.1. The Applicants have preferred the instant Original Application under Section 14 of the Act, 2010. In the Original Application,

the Applicants have alleged violations and non-compliance of environmental norms and sanctions in a part of the answering Respondent's project '*TDI City-Kundli*' located at Sonipat, Haryana comprising of *residential plots*. Various violations have also been alleged against the State Respondent. It is the averment of the Applicants that the answering Respondent herein has failed to develop basic infrastructural facilities such as Solid Waste Management, Electricity & Water Supply, Green Parks, Horticulture etc. before obtaining Completion and Occupancy Certificates from the State Respondents and offering the residential plots for possession and execution of sale deed.

Therefore, *inter alia*, the following broad reliefs were prayed by the original complainants in the Original Application:-

- (i.) Cancellation of the Completion & Occupation Certificates issued by Respondent No. 2 to the answering Respondent for the said project;
- (ii.) Restraints against the answering Respondent from executing sale/conveyance deeds until the alleged violations and non-compliances are rectified;
- (iii.) Injunctions against Respondent No. 2 from issuing certificates/licenses to the answering Respondent unless the basic amenities and infrastructural facilities are provided for;

- (iv.) Restraints against the answering Respondent from collecting maintenance charges and penalty for delay in completing the construction of the residential plots;
- (v.) Constitution of a Joint Committee to investigate and evaluate the extent of alleged environmental damage.
- In the humble submission of the answering Respondent, the afore said reliefs as prayed in the Original Application were beyond the jurisdiction of this Hon'ble Tribunal to take cognizance of.
 - In fact, reliefs pertaining to development of basic amenities, collection of maintenance charges, issuance of penalty for delay in development of plots and non-issuance/issuance of occupation and completion certificate squarely fall within the jurisdiction of the Real Estate (Regulation and Development) Act, 2016.
 - Therefore, this Hon'ble Tribunal has committed a patent mistake by transgressing its powers sub-clause (1) and sub-clause (4)(i) of Section 19 and Schedule-I of the Act.
- 6.2. At this juncture, it would be apposite to draw attention of the Hon'ble Court to another Original Application bearing no. 764 of 2018, titled "*Kissan Udey Samiti v. State of Haryana & Ors.*":-
- 6.2.1. The said application sought relief against several project proponents, including the answering Respondent, alleging environmental violations in the residential apartments

constructed by them in Sector 58 to 63, Sonapat, Haryana. The said application specifically sought relief against the answering Respondent with respect to the same project as in the instant Original Application.

6.2.2. A report was filed by the Chief Secretary, Haryana pertaining to the environmental compliances of the various project proponents including the answering Respondent in OA No. 764 of 2018 recommending imposition of environmental compensation amounting to Rs. 1.5 Crores on different entities.

6.2.3. However, it is with consternation that the answering Respondent submits that without any adjudication, without giving parties a chance to present their case, also *de-hors* of the recommendations of the Committee which was before it by virtue of the report, vide order dated 23.10.2019, this Hon'ble Tribunal had levied an interim compensation of Rs. 15 Crores on the answering Respondent alone, without issuing a notice to the Answering Respondent in those proceedings.

6.2.4. The order dated 23.10.2019, in the submission of the answering Respondent was unreasonable and without any rationale, as the report of the Chief Secretary, Haryana after verifications of the projects on ground (albeit the answering Respondent does not concede to such computation) had recommended only a compensation of Rs. 1.5 Crores on all the project proponents therein and there was no basis for

imposition of compensation of Rs. 15 Crores on the answering Respondent alone.

6.2.5. Further, yet again, without hearing the answering Respondent or any other project proponent constituted another committee comprising of a member of Central Pollution Control Board, Ministry of Forrest & Climate Change, and IIT Delhi to assess the final environmental compensation to be paid by the project proponents including the answering Respondent, this Hon'ble Tribunal seconded its functions of judicial adjudication to the Committee.

6.2.6. It is against interim order dated 23.10.2019 passed by this Hon'ble NGT in the absence of the answering Respondent, that the answering Respondent herein approached the Hon'ble Supreme Court in Civil Appeal No. 3478 of 2020 wherein the Hon'ble Apex Court was pleased to issue notice. The matter is presently *sub judice* before the Hon'ble Supreme Court and this Hon'ble NGT. In another Civil Appeal emanating from the order dated 23.10.2019, the Hon'ble Supreme Court has been pleased to stay the operation of the impugned order dated 23.10.2019.

6.2.7. In the humble submission of the answering Respondent, the instant Original Application i.e. OA No. 155 of 2020 also raises grievances of similar nature as in OA No. 764 of 2018 for the very same project. Thereby, subjecting the answering Respondent to principles of *double jeopardy*.

6.3. On 01.10.2020, the Original Application was listed before this Hon'ble Tribunal for admission hearing.

- Without advertent to the merits of the application, the contentions raised therein, the intention of the original applicants or adjudicating on the similarity of reliefs prayed for with OA 764 of 2018, this Hon'ble Tribunal relegated the matter to the Joint Committee constituted in OA 764 of 2018.
- The blatant error in doing so is palpably evident from the fact that in OA 764 of 2018, the Joint Committee was constituted to determine the compensation to be paid by the answering Respondent, while in the instant matter, the prayer for appointment of a Joint Committee was to investigate and evaluate the environmental damage.
- The two causes being distinct in their scope and ambit, the instant original application ought not to have been relegated to the same Joint Committee that had been constituted in another matters for what at first flush seems to be a different purpose.
- Alliterative to the above, it merits mention that albeit the grievances made in the original application are against the Answering Respondent, this Hon'ble Tribunal despite being statutorily bound to do so, did not issue any notice to the Answering Respondent but instead passed a direction to the Joint Committee to furnish a copy of the inspection report to the Answering Respondent for its objections.

- Such a direction, in the humble submission of the Answering Respondent, is a brazen and impudent violation of the statutory provisions of the Act as well as that of the Principles of Natural Justice along with rights of the Answering Respondent, a violation that has perpetuated in the proceedings thereafter.
 - Further, the order dated 01.10.2020 is erroneous as it delegated the core judicial and adjudicatory functions of this Hon'ble Tribunal to a fact-finding committee which is not just impermissible in law but in fact proscribed by the judgment of this Hon'ble Court in *Sanghar Zuber Ismail vs. Ministry of Environment, Forests and Climate Change & Anr.* Civil Appeal No 4543 of 2021.
- 6.4. Consequent to the order dated 01.10.2020, the Joint Committee issued a notice dated 04.11.2020 to the Answering Respondent thereby, direct the Answering Respondent to supply certain documents.
- 6.5. In compliance thereof, the Answering Respondent submitted a comprehensive para-wise reply to the queries and supplied all necessary documents in support thereof. A brief summary of the replies and the documents supplied in support thereof are listed below:-
- (i.) *Copy of the permissions obtained from Town and Country Planning Department;*

- The Answering Respondent provided the Occupation Certificates issued by Respondent No. 2 for the said project.

(ii.) Details of the infrastructure facilities provided by the Answering Respondent;

- Details of the Sewage Treatment Plants were provided. The same is in compliance of the environmental norms established for treatment and reuse of the waste water.
- Information regarding Rain Water Harvesting facilities, Green Areas, infrastructural facilities such as Roads provided to the Joint Committee.

(iii.) Permissions, Clearances, Consents, and NOCs obtained by the Answering Respondent including applications under process;

- A copy of the Consent to Establish Application was provided. It was also informed that the Consent to Establish application was refused to be accepted by the Haryana State Pollution Control Board (HSPCB) as the project was operational.
- A copy of the Consent to Operate Application was also supplied. However, it was informed that the same was refused by the HSPCB in light of the Environmental Compensation imposed by this Hon'ble Tribunal.

(iv.) *Details Sewage Management Infrastructure inside the project;*

- All necessary details of the Sewage Treatment Plants installed at the site, including the details of the installation capacities, were given.

(v.) *Details Solid Waste Management Infrastructure inside the project;*

- Compliance to the Solid Waste Management Rules, 2016 were also informed to the Joint Committee.
- A copy of the solid Waste Management Agreement was also enclosed therein, along with the pictures of the Waste Management Infrastructure.

(vi.) *Any other documents.*

- Latest photographs showing compliance with environmental norms and regulations and those of plantations were also provided.
- A perusal of the above reply and the documents annexed thereto would establish beyond certitude that the Answering Respondent was in compliance with the environmental norms and sanctions under law.
- The project was developed with access to all necessary amenities and infrastructural facilities were available contrary to the averments made in the Original Application.

A copy of the Reply dated 07.11.2020 submitted by the Answering Respondent to the Joint Committee is annexed herewith and marked as **ANNEXURE R-1**.

6.6. Despite giving a detailed response to assuage the concerns of the authority, the same was not considered. *De-hors* of the response of the Answering Respondent, an inspection was conducted by the Joint Committee on 07.01.2021. Results of the inspection were capitulated in the Compliance Report dated 21.01.2021 prepared by the Joint Committee.

- It merits reference at this juncture that leave aside consideration of the representation of the Answering Respondent prior to submitting the said Compliance Report, the same does not even find mention in the Report.
- A bare perusal of the Compliance Report would establish that the objections of the Answering Respondents have not been considered.
- The error so committed was perpetuated further by this Hon'ble Tribunal by endowing finality to the findings of the Joint Committee in the order dated 28.09.2021, without any examination of the contents of the report of the Joint Committee.

6.7. The recommendations suggested by the Joint Committee albeit not admitted by the Answering Respondent, merits attention of this Hon'ble Tribunal:-

“4.0 Recommendation :

Recommendation of Joint Committee based on the inspection, documents provided by applicant and respondents are follows:

- 1. Project Proponent to comply with all EC conditions and seek approval from CGWA for use of bore well.*
- 2. Project Proponent to comply with provision of Solid Waste Management Rules, 2016 and ensure proper collection, segregation, and treatment of biodegradable waste in compost as per EC conditions.*
- 3. Project Proponent to ensure that no treated/untreated sewage is being disposed into vacant plots.*
- 4. Local State administration to keep vigil on unauthorized vehicles /tractor tankers being used for discharge of pollutants, so that no unauthorized discharge be made on land/river disposals.*
- 5. Project proponent to ensure basic infrastructure facilities are in operation i.e. internal roads, open space, public parks, streetlights, public health services including water supply & Sewerage Treatment Plant, electricity before allowing construction activity in residential plots.*
- 6. The grey water should be treated-up to tertiary level in decentralized STP and treated water should be reused for cooling, flushing landscaping as per Environment Clearance conditions.*

7. Following points were earlier mentioned in report of Joint Committee in the matter of O.A No 764/2018 and need to be recommend for present case:

a. Haryana Sehari Vikas Pradhikaran (HUDA) to provide sewer connectivity to units at the earliest. Only authorized vehicles having vehicle registration number to be used for transportation of sewage to STP as interim arrangement.

b. Town and Planning Department and Haryana Sehari Vikas Pradhikaran to issue Change in Land Use/License only after ensuring necessary basic infrastructure development (Water Supply, Sewerage network, Road) in the area.

c. Concerned agencies to issue Occupancy certificate after ensuring development of infrastructure as per environmental clearance conditions.

d. If a project proponent has applied for part CTO, he should be granted permission on remaining part only after ensuring valid Consent to Operate from SPCB.

e. HSVP to ensure completion of construction of Sewage Treatment Plant and sewerage network work (as per EC conditions) by Project Proponent before issuing Occupation Certificate or any other permission.”

- It is the humble submission of the Answering Respondent that the aforementioned Compliance Report dated 21.01.2021 is entirely fallacious and incorrect:-

- (i.) As a priori, it is reiterated that this Hon'ble Tribunal could not have delegated its inherent adjudicatory functions to a fact-finding committee.
- (ii.) Secondly, a perusal of the Compliance Report would unambiguously establish that the Committee has traversed beyond its jurisdiction to ascertain the validity and compliances of the Answering Respondent's environmental sanctions.
- (iii.) Thirdly, the Committee has delved into the question of whether the Answering Respondents project i.e. for residential plots has the requisite infrastructure necessary for habitation.
- (iv.) Finally, the Committee has failed to consider the objections of the Answering Respondent. It is submitted that findings along these lines are beyond the jurisdiction and scope of the said Joint Committee.

6.8. In reply to the Compliance Report dated 21.01.2021, the Answering Respondent submitted yet another reply along with the documents and photographs in support thereof.

- A perusal of the said reply would establish unambiguously that the Answering Respondent was in compliance of the environmental norms and sanctions and that the averments in the Original Application or the Compliance Report were incorrect.

- It warrants the attention of this Hon'ble Tribunal that although this Reply was submitted by the Answering Respondent before the Joint Committee on 27.07.2021, the said Reply was not considered by this Hon'ble Tribunal before passing coercive orders against the Answering Respondent vide order dated 28.09.2021, crystallising the stand of the Answering Respondent that this Hon'ble Tribunal has exercised its jurisdiction in contraventions to the provisions of Section 19.
- Further, it merits attention of this Hon'ble Tribunal, that none of the recommendations (albeit the same are denied by the Answering Respondent) in the Compliance Report recommended the coercive steps eventually directed by this Hon'ble Tribunal.
- There is thus, no material, record or justification for this Hon'ble Tribunal to have directed initiation of coercive actions against the Answering Respondent.

A copy of the Reply dated 27.07.2021 is annexed herewith and marked as ***ANNEXURE R-2***.

6.9. It would be apposite to highlight the objections of the Answering Respondent:-

(i.) *Electricity & Water Supply:-*

- Electricity and Water Supply is available in the project site.

- For drinking purposes the water is extracted from borewell. Water pipelines have also been installed. The answering Respondent is awaiting water connection from Haryana Urban Development Authority. For the faults of the authorities, the Answering Respondent cannot be penalised.
- The Answering Respondent is also in process of seeking renewal from CGWA. The documents for the renewal are collated and in the process of being submitted to the competent authorities.

(ii.) *Sewerage Treatment Plant:-*

- STPs have been installed at the site, the same are operational. The Company has installed four STPs in Kingsbury Apartments, one in My Floors II, one in Tuscan City, and one in Plotted Colony of capacity 250 KLD, which is operational and functional. The treated water from the STP is used for horticulture, construction and the excess treated water, if any, is sent to STP Plant located at PATLA as per the directions of the competent authorities. Photographs of installed STPs have been enclosed. Therefore, the Company is in substantial compliance of the environmental norms.
- On advice of the Authority, the sewage collected from the plotted colony is being sent to PATLA

STP. Work order has already been executed and the same have been annexed.

- The answering Respondent has enclosed the adequacy report of the STPs installed in the project with the concerned authorities.
- Sewer connections have been installed and the same are functional. A copy of the water and sewerage connection voucher has been enclosed.

(iii.) Solid Waste & Wastewater Management:-

- The Answering Respondent has contracted with a local vendor for collection and disposal of solid waste. A copy of the Waste Management Agreements entered with local vendors have been annexed.
- Separate bins for dry and wet waste have been provided by the Answering Respondent for proper waste segregation.
- The Answering Respondent has also installed organic waste converter of capacity 500 kg for the project. Photographs are also enclosed.
- A copy of the Agreement with the local vendor was provided to the Joint Committee before, additionally, photographs of other Waste Management facilities were also provided.

- Untreated wastewater is not being released in open areas. Wastewater generated in the premises is treated in inhouse STPs and treated water is used for gardening and other miscellaneous purposes.
- Disposal of waste water in plotted areas was due to the conduct of farmers and local villagers (kissan andolan). The answering Respondent is doing its best to regulate the same. However, the answering Respondent cannot be held responsible for the same.
- Sludge collection systems and machines have been provided at the site. They are functional and in operation. Pictures of Sewage Treatment Plans have also been annexed.
- Tertiary level treatment of water i.e. UV treatment is undertaken through STPs for reusing the water for other miscellaneous purposes like gardening.
- The answering Respondent has contracted with a local agency for disposal of Hazardous Waste. Copy of the Agreement entered with local vendors for disposal of Hazardous Waste have been enclosed.

(iv.) *Miscellaneous Basic Infrastructural Facilities:-*

- Basic infrastructure facilities, such internal roads, open space, public parks, streetlights, have been provided by the Answering Respondent at the site.

Latest photographs annexed with the said Reply would reveal that the concerned project of the Answering Respondent is developed and the facilities are functional.

- Approach roads are developed and functional. At the time of inspection, the roads were under maintenance. However, now the maintenance work has been completed and the roads approaching plotted colony are in fit condition. Pictures are also enclosed.
- Rain Water Harvesting pits have been regularly cleaned. Copy of the bills paid to the maintenance agencies for cleaning the pits have also been annexed with the Reply dated 27.07.2021.
- All conditions prescribed by DTCP are complied with.
- The Answering Respondent has planted over 25,996 plants in the project. Plantation details were also supplied to the Joint Committee.
- The Answering Respondent has also taken sustainable development measures. 54 Solar Panels have been installed in the Project. Proof of the same was also annexed with the Reply.
- LED lights have installed in the street lights. Pictures of the same have been enclosed.

- Expenditure undertaken by the Answering Respondent on Corporate Social Responsibility amounts to Rs. 59,50,000/-.
- Details of Environmental Management Cell and the expenditure was provided to the Committee along with bi-annual compliance reports.
- A copy of the Consent to Operate Application, Fire NOC, etc. were also supplied to the Committee.

A copy of the latest documents showing compliance of environmental norms and sanctions are annexed herewith and marked as *ANNEXURE R-3*.

- Despite having received the said Reply dated 27.07.2021, the Joint Committee failed to consider the same.
- The said response has not even been placed before this Hon'ble Tribunal. Therefore, the objections of the Answering Respondent were never placed before this Hon'ble Tribunal.
- The error so committed by the Joint Committee was perpetuated by this Hon'ble Tribunal by awarding finality to the Compliance Report and passing the order dated 28.09.2021.
- In the submission of the Answering Respondent, in doing so this Hon'ble Tribunal apart from delegating its focal adjudicatory functions to a mere fact-finding committee has with greatest respect eschewed several dictas of this Hon'ble Court and rendered nugatory the statutory provisions of the Act

on accounts of its direction issued without notice to the aggrieved party which on all counts condemns the Answering Respondent unheard.

6.10. Thereafter, on 28.09.2021, the matter was listed before this Hon'ble Tribunal for consideration of the Compliance Report.

- The Original Application 155 of 2021 and 764 of 2018 were listed together. The counsel for the Answering Respondent appearing in OA No. 764 of 2018 had apprised this Hon'ble Tribunal that no notice was issued in OA No. 155 of 2021.
- While simultaneously issuing notice to the Answering Respondent, this Hon'ble Tribunal issued blanket directions against the Answering Respondent and restrained the Answering Respondent from creating third party rights in the concerned part of the project in blatant and impudent violation of the principles of *Audi Alterum Partem*.
- While passing the coercive directions, this Hon'ble Tribunal was cognizant of the fact that Original Application 155 of 2021 and 764 of 2018 raisessimilar issues and prays for similar reliefs qua the same project of the Answering Respondent.
- Despite having levied compensation on the Answering Respondent in OA No. 764 of 2018, this Hon'ble Tribunal restrained the Answering Respondent from creating third party rights in OA No. 155 of 2021. This in the submission

of the Answering Respondent attracts the doctrine of *autrefois convict* or *double jeopardy*.

- It is apposite to note that albeit the Joint Committee has recommended certain directions to be issued against the state functionaries, the impugned coercive measures were only passed against the Answering Respondent. In the humble submission of the Answering Respondent, coercive measures are arbitrary and discriminatory rendering the legal rights and remedies of the Answering Respondent ossified.

7. LEGAL OBJECTIONS:-

- 7.1. Section 19 of the Act clearly states the Tribunal is bound by the principles of natural justice. It is trite in law, that the essential element of the principles of natural justice is that 'no man should be condemned unheard'. Needless to say, a right to hearing is a pivotal component of principles of natural justice. Without prejudice to the fact that the Act itself stipulates the same, Article 21 of the Constitution is an embodiment of this principle. Therefore, the fact that the impugned proceedings have continued and coercive orders passed against the Answering Respondent, without as much as a notice being issued to it, has defeated the rights of the Answering Respondent before the said authority in its entirety and has left the Answering Respondent remediless. The fact that the proceedings have proceeded without notice to the Answering Respondent has resulted in Section 19 of the Act being rendered nugatory;

- 7.2. The direction of restraining the Answering Respondent from creating third party rights, without issuing notice to the Answering Respondent is violative of the procedure mandated by the Act, as well as Article 21 of the Constitution of India and have resulted in ossification of the legal rights of the Answering Respondent;
- 7.3. In light of the fact that the Answering Respondent herein had been listed as a Respondent in the impugned proceedings, a notice to the Answering Respondent to put forth its defence was not just procedural but in fact mandatory. However, in brazen violation of the principles of natural justice, proceedings were commenced and pursued without notice to the Answering Respondent herein to appear and thus a brazen and patent breach of the said principles has occurred.
- 7.4. The measures of the Hon'ble Tribunal are a nullity in the eyes of law, as this Hon'ble Tribunal being a creature of the statute-Tribunal Act, 2010, is bound by the provisions of the statute. A perusal of Section 19(4)(i) would reflect, that this Hon'ble Tribunal can only pass interim orders in the form of mandatory injunctions 'after providing the parties concerned an opportunity of being heard'. Therefore, the jurisdiction of this Hon'ble Tribunal with respect to passing interim orders is couched by the statute in expressed terms, only in situations where the parties had an opportunity of being heard. In the instant case, the interim injunctions were passed without issuing notice to the Answering Respondent leave alone granting it an opportunity of being heard. The Answering

Respondent has been condemned unheard and thus, the Order dated 28.09.2021 is a *non-est* or a nullity in the eyes of law.

7.5. The Act circumscribes the jurisdiction of this Hon'ble Tribunal by empowering it to take cognizance and pass orders only *qua* statutes enlisted under Schedule-I to the Act. An appreciation of the above stated factual matrix would establish beyond certitude that some of the reliefs prayed in the Original Application were falling outside the scope of the powers of this Hon'ble Tribunal. By taking cognizance of the issues, if any exists, falling squarely within the jurisdiction of the authorities constituted under Real Estate (Development & Regulation) Act, 2016, this Hon'ble Tribunal has acted beyond the peripheries of its jurisdiction. That being the case, this Hon'ble Tribunal has erroneously exceeded its jurisdiction in passing the Order dated 28.09.2021

7.6. The coercive steps came to be passed on the basis of conjectures and surmises. Admittedly, no response has been filed before this Hon'ble Tribunal by the Answering Respondent on account of not being put to notice. Thus, there was no rebuttal to the allegations of the Original Application. In fact, the factum of reference to a pre-existing committee on the very first day of hearing establishes beyond certitude that leave aside the version of the Answering Respondent, even the version of the complainants has not been tested on the touchstone of reasonableness, probability, genuineness or any other check of veracity of content and intent. The Order dated 28.09.2021 simply places reliance, that too selective and

partial, on reports submitted by the Respondents to pass directions which were uncalled for in the instant proceedings. A perusal of the Order dated 28.09.2021 would reflect that while passing the coercive measures the authority is mindful of the absence of the necessary parties. Mere fact that this Hon'ble Tribunal has passed orders in the absence of the parties affected bears testament to the hearing being conducted in a manner which apart from defeating the principles of natural justice, is entirely thwarting rights of the Answering Respondent.

- 7.7. While the National Green Tribunal (Practice and Procedure) Rules, 2011 contemplate a situation where it might not be reasonably practicable to serve notice of an application on a Respondent, it does not allow the same to be done until this Hon'ble Tribunal is satisfied that the interests of the Respondent(s) not served is adequately represented by the Respondent(s) to whom notice of a proceeding has been served. A perusal of the record would establish that this is not the case in the instant *lis*.
- 7.8. On the day of admission hearing itself, i.e. on 01.10.2021, the Original Application was relegated to the Joint Committee constituted under OA No. 764 of 2018 without hearing the party most effected by the proceedings i.e. the Answering Respondent, who was listed as a contesting party in the Original Application or without any judicial consideration of the averments made in the original application. It is trite law that constitution of a committee without hearing all contesting

parties is not justified, as the very substratum for the need of the committee is a nullity in the eyes of law.

7.9. This Hon'ble Tribunal had relegated the instant Original Application to the Committee constituted under OA No. 764 of 2018 despite having knowledge of the fact that the Joint Committee constituted therein was tasked to quantify the compensation while in the instant Original Application, constitution of the Committee was prayed for assessing the extent of environmental damage. The scope and ambit of the two being entirely distinct, this Hon'ble Tribunal ought not to have relegated the Original Application to the Joint Committee.

7.10. This Hon'ble Tribunal is endowed with the powers and the authority to perform not merely adjudicatory functions, but to take preventive, ameliorative or remedial steps when the need so arises. These wide powers were granted to this Hon'ble Tribunal to ensure that it has the leverage to do full and complete justice in its environmental mandate. By simplicitor relegating the matter to the Joint Committee and passing the Impugned Interim Order dated 29.09.2021 basis the Compliance Report, it evident that this Hon'ble Tribunal has treated the Compliance Report as sacrosanct, thereby, authorising the Joint Committee to perform its adjudicatory functions in blatant contravention of the dicta of this Hon'ble Court in *Sanghar Zuber Ismail vs. Ministry of Environment, Forests and Climate Change & Anr.* Civil Appeal No 4543 of

2021. That being impermissible in law, the interim directions imposed on the Answering Respondent merit to be set aside;

- 7.11. This Hon'ble Tribunal ought to have issued notice to the Answering Respondent and consider its objections qua the Compliance Report before passing the impugned directions. The Replies of the Answering Respondent dated 07.11.2021 and dated 27.07.2021 were neither placed before this Hon'ble Tribunal for deliberation nor were the Compliance Report modified in light of the same. In such an event, it was mandatory and obligatory for this Hon'ble Tribunal to have awarded an opportunity to the Answering Respondent to bring its objections on record. Not having done so, this Hon'ble Tribunal has acted contrary to the principles of *Audi Alteram Partem*;
- 7.12. This Hon'ble Tribunal has failed to scrutinize or test the credibility, relevance and reasonableness of the recommendations and findings of the Compliance Report dated 20.01.2021 before subjecting the Answering Respondent to coercive measures solely on its basis. Since the replies of the Answering Respondent do not find mention in the Compliance Report, the error so committed by the Joint Committee has perpetuated further in the Order dated 28.09.2021. Therefore, the impugned proceedings are conspicuously antithetical to the essence of *Rule of Law*;
- 7.13. Even assuming but not admitting that the Compliance Report is legally tenable, a perusal of the same would establish that the directions in nature of the Impugned Interim Order dated

28.09.2021 were neither recommended by the Joint Committee nor warranting in the factual matrix of the instant case. Therefore, the directions passed by this Hon'ble Tribunal vide order dated 28.09.2021 were unjustifiable, unreasonable and thus, merits to be set aside;

7.14. This Hon'ble Tribunal has vexed the Answering Respondent twice for the same cause of action, if one exists at all. Assuming although not admitting that a cause of action has arisen against the Answering Respondent, having already levied a compensation of Rs. 15 Crores in OA 764 of 2018 with respect to the same project as in the instant Original Application, this Hon'ble Tribunal ought not to have taken cognizance of the instant Original Application, let alone, injuncted the Answering Respondent from creating third party rights. Forcing the answering Respondent through the rigours of judicial proceedings twice is neither permitted nor tenable in law. Therefore, the Impugned Interim Orders are in impudent violation of the principles of *autrefois convict* or *double jeopardy*;

7.15. This Hon'ble Tribunal has erred in not treating the parties at parity. A perusal of the Compliance Report would establish beyond certitude that the State Respondents in the Original Application are also at fault. However, it is only against the Answering Respondent that the coercive steps were directed to be taken, leaving behind the State Respondents as infallible and unimpeachable, albeit they did not have the ability to circumvent the said default. This Hon'ble Tribunal ought to

have accepted or rejected the Compliance Report in whole. By accepting the Compliance Report to the extent that it pointed out deficiencies of the Answering Respondent but rejecting the part that recommended measures to be taken by the State Respondents, without indicating any reasons for doing so, the impugned proceedings are discriminatory and therefore, in impudent violation of Article 14 of the Constitution of India, 1950;

7.16. The directions are marred by the patent and conspicuous absence of reasons, rationale and material. It is the submission of the Answering Respondent that the order does not give any opportunity to the Answering Respondent about an indication as to the thought or reasons behind the order being passed. That apart the coercive measures reflect patent non-application of mind.

7.17. The Order dated 28.09.2021 being a nullity in the eyes of law, would amount to an unreasonable restriction on the fundamental rights of the Answering Respondent to freely practice their business and profession. It is trite in law that a restriction to the freedom of trade, has to be reasonable and more importantly cannot be without the imprimatur of law. The fact that the Order dated 28.09.2021 restrained the Answering Respondent from creating third party rights, is wholly against the statute, and therefore beyond the jurisdiction of this Hon'ble Tribunal;

7.18. This Hon'ble Tribunal by injuncting the Answering Respondent from creating third party rights, have subjected the

rights of the plot buyers/ customers of the Answering Respondent to the same fate as that of the Answering Respondent for no fault of their own. This Hon'ble Tribunal has erred in overreaching its jurisdiction and therefore, the impugned proceedings are wholly erroneous and merits to be intervened;

REPRESENTED BY:- 

for

VAIBHAV AGNIHOTRI
A-118, THIRD FLOOR,
DEFENCE COLONY,
NEW DELHI – 110024

PLACE: NEW DELHI

DATE: 10.02.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 155 OF 2020

IN THE MATTER OF:-

DR. (MRS.) MANORAMA
SHARMA

...APPLICANT

VERSUS

M/S TDI INFRASTRUCTURE LTD.
& ORS.

...RESPONDENTS

AFFIDAVIT OF THE AUTHORISED REPRESENTATIVE

I, Ritesh Vijahni, s/of Sh. A. K. Vijahni, aged about 39 years, Authorized Representative of Appellant Company, having its office at Second Floor, Mahindra Towers 2A, Bhikaji Cama Place, Rama Krishna Puram, New Delhi - 110066 New Delhi, do hereby solemnly affirm and state as follows:

1. That I am the Authorised Signatory of the Answering Respondent in the above-mentioned OA No. 155 of 2020 and am conversant with the facts of the case and I am as such competent to swear this affidavit on behalf of the Answering Respondent.
2. That I have read and understood the contents of accompanying Objections and I state that the contents of the said Objections are true and correct to my knowledge and belief as per the documents derived from the records of the Answering Respondent.
3. That the Annexures filed herewith are true and correct copies of their respective originals.

Ritesh Vijahni
DEPONENT

A. Amin
I identify the Deponent who
has signed in my presence
UP 15146/00

VERIFICATION: 11 FEB 2022

I, the above named deponent do hereby verify the contents of this Affidavit are true and correct to my knowledge and belief and that no part of it is false and nothing material is concealed therefrom.

Verified at New Delhi on this the ___ day of February, 2022.



CERTIFIED THAT THE DEPONENT
Shri/Smt./Krn... *Ritesh Vijahni*
S/o, W/o, D/o... *A. K. Vijahni*
R/o...
identified By Sh./Smt... *A. K. Vijahni*
has Solemnly affirmed me at Delhi
on... of St. No...
that the contents of the affidavit which
have been read & explained to him are
true and correct to his knowledge

Ritesh Vijahni
DEPONENT

11 FEB 2022
(Oath Commissioner Delhi)



CREATING
LANDMARKS

Dated: 07.11.2020

Mr. N.K Gupta
(Divisional Head UPC-I)
Central Pollution Control Board
Parivesh Bhawan , East Arjun Nagar,
Delhi 110032

Reference: Submission for Official Documents in the matter of Hon'ble NGT OA No. 155/2020 titled Dr. (Mrs.) Manorama Sharma & Anr Versus TDI Infrastructure Limited & Ors before Hon'ble NGT PB received through Email from Divisional Head UPC-I, CPCB dated 06.11.2020.

Sub: Reply to above said matter received through email from Divisional Head UPC-I, CPCB for the project Residential Plotted Colony in Sector-58,59,60,61 & 64 Kundli, Sonipat developed by M/s TDI infrastructure Ltd.

Dear Sir,

This is in reference to the above given matter received through email on 06.11.2020. In which following documents are asked by the Joint Secretary for further references and proceeding. In this regard we are submitting point wise replies and all the requisite documents as follows:-

S.No.	Discrepancies	Replies
1.	Copy of permissions obtained from Town and Country Planning Department.	We have obtained Occupancy Certificates from the Town and Country Planning Department. Copies of the same are enclosed as Annexure-I .
2.	Details of infrastructure facilities provided by project proponents.	We have installed STPs for treatment of Wastewater generated in our premises and reuse treated water within the complex. Also provide D.G sets of capacity for Kingsbury part- 1 (2 x 500 KVA), part-II (2 x 600 KVA and 1 x 750 KVA), Part- III (2 x 500 KVA), for My Floor 2 (1 x 125 KVA) and for Tuscan City (1 x 25 KVA, 1 x 125 KVA & 1 x 500 KVA) with acoustic enclosure and adequate stack height. RWH pits were also installed inside the premises for collection of rainwater. Proper green areas are also developed inside and outside the premises. Proper Roads are provided to reduce traffic.
3.	Permissions, Clearances, Consents and NOCs so far obtained by TDI Infrastructure Limited including applications under process.	We had submitted the Consent to Establish application for Kingsbury, My Floor 2 and Tuscan City but application has been refused by Haryana State Pollution Control Board and mentioned that we are not required to Consent to Establish as the project is operational. Copies of CTE submitted are enclosed as Annexure-II . Thereafter, we had submitted the Consent to Operate application for Kingsbury, My Floor 2 and Tuscan City but application has been refused by Haryana State Pollution



CREATING
LANDMARKS

		Control Board on the basis of imposed Environmental Compensation. Copies of CTO submitted are enclosed as Annexure-III .
4.	Details of Sewage management infrastructure inside TDI City.	Proper Sewage Treatment Plant has been installed at the site to treat water generated from the premises. Treated water is being reused within the complex and also fulfill all the Standards as prescribed. Installed capacities of STPs are given below:- <ol style="list-style-type: none">1. Kingsbury Part-I (510 KLD already installed and it will be further enhanced to 650 KLD), for Part-II (2 nos. STP of 510 KLD and 610 KLD) and Part-III (610 KLD already installed and it will be further enhanced to 850 KLD) .2. My Floor 2 (150 KLD installed & STP having total capacity 750 KLD shall be installed).3. Tuscan City (1 STPs having 720 KLD installed which will be further enhanced to total capacity 1300 KLD).
5.	Details of Solid Waste Management infrastructure inside TDI City.	We are complying with provision of Solid Waste Management Rules, 2016 and we have provided the different colour bins at different floors and generated waste is being collected at a Solid Waste Collection room and the same is being disposed off through approved vendors. Copy of the Solid Waste disposal agreement is enclosed as Annexure-IV(A) . Photographs of Bins are enclosed as Annexure-IV(B) .
6.	Any other document project proponents want to submit for representing facts of the case.	Latest photos of environmental facilities and plantations are enclosed.

We assure you that we are and will comply with all the directions of the Central Pollution Control Board.

Thanking you

Yours faithfully,

For M/s TDI infrastructure Ltd.

(Authorized Signatory)

Annexure-I
(Occupancy Certificates from the Town and Country Planning
Department)

FORM BR-VI
 [See Rule-47 (1)]
DIRECTORATE OF TOWN & COUNTRY PLANNING, HARYANA
SECTOR-18, CHANDIGARH.
 Tele-Fax: 0172-2548475; Tel.: 0172-2549851, E-mail: tcphry@gmail.com
 Website www.tcpharyana.gov.in

Memo No. ZP-175/JD (NK)/2012/ 9006

Dated 25/5/12

To

TDI Infrastructure Ltd. &
 Navjyoti Overseas Pvt. Ltd.
 9 Kasturba Gandhi Marg,
 New Delhi

Whereas TDI Infrastructure Ltd. & Navjyoti Overseas Pvt. Ltd. has applied for the issue of part Occupation Certificate in respect of the buildings described below, I hereby grant permission for the part occupation of the (Tower No. 1, 3, & 4 (Three Nos.) with Basement, where construction has been completed) after charging the Composition Fee amounting to Rs. 5,99,212/- for the variations vis-à-vis approved building plans subject to the following conditions:-

1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the license. Any violations of this condition shall render this occupation certificate null and void.
2. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed there under. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of apartment will have to be filed by you within a period of 90 days from the date of issuance of occupation certificate, as prescribed under the Haryana Apartment Ownership Act 1983, failure to do so shall invite legal proceedings under the statute.
3. That you shall comply with all the conditions laid down in the memo no. 1630 dated 30.03.2012 of the Fire Station Officer, Sonapat.
4. That you shall obtain the connection for disposal of sewerage and drainage from HUDA after laying the services to the point of external services on payment of prescribed fee and charges including the cost of such connection. You shall also maintain the internal services to the satisfaction of the Director General till the colony is handed over after granting final completion.
5. That you shall be solely responsible for disposal of sewerage and storm water of your colony till such time these services are made available by HUDA/State Government as per their scheme.
6. Level/Extent of the services to be provided by HUDA i.e. Water Supply, Sewerage etc. will be proportionate to EDC deposited.
7. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time.
8. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
9. That the occupation certificate will be treated as withdrawn, if the permission is not granted by the CGWB for boring the tube-well in the above group housing scheme.
10. That you shall be fully responsible to supply of water as per norms till such time the colony is handed over after final completion.
11. The basements and stillt shall be used as per provisions of approved zoning plan and building plans.
12. That you shall comply with all the stipulations mentioned in the Environment clearance issued by Ministry of Environment & Forest, Government of India Vide No. J-12011/14/2006-IA-III.
13. The day & night marking shall be maintained and operated as per provision of ICAO standard.
14. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
15. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.

16. That you shall use Compact Fluorescent Lamps (CFL) in the building as well as street lighting.
17. That you shall impose a condition in the allotment/possession letter that the allottee shall use Compact Fluorescent Lamps (CFL) for internal lighting, so as to conserve energy.
18. That you shall apply for Water Supply, Sewage & Electricity connection within 15 days from the date of issuance of Occupation certificate and shall submit the proof of submission thereof to this office.
19. That in terms of your undertaking dated 28.03.2012 you shall complete the construction of EWS block and allot EWS flats proportionate to the buildings for which occupation certificate is granted within a period of six month from the date of issuance of occupation certificate.
20. That in terms of your undertaking dated 28.03.2012 you shall complete the construction of community sites within a period of 1 years from the date of issue of occupation certificate .

City: - (Sonapat-Kundli
Multifunctional Urban
Complex 2021-AD)

DESCRIPTION OF BUILDING

Tower No. 1, 3 & 4 (Three Nos.) with Basement, constructed area is 61866.22sq m (130+244+124 respectively= total 498 Dwelling Units, where construction has been completed), in Group Housing Site measuring 11.46 acres (License No. 183 to 228 of 2004 dated 17.12.2004, License No. 153 to 167 of 2004 dated 15.12.2004, & License No. 42 to 60 of 2005 dated 26.07.2005) in Sector-58 & 61, District Sonapat Part of the residential plotted colony namely TDI City being developed by TDI Infrastructure Ltd. and its associate companies.

Dated: 30-3-12

(T.C. Gupta, IAS),
Director General, Town & Country Planning,
Haryana, Chandigarh.

Endst. No. ZP-175/JD (NK)/2012/

Dated

A Copy is forwarded to the following for information and necessary action.

1. CA, HUDA, Panchkula.
2. Managing Director, HYPN, Shakti Bhawan, Sector-6, Panchkula.
3. Managing Director, DHBVN, Vidyut Nagar, Hisar
4. Superintending Engineer (HQ), HUDA, Panchkula with reference to his office Memo No. 120 dated 26.03.2012.
5. Senior Town Planner, Rohtak with reference to his office Memo. No. 336 Dated 24.02.2012.
6. District Town Planner, Sonapat with reference to his office Endst. No. 22 dated 15.02.2012 with the direction to monitor the compliance of condition no. 2 mentioned in the occupation certificate and send a report relating to the registration of these flats with in a period of one month from the schedule prescribed in the Haryana Apartment Ownership Act 1983.
7. Fire Station Officer Sonapat with reference to his office Memo No. 1630 dated 30.03.2012 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Sonapat for the high-rise buildings and will be personally responsible for any lapse/violation, as HUDA has released the necessary funds.

(Sanjay Kumar)
District Town Planner (HQ),
For: - Director General, Town and Country Planning,
Haryana, Chandigarh.

REGD.

FORM BR-VII
(See Code 4.10(2), (4) and (5))
Form of Occupation Certificate

From

Director,
Town & Country Planning Department,
Haryana, SCO-71-75, Sector-17-C, Chandigarh.
Tele-Fax: 0172-2548475; Tel.: 0172-2549851,
E-mail: tcpharyana6@gmail.com
Website www.tcpharyana.gov.in

To

TDI Infrastructure Ltd. & Navjyoti Overseas Pvt. Ltd.,
9, Kasturba Gandhi Marg,
New Delhi.

Memo No. ZP-175-Vol.-II/AD(RA)/2017/ 32287 Dated: 15-12-2017

Whereas TDI Infrastructure Ltd. has applied for the issue of an occupation certificate in respect of the buildings described below: -

DESCRIPTION OF BUILDING

City: Sonapat: -

- License No. 153 to 167 of 2004 dated 15.12.2004, Licence No. 183 to 228 of 2004 dated 17.12.2004 and Licence No. 42 to 60 of 2005 dated 26.07.2005
- Total area of the Group Housing Colony measuring 11.46 acres.
- Sector-58, 59, 60, 61 & 64, Sonapat.
- Indicating description of building, covered area, towers, nature of building e.

Tower/Block No.	No. of units	Height/ G+....	FAR sanctioned		FAR achieved	
			%	Area in sqm	%	Area in sqm
Tower-14 (T1)	30	36.20 mt/ S+11	6.69	5426.83	7.06	5726.84
Tower-15 (T2)	33	39.20 mt/ S+12	6.92	5614.34	7.63	6191.18
Convenient Shopping	16	3.95 mt/ G	0.28	226.87	0.15	121.0
EWS	128	12.20 mt/ G+3	3.71	3008.4	3.71	3008.40
Total	63 Nos. Main Dwelling Units and 128 Nos. EWS Flats		17.60	14276.44	18.55	15047.42
Stilt				1273.88		1273.88

I hereby grant permission for the occupation of the said buildings, after considering renewal of NOC from fire safety issued by Fire Station Officer, Municipal Corporation, Sonapat vide Memo. No. 122/F50 dated 04.11.2016, Environment Clearance issued by Ministry of Environment and Forests, Government of India vide memo no. F.No. 21-62/2016-IA, III, dated 04.09.2017, Structure Stability Certificate given by Shiv Kumar Bhardwaj B.Tech. (Civil), Public Health Functional reports received from Superintending Engineer (HQ), HUDA, Panchkula issued vide memo. No. 384 dated 11.07.2014 & 486 dated 04.09.2015 & Chief Engineer-I, HUDA, Panchkula issued vide memo. No. 692 dated 19.01.2015 & Certificate of Registration of lift issued by Inspector of Lifts-cum-Executive Engineer, Electrical Inspectorate, Haryana and after charging the composition charges amount of ₹ 1,77,70,502/- for the variations vis-à-vis approved building plans with following conditions: -

1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the licence.
2. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of declaration will have to be filed by you within the time schedule as prescribed under the Haryana Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.
3. That you shall apply for the connection for disposal of sewerage, drainage & water supply from HUDA as and when the services are made available, within 15 days from its availability. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.

4. That you shall be fully responsible for supply of water, disposal of sewerage and storm water of your colony till these services are made available by HUDA/State Government as per their scheme.
5. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
6. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time as per the provisions of Haryana Building Code, 2017.
7. The basements and stilt shall be used as per provisions of approved zoning plan and building plans.
8. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
9. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.
10. That you shall comply with all the stipulations mentioned in the Environment clearance issued by Ministry of Environment and Forests, Government of India vide memo no. F-No. 21-62/2016-IA, III, dated 04.09.2017.
11. That you shall comply with all conditions laid down in the Memo. No. 117/FSO dated 27.10.2016 issued by Fire Station Officer, Municipal Corporation, Sonipat with regard to fire safety measures.
12. You shall comply with all the conditions laid down in Form-D issued by Inspector of Lifts-cum-Executive Engineer, Electrical Inspectorate, Haryana, 31-F, Patel Nagar, Near Gurudwara, Panipat.
13. The day & night marking shall be maintained and operated as per provision of International Civil Aviation Organization (ICAO) standard.
14. That you shall use Light-Emitting Diode lamps (LED) in the building as well as street lighting.
15. That you shall impose a condition in the allotment/possession letter that the allottee shall use Light-Emitting Diode lamps (LED) for internal lighting, so as to conserve energy.
16. That you shall apply for connection of Electricity within 15 days from the date of issuance of occupation certificate and shall submit the proof of submission thereof to this office. In case the electricity is supplied through Generators then the tariff charges should not exceed the tariff being charged by DHBVN.
17. That provision of parking shall be made within the area earmarked/ designated for parking in the colony and no vehicle shall be allowed to park outside the premises.
18. Any violation of the above said conditions shall render this occupation certificate null and void.


 (T.L. Satyaprakash, IAS)
 Director, Town and Country Planning,
 Haryana, Chandigarh.

Endst. No. ZP-175-Vol-II/AD(RA)/2017/ _____ Dated: - _____

A copy is forwarded to the following for information and necessary action: -

1. The Director, Ministry of Environment & Forest and Climate Change, Government of India, (I.A. III Division), Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 w.r.t his office memo no. F-No. 21-62/2016-IA, III, dated 04.09.2017.
2. Chief Engineer-II, HUDA, Panchkula with reference to his office memo no. 692 dated 19.01.2015.
3. Superintending Engineer (HQ), HUDA, Panchkula with reference to his office memo no. 384 dated 11.07.2014 & 486 dated 04.09.2015.
4. Senior Town Planner, Rohtak with reference to his office memo. No. 1558 dated 30.06.2014.
5. District Town Planner, Sonipat with reference to his office memo No. 523 dated 09.09.2015.
6. District Town Planner (Enf.), Sonipat.
7. Fire Station Officer, Municipal Corporation, Sonipat with reference to his office Memo. No. 122/FSO dated 04.11.2016.
8. Nodal Officer, website updation.


 (Sanjay Kumar)
 District Town Planner (HQ),
 For Director, Town and Country Planning,
 Haryana, Chandigarh.

18.45

FORM BR-VI
 [See Rule-47 (1)]
DIRECTORATE OF TOWN & COUNTRY PLANNING, HARYANA
SECTOR-18, CHANDIGARH.
 Tele-Fax: 0172-2548475; Tel.: 0172-2549851, E-mail: tcphry@gmail.com
 Website www.tcpharyana.gov.in

Memo No. ZP-175/JD (NK)/2012/ 9014

Dated 25/5/12.

To

TDI Infrastructure Ltd. &
 Navjyoti Overseas Pvt. Ltd.
 9 Kasturba Gandhi Marg,
 New Delhi

Whereas TDI Infrastructure Ltd. has applied for the issue of part Occupation Certificate in respect of the buildings described below, I hereby grant permission for the part occupation of the (Tower No. 5 to 10 (Six Nos.) with Basement, where construction has been completed) after charging the Composition Fee amounting to Rs. 17,00,214/- for the variations vis-à-vis approved building plans subject to the following conditions:-

1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the license. Any violations of this condition shall render this occupation certificate null and void.
2. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed there under. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of apartment will have to be filed by you within a period of 90 days from the date of issuance of occupation certificate, as prescribed under the Haryana Apartment Ownership Act 1983, failure to do so shall invite legal proceedings under the statute.
3. That you shall comply with all the conditions laid down in the memo no. 1629 dated 30.03.2012 of the Fire Station Officer, Sonipat.
4. That you shall obtain the connection for disposal of sewerage and drainage from HUDA after laying the services to the point of external services on payment of prescribed fee and charges including the cost of such connection. You shall also maintain the internal services to the satisfaction of the Director General till the colony is handed over after granting final completion.
5. That you shall be solely responsible for disposal of sewerage and storm water of your colony till such time these services are made available by HUDA/State Government as per their scheme.
6. Level/Extent of the services to be provided by HUDA i.e. Water Supply, Sewerage etc. will be proportionate to EDC deposited.
7. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time.
8. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
9. That the occupation certificate will be treated as withdrawn, if the permission is not granted by the CGWB for boring the tube-well in the above group housing scheme.
10. That you shall be fully responsible to supply of water as per norms till such time the colony is handed over after final completion.
11. The basements and stilt shall be used as per provisions of approved zoning plan and building plans.
12. That you shall comply with all the stipulations mentioned in the Environment clearance issued by Ministry of Environment & Forest, Government of India Vide No. J-12011/14/2006-IA-III.
13. The day & night marking shall be maintained and operated as per provision of ICAU standard.
14. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
15. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.

16. That you shall use Compact Fluorescent Lamps (CFL) in the building as well as street lighting.
17. That you shall impose a condition in the allotment/possession letter that the allottee shall use Compact Fluorescent Lamps (CFL) for internal lighting, so as to conserve energy.
18. That you shall apply for Water Supply, Sewage & Electricity connection within 15 days from the date of issuance of Occupation certificate and shall submit the proof of submission thereof to this office.
19. That in terms of your undertaking dated 28.03.2012 you shall complete the construction of EWS block and allot EWS flats proportionate to the buildings for which occupation certificate is granted within a period of six month from the date of issuance of occupation certificate.
20. That in terms of your undertaking dated 28.03.2012 you shall complete the construction of community sites within a period of 1 years from the date of issue of occupation certificate .

City: - (Sonipat-Kundli
Multifunctional Urban
Complex 2021-AD)

DESCRIPTION OF BUILDING

Tower No. 5 to 10 (Six Nos.) with Basement, constructed area is 123982.80 sq m (154 + 154 + 214 + 214 + 168 + 168 respectively= total 1072 Dwelling Units, where construction has been completed), in Group Housing site measuring 18.43 acres (License No. 183 to 228 of 2004 dated 17.12.2004, License No. 153 to 167 of 2004 dated 15.12.2004, & License No.101 to 144 of 2005 dated 05.08.2005) in Sector-58 & 61, District Sonipat Part of residential plotted colony namely TDI City being developed by TDI Infrastructure Ltd. and its associate companies.

Dated: 30-3-12

(T.C. Gupta, IAS),
Director General, Town & Country Planning,
Haryana, Chandigarh.
Dated

Endst. No. ZP-175/JD (NK)/2012/

A Copy is forwarded to the following for information and necessary action.

1. CA, HUDA, Panchkula.
2. Managing Director, HVPN, Shakti Bhawan, Sector-6, Panchkula.
3. Managing Director, DHBVN, Vidyut Nagar, Hisar
4. Superintending Engineer (HQ), HUDA, Panchkula with reference to his office Memo No. 120 dated 26.03.2012.
5. Senior Town Planner, Rohtak with reference to his office Memo. No. 320 & 338 Dated 24.02.2012 & 19.03.2012.
6. District Town Planner, Sonipat with reference to his office Endst. No. 20 & 37 dated 15.02.2012 & 24.02.2012 with the direction to monitor the compliance of condition no. 2 mentioned in the occupation certificate and send a report relating to the registration of these flats with in a period of one month from the schedule prescribed in the Haryana Apartment Ownership Act 1983.
7. Fire Station Officer Sonipat with reference to his office Memo No. 1629 dated 30.03.2012 vide which no objection certificate for occupation of the above-referred buildings has been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Sonipat for the high-rise buildings and will be personally responsible for any lapse/violation, as HUDA has released the necessary funds.

(Sanjay Kumar)
District Town Planner (HQ),
For: - Director General, Town and Country Planning,
Haryana, Chandigarh.

18.43

REGD.

FORM BR-VII
(See Code 4.10(2), (4) and (5))
Form of Occupation Certificate

From

Director,
Town & Country Planning Department,
Haryana, SCO-71-75, Sector-17-C, Chandigarh.
Tele-Fax: 0172-2548475; Tel.: 0172-2549851,
E-mail: tcpharyana6@gmail.com
Website www.tcpharyana.gov.in

To

TDI Infrastructure Ltd. & Navjyoti Overseas Pvt. Ltd.,
9, Kasturba Gandhi Marg,
New Delhi -34.

Memo No. ZP-175-Vol.-II/AD(RA)/2017/ 32278 Dated: 15-12-2017

Whereas TDI Infrastructure Ltd. and others in collaboration with Navjyoti Overseas Pvt. Ltd. has applied for the issue of an occupation certificate in respect of the buildings described below: -

DESCRIPTION OF BUILDING

City: Sonipat: -

- License No. 153 to 167 of 2004 dated 15.12.2004, Licence No. 183 to 228 of 2004 dated 17.12.2004, Licence No. 42 to 60 of 2005 dated 26.07.2005 and Licence No. 101 to 144 of 2005 dated 05.08.2005
- Total area of the Group Housing Colony measuring 18.43 acres.
- Sector-58, 59, 60, 61 & 64, Sonipat.
- Indicating description of building, covered area, towers, nature of building etc.

Tower/Block No.	No. of units	Height/ G+....	FAR sanctioned		FAR achieved	
			%	Area in sqm	%	Area in sqm
R	72	33.2 mt/ S+10	4.86	6341.10	4.97	6485.78
Z	72	33.2 mt/ S+10	6.89	8983.88	7.10	9259.14
11	26	42.20 mt/ S+13	3.68	4796.91	3.68	4796.91
EWS	222	21.20 mt/ G+6	3.88	5056.86	3.95	5150.80
Convenient Shopping	17	3.95 mt/ G	0.28	363.0	0.099	128.56
Total	170 Nos. Main Dwelling Units and 222 Nos. EWS Flats		19.59	25541.75	19.799	25821.19
Stilt				1842.27		1842.27
Upper Basement				4532.03		4532.03

I hereby grant permission for the occupation of the said buildings, after considering renewal of NOC from fire safety issued by Fire Station Officer, Municipal Corporation, Sonipat vide Memo. No. 117/FSO dated 27.10.2016,

Environment Clearance issued by Ministry of Environment and Forests, Government of India vide memo no. F-No. 21-62/2016-IA, III, dated 04.09.2017, Structure Stability Certificate given by Shiv Kumar Bhardwaj B.Tech. (Civil), Public Health Functional reports received from Superintending Engineer (HQ), HUDA, Panchkula issued vide memo. No. 383 dated 11.07.2014 & 486 dated 04.09.2015 & Chief Engineer-I, HUDA, Panchkula issued vide memo. No. 658 dated 19.01.2015 & Certificate of Registration of lift issued by Inspector of Lifts-cum-Executive Engineer, Electrical Inspectorate, Haryana and after charging the composition charges amount of ₹ 1,90,28,222/- for the variations vis-à-vis approved building plans with following conditions: -

1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the licence.
2. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of declaration will have to be filed by you within the time schedule as prescribed under the Haryana Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.
3. That you shall apply for the connection for disposal of sewerage, drainage & water supply from HUDA as and when the services are made available, within 15 days from its availability. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
4. That you shall be fully responsible for supply of water, disposal of sewerage and storm water of your colony till these services are made available by HUDA/State Government as per their scheme.
5. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
6. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time as per the provisions of Haryana Building Code, 2017.
7. The basements and stilt shall be used as per provisions of approved zoning plan and building plans.
8. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
9. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.
10. That you shall comply with all the stipulations mentioned in the Environment clearance issued by Ministry of Environment and Forests, Government of India vide memo no. F-No. 21-62/2016-IA, III, dated 04.09.2017.
11. That you shall comply with all conditions laid down in the Memo. No. 117/FSO dated 27.10.2016 issued by Fire Station Officer, Municipal Corporation, Sonipat with regard to fire safety measures.
12. You shall comply with all the conditions laid down in Form-D issued by Inspector of Lifts-cum-Executive Engineer, Electrical Inspectorate, Haryana, 31-F, Patel Nagar, Near Gurudwara, Panipat.
13. The day & night marking shall be maintained and operated as per provision of International Civil Aviation Organization (ICAO) standard.
14. That you shall use Light-Emitting Diode lamps (LED) in the building as well as street lighting.
15. That you shall impose a condition in the allotment/possession letter that the allottee shall use Light-Emitting Diode lamps (LED) for internal lighting, so as to conserve energy.

16. That you shall apply for connection of Electricity within 15 days from the date of issuance of occupation certificate and shall submit the proof of submission thereof to this office. In case the electricity is supplied through Generators then the tariff charges should not exceed the tariff being charged by DHBVN.
17. That provision of parking shall be made within the area earmarked/ designated for parking in the colony and no vehicle shall be allowed to park outside the premises.
18. Any violation of the above said conditions shall render this occupation certificate null and void.


 (T.L. Satyaprakash, IAS)
 Director, Town and Country Planning,
 Haryana, Chandigarh.

Endst. No. ZP-175-Vol.-II/AD(RA)/2017/_____ Dated: - _____

A copy is forwarded to the following for information and necessary action: -

1. The Director, Ministry of Environment & Forest and Climate Change, Government of India, (I.A. III Division), Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 w.r.t his office memo no. F-No. 21-62/2016-IA, III, dated 04.09.2017.
2. Chief Engineer-II, HUDA, Panchkula with reference to his office memo no. 658 dated 19.01.2015.
3. Superintending Engineer (HQ), HUDA, Panchkula with reference to his office memo no. 383 dated 11.07.2014 & 486 dated 04.09.2015.
4. Senior Town Planner, Rohtak with reference to his office memo. No. 1559 dated 30.06.2014.
5. District Town Planner, Sonipat with reference to his office memo No. 523 dated 09.09.2015.
6. District Town Planner (Enf.), Sonipat.
7. Fire Station Officer, Municipal Corporation, Sonipat with reference to his office Memo. No. 117/FSO dated 27.10.2016.
8. Nodal Officer, website updation.


 (Sanjay Kumar)
 District Town Planner (HQ),
 For Director, Town and Country Planning,
 Haryana, Chandigarh.

REGD.

FORM BR-VII
(See Code 4.10(2), (4) and (5))
Form of Occupation Certificate

From

Director,
Town & Country Planning Department,
Haryana, SCO-71-75, Sector-17-C, Chandigarh.
Tele-Fax: 0172-2548475; Tel.: 0172-2549851,
E-mail: tcpharyana6@gmail.com
Website www.tcpharyana.gov.in

To

Namah Shivay BUILTECH Pvt. Ltd and another,
In collaboration with TDI Realcon Pvt. Ltd,
Regd. Office 7, South Patel Nagar, New Delhi-110008.

Memo No. ZP-407/AD(RA)/2017/21109 Dated:- 28-08-2017

Whereas Namah Shivay BUILTECH Pvt. Ltd and another in collaboration with TDI Realcon Pvt. Ltd has applied for the issue of an occupation certificate in respect of the buildings described below:-

DESCRIPTION OF BUILDING

City: Sonapat:-

- Licence No. 79 of 2008 dated 01.04.2008 and licence no. 72 of 2012 dated 07.07.2012.
- Total area of the Group Housing Colony measuring 14.07 acres.
- Sector-61, Sonapat.
- Indicating description of building, covered area, towers, nature of building etc.

Block No.	Number of dwelling units constructed	Height/ G+....	FAR sanctioned		FAR achieved	
			%	Area in sqm	%	Area in sqm
17A	48	42.20 mt/ S+13	4.309	4293.61	4.316	4300.06
17B	48	42.20 mt/ S+13	4.325	4309.23	4.332	4315.68
17C	48	42.20 mt/ S+13	4.325	4309.23	4.332	4315.68
17D	48	42.20 mt/ S+13	4.309	4293.61	4.316	4300.06
18A	48	42.20 mt/ S+13	5.893	5871.12	5.985	5963.18
18B	48	42.20 mt/ S+13	5.677	5655.99	5.769	5748.05
18C	48	42.20 mt/ S+13	5.893	5871.12	5.985	5963.18
19A	52	42.20 mt/ S+13	6.385	6356.24	6.385	6356.24
19B	44	36.20 mt/ S+11	5.208	5188.76	5.208	5188.76
19C	52	42.20 mt/ S+13	6.385	6356.24	6.385	6356.24
U1	46	39.20 mt/ G+12	3.773	3759.844	3.773	3759.844
U2	46	39.20 mt/ G+12	3.773	3759.844	3.773	3759.844
U3	42	36.20 mt/	3.458	3445.306	3.458	3445.306

Handwritten signature/initials

		G+11				
U4	18	18.20 mt/ G+5	1.564	1558.078	1.564	1558.078
U5	46	39.20 mt/ G+12	3.773	3759.844	3.773	3759.844
Y1	18	18.20 mt/ G+5	1.564	1558.078	1.564	1558.078
Y2	44	39.20 mt/ S+12	3.624	3610.772	3.624	3610.772
V2	32	27.20 mt/ S+8	3.467	3455.27	3.467	3455.27
V3	48	42.20 mt/ S+13	5.284	5264.773	5.284	5264.773
V4	48	42.20 mt/ S+13	5.488	5467.477	5.488	5467.477
EWS	166	27.20 mt/ G+8	3.942	3927.248	3.942	3927.248
Convenient Shopping	7	3.85 mt/ G	0.28	279.81	0.09	52.9375
Total	872 Nos. Main Dwelling units & 166 Nos. EWS flats and 7 nos. Shops		92.699	92351.494	92.813	92426.6015
Stilt	-	-	-	11070.751	-	11070.751
Basement	-	-	-	8290.497	-	8290.497

I hereby grant permission for the occupation of the said buildings, after considering NOC from fire safety issued by Director, Haryana Fire Service, Haryana, Panchkula vide Memo. No. DFS/FA/2014/122/1873 dated 18.01.2015 and further its renewal issued by Fire Station Officer, Municipal Corporation, Sonipat vide Memo. No. 94/FSO dated 18.10.2016, approved minutes of 20th meeting of EAC held on 26-28 July, 2017 duly hosted on website of Ministry of Environment and Forests, Government of India, Structure Stability Certificate given by Sh. Lokesh Kumar Tyagi M.Tech (Structures), Public Health Functional reports received from Superintending Engineer (HQ), HUDA, Panchkula issued vide memo. No. 392 dated 17.04.2015 & Chief Administrator, HUDA, Panchkula issued vide memo no. 8927 dated 14.07.2015 and after charging the composition charges amount of ₹ 25,67,983/- for the variations vis-à-vis approved building plans with following conditions: -

1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the licence.
2. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of declaration will have to be filed by you within the time schedule as prescribed under the Haryana Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.
3. That you shall apply for the connection for disposal of sewerage, drainage & water supply from HUDA as and when the services are made available, within 15 days from its availability. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
4. That you shall be fully responsible for supply of water, disposal of sewerage and storm water of your colony till these services are made available by HUDA/State Government as per their scheme.
5. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
6. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time as per the provisions of Haryana Building Code, 2017.
7. The basements and stilt shall be used as per provisions of approved zoning plan and building plans.

8. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
9. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.
10. That you shall comply with all the stipulations mentioned in the Environment Clearance issued by Ministry of Environment & Forest, Government of India Vide No. J-12011/14/2006-IA.III Dated 02.11.2007.
11. That you shall comply with all conditions laid down in the Memo. No. DFS/FA/2014/122/1873 dated 18.01.2015 of the Director, Haryana Fire Service, Haryana, Panchkula and Memo. No. 94/FSO dated 18.10.2016 of the Fire Station Officer, Municipal Corporation, Sonapat with regard to fire safety measures.
12. You shall comply with all the conditions laid down in registration of lift issued by Executive Engineer/cum Lift Inspector, Electrical Inspectorate Haryana, Panipat.
13. The day & night marking shall be maintained and operated as per provision of International Civil Aviation Organization (ICAO) standard.
14. That you shall use Light-Emitting Diode lamps (LED) in the building as well as street lighting.
15. That you shall impose a condition in the allotment/possession letter that the allottees shall use Light-Emitting Diode lamps (LED) for internal lighting, so as to conserve energy.
16. That you shall apply for connection of Electricity within 15 days from the date of issuance of occupation certificate and shall submit the proof of submission thereof to this office. In case the electricity is supplied through Generators then the tariff charges should not exceed the tariff being charged by DHBVN.
17. That you shall be responsible of any loss, damage, claim, action suit, proceeding, deficiency or expenses relating to, arising from or in connection with grant of occupation certificate and completion certificate pertaining to all licenses with reference to Environment Clearance.
18. That you shall develop the deficit car parking and allot to the concern allottees after immediately of the decision of the said re-alignment as instructed by the department as per your undertaking dated 01.06.2017.
19. That provision of parking shall be made within the area earmarked/ designated for parking in the colony and no vehicle shall be allowed to park outside the premises.
20. That this occupation certificate is being considered on the basis of the approved minutes of the meeting of EAC held on 28th July 2017 as hosted on the website of the Ministry and this office has also referred the matter to the Ministry with a request to convey observation/ objection if any, on the grant of occupation certificate based on the recommendation given in the approved minutes of the meeting. This occupation certificate shall be deemed to be considered as withdrawn if any objection has been received from Ministry of Environment and Climate Change, Govt. of India against the grant of occupation certificate on the basis of approved minutes of EAC meeting.
21. Any violation of the above said conditions shall render this occupation certificate null and void.



(T.L. Satyaprakash, IAS)
Director, Town and Country Planning,
& Haryana, Chandigarh.

Endst. No. ZP-407/AD(RA)/2017/_____ Dated:-_____

A copy is forwarded to the following for information and necessary action:-

1. The Joint Secretary, Ministry of Environment & Forest, Government of India, (I.A. Division), Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003 w.r.t. this office memo no. 12968 dated 14.06.2017 and email dated 12.08.2017. The applicant company vide letter dated 22.08.2017 informed that they had visited your office and your office advised them to check the status of environmental clearance of their project from your website i.e. <http://environmentalclearance.nic.in>. The applicant after checking the website submitted an approved copy of the minutes of the 20th meeting of Expert Appraisal Committee held on 26-28 July, 2017, downloaded from your website. This office has also checked your website and noticed that the submission of the applicant is correct. As per the approved minutes, the residential

colony project of the applicant listed at item no. 20.5.1 has been recommended for grant of environmental clearance and stipulated the conditions mentioned in the approved minutes of meeting. The applicant company has also informed that their allottees are pressurizing for giving possession of their flats otherwise they will file complaint against the applicant company. Therefore, the applicant company has requested that the approved minutes of the meeting of the Environmental Authority duly hosted on the website may be considered and occupation certificate may be granted. The department keeping in view the hardship of the allottees and of the position that the approved minutes of the meeting mentioning the recommendation of EAC has been hosted on the website of your Ministry, has decided to grant the occupation certificate to the applicant company. It is requested that if your Ministry has any observation/objection, the same may be conveyed to this office within one month positively.

2. The Director, Haryana Fire Service, Haryana, Panchkula with reference to his office Memo No. DFS/FA/2014/122/1873 dated 18.01.2015 and Fire Station Officer, Municipal Corporation, Sonipat with reference to his office Memo No. 94/FSO dated 18.10.2016 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further, in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Sonipat for the buildings and concerned Fire Officer will be personally responsible for any lapse/violation.
3. Chief Administrator, HUDA, Panchkula with reference to his office memo no. 8927 dated 14.07.2015.
4. Superintending Engineer (HQ), HUDA, Panchkula with reference to his office memo no. 298 dated 09.06.2015.
5. Senior Town Planner, Rohtak with reference to his office memo. No. 392 dated 17.04.2015.
6. District Town Planner, Sonipat with reference to his office Endst. No. 102 dated 16.03.2015 and memo no. 624 dated 19.11.2015.
7. Nodal Officer, Website Updation for hosting on website of the Department.

(Lalit Kumar)
District Town Planner (HQ),
For Director, Town and Country Planning,
Haryana, Chandigarh.

My floor-2 14.288

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REGD.

FORM BR-VII
(See Code 4.10(2), (4) and (5))
Form of Occupation Certificate

From

Director,
Town & Country Planning Department,
Haryana, SCO-71-75, Sector-17-C, Chandigarh.
Tele-Fax: 0172-2548475; Tel.: 0172-2549851,
E-mail: tcpharyana6@gmail.com
Website www.tcpharyana.gov.in

To

Mahesh Wood Products Pvt. Ltd. and Others
In collaboration with Kanhaiya Communication Pvt. Ltd,
Regd. Office 7, South Patel Nagar, New Delhi-110008.

Memo No. ZP-523/AD(RA)/2017/21101 Dated: 28-8-17

Whereas Mahesh Wood Products Pvt. Ltd. and Others in collaboration with Kanhaiya Communication Pvt. Ltd has applied for the issue of an occupation certificate in respect of the buildings described below:-

DESCRIPTION OF BUILDING

City: Sonapat:-

- Licence No. 201 of 2008 dated 08.12.2008.
- Total area of the Group Housing Colony measuring 14.288 acres.
- Sector-59, Sonapat.
- Indicating description of building, covered area, towers, nature of building etc.

Tower/ Block No.	Number of dwelling units constructed	Height/ G+....	FAR sanctioned		FAR achieved	
			%	Area in sqm	%	Area in sqm
Type-3 (25 nos.)	150	9.42 mt/ G + 2	25.64	14733.45	22.15	12725.25
Type-4 (13 nos.)	75	9.42 mt/ G + 2	19.98	11479.02	14.32	8227.29
EWS block	182	21.45 mt/G + 6	7.45	4278.29	7.65	4398.64
Total	225 Nos. Main Dwelling units and 182 Nos. EWS flats		53.07	30490.76	44.12	25351.18

I hereby grant permission for the occupation of the said buildings, after considering NOC from fire safety issued by Commissioner, Municipal Corporation, Sonapat issued vide Memo. No. 241/FSO dated 02.02.2016, approved minutes of 20th meeting of EAC held on 26-28 July, 2017 duly hosted on website of Ministry of Environment and Forests, Government of India, Structure Stability Certificate given by Sh. Lokesh Kumar Tyagi, M.Tech (Structures), Public Health Functional reports received from Superintending Engineer (HQ), HUDA, Panchkula issued vide memo no. 65403 dated 12.04.2017 & Chief Administrator, HUDA, Panchkula issued vide memo no. 65806 dated 12.04.2017 and after charging the composition charges amount of ₹ 9,29,245/- for the variations vis-à-vis approved building plans with following conditions: -

1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the licence.
2. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of declaration will have to be filed by you within the time schedule as

prescribed under the Haryana Apartment Ownership Act 1983. Failure to do so shall invite legal proceedings under the statute.

3. That you shall apply for the connection for disposal of sewerage, drainage & water supply from HUDA as and when the services are made available, within 15 days from its availability. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
4. That you shall be fully responsible for supply of water, disposal of sewerage and storm water of your colony till these services are made available by HUDA/State Government as per their scheme.
5. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
6. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time as per the provisions of Haryana Building Code, 2017.
7. The basements and stilt shall be used as per provisions of approved zoning plan and building plans.
8. That the outer facade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
9. That you shall neither erect nor allow the erection of any Communication and Transmission Tower on top of the building blocks.
10. That you shall comply with all the stipulations mentioned in the Environment Clearance issued by Ministry of Environment & Forest, Government of India Vide No. J-12011/14/2006-IA.III Dated 02.11.2007.
11. That you shall comply with all conditions laid down in the Memo. No. 241/FSO dated 02.02.2016 of the Commissioner, Municipal Corporation, Sonapat with regard to fire safety measures.
12. You shall comply with all the conditions laid down in registration of lift issued vide memo no. 3655 dated 17.09.2014 and 3272 dated 07.10.2015 by Executive Engineer/cum Lift Inspector, Electrical Inspectorate Haryana, Panipat.
13. The day & night marking shall be maintained and operated as per provision of International Civil Aviation Organization (ICAO) standard.
14. That you shall use Light-Emitting Diode lamps (LED) in the building as well as street lighting.
15. That you shall impose a condition in the allotment/possession letter that the allottees shall use Light-Emitting Diode lamps (LED) for internal lighting, so as to conserve energy.
16. That you shall apply for connection of Electricity within 15 days from the date of issuance of occupation certificate and shall submit the proof of submission thereof to this office. In case the electricity is supplied through Generators then the tariff charges should not exceed the tariff being charged by DHBVN.
17. That you shall be responsible of any loss, damage, claim, action suit, proceeding, deficiency or expenses relating to, arising from or in connection with grant of occupation certificate and completion certificate pertaining to all licenses with reference to Environment Clearance.
18. That provision of parking shall be made within the area earmarked/ designated for parking in the colony and no vehicle shall be allowed to park outside the premises.
19. That this occupation certificate is being considered on the basis of the approved minutes of the meeting of EAC held on 28th July 2017 as hosted on the website of the Ministry and this office has also referred the matter to the Ministry with a request to convey observation/ objection if any, on the grant of occupation certificate based on the recommendation given in the approved minutes of the meeting. This occupation certificate shall be deemed to be considered as withdrawn if any objection has been received from Ministry of Environment and Climate Change, Govt. of India against the grant of occupation certificate on the basis of approved minutes of EAC meeting.

20. Any violation of the above said conditions shall render this occupation certificate null and void.


 (T.L. Satyaprakash, IAS)
 Director, Town and Country Planning,
 Haryana, Chandigarh.

Endst. No. ZP-523/AD(RA)/2017/_____ Dated:-_____

A copy is forwarded to the following for information and necessary action:-

1. The Joint Secretary, Ministry of Environment & Forest, Government of India, (I.A. Division), Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003 w.r.t. this office memo no. 12968 dated 14.06.2017 and email dated 12.08.2017. The applicant company vide letter dated 22.08.2017 informed that they had visited your office and your office advised them to check the status of environmental clearance of their project from your website i.e. <http://environmentalclearance.nic.in>. The applicant after checking the website submitted an approved copy of the minutes of the 20th meeting of Expert Appraisal Committee held on 26-28 July, 2017, downloaded from your website. This office has also checked you website and noticed that the submission of the applicant is correct. As per the approved minutes, the residential colony project of the applicant listed at item no. 20.5.1 has been recommended for grant of environmental clearance and stipulated the conditions mentioned in the approved minutes of meeting. The applicant company has also informed that their allottees are pressurizing for giving possession of their flats otherwise they will file complaint against the applicant company. Therefore, the applicant company has requested that the approved minutes of the meeting of the Environmental Authority duly hosted on the website may be considered and occupation certificate may be granted. The department keeping in view the hardship of the allottees and of the position that the approved minutes of the meeting mentioning the recommendation of EAC has been hosted on the website of your Ministry, has decided to grant the occupation certificate to the applicant company. It is requested that if your Ministry has any observation/objection, the same may be conveyed to this office within one month positively.
2. The Commissioner, Municipal Corporation, Sonapat with reference to his office Memo No. 241/FSO dated 02.02.2016 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further, in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Sonapat for the buildings and concerned Fire Officer will be personally responsible for any lapse/violation.
3. Chief Administrator, HUDA, Panchkula with reference to his office memo no. 65806 dated 12.04.2017.
4. Superintending Engineer (HQ), HUDA, Panchkula with reference to his office memo no. 65403 dated 12.04.2017.
5. Senior Town Planner, Rohtak with reference to his office memo. No. 1740 dated 22.07.2013 and 2329 dated 20.04.2017.
6. District Town Planner, Sonipat with reference to his office Endst. No. 227 dated 04.07.2013 and 1416 dated 05.04.2017.
7. Nodal Officer, Website Updation for hosting on website of the Department.

(Lalit Kumar)
 District Town Planner (HQ),
 For Director, Town and Country Planning,
 Haryana, Chandigarh.



TDI INFRASTRUCTURE LTD.

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O.C - TMM/19

TDI/Sanction/Sonipat/19
To

Dated :- 9.5.2014

Director General,
Town & Country Planning
Haryana, Chandigarh.

**Subject:-Grant of Occupation Certificate of Group Housing Colony measuring 22.864 acres
Part of Residential Plotted Colony measuring 53.505 acres having license no. 177 of
2007 dated 13.4.2007 in the revenue estate of Village Kundali in Sector 58 Sonapat.
(ZP-604)**

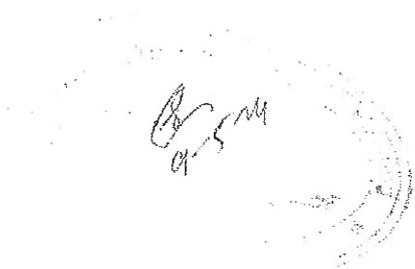
Dear Sir

Please find enclosed herewith three sets of completion drawings ,BR-IV & BR-V in
respect of grant of Occupation of Group Housing Colony measuring 22.864 acres Part of
Residential Plotted Colony measuring 53.505 acres having license no. 177 of 2007 dated
13.4.2007 in the revenue estate of Village Kundali in Sector 58 Sonapat.

You are requested to kindly take further action in the matter please.

Thanking You
Yours Faithfully
(For M/s TDI Infrastructure Ltd.)


Shiv Kumar Rohilla
Dy. General Manager
Authorized Signatory.



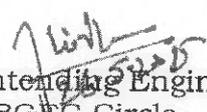
For any queries regarding your account - please contact :
Customer Support Centre, Vaidana Building, Upper Ground Floor 11, Tolstoy Marg, Connaught Place, New Delhi-110001
Front Off. : 43111111, Cust. Support : 43111111, Fax : +91-11-43111199, E-mail : customersupport@tdigroup.net

3. 45 mtr. wide external road is Sector- 58/59, Sonipat (in the vicinity of this site) has already been constructed partly by HUDA & balance could not be constructed due to non availability of land.
4. The necessary certificate as desired by the Chief Engineer-I, HUDA, Panchkula vide letter No. 2109 dated 20.02.2015 have been accorded on the plans.
5. The external development works have been completed at site by the colonizers as required for completion & occupation certificate i.e. 3 No. Tubewells, 06 Nos. Rain Water Harvesting pits, 1 No. STP & 1 No. UGT as provided by the colonizer has been marked on the plans & these services will also cater the Water supply, Rain Water disposal & sewerage disposal of the site.
6. The water supply will be made through Ranney Well in the vicinity of Colonizer area (Sector- 58 to 64) & the work for installation of 2 Nos. Ranney well is in progress & the estimate for transmission line is under process of approval and the work may be executed in next 2 or 3 years.

Authorized signatory of Mr. R.N Sharma of M/s TDI Infrastructure Ltd. given an affidavit that they will make arrangement of supply of water and disposal/treatment of sewerage and storm water till the HUDA laid the services.

This is submitted for your kind information & further necessary action, please.

DA/Two No. sets plan duly marked the
services alongwith approved
1 No. Affidavits


Superintending Engineer,
HUDA RGEC Circle,
Sonipat.

Endst. No.

Dated

A copy of the above is forwarded to the Executive Engineer, HUDA Division, Sonipat w.r.t his letter No. 6970 dated 08.05.2015 for information.

Superintending Engineer,
HUDA RGEC Circle,
Sonipat.

Annexure-II
(Copies of CTE submitted receiving)



HARAYANA STATE POLLUTION CONTROL BOARD
PERFORMA FOR OBTAINING NO OBJECTION CERTIFICATE(N.O.C)
(For Status you may visit Website of the Board- hspcb.gov.in)



Industry ID: 20SON724364
 Application No: 7400536
 Application Date: 15-02-2020

PART-A

1. NAME AND ADDRESS OF THE PROMOTER/INDUSTRIAL UNDERTAKING (BLOCK LETTERS)

Name of Industrial undertaking : M/s TDI Infrastructure Ltd.
 "TDI Kingsbury Apartments" Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat ,SONIPAT

Name of the promoter/ MD/Managing Partner with surname first : OM PRAKASH DHINGRA, Authorized Signatory, 10, Shaheed Bhagat Singh Marg, Gole Market, New Delhi 9811092934 sanjiv.gambhir@cannesindia.net

2. Address for communication : 10, Shaheed Bhagat Singh Marg, New Delhi-110001 , Delhi, Delhi, 110001

Telephone : 011-43111111

Fax No. :

Pin Code : 110001

Email Address : sanjiv.gambhir@cannesindia.net

3. Constitution of the firm/ company : Private Limited Company

4. Location : "TDI Kingsbury Apartments" Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat

Place/Town : Sonipat

District : SONIPAT

State : Haryana

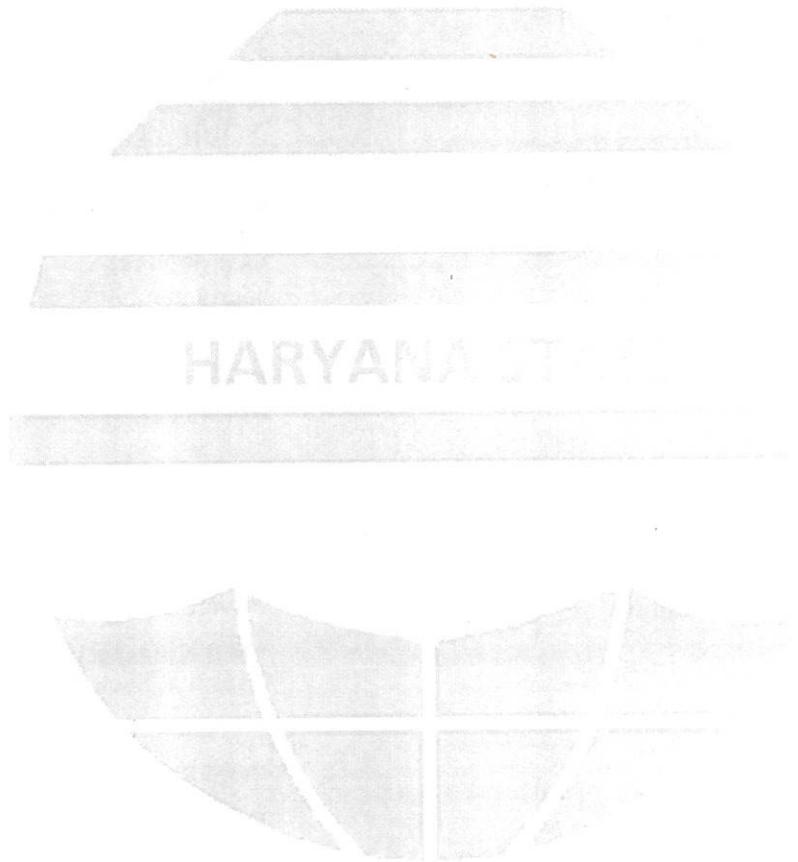
5. Main items of manufacture/activity

Sr. No.	Name of the Product produced/to be produced	Quantity of Products produced/to be produced.			
		Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	IT IS A BUILDING CONSTRUCTION PROJECT Metric Tonnes/Day	0	0	0	0

6. Investment in fixed assets(Rs. In Lakhs)

(a) Land : 917

(b) Building	:	12280
(c) Plant and Machinery	:	85
(d) Other fixed assets	:	60
Total	:	13342.0
7. Power requirements(KW)	:	987.6
8. Proposed Employment	:	128
9. Estimated date of commencement of production	:	15/05/2020



PART-B

1. DETAILS OF PRODUCTION AND PROCESS

1.1 (i) list the main products which are proposed to be produced

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	IT IS A BUILDING CONSTRUCTION PROJECT	Metric Tonnes/Day	0	0	0	0

1.2 List all raw materials with the daily consumption at full production capacity

	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	IT IS A BUILDING CONSTRUCTION PROJECT	0	Metric Tonnes/Day

2. **Manufacturing Proseses involved** : ENCLOSED
3. **No. of person likely to work in unit** : 128
4. **Location**
- 4.1 Where is it proposed to locate the unit(Indl Area or otherwise) : OTHERWISE
- 4.2 If the site is situated in notified industrial estate :
- a) Whether effluent collection,treatment & disposal system has been provided by the authority : YES
- b) Will the applicant utilize the system,if provided : YES
- c) if not provided,details of proposed arrangement for the treatment of effluent :
- 4.3 If not located in Industrial Area then give identification of nearest Residential Area(such as village,town etc. : SECTOR 58-61 KUNDLI SONIPAT
- 4.4 Total Plot Area,Built up area and area available for the use of treated sewage/trade effluent : Total Land Area - 46376.90, Buildup Area - 137066
- 4.5 Area proposed to be developed : 2.11 Acre (Ground Coverage)
- 4.6 If the site located near river bank/other water bodies:indicate the name and distance of the body

Name of Surrounding	Distance(in meters)	Description
---------------------	---------------------	-------------

4.7 Does the location satisfy the requirements under Relevant Central/State Govt. notifications on ecologically fragile area etc.,if so give details? : NO-

4.8 Month and year of proposed commissioning of the unit : 15/05/2020

5. Average daily quantities of water to be consumed(inKl/d)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	HUDA SUPPLY	678.0

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	678.0

6. WASTE WATER DISCHARGES(in kl/d)

6.1 Waste water discharge per day from

Sr. No.	Source Name	Quantity (KLD)
-----NIL-----		

7. Proposed effluent Treatment scheme

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	538.0	Yes	STP

8. Stack/Source of emission

Sr. No.	Stack Attached	Height of above ground level (in mts.)	Height above top of building (in mts.)	Internal diameter in (mts.)
1	D.G. SET	48.2	6	0.20
1	D.G SET	48.2	6	0.20

9. Proposed Air Pollution Control System
Give information on type and add detailed specifications

Air pollution control system name	Status	Detail specification

10. D.G Set Details

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	80	6	Yes
2	500	80	6	Yes

11. Proposed method of handling and disposal of waste trapped by pollution arresting equipment/hazardous waste

12. Declaration about awareness of the prescribed standards :-

a. That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

PLACE: Haryana

SIGNATURE:

DATE: 15/02/2020

NAME: OM PRAKASH DHINGRA

DESIGNATION: AUTHORIZED SIGNATORY

ADDRESS: "TDI Kingsbury Apartments" Part-I (11.46 Acres) at Sector 58-61 G.T. Road, Sonipat

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Copy of resolution of Board / power of attorney.
3. Declaration for auto renewal of CTE on prescribed perform
4. Feasibility Report/ Scheme of Effluent Treatment Plant/ Sewage treatment Plant with Hydraulic Design and design Calculations based upon the Pollution load and prescribed parameters, as applicable
5. Copy of balance sheet duly attested by CA/CA certificate w.r.t. capital investment coast for the preceding year. (capital investment coast should include the original cost of land building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if, it is on lease/rent/mortgage)
6. Manufacturing Process and Process flow chart
7. Air Pollution Control Devices design Calculations based upon the Pollution load and prescribed parameters, as applicable
8. EnvirImpactAttach

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HARAYANA STATE POLLUTION CONTROL BOARD
PERFORMA FOR OBTAINING NO OBJECTION CERTIFICATE(N.O.C)
 (For Status you may visit Website of the Board- hspcb.gov.in)



Industry ID: 20SON484659
 Application No: 7440078
 Application Date: 18-02-2020

PART-A

1. NAME AND ADDRESS OF THE PROMOTER/INDUSTRIAL UNDERTAKING (BLOCK LETTERS)

Name of Industrial undertaking : TDI Infrastructure Ltd.
 "TDI Kingsbury Apartments"- Part-II
 (18.43 Acre) at Sector-58-61, G.T. Road,
 Sonipat
 ,SONIPAT

Name of the promoter/ MD/Managing Partner with surname first : Om Prakash Dhingra
 Authorized Signatory

2. Address for communication : 10, Shaheed Bhagat Singh Marg, Gole Market, New Delhi, DELHI, New Delhi, 110001

Telephone : 011-43111111

Fax No. : -

Pin Code : 110001

Email Address : kingsbury18.43@gmail.com

3. Constitution of the firm/ company : Public Limited Company

4. Location : "TDI Kingsbury Apartments"- Part-II
 (18.43 Acre) at Sector-58-61, G.T. Road,
 Sonipat

Place/Town : Sonipat

District : SONIPAT

State : Haryana

5. Main items of manufacture/activity

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is A Group Housing Projects	Metric Tonnes/Day	0	0	0	0

6. Investment in fixed assets(Rs. In Lakhs)

(a) Land : 1475

(b) Building	:	17750
(c) Plant and Machinery	:	275
(d) Other fixed assets	:	90
Total	:	19590.0
7. Power requirements(KW)	:	14.52
8. Proposed Employment	:	7692
9. Estimated date of commencement of production	:	15/05/2020



PART-B

1. DETAILS OF PRODUCTION AND PROCESS

1.1 (i) list the main products which are proposed to be produced

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is A Group Housing bProjects	Metric Tonnes/Day	0	0	0	0

1.2 List all raw materials with the daily consumption at full production capacity

	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Gourp housing Project	0	Metric Tonnes/Day

2. **Manufacturing Proseses involved** : Enclosed
3. **No. of person likely to work in unit** : 7692
4. **Location**
- 4.1 Where is it proposed to locate the unit(Indl Area or otherwise) : otherwise
- 4.2 If the site is situated in notified industrial estate :
- a) Whether effluent collection,treatment & disposal system has been provided by the authority : NO
- b) Will the applicant utilize the system,if provided : NO
- c) if not provided,details of proposed arrangement for the treatment of effluent : 2 nos. STPs of 510 KLD and 610 KLD resp. already installed
- 4.3 If not located in Industrial Area then give identification of nearest Residential Area(such as village,town etc. : sector 58-61
- 4.4 Total Plot Area,Built up area and area available for the use of treated sewage/trade effluent : Total Land Area - 74583.44, Buildup Area - 214515.9
- 4.5 Area proposed to be developed : 3.02 Acre (Ground Area)
- 4.6 If the site located near river bank/other water bodies:indicate the name and distance of the body
- | Name of Surrounding | Distance(in meters) | Description |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------|-------------|
| 4.7 Does the location satisfy the requirements under Relevant Central/State Govt. notifications on ecologically fragile area etc.,if so give details? : NO- | | |

4.8 Month and year of proposed commissioning : 15/05/2020
of the unit

5. Average daily quantities of water to be consumed(inKl/d)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSI IDC Supply	Huda	1155.0

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	1155.0

6. WASTE WATER DISCHARGES(in kl/d)

6.1 Waste water discharge per day from

Sr. No.	Source Name	Quantity (KLD)
-----NIL-----		

7. Proposed effluent Treatment scheme

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	930.0	Yes	STP

8. Stack/Source of emission

Sr. No.	Stack Attached	Height of above ground level (in mts.)	Height above top of building (in mts.)	Internal diameter in (mts.)
1	DG Stack	42.2	6	0.20
1	D G Stack	42.2	6	0.20
1	D G Stack	42.2	6	0.25

9. Proposed Air Pollution Control System
Give information on type and add detailed specifications

Air pollution control system name	Status	Detail specification

10. D.G Set Details

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	600	180	6	Yes
2	600	180	6	Yes
3	750	250	6	Yes

11. Proposed method of handling and disposal of waste trapped by pollution arresting equipment/hazardous waste

12. Declaration about awareness of the prescribed standards :-

a. That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

PLACE: Haryana

SIGNATURE:

DATE: 18/02/2020

NAME: Om Prakesh Dhingra

DESIGNATION: AUTHORIZED SIGNATORY

ADDRESS: "TDI Kingsbury Apartments"- Part-II (18.43 Acre) at Sector-58-61, G.T. Road, Sonipat

DOCUMENTS ENCLOSED:

1. Copy of resolution of Board / power of attorney.
2. Copy of Environmental Clearances in case the project is covered under EIA Notification dated 14.09.2006. (Such unit is covered under EIA notification shall obtain environmental clearance first and then will apply for Consent to Establish to the Board)
3. Copy of balance sheet duly attested by CA/CA certificate w.r.t. capital investment cost for the preceding year. (capital investment cost should include the original cost of land building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if, it is on lease/rent/mortgage)
4. Feasibility Report/ Scheme of Effluent Treatment Plant/ Sewage treatment Plant with Hydraulic Design and design Calculations based upon the Pollution load and prescribed parameters, as applicable
5. Manufacturing Process and Process flow chart
6. Air Pollution Control Devices design Calculations based upon the Pollution load and prescribed parameters, as applicable
7. EnvirImpactAttach

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HARAYANA STATE POLLUTION CONTROL BOARD
PERFORMA FOR OBTAINING NO OBJECTION CERTIFICATE(N.O.C)
(For Status you may visit Website of the Board- hspcb.gov.in)



Industry ID: 20SON696947
 Application No: 7440356
 Application Date: 18-02-2020

PART-A

1. NAME AND ADDRESS OF THE PROMOTER/INDUSTRIAL UNDERTAKING (BLOCK LETTERS)

Name of Industrial undertaking : TDI Infrastructure Ltd.
 "TDI Kingsbury Apartments"- Part-III
 (14.07 Acre) at Sector-58-61, Kundli,
 Sonipat
 ,SONIPAT

Name of the promoter/ MD/Managing Partner with surname first : Om Prakash Dhingra
 Authorized Signatory

2. Address for communication : 10, Shaheed Bhagat Singh Marg, Gole Market, New Delhi , DELHI, New Delhi, 110001

Telephone : 011-43111111

Fax No. : -

Pin Code : 110001

Email Address : kingsbury14.07@gmail.com

3. Constitution of the firm/ company : Public Limited Company

4. Location : "TDI Kingsbury Apartments"- Part-III
 (14.07 Acre) at Sector-58-61, Kundli,
 Sonipat

Place/Town : Sonipat

District : SONIPAT

State : Haryana

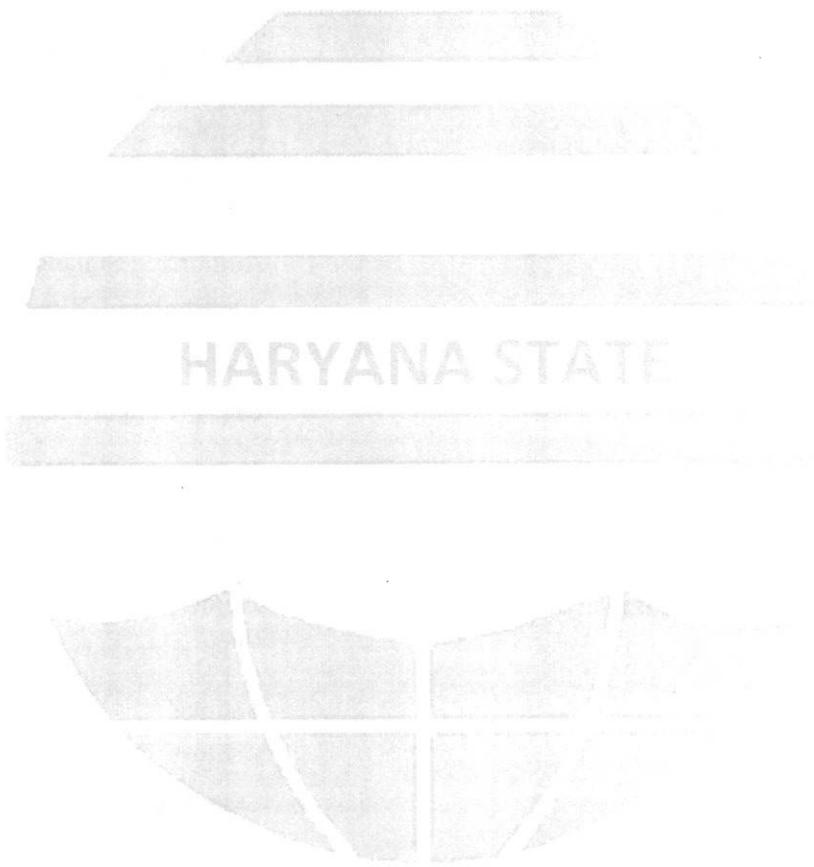
5. Main items of manufacture/activity

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

6. Investment in fixed assets(Rs. In Lakhs)

(a) Land : 1125

(b) Building	:	16250
(c) Plant and Machinery	:	225
(d) Other fixed assets	:	85
Total	:	17685.0
7. Power requirements(KW)	:	993
8. Proposed Employment	:	5792
9. Estimated date of commencement of production	:	15/05/2020



PART-B

1. DETAILS OF PRODUCTION AND PROCESS

1.1 (i) list the main products which are proposed to be produced

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

1.2 List all raw materials with the daily consumption at full production capacity

	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

2. **Manufacturing Proseses involved** : enclosed
3. **No. of person likely to work in unit** : 5792
4. **Location**
- 4.1 Where is it proposed to locate the unit(Incl Area or otherwise) : otherwise
- 4.2 If the site is situated in notified industrial estate :
- a) Whether effluent collection,treatment & disposal system has been provided by the authority : NO
- b) Will the applicant utilize the system,if provided : NO
- c) if not provided,details of proposed arrangement for the treatment of effluent : STP of 610 KLD already installed and it will be further enhanced to 850 KLD
- 4.3 If not located in Industrial Area then give identification of nearest Residential Area(such as village,town etc. : sector 58-61
- 4.4 Total Plot Area,Built up area and area available for the use of treated sewage/trade effluent : Total Land Area - 56939.17, Buildup Area - 152588.2
- 4.5 Area proposed to be developed : 3.38 Acre (Ground Coverage)
- 4.6 If the site located near river bank/other water bodies:indicate the name and distance of the body
- | Name of Surrounding | Distance(in meters) | Description |
|---------------------|---------------------|-------------|
| | | |
- 4.7 Does the location satisfy the requirements under Relevant Central/State Govt. notifications on ecologically fragile area etc.,if so give details? : NO-

4.8 Month and year of proposed commissioning : 15/05/2020
of the unit

5. Average daily quantities of water to be consumed(inKl/d)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSI IDC Supply	Huda	870.0

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	870.0

6. WASTE WATER DISCHARGES(in kl/d)

6.1 Waste water discharge per day from

Sr. No.	Source Name	Quantity (KLD)
-----NIL-----		

7. Proposed effluent Treatment scheme

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	700.0	Yes	STP

8. Stack/Source of emission

Sr. No.	Stack Attached	Height of above ground level (in mts.)	Height above top of building (in mts.)	Internal diameter in (mts.)
1	D G Stack	42.2	6	0.20
1	Dg Stack	42.2	6	0.20

9. Proposed Air Pollution Control System

Give information on type and add detailed specifications

Air pollution control system name	Status	Detail specification

10. D.G Set Details

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	160	6	Yes
2	500	160	6	Yes

11. Proposed method of handling and disposal of waste trapped by pollution arresting equipment/hazardous waste

12. Declaration about awareness of the prescribed standards :-

a. That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

PLACE: Haryana

SIGNATURE:

DATE: 18/02/2020

NAME: Om Prakesh Dhingra

DESIGNATION: AUTHORIZED SIGNATORY

ADDRESS: "TDI Kingsbury Apartments"- Part-III (14.07 Acre) at Sector-58-61, Kundli, Sonipat

DOCUMENTS ENCLOSED:

1. Copy of Environmental Clearances in case the project is covered under EIA Notification dated 14.09.2006. (Such unit is covered under EIA notification shall obtain environmental clearance first and then will apply for Consent to Establish to the Board)
2. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
3. Copy of resolution of Board / power of attorney.
4. Copy of balance sheet duly attested by CA/CA certificate w.r.t. capital investment cost for the preceding year. (capital investment cost should include the original cost of land building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if, it is on lease/rent/mortgage)
5. Feasibility Report/ Scheme of Effluent Treatment Plant/ Sewage treatment Plant with Hydraulic Design and design Calculations based upon the Pollution load and prescribed parameters, as applicable
6. Manufacturing Process and Process flow chart
7. Air Pollution Control Devices design Calculations based upon the Pollution load and prescribed parameters, as applicable

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HARAYANA STATE POLLUTION CONTROL BOARD
PERFORMA FOR OBTAINING NO OBJECTION CERTIFICATE(N.O.C)
(For Status you may visit Website of the Board- hspcb.gov.in)



Industry ID: 20SON851023
 Application No: 7325146
 Application Date: 15-02-2020

PART-A

1. NAME AND ADDRESS OF THE PROMOTER/INDUSTRIAL UNDERTAKING (BLOCK LETTERS)

Name of Industrial undertaking : TDI Infrastructure Ltd.
 "My Floor-2" at Sector-59, Sonipat,
 Haryana
 ,SONIPAT

Name of the promoter/ MD/Managing Partner with surname first : Om Prakash Dhingra
 Authorized Signatory

2. Address for communication : 10, Shaheed Bhagat Singh Marg, New Delhi-110001 , New Delhi, New Delhi, 110001

Telephone : 011-43111111

Fax No. : -

Pin Code : 110001

Email Address : subodhkadv@hotmail.com

3. Constitution of the firm/ company : Individual

4. Location : "My Floor-2" at Sector-59, Sonipat,
 Haryana

Place/Town : Sonipat

District : SONIPAT

State : Haryana

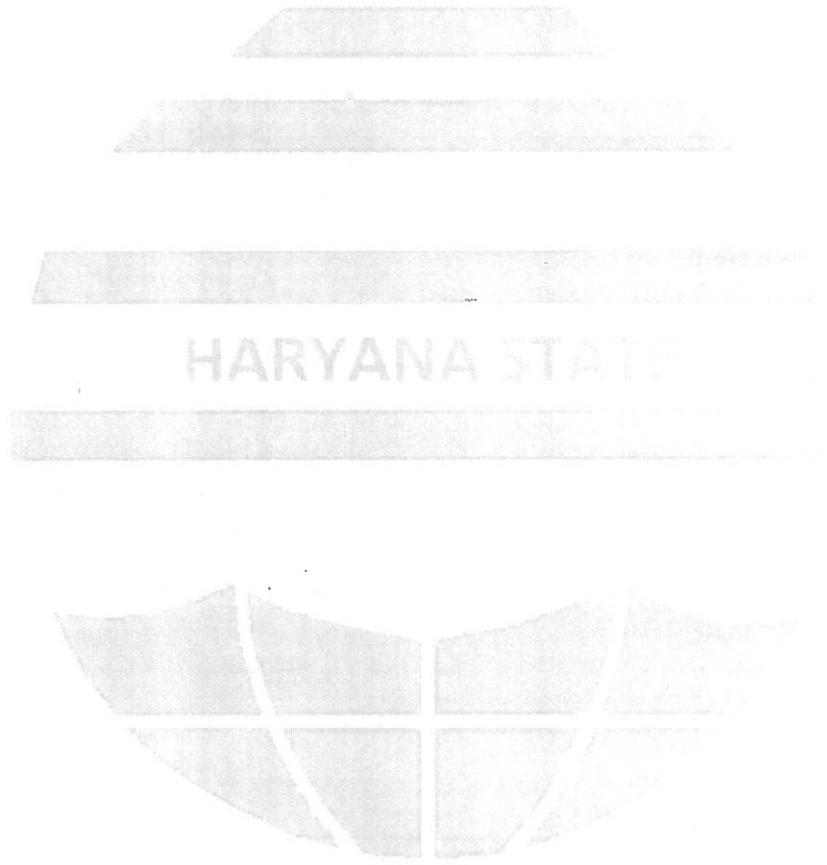
5. Main items of manufacture/activity

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a building construction project	Metric Tonnes/Day	0	0	0	0

6. Investment in fixed assets(Rs. In Lakhs)

(a) Land : 418
 (b) Building : 3050
 (c) Plant and Machinery : 45

(d) Other fixed assets	:	0
Total	:	3513.0
7. Power requirements(KW)	:	518
8. Proposed Employment	:	6159
9. Estimated date of commencement of production	:	15/04/2020



PART-B

1. DETAILS OF PRODUCTION AND PROCESS

1.1 (i) list the main products which are proposed to be produced

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a building construction project	Metric Tonnes/Day	0	0	0	0

1.2 List all raw materials with the daily consumption at full production capacity

	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a building construction project	0	Metric Tonnes/Day

2. **Manufacturing Processes involved** : Enclosed
3. **No. of person likely to work in unit** : 6159
4. **Location**
- 4.1 Where is it proposed to locate the unit(Indl Area or otherwise) : otherwise
- 4.2 If the site is situated in notified industrial estate :
- a) Whether effluent collection,treatment & disposal system has been provided by the authority : NO
- b) Will the applicant utilize the system,if provided : NO
- c) if not provided,details of proposed arrangement for the treatment of effluent :
- 4.3 If not located in Industrial Area then give identification of nearest Residential Area(such as village,town etc. : Sector-59
- 4.4 Total Plot Area,Built up area and area available for the use of treated sewage/trade effluent : Total Land Area - 57821.39, Buildup Area - 169465.5
- 4.5 Area proposed to be developed : 4.06 Acre (Ground Coverage)
- 4.6 If the site located near river bank/other water bodies:indicate the name and distance of the body
- | Name of Surrounding | Distance(in meters) | Description |
|---------------------|---------------------|-------------|
| | | |
- 4.7 Does the location satisfy the requirements under Relevant Central/State Govt. notifications on ecologically fragile area etc.,if so give details? : NO-

4.8 Month and year of proposed commissioning : 15/04/2020
of the unit

5. Average daily quantities of water to be consumed(inKl/d)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda Supply	941.0

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	941.0

6. WASTE WATER DISCHARGES(in kl/d)

6.1 Waste water discharge per day from

Sr. No.	Source Name	Quantity (KLD)
-----NIL-----		

7. Proposed effluent Treatment scheme

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	754.0	Yes	STP

8. Stack/Source of emission

Sr. No.	Stack Attached	Height of above ground level (in mts.)	Height above top of building (in mts.)	Internal diameter in (mts.)
1	DG Stack	50.35	6	0.12

9. Proposed Air Pollution Control System

Give information on type and add detailed specifications

Air pollution control system name	Status	Detail specification

10. D.G Set Details

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	125	30	6	Yes

11. Proposed method of handling and disposal of waste trapped by pollution arresting equipment/hazardous waste

12. Declaration about awareness of the prescribed standards :-

a. That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

PLACE: Haryana

SIGNATURE:

DATE: 15/02/2020

NAME: Om Prakash Dhingra

DESIGNATION: Authorized Signatory

ADDRESS: "My Floor-2" at Sector-59, Sonipat, Haryana

DOCUMENTS ENCLOSED:

1. Copy of resolution of Board / power of attorney.
2. Declaration for auto renewal of CTE on prescribed performa
3. Copy of Environmental Clearances in case the project is covered under EIA Notification dated 14.09.2006.
(Such unit is covered under EIA notification shall obtain environmental clearance first and then will apply for Consent to Establish to the Board)
4. Copy of balance sheet duly attested by CA/CA certificate w.r.t. capital investment cost for the preceding year. (capital investment cost should include the original cost of land building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if, it is on lease/rent/mortgage)
5. Feasibility Report/ Scheme of Effluent Treatment Plant/ Sewage treatment Plant with Hydraulic Design and design Calculations based upon the Pollution load and prescribed parameters, as applicable
6. Manufacturing Process and Process flow chart
7. Air Pollution Control Devices design Calculations based upon the Pollution load and prescribed parameters, as applicable

**** This is System Generated Form Signature not Required ****



HARAYANA STATE POLLUTION CONTROL BOARD
PERFORMA FOR OBTAINING NO OBJECTION CERTIFICATE(N.O.C)
 (For Status you may visit Website of the Board- hspcb.gov.in)



Industry ID: 20SON706650
 Application No: 7325368
 Application Date: 15-02-2020

PART-A

1. NAME AND ADDRESS OF THE PROMOTER/INDUSTRIAL UNDERTAKING (BLOCK LETTERS)

Name of Industrial undertaking : TDI Infrastructure Ltd.
 "Tuscan City" at Sector-58, Sonipat,
 Haryana
 ,SONIPAT

Name of the promoter/ MD/Managing Partner with surname first : Om Prakash Dhingra
 Authorized Signatory

2. Address for communication : 10, Shaheed Bhagat Singh Marg, New Delhi-110001 , New Delhi, New Delhi, 110001

Telephone : 011-43111111

Fax No. : -

Pin Code : 110001

Email Address : subodhkadv@gmail.com

3. Constitution of the firm/ company : Individual

4. Location : "Tuscan City" at Sector-58, Sonipat, Haryana

Place/Town : Sonipat

District : SONIPAT

State : Haryana

5. Main items of manufacture/activity

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a building construction project	Metric Tonnes/Day	0	0	0	0

6. Investment in fixed assets(Rs. In Lakhs)

(a) Land : 2750
 (b) Building : 31550
 (c) Plant and Machinery : 350

(d) Other fixed assets	:	125
Total	:	34775.0
7. Power requirements(KW)	:	499
8. Proposed Employment	:	8810
9. Estimated date of commencement of production	:	15/04/2020



PART-B

1. DETAILS OF PRODUCTION AND PROCESS

1.1 (i) list the main products which are proposed to be produced

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a building construction project	Metric Tonnes/Day	0	0	0	0

1.2 List all raw materials with the daily consumption at full production capacity

	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a building construction project	0	Metric Tonnes/Day

2. **Manufacturing Proseses involved** : Enclosed
3. **No. of person likely to work in unit** : 8810
4. **Location**
- 4.1 Where is it proposed to locate the unit(Indl Area or otherwise) : otherwise
- 4.2 If the site is situated in notified industrial estate :
- a) Whether effluent collection,treatment & disposal system has been provided by the authority : NO
- b) Will the applicant utilize the system,if provided : NO
- c) if not provided,details of proposed arrangement for the treatment of effluent :
- 4.3 If not located in Industrial Area then give identification of nearest Residential Area(such as village,town etc. : Sector-58
- 4.4 Total Plot Area,Built up area and area available for the use of treated sewage/trade effluent : Total Land Area - 92519.08, Buildup Area - 241759.0
- 4.5 Area proposed to be developed : 6.20 Acre (Ground Coverage)
- 4.6 If the site located near river bank/other water bodies:indicate the name and distance of the body
- | Name of Surrounding | Distance(in meters) | Description |
|---------------------|---------------------|-------------|
| | | |
- 4.7 Does the location satisfy the requirements under Relevant Central/State Govt. notifications on ecologically fragile area etc.,if so give details? : NO-

4.8 Month and year of proposed commissioning : 15/04/2020
of the unit

5. Average daily quantities of water to be consumed(inKl/d)

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda Supply	1333.0

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	1333.0

6. WASTE WATER DISCHARGES(in kl/d)

6.1 Waste water discharge per day from

Sr. No.	Source Name	Quantity (KLD)
-----NIL-----		

7. Proposed effluent Treatment scheme

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	1077.0	Yes	STP

8. Stack/Source of emission

Sr. No.	Stack Attached	Height of above ground level (in mts.)	Height above top of building (in mts.)	Internal diameter in (mts.)
1	DG Stack	50.95	6	0.12
1	DG Stack	50.95	6	0.12
1	DG Stack	50.95	6	0.20

9. Proposed Air Pollution Control System

Give information on type and add detailed specifications

Air pollution control system name	Status	Detail specification

10. D.G Set Details

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	25	5	6	Yes
2	125	30	6	Yes
3	500	80	6	Yes

11. Proposed method of handling and disposal of waste trapped by pollution arresting equipment/hazardous waste

12. Declaration about awareness of the prescribed standards :-

a. That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

PLACE: Haryana

SIGNATURE:

DATE: 15/02/2020

NAME: Om Prakash Dhingra

DESIGNATION: Authorized Signatory

ADDRESS: "Tuscan City" at Sector-58, Sonipat, Haryana

DOCUMENTS ENCLOSED:

1. Copy of resolution of Board / power of attorney.
2. Declaration for auto renewal of CTE on prescribed performa
3. Copy of Environmental Clearances in case the project is covered under EIA Notification dated 14.09.2006.
(Such unit 18covered under EIA notification shall obtain environmental clearance first and then will apply for Consent to Establish to the Board)
4. Copy of balance sheet duly attested by CA/CA certificate w.r.t. capital investment coast for the preceding year. (capital investment coast should include the original cost of land building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if, it is on lease/rent/mortgage)
5. Feasibility Report/ Scheme of Effluent Treatment Plant/ Sewage treatment Plant with Hydraulic Design and design Calculations based upon the Pollution load and prescribed parameters, as applicable
6. Manufacturing Process and Process flow chart
7. Air Pollution Control Devices design Calculations based upon the Pollution load and prescribed parameters, as applicable

**** This is System Generated Form Signature not Required ****

Annexure-III
(Copies of CTO submitted receiving)

On-line Payment Receipt

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Receipt No.	11638866
Depositor Name	Omprakash
Bank Name.	NA
Bank Id.	1060
Application No.	7513886
Name and Address of Industry	M/s TDI Infrastructure Ltd., "TDI Kingsbury Apartments" Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 17:47:33.304
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON724364

M/s. M/s TDI Infrastructure Ltd.

“TDI Kingsbury Apartments” Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7513886 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : OM PRAKASH DHINGRA
Designation : AUTHORIZED SIGNATORY
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : sanjiv.gambhir@cannesindia.net
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : M/s TDI Infrastructure Ltd.
“TDI Kingsbury Apartments” Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat
-
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : OM PRAKASH DHINGRA, Authorized Signatory, 10, Shaheed Bhagat Singh Marg, Gole Market, New Delhi
 Address :
 Telephone No.,Fax and : 9811092934
 E-mail address : sanjiv.gambhir@cannesindia.net
 of the officer responsible for the matter connected with Pollution Control and Hazardous Waste Disposal.

4. If registered as a small-scale industrial unit,give Number and Date of registraion. : LICENSE NO 153, 01/01/2020

5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 13342.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection,treatment and disposal system has been provided by the authority; YES / OTHERWISE
 NO

(b) will the applicant utilize the system,if provided; STP of 510 KLD already installed and it will be further enhanced to 650 KLD

(c) if not provided, details of proposed arrangement for the treatment of effluent.

9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 46376.90
 Built-up Area : 137066

10. Month and year of proposed commissioning of the unit. : 15/05/2020

11. Number of workers and office staff. : 463

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES

(b)If yes,please state population staying 128

(c)indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).
- : SECTOR 58-61 KUNDLI SONIPAT

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	678.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	678.0

18. Water Treatment Details

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	538.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	538.0	255.0	229.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.15	Kilo Liters/Day				
LSD	0.15	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	2	
Stack Attached to:	DG Stack , DG STACK ,	86
Fuel type:	LSD , LSD ,	
Fuel Quantity:	0.15 , 0.15 ,	
Material for construction of Stack:	MS , MS ,	
Shape (Round/Rectangle):	Round , Round ,	
Height above ground level(in metres):	48.2 , 48.2 ,	
Diameters/Size in meters	0.20 , 0.20 ,	
Gas quantity Nm³/hr:	, ,	
Gas Temperature 'C:	, ,	
Exit velocity of Tones/sec:	, ,	

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	150	6	Yes
2	500	150	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
- (b) If yes, give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment (give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.
 (a) List of Hazardous Chemicals stores (imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
- (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
- (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 7453.24 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.

38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
 Name **OM PRAKASH DHINGRA**
 Designation **AUTHORIZED SIGNATORY**

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
8. EnvirImpactAttach

On-line Payment Receipt

89

Receipt No.	949202856
Depositor Name	Om Prakesh Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7515892
Name and Address of Industry	TDI Infrastructure Ltd., "TDI Kingsbury Apartments"- Part-II (18.43 Acre) at Sector-58-61, G.T. Road, Sonipat, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 17:51:07.251
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON484659

M/s. TDI Infrastructure Ltd.

“TDI Kingsbury Apartments”- Part-II (18.43 Acre) at Sector-58-61, G.T. Road, Sonipat

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7515892 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/altere/d/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakesh Dhingra
Designation : AUTHORIZED SIGNATORY
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : kingsbury18.43@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
“TDI Kingsbury Apartments”- Part-II (18.43 Acre) at Sector-58-61, G.T. Road, Sonipat
-
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichecker applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
 Address :
 Telephone No.,Fax and : Authorized Signatory
 E-mail address :
 of the officer responsible for the matter
 connected with Pollution Control and
 Hazardous Waste Disposal.
4. If registered as a small-scale industrial unit,give Number and Date of registraion. : Liceance No 101-144 DTPC, 01/01/2020
5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 19590.0
6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :
8. If the site is situated in notified industrial estate: :
- (a) Whether effluent collection,treatment and disposal system has been provided by the authority; YES / otherwise
 NO
- (b) will the applicant utilize the system,if provided; 2 nos. STPs of 510 KLD and 610 KLD resp. already installed
- (c) if not provided, details of proposed arrangement for the treatment of effluent.
9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 74583.44
 Built-up Area : 214515.9
10. Month and year of proposed commissioning of the unit. : 15/05/2020
11. Number of workers and office staff. : 762
12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES
 7692
- (b)If yes,please state population staying
- (c)indicates its location and distance with reference to plant site.
13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing project.	Metric Tonnes/Day	0	0	0	0

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing project.	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing project.	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance). : sector 58-61

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	1155.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	1155.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	930.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	930.0	423.0	461.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).

Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.16	Kilo Liters/Day				
LSD	0.16	Kilo Liters/Day				
LSD	0.20	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	3
Stack Attached to:	DG STACK , DG STACK , DG STACK , 94
Fuel type:	LSD , LSD , LSD ,
Fuel Quantity:	0.16 , 0.16 , 0.20 ,
Material for construction of Stack:	MS , MS , MS ,
Shape (Round/Rectangle):	Round , Round , Round ,
Height above ground level(in metres):	48.6 , 48.2 , 48.2 ,
Diameters/Size in meters	0.21 , 0.21 , 0.25 ,
Gas quantity Nm ³ /hr:	, , ,
Gas Temperature 'C:	, , ,
Exit velocity of Tones/sec:	, , ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	600	160	6	Yes
2	600	160	6	Yes
3	750	200	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES

24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
3	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
 (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 11,983.57 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None

37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazaradous Waste Management Rules,2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
 Name **Om Prakesh Dhingra**
 Designation **AUTHORIZED SIGNATORY**

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazaradous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
8. EnvirImpactAttach

On-line Payment Receipt

97

Receipt No.	817339608
Depositor Name	Omprakash Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7518376
Name and Address of Industry	TDI Infrastructure Ltd., "TDI Kingsbury Apartments"- Part-III (14.07 Acre) at Sector-58-61, Kundli, Sonipat, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 17:56:40.992
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON696947

M/s. TDI Infrastructure Ltd.

“TDI Kingsbury Apartments”- Part-III (14.07 Acre) at Sector-58-61, Kundli, Sonipat

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7518376 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakesh Dhingra
Designation : AUTHORIZED SIGNATORY
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : kingsbury14.07@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
“TDI Kingsbury Apartments”- Part-III (14.07 Acre) at Sector-58-61, Kundli, Sonipat
-
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whicheckver applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
Address :
Telephone No.,Fax and : Authorized Signatory
E-mail address :
of the officer responsible for the matter
connected with Pollution Control and
Hazardous Waste Disposal.
4. If registered as a small-scale industrial unit,give Number and Date of registraion. : Licence No 72 of DTCP, 01/01/2020
5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 17685.0
6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :
8. If the site is situated in notified industrial estate: :
- (a) Whether effluent collection,treatment and disposal system has been provided by the authority; YES / otherwise
NO
- (b) will the applicant utilize the system,if provided; STP of 610 KLD already installed and it will be further enhanced to 850 KLD
- (c) if not provided, details of proposed arrangement for the treatment of effluent.
9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 56939.17
Built-up Area : 152588.2
10. Month and year of proposed commissioning of the unit. : 15/05/2020
11. Number of workers and office staff. : 585
12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES
5792
- (b)If yes,please state population staying
- (c)indicates its location and distance with reference to plant site.
13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m3/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	870.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	870.0

18. Water Treatment Details

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	700.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	700.0	320.0	344.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.15	Kilo Liters/Day				
LSD	0.15	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	2	
Stack Attached to:	DG Stack , DG Stack ,	102
Fuel type:	LSD , LSD ,	
Fuel Quantity:	0.15 , 0.15 ,	
Material for construction of Stack:	MS , MS ,	
Shape (Round/Rectangle):	Round , Round ,	
Height above ground level(in metres):	48.2 , 48.2 ,	
Diameters/Size in meters	0.20 , 0.20 ,	
Gas quantity Nm³/hr:	, ,	
Gas Temperature 'C:	, ,	
Exit velocity of Tones/sec:	, ,	

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	150	6	Yes
2	500	150	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
- (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
- (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
- (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 8,616.64 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.

38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
 Name Om Prakesh Dhingra
 Designation AUTHORIZED
 SIGNATORY

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
8. EnvirImpactAttach

On-line Payment Receipt

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Receipt No.	124130444
Depositor Name	Om Prakash Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7518840
Name and Address of Industry	TDI Infrastructure Ltd. , "My Floor-2" at Sector-59, Sonipat, Haryana, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 18:01:40.699
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON851023

M/s. TDI Infrastructure Ltd.
"My Floor-2" at Sector-59, Sonipat, Haryana

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7518840 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakash Dhingra
Designation : Authorized Signatory
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : subodhkadv@hotmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
"My Floor-2" at Sector-59, Sonipat, Haryana
011-43111111
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
 Address : Authorized Signatory
 Telephone No., Fax and
 E-mail address
 of the officer responsible for the matter
 connected with Pollution Control and
 Hazardous Waste Disposal.

4. If registered as a small-scale industrial unit, give Number and Date of registration. : 183228, 01/01/2020

5. Gross Capital Investment of the unit without depreciation till the date of application (cost of building, land, plant and machinery) (to be supported by affidavit, annual report and certificate from Chartered Accountant. For proposed units, give estimated figure (In Lakhs)). : 3513.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance (in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection, treatment and disposal system has been provided by the authority; NO

(b) will the applicant utilize the system, if provided; NO

150 KLD installed & STP having total capacity 750 KLD shall be installed

(c) if not provided, details of proposed arrangement for the treatment of effluent.

9. Total Plot Area, Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 57821.39
 Built-up Area : 169465.5

10. Month and year of proposed commissioning of the unit. : 15/05/2020

11. Number of workers and office staff. : 155

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES

6159

(b) If yes, please state population staying

(c) indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month, Kiloletre/Month or Numbers/Month (give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	N/A	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance). : Sector-59

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	941.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	941.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	754.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	754.0	347.0	373.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be reported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.40	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	1
Stack Attached to:	DG Stack ,
Fuel type:	LSD ,
Fuel Quantity:	0.04 ,
Material for construction of Stack:	MS ,
Shape (Round/Rectangle):	Round ,
Height above ground level(in metres):	48.2 ,
Diameters/Size in meters	0.12 ,
Gas quantity Nm³/hr:	,
Gas Temperature 'C:	,
Exit velocity of Tones/sec:	,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	125	40	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES

24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES

(b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.

29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :

30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989. :
 (a) List of Hazardous Chemicals stores(imported and indigenous). Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 10,067.56 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production without installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

Yours faithfully,

Signature 112
Name **Om Prakash Dhingra**
Designation **Authorized Signatory**

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.

HARYANA STATE

**** This is System Generated Form Signature not Required ****

On-line Payment Receipt

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Receipt No.	49227002
Depositor Name	Om Prakash Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7518702
Name and Address of Industry	TDI Infrastructure Ltd. , "Tuscan City" at Sector-58, Sonipat, Haryana, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 18:06:53.011
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON706650

M/s. TDI Infrastructure Ltd.
"Tuscan City" at Sector-58, Sonipat, Haryana

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7518702 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakash Dhingra
Designation : Authorized Signatory
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : subodhkadv@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
"Tuscan City" at Sector-58, Sonipat, Haryana
011-43111111
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichecker applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
 Address : Authorized Signatory
 Telephone No.,Fax and
 E-mail address
 of the officer responsible for the matter
 connected with Pollution Control and
 Hazardous Waste Disposal.

4. If registered as a small-scale industrial unit,give Number and Date of registraion. : 199/2007, 01/01/2020

5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 34775.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection,treatment and disposal system has been provided by the authority;

NO

(b) will the applicant utilize the system,if provided;

NO

(c) if not provided, details of proposed arrangement for the treatment of effluent.

1 STP having 720 KLD installed which will further enhanced to total capacity 1300 KLD

9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. :

Total Plot Area : 92519.08
 Built-up Area : 241759.0

10. Month and year of proposed commissioning of the unit. :

15/05/2020

11. Number of workers and office staff. :

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12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? :

YES

8810

(b)If yes,please state population staying

(c)indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	N/A	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance). : Sector-58

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m3/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	1333.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	1333.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	1077.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	1077.0	484.0	540.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.15	Kilo Liters/Day				
LSD	0.04	Kilo Liters/Day				
LSD	0.006	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	3	
Stack Attached to:	DG Stack , DG Stack , DG Stack ,	118
Fuel type:	LSD , LSD , LSD ,	
Fuel Quantity:	0.04 , 0.006 , 0.15 ,	
Material for construction of Stack:	MS , MS , MS ,	
Shape (Round/Rectangle):	Round , Round , Round ,	
Height above ground level(in metres):	48.2 , 48.2 , 48.2 ,	
Diameters/Size in meters	0.12 , 0.9 , 0.20 ,	
Gas quantity Nm ³ /hr:	, , ,	
Gas Temperature 'C:	, , ,	
Exit velocity of Tones/sec:	, , ,	

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	150	6	Yes
2	125	40	6	Yes
3	25	6	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES

24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
3	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
 (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989. :
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 13,777.53 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None

- 37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
- 38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
- 39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
- 40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
- 41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
Name Om Prakash Dhingra
Designation Authorized Signatory

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

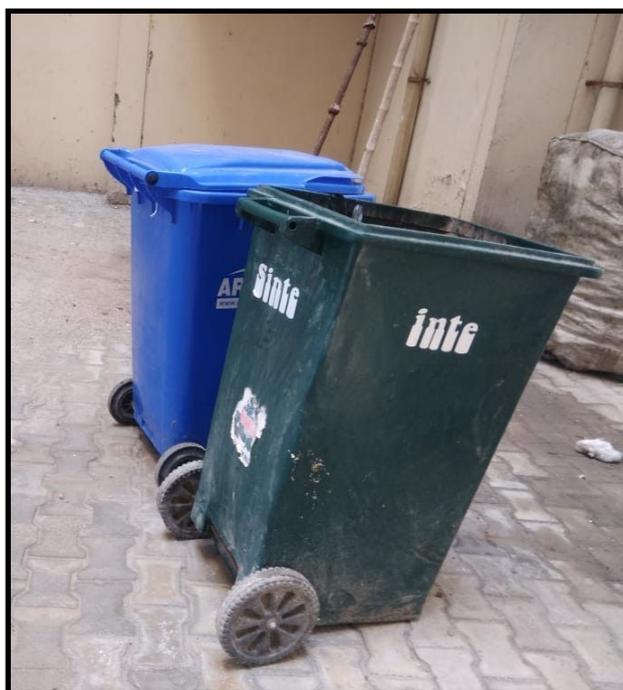
d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

- 1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
- 2. Declaration for auto renewal of CTO on prescribed performa
- 3. Environment Statement of the previous year for large and medium scale Industries / Projects.
- 4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
- 5. Any other document 2
- 6. Any other document 1
- 7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.

Annexure-IV(A)
(Solid Waste disposal agreement)

Annexure-IV(B)
(Photographs of Bins)



Annexure-V
(Latest photos of environmental facilities and plantations)



Re: Official Documents in the matter of Hon'ble NGT OA No. 155/2020 titled titled Dr. (Mrs.) Manorama Sharma & Anr Versus TDI infrastructure Limited & Ors before Hon'ble NGT PB.

From: Corporate <corporate@tdigroup.net>
 To: upc1.cpcb@gov.in
 Cc: kamal.tanjea@tdiinfacorp.com, ravinder.tanjea@tdigroup.net, corporate@tdigroup.net, amit.sharma@cannesindia.net, sanjiv.gambhir@cannesindia.net
 Attachments: CPCB_Reply of TDI Kundli.pdf (6 MB);

11/06/2021 11:01
126

To,

Mr. N.K Gupta
(Divisional Head UPC-I)
Central Pollution Control Board
Parivesh Bhawan , East Arjun Nagar,
Delhi 110032

Reference: Submission for Official Documents in the matter of Hon'ble NGT OA No. 155/2020 titled Dr. (Mrs.) Manorama Sharma & Anr Versus TDI infrastructure Limited & Ors before Hon'ble NGT PB received through Email from Divisional Head UPC-I, CPCB dated 06.11.2020.

Sub: Reply to above said matter received through email from Divisional Head UPC-I, CPCB for the project Residential Plotted Colony in Sector-58,59,60,61 & 64 Kundli, Sonipat developed by M/s TDI infrastructure Ltd.

Dear Sir,

This is in reference to the above given matter received through email on 06.11.2020. In which following documents are asked by the Joint Secretary for further references and proceeding. In this regard we are submitting point wise replies and all the requisite documents as follows:-

S.No.	Discrepancies	Replies
1.	Copy of permissions obtained from Town and Country Planning Department.	We have obtained Occupancy Certificates from the Town and Country Planning Department. Copies of the same are enclosed as Annexure-I .
2.	Details of infrastructure facilities provided by project proponents.	We have installed STPs for treatment of Wastewater generated in our premises and reuse treated water within the complex. Also provide D.G sets of capacity for Kingsbury part- 1 (2 x 500 KVA), part-II (2 x 600 KVA and 1 x 750 KVA), Part- III (2 x 500 KVA), for My Floor 2 (1 x 125 KVA) and for Tuscan City (1 x 25 KVA, 1 x 125 KVA & 1 x 500 KVA) with acoustic enclosure and adequate stack height. RWH pits were also installed inside the premises for collection of rainwater. Proper green areas are also developed inside and outside the premises. Proper Roads are provided to reduce traffic.
3.	Permissions, Clearances, Consents and NOCs so far obtained by TDI Infrastructure Limited including applications under process.	We had submitted the Consent to Establish application for Kingsbury, My Floor 2 and Tuscan City but application has been refused by Haryana State Pollution Control Board and mentioned that we are not required to Consent to Establish as the project is operational. Copies of CTE submitted are enclosed as Annexure-II . Thereafter, we had submitted the Consent to Operate application for Kingsbury, My Floor 2 and Tuscan City but application has been refused by Haryana State Pollution Control Board on the basis of imposed Environmental Compensation. Copies of CTO submitted are enclosed as Annexure-III .
4.	Details of Sewage management infrastructure inside TDI City.	Proper Sewage Treatment Plant has been installed at the site to treat water generated from the premises. Treated water is being reused within the complex and also fulfill all the Standards as prescribed. Installed capacities of STPs are given below:- 1. Kingsbury Part-I (510 KLD already installed and it will be further enhanced to 650 KLD), for Part-II (2 nos. STP of 510 KLD and 610 KLD) and Part-III (610 KLD already installed and it will be further enhanced to 850 KLD) . 2. My Floor 2 (150 KLD installed & STP having total capacity 750 KLD shall be installed). 3. Tuscan City (1 STPs having 720 KLD installed which will be further enhanced to total capacity 1300 KLD).
5.	Details of Solid Waste Management infrastructure inside TDI City.	We are complying with provision of Solid Waste Management Rules, 2016 and we have provided the different colour bins at different floors and generated waste is being collected at a Solid Waste Collection room and the same is being disposed off through approved vendors. Copy of the Solid Waste disposal agreement is enclosed as Annexure-IV(A) . Photographs of Bins are enclosed as Annexure-IV(B) .
6.	Any other document project proponents want to submit for representing facts of the case.	Latest photos of environmental facilities and plantations are enclosed.

We assure you that we are and will comply with all the directions of the Central Pollution Control Board.

Thanking you

Yours faithfully,

For M/s TDI infrastructure Ltd.

Om Prakash Dhingra

From: Head UPC-I, CPCB (upc1.cpcb@gov.in)

Date: 11/06/20 16:35

To: ravinder.tanjea@tdigroup.net, corporate@tdigroup.net

Cc: kamal.tanjea@tdiinfacorp.com

Subject: Official Documents in the matter of Hon'ble NGT OA No. 155/2020 titled titled Dr. (Mrs.) Manorama Sharma & Anr Versus TDI infrastructure Limited & Ors before Hon'ble NGT PB.

TDI Infrastructure Limited is aware that Hon'ble NGT vide order dated 01.10.2020 directed as follows:

"Accordingly, we direct the Committee constituted by this Tribunal in O.A. No. 764/2018 vide order dated 23.10.2019 i.e. representatives of the CPCB, the MoEF&CC and the IIT, Delhi to give a joint report with reference to the compliance of environmental norms in respect of the present project also within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. CPCB will be the nodal agency for compliance."

In this context, the Joint Committee needs following documents for reference and further proceedings in the matter:

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- i. Copy of permissions obtained from Town and Country Planning Department.
- ii. Details of infrastructure facilities provided by project proponent.
- iii. Permissions, Clearances, Consents and NOCs so far obtained by TDI Infrastructure Limited including applications under process.
- iv. Details of Sewage management infrastructure inside TDI City.
- v. Details of Solid Waste Management infrastructure inside TDI City.
- vi. Any other document project proponent want to submit for representing facts of the case.

In view of the above, it is requested that the documents needed by the joint committee as detailed above may please be provided by 09.11.2020.

Yours faithfully

[N.K. Gupta]
Divisional Head UPC-I



To,

TDI INFRASTRUCTURE LTD.

CREATING
LANDMARKS

N.K Gupta , Divisional Head,
Central Pollution Control Board,
Parivesh Bhawan, Maharshi Valmiki
Marg, East Arjun Nagar, Vishwas Nagar Extension,
Vishwas Nagar, Shahdara, Delhi, 110032

Ref: letter No.- A-19014/50/2020-UPC-I/1232 dated 02.02.2021

Subject: Reply of Joint Inspection points raised by the constituted team of MOEF&CC, CPCB, IIT Delhi on 07.01.2021 to the project "TDI City" (Residential Colony) at Sector-58, 59, 60, 61, 63 & 64, Kundli, Sonapat, Haryana

Dear Sir,

This is in reference to the above-mentioned Joint Committee report submitted by CPCB for the project "TDI City" (Residential Colony) at Sector-58, 59, 60, 61, 63 & 64, Kundli, Sonapat, Haryana. On 07.01.2021 our project site was inspected by the constituted team members of MOEF&CC, CPCB, and IIT Delhi and gave their observations.

In this regard, we are submitting a point-wise reply to all the observations raised by the joint team members.

S.No	OBSERVATIONS	REPLIES
1.	Basic minimum infrastructure i.e internal roads, open space, public parks, streetlights, public health service including water supply and sewerage Treatment Plant, electricity are not functional at site	<p>Basic infrastructure facilities i.e internal roads, open space, public parks, streetlights, have been provided and the same are maintained. Photographs of the same are enclosed as Annexure-I</p> <p>We have installed STPs in the Group Housing and the same are in operation. Photographs of the installed STPs are enclosed as Annexure-II.</p> <p>We are in the process of installing a STP of capacity 250 KLD for the plotted colony. Copy of work order for the installation of STP in the plotted colony is enclosed as Annexure-III</p> <p>We have also laid a Sewage line but connectivity is not yet provided by HUDA. We are following up with HUDA.</p> <p>At present, as STP is not installed in the plotted colony, sewage from the plotted colony is collected and sent to PATLA STP on the advice of the Authority by a GPS-enabled tanker.</p> <p>Source of water is borewell for drinking purposes. A water pipeline has been installed but we have not got a connection from the HUDA.</p>
2	Plot of applicant was inspected and observed	Electricity supply has been provided.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-३२

27 JUL 2021

Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-32

TDI INFRASTRUCTURE LTD

For any queries regarding your complaint, please contact:

Customer Support Centre, Vandana Building, Upper Ground Floor 11, Tolstoy Marg, Connaught Place, New Delhi-110001
Front Off. : 43111111, Cust. Support : 43111111, Fax : +91-11-43111199, E-mail : customersupport@tdigroup.net
Registered Office : 10, Shaheed Bhagat Singh Marg, New Delhi-110001 CIN No. U70102DL1997PLC085551



To,
N.K Gupta , Divisional Head,
Central Pollution Control Board,
Parivesh Bhawan, Maharshi Valmiki
Marg, East Arjun Nagar, Vishwas Nagar Extension,
Vishwas Nagar, Shahdara, Delhi, 110032

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Customer Support Centre, Vandana Building, Upper Ground Floor 11, Tolstoy Marg, Connaught Place, New Delhi-110001
Front Off. : 43111111, Cust. Support : 43111111, Fax : +91-11-43111199, E-mail : customersupport@tdigroup.net
Registered Office : 10, Shaheed Bhagat Singh Marg, New Delhi-110001 CIN No. U70102DL1997PLC085551

	that no Electricity supply, Water supply, Sewerage connectivity or STP exist at site. Approach road to plot is also damaged at multiple locations	<p>Source of water is borewell for drinking purposes. A water pipeline has been installed but we have not got a connection from the HUDA.</p> <p>We are in the process of installing a STP of capacity 250 KLD for the plotted colony. Copy of work order for the installation of STP in the plotted colony is enclosed as Annexure-III</p> <p>At present, as STP is not installed in the plotted colony, sewage in the plotted colony is collected and sent to PATLA STP on the advice of the Authority by a GPS-enabled tanker.</p> <p>At the time of inspection, maintenance work of the approach road was under process. But, at present approach road connection to the plot area is now fully maintained. Copy of the same is enclosed as Annexure-IV</p>
3	No mechanism of proper collection and segregation observed at site. Compost arrangement for biodegradable waste was not provided at site.	<p>We have done an agreement with an Authorized vendor for the collection and disposal of solid waste. We have also provided bins for dry and wet waste. Photographs of the same are enclosed as Annexure-V</p> <p>Organic waste Converter of capacity 500 kg installed at Kingsbury Apartment. Photographs of the same are enclosed as Annexure-VI</p>
4	Unauthorized disposal of sewage water in a nearby plotted area was observed. An unauthorized tractor carrying tankers (without any registration numbers) was found disposing sewerage wastewater at nearby plotted area. An undesirable smell and stagnant water has been observed in these areas.	<p>We are not disposing any untreated wastewater. Wastewater generated in the premises is treated in inhouse STPs and treated water is used in gardening and other misc. purposes.</p> <p>In the plotted area, local villagers and farmers (kisan Andolan) were disposing of their waste on the vacant land. However, strict surveillance is kept on such activities from our side.</p>
5	Project Proponent is supplying water to the township through bore wells but has not obtained any approval from CGWA.	We are in the process of obtaining Renewal of CGWA approval. Once we receive the approval we will share the same.
6	Project Proponent has not submitted an adequacy report of captive STP under township and has not provided a proper sludge collection system.	We are in the process of submitting the adequacy report of STPs installed under township projects. Sludge collection system has been provided in the installed STPs.

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Director/Auth Signatory

7	Rain water Harvesting pits were found clogged and filled with mud and stagnant water.	We are regularly cleaning the RWH pits. Copy of bills, paid to maintenance agencies for cleaning of RWH pits along with photographs are also enclosed as Annexure-VII
8	It is also evident from report of District Town and country Department, Sonipat provided by applicant tha M/s TDI Infrastructure Pvt. Ltd has breached the condition of license and condition of part completion certificate granted by the Department and not able to up keep the minimum infrastructure.	All the conditions of DTCP are being complied.
9	Project Proponent has not provided details of area covered and species planted under green belt and covered under green belt is looking inadequate.	Total no. of trees that have been planted in the project are 25996. Plantation details are enclosed as Annexure-VIII
10	No solar, wind or renewable energy source has been observed at the project site.	We have installed 54 no of solar panels at Kingsbury apartment. Photographs of the same are enclosed for your reference as Annexure-IX
Violation of Environment Clearance Conditions:		
a	Project Proponent has not constructed decentralized tertiary level STP for 100 percent treatment of grey water and reuse as per EC conditions.	We have installed STPs with a tertiary level of treatment i.e Ultraviolet treatment in Group Housing and treated water is used in Gardening and misc. Purposes.
b	No solar, wind or renewable energy source has been observed at project site.	We have installed 54 no of solar panels at Kingsbury apartment. Photographs of the same are enclosed as Annexure-IX and will continue to increase its number.
c	No CFLs/LEDs has been observed at street lights some	LED lights have been installed in streetlights. Photographs of the same are enclosed as Annexure-IX
d	Project Proponent has also not provided details of area covered & species planted under green belt and area	Total no. of trees that have been planted in the project is 25996. Plantation details are enclosed as Annexure-VIII

TDI INFRASTRUCTURE LTD



Director/Auth Signatory

	covered under green belt is looking inadequate.	
e	Project Proponent has not provided corporate social responsibility plan, details of environmental management cell, year wise details of year wise fund earmarked/utilized towards environmental protection, not submitted six monthly compliance reports regularly	<p>At present we have done an expenditure of Rs. 59,50,000/- on corporate social responsibility.</p> <p>Details of the environmental management cell and expenditure done till date on EMP are enclosed as Annexure-X</p> <p>We are regularly submitting a six-monthly compliance report and copy of last 01 year submitted is enclosed as Annexure-XI</p>
f	Project Proponent has not provided a copy of environmental statement of form-V, link of company website where copy of EC along with SMCRs has been uploaded. PP has also not submitted the six monthly compliance reports regularly.	<p>We are in process to submitting Form V in September 2021,</p> <p>We will upload our six-monthly compliance report on the company website.</p> <p>We are regularly submitting a six-monthly compliance report and copy of June-2021 submitted is enclosed as Annexure XI</p>
g	Project Proponent has not provided details/copy of agreement with recycler to handle/dispose hazardous waste (waste oil from DG sets)and STP sludge, plastic waste, e-waste and biomedical waste etc. generated at project site.	<p>We have an agreement for disposal of Hazardous Waste with M/s Divya Petro product. Copy of the same is enclosed as Annexure-XII</p> <p>We have an agreement with an authorized Vendor for the collection of solid waste. We also provided bins for dry and wet waste. Photographs of the same are enclosed as Annexure- V</p>
h	Project Proponent has not provided copy of NOC from civil aviation department, forest department, fire department, chief controller of explosives department, CGWA and Consent to Operate from HSPCB.	<p>We have applied for the CTO Application form HSPCB and we also attached the same in June-2021 Compliance Report.</p> <p>We are in the process of obtaining Renewal CGWA approval.</p> <p>We have obtained a Fire NOC from a Divisional fire officer. Copy of the same is enclosed as Anneure-X III</p>

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[Signature]
Director/Anth Signatory

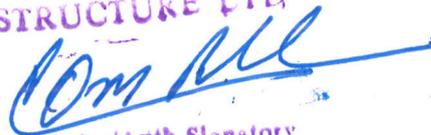
ANNEXURE-I

LDI INFRASTRUCTURE LTD

Com All

Director/Auth Signatory

IDI INFRASTRUCTURE LTD



Director/Auth Signatory

Annexure-I

Photographs of Basic infrastructure facilities i.e internal roads, open space, public parks, streetlights,

LED STREET LIGHT – TDI CITY 136



BLOCK E – PLOTTING AREA

137



PLOTTING AREA

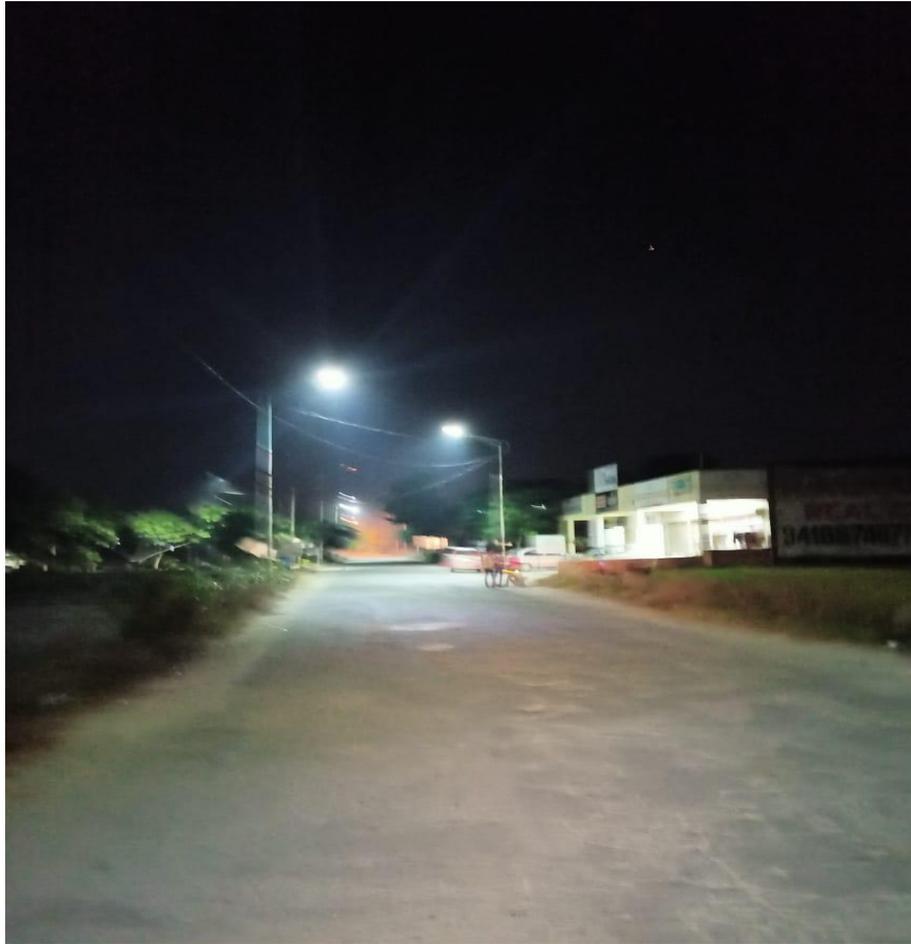


MY FLOOR - 1





A BLOCK – PLOTTING AREA ¹⁴⁰



MY FLOOR 2



LED STREET LIGHT – TDI CITY

**TOTAL 1250 LED STREETS LIGHTS
IN TDI CITY**



PLOTS – TDI KUNDLI

A BLOCK



A BLOCK

145



B BLOCK

146



B BLOCK



C BLOCK



C BLOCK

149



E BLOCK

150



E BLOCK



E BLOCK



E BLOCK



F BLOCK



F BLOCK

155



G BLOCK

156



G BLOCK



G BLOCK

158



H BLOCK

159



H BLOCK

160



Park Near Mandir



Sector Road



Annexure-II
Photographs of the installed STPs



STP plant of Kingsbury Part I



Filter Press and STP plant of Kingsbury -II



STP plant of Tuscan City

Annexure-III

**Copy of work order for the installation of STP in the
plotted colony**

TDI/WO/KDL/STP/ELEC & MECH/01

16-04-2021

M/s Marks Ion Exchange
Plot No: 399, Ground Floor
Laxmi Vihar, Burari
Delhi – 110084

Kind Attn: Mr. Aman
E-mail:- solutionwtp@gmail.com
Mob- 9811277529

WORKORDER

Sub: Portable Self-Contained packaged of Sewage Treatment Plant – 125 KLD Based on MBBR Technology for Plotted Area B – Block, Kundli (HR.)

Dear Sir,

This has reference to the tender submitted by you and subsequent discussions / negotiations held on 14.04.2021 on the subject work.

Based on our discussions we are now pleased to issue work order to you for the above subjected work as per the following terms and conditions, special conditions, specifications, BOQ and other forms and annexure forming part of this agreement.

TERMS AND CONDITIONS: -

1. Contract Value

After allowing for discount offered by you on all the analyzed rates and Total Value of the Contract works out to be **Rs 17,00,000.00 (Rupees Seventeen Lakhs Only)**. The work will be executed entirely as per the drawing and the given BOQ is indicative only.

2. Scope of work:-

The scope of work includes all materials, labour, tools, transportation, at any lead and lift plants and all other things necessary to carry out the work as per approved drawings, bill of quantities and as per the instructions issued at site by the Engineer-in-Charge.

TDI/WO/KDL/STP/ELEC & MECH/01

1 | Page

3. Rates & Taxes:-

The rates quoted by you and agreed upon are inclusive of all applicable taxes, etc. and are subjected to deduction of TDS as applicable and required for the completion of work. Rates for all items of work shall remain firm and no escalation on any account shall be allowed till completion or extended period of completion of work. GST will be paid extra.

4. Payment Terms: -

- 25 % advance along with the confirmed order.
 - 60 % against Performa invoice and inspection of material at your plant.
 - 10 % after Installation.
- 5% against erection testing & commissioning along with water test report from a government accredited lab.

Taxes: Extra GST (or as per local state central govt taxes rule that may prevail.)

Transportation : Included in order.

Loading & Unloading at site : Scope of Contractor

Time req. : 30 – 45 days after Clear Techno - Commercial Work order in all respects.

The Running Account Bill shall be submitted monthly to the E.I.C supported by all relevant documents like measurement sheets, material reconciliation statement, quality test reports, Challans of material (if reqd.)

5. Retention Money: -

5% of the contract value shall be deducted from each running bill on pro-rate basis and shall be retained as security deposit till successful completion of defect liability period of 12 months. However, the retained money can be paid against irrecoverable bank guarantee of equal amount valid till the end of Defect Liability period. The Bank Guarantee can be en-cashed in case of failure to attend the defects.

6. Final bill: -

The Final Bill shall be released within 3 months after successful completion of work and after ensuring all the reconciliation of material & payments pertaining to the work. The Final bill shall be enclosed with the as built drawings of services etc. Recovery, if any observed, after the finalization of bill will be recovered from your retention money OR any other work which you are undertaking in the company any where.

7. Extra Items: -

In case, if any extra item is felt essential for the completion of the Project the same has to be undertaken by the contractor. The rate for such item shall be derived from either the similar item executed or an actual rate of material and labour locally available based upon Haryana Schedule of rates/CPWD specifications which ever is lower. The contractor has to submit the rate analysis with in 5 days before date of execution of item. This has to be dully verified and certified by the Engg-in-charge.

8. Completion Period:-

Time is essence of this contract and you shall strictly adhere to the date of commencement and completion of work. Time of completion shall be reckoned from the date of this letter. Entire job shall be completed by 45 days from the date of issue of advance payment.

In case of any unsatisfactory progress, TDI reserves to withdraw the work on 3 days short notice and your work either can be terminated and balance work shall be got executed at your risk and cost. The decision of TDI shall be final and binding to the contractor.

9. Quality Assurance:-

Quality of work is the essence of this contract. You are expected to perform work of high standard and quality. In case of works carried out by you are found to be of unacceptable quality to the Project-in-Charge, you shall dismantle such defective works and carry out quality work to the entire satisfaction of the Project Team without affecting the contract time. Your failure to adhere quality work will lead to determination of contract. All the test required as per norms shall be conducted at your cost. The concern Engg. Can get the test conducted as per the required specifications.

10. Contribution to the Central, State, Local Authority:-

You shall be responsible for the payment of contribution etc. under any Central, State, Local Legislation applicable to the persons engaged as aforesaid i.e contribution towards E.S.I., Provident Fund, Bonus etc. If at any time, any liability or obligation (financial or otherwise) is imposed upon us under the provisions of any legislation or any enactment, and/or schemes, rules, regulations, bylaws framed there under, such amount shall be recovered from your dues.

11. Water and Electricity:-

The supply of water and electricity shall be given free of cost at one point and further distribution shall be your responsibility. No supply from DG set shall be provided in case of no supply from HSEB.

12. Safety:-

You shall adhere to standard safety practices and ensure that all required safety gears such as hard hat, safety belts, and safety boots are provided to workers and site personnel. Special emphasis shall be given for working at height. Safety posters / warnings / cautions signs should be displayed at important locations. You shall observe safety instructions/manual provided to you from time to time.

13. Penalty / Liquidated Damages:-

In the event of your failing to complete the entire works within the stipulated period of completion, you shall be liable to pay us by way of penalty @ 5% of total amount of work done till date.



14. Defect Liability Period:-

The defect liability period shall be 12 months from date of virtual completion. All defects noticed during the period shall be attended to and rectified within 7 days from the date of notification. If the defects are not attended to in the stipulated time, the same shall be rectified at your risk and cost. The cost thereof shall be recovered from you or from your security amount.

15. CAR Policy:-

The contractor will take CAR (Contractors All Risk Policy), Insurance policy as per the norms. In case the policy is not taken, the same shall be taken by the Company and amount recovered / adjusted from the payment due.

16. Litigation: -

In case of any dispute between the executing agency and TDI, TDI reserve the right to take legal action within provision of the agreement terms and conditions.

No change / deviation in specification shall be allowed. Quantity / make of materials shall be got approved by Contractor Prior to Supply / commencement of work at site.

You are requested to start the work in consultation of Project In-charge and his team.

This work order is being sent to you for in duplicate please return on copy to this office dully signed by you as token of acceptance of above terms and conditions.

17. Annual Maintenance Contract :-

The annual maintenance contract is a part of this order. The cost of comprehensive maintenance for 1st and 2nd Year will be 45,000.00 + GST monthly and for 3rd 4th and 5th year will be 55,000.00 + GST monthly. During maintenance contract, you will keep all consumables and critical parts. You will depute required staff for 24 hours as per your standard maintenance norms for the maintenance of commissioned and handed over STP.

18. Design Basis:

Design Inlet Parameters:

• pH	-	6.0 – 8.0
• Chemical Oxygen Demand, mg/1	-	400-450
• Bio-chemical oxygen demand, mg/1	-	250-300
• Total Suspended solids, mg/1	-	200-300
• Oil and grease, mg/1	-	10-50

Design outlet Parameters:

• pH	-	6.0 – 8.0
• Chemical Oxygen Demand, mg/1	-	<50
• Bio-chemical oxygen demand, mg/1	-	<10
• Total Suspended solids, mg/1	-	<20
• Oil and grease, mg/1	-	<10
• Nitrogen, mg/1	-	<10

- Total phosphorus, mg/1

- <1

172

Note: Purpose of treatment – For treated water meet the norms of pollution board

SPECIAL CONDITIONS OF CONTRACT

1. The agency will make his own arrangement for water and electricity for the execution of works. However, Company will give water and electric connection at one point and the same shall be extended by the Contractor at his own cost. The Consumption of Electricity shall be chargeable to agency as per prevailing State Electricity Board Charges. The connection shall be only for the HSEB Supply and no DG supply shall be given.
2. The Contractor must follow other terms and condition as per the General Condition of the Contract.
3. The Agency must follow the technical specification as per Haryana State PWD Specification/ Relevant I.S Code.
4. The Contractor must strictly follow labour rules. In case of any breach of rules and regulations of labour regulation act. The agency shall be responsible for all kinds of losses etc.
5. Qty. can be increase or decrease up to any extent.
6. Labour hutment will be in Contractor scope.
7. Work Schedule shall be given by contractor at start of work.
8. Contractor will have to deploy sufficient staff as per required of work or as per direction by Engineer- In- charge.
9. Measurement of work shall be as per actual or IS Code.

For, TDI INFRATECH LTD.

For, Marks Ion Exchange

Authorized Signatory

Authorized Signatory
(Confirmed & Accepted)

Enclosure: -

- Bill of Quantities



TDI/WO/KDL/STP/ELEC & MECH/01

5 | Page

BOQ of Portable STP 125KLD

173

Component	QTY	Unit	Specifications	Make	Basic Price	Total cost
Collection Tank	1	Nos.	3.0X2.5X2.5 MS 5MM			
Anoxic	1	Nos.	1.25X2.5X2.5 MS 5MM			
MBBR Tank	2	Nos.	2.5X2.5X2.5 MS 5MM			
Tube Shettler Tank	1	Nos.	2.0X2.5X2.5 MS 5MM			
FFT	1	Nos.	2.0X2.5X2.5 MS 5MM			
SHT	1	Nos.	2.0X2.5X2.5 MS 5MM			
FRP coating 2MM	1	Nos.	Inside the all tanks, Outside redoxide primer with enamel paint. (Asin/Nerolac)			
Bar screen	1	Nos.	25 mm spacing with SS 304 drawn bars	300x300		
Sewage Feed pumps	2		Sumbersible Cutter Pump 7 Cu M/ hr @ 12 mwc	Kirloskar		
Diffuser	25	Nos.	1000 mm or equivalent disk type silicon based	vasu, OTT		
Blower	2	Nos.	Air flow rate 200 CuM/hr @ 0.4 MWC with direct coupled electrical motor of required power mounted on based frame , complete in all respect	Beta, Airvak		
MBBR Media	5	m3	MBBR Media	cooldek		
Tube Media	5	m3	Tube media	vasu		
Sand Filter	1	Nos.	FRP Vessel	700 X 1800		
Activated Carbon Filter	1	Nos.	FRP Vessel	900 X 1800		
Filter feed Pump	2	Nos.	8 Cu M/hr@ 30 MWC	Kirloskar		
Sludge pumps	1	Nos.	2 m3@10 mtr head	Kirloskar		
Screw pumps	2	Nos.	1 m3@30 mtr head	Kirloskar		
Instrumentation	2	Nos.	Flow meter Electro Machenical, online PH Meter	Zest		
Control penal	1	lot	Electrical Auto Manual Panel including Energy Meter			
Electrical wiring	1	Lot	complete in all respect to oprate the STP by above mentioned Control penal logic.			
Piping	1	Lot	In STP tank inlet outlet not more than 5 meter			
Filter Press	1	Nos	18X18X18	HYDROLIC		
transportation	1	job				
Installation testing and commissioning charge	1	Job	Commissioning and operating the system, till it gets stabilized,			
				Total		

Annexure-IV

Photograph of Approach Road Connection to plot Area

I BLOCK

175



I BLOCK

176



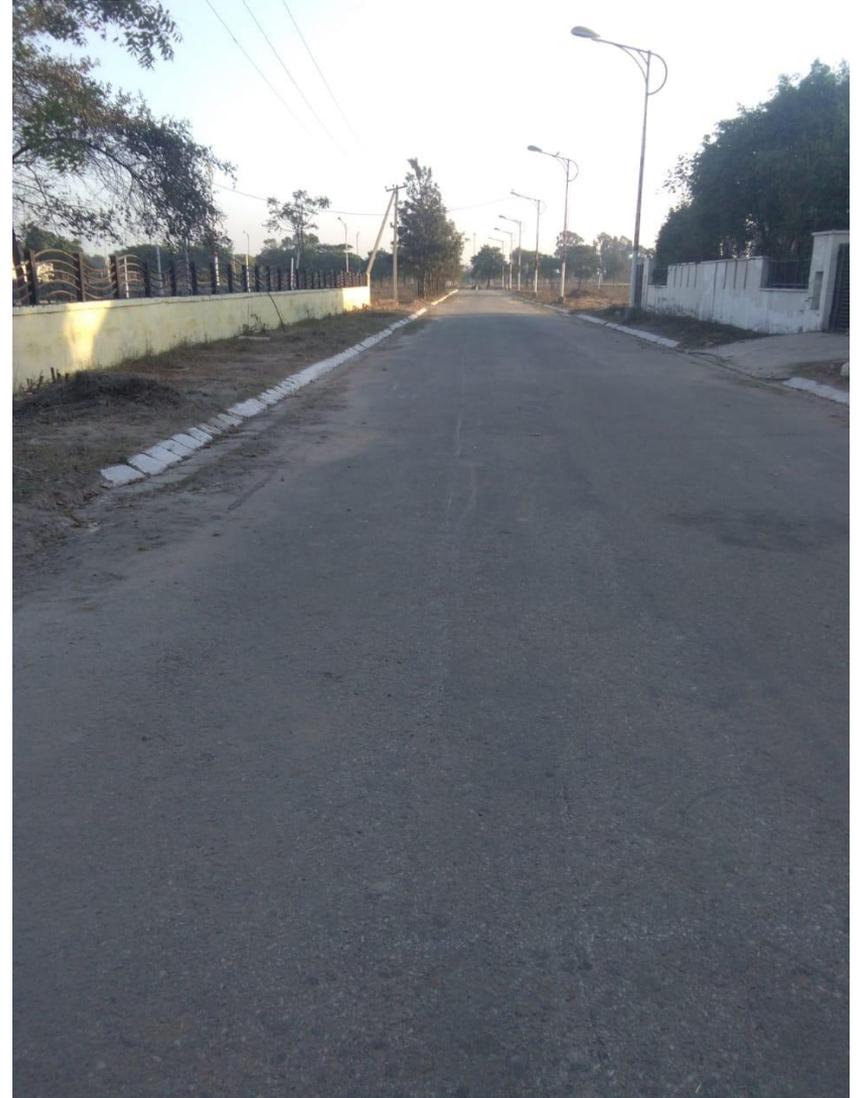
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177

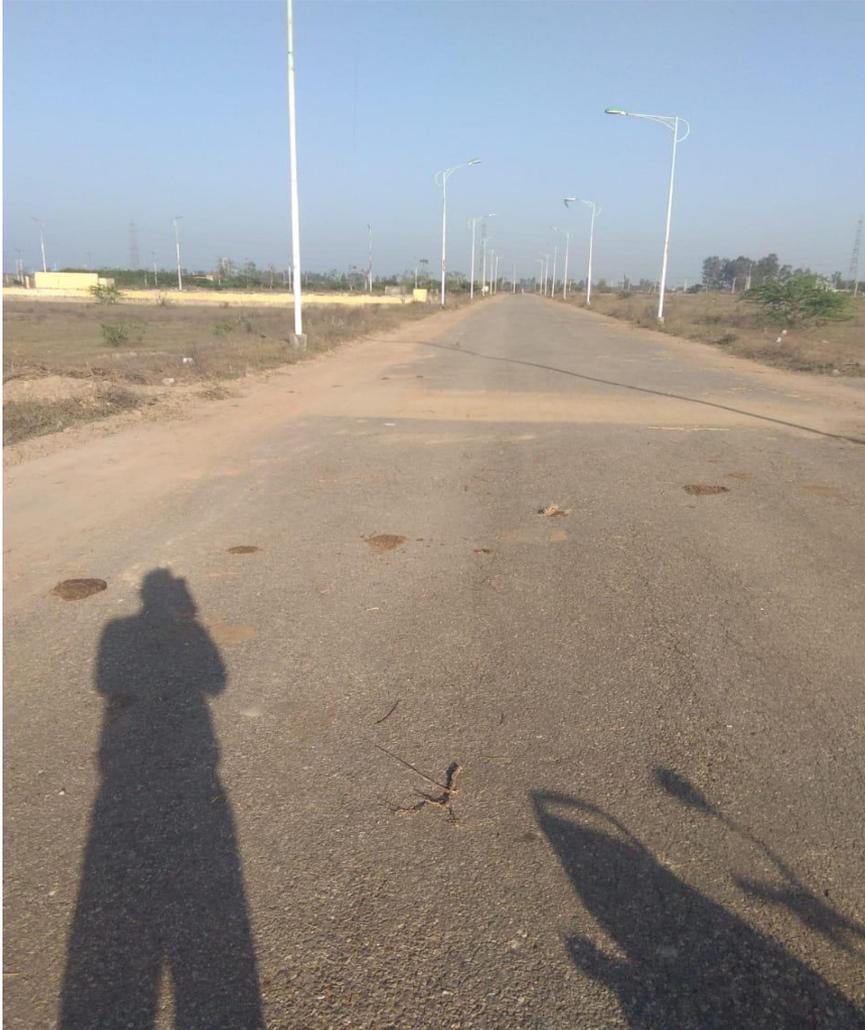


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178



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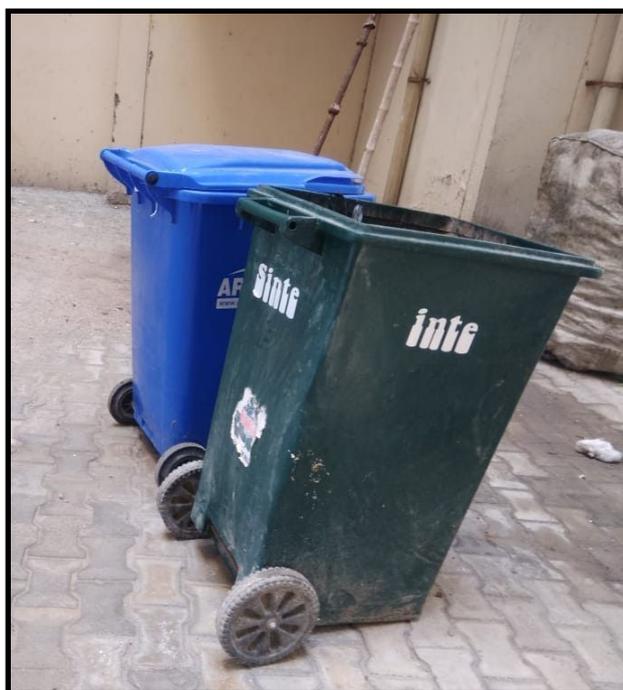
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Annexure-V
Photograph of Solid Waste
Management



Annexure-VI
Photograph of Organic Waste Converter



Annexure-VII
RWH Cleaning Photographs

Ongoing RWHP cleaning, Tuscan City June 2021

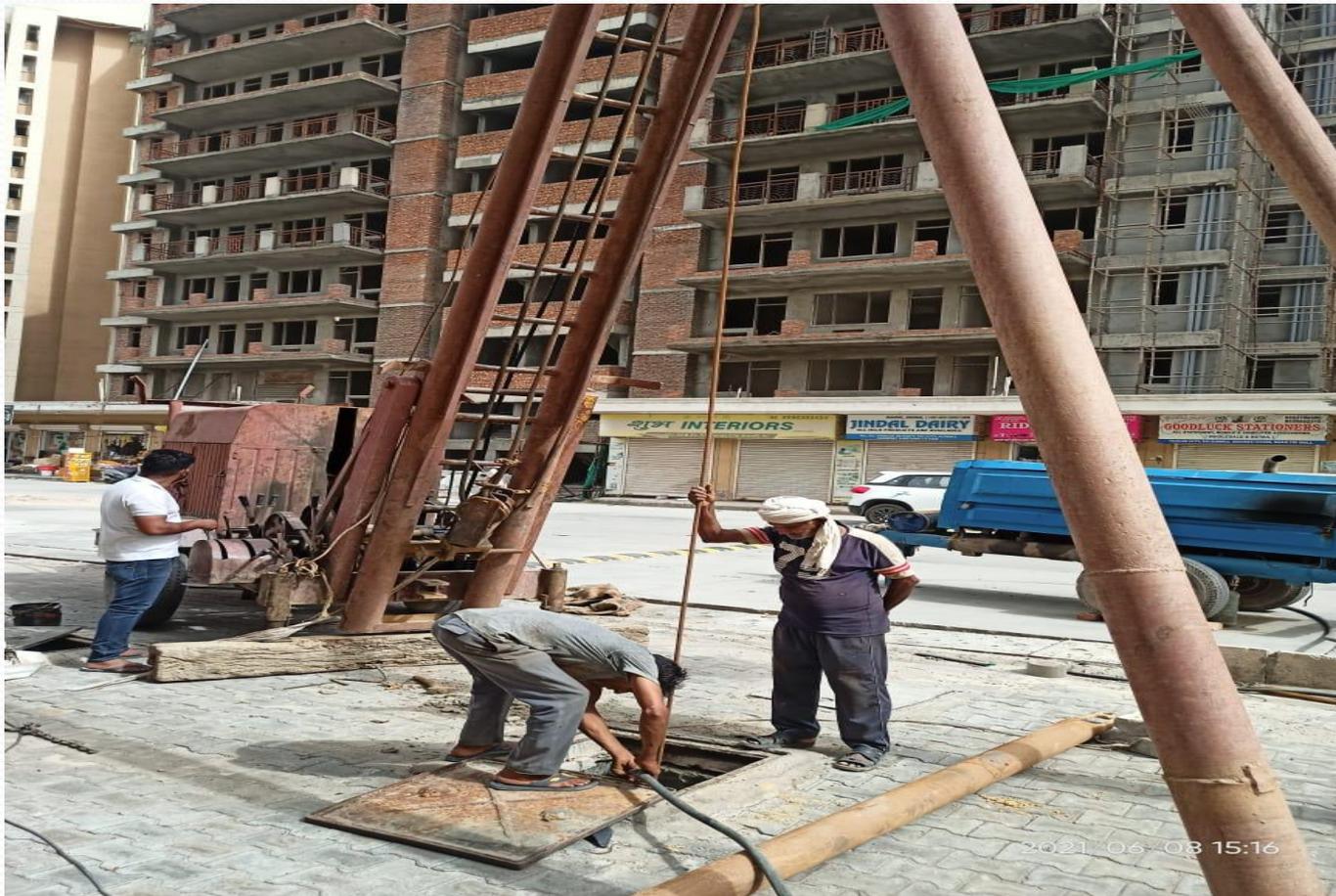


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Ongoing RWHP cleaning, Tuscan City June 2021



Ongoing RWHP cleaning, Tuscan City June 2021



Annexure-VIII
Plantation details

S.No.	Common Name	Scientific Name	No. of Trees planted
1	Yellow bells	<i>Tecoma gaudichaudi</i>	6223
2	White Frangipani	<i>Plumeria alba</i>	26
3	Blue Jacaranda	<i>jacaranda mimosifolia</i>	100
4	Ashok	<i>Polyalthia longifolia</i>	83
5	Devil's tree	<i>Alstonia scholaris</i>	100
6	Kaner	<i>Cascabela thevetia</i>	3500
7	Neem	<i>Azadirachta indica</i>	40
8	Guava Plant	<i>Psidium guajava</i>	20
9	Banana Plant	<i>Musa acuminata</i>	20
10	Pomegrante Plant	<i>Punica granatum</i>	20
11	Bamboo Plant	<i>Bambusa vulgaris</i>	250
12	Papaya Plant	<i>Carica papaya</i>	20
13	Golden Bottle Brush	<i>Melaleuca bracteata</i>	5
14	Raat ki Raani	<i>cestrum nocturnum</i>	30
15	Gulmohar	<i>Delonix regia</i>	35
16	Kadamba	<i>Neolamarckia cadamba</i>	75
17	Chikrassia	<i>Chukrasia velutina</i>	10
18	Causurina	<i>Casuarina equisetifolia</i>	4

Annexure-IX
Photograph of Solar water heater

Solar Unit 1



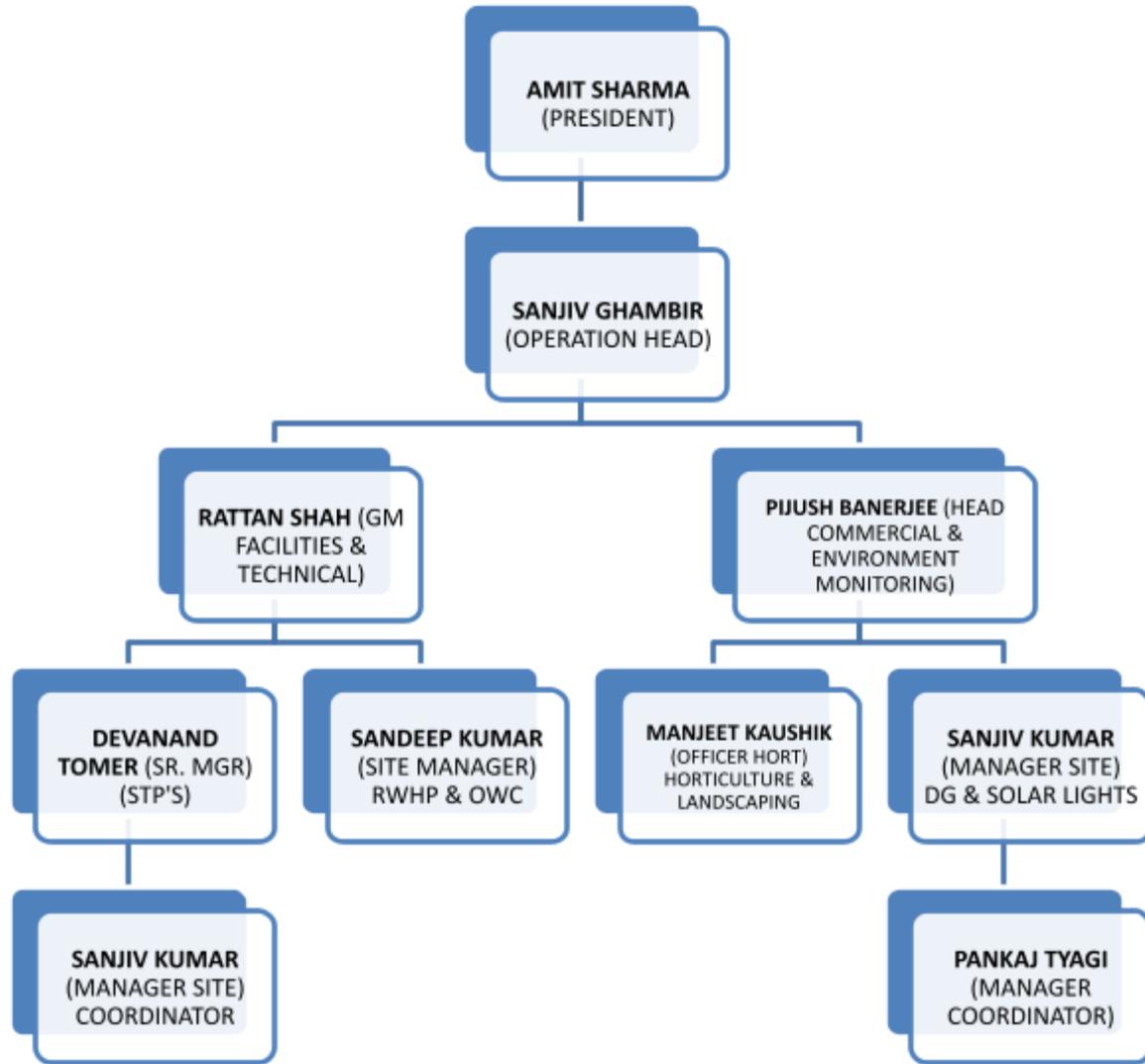
Solar Unit 2



Solar Unit 3



Annexure-X
Environment Management Cell and Expenditure Spend
till date



Annexure-XI
Copy of Six Monthly Compliance report

To,
The Advisor,
Ministry of Environment, Forest & Climate Change
North Regional Office,
Bays No.24-25, Sector 31-A, Dakshin Marg,
Chandigarh- 160030

Date:

Ref: Environmental Clearance Letter No. -21-62/2016-IA-III dated 04.09.2017.

Sub: Subject: Submission of six-monthly compliance report for the period October-2020 to March-2021 submission due in June-2021 of Environmental Safeguards/Condition for the Project " TDI City" (Residential Colony) at Sector-58, 59, 60, 61, 63 & 64, Kundli, Sonapat, Haryana by M/S TDI Infrastructure Ltd

Dear Sir,

With reference to the Submission of Six-monthly Compliance Report for the period October-2020 to March-2021 submission due in June-2021 of the Environmental Clearance obtained vide Environment Clearance Letter No 21-62/2016-IA-III dated 04.09.2017. for the proposed project " TDI City" (Residential Colony) at Sector-58, 59, 60, 61, 63 & 64, Kundli, Sonapat, Haryana.

In this regard, as per the conditions laid down in the Environmental Clearance Letter, we are hereby submitting herewith six-monthly Compliance report along with all the requisite annexure and soft copy (CD) as per the guidelines of Ministry of Environment, Forest & Climate Change.

We hope that this will fulfil all the requirements.

Thanking You,

Yours Faithfully,

For, M/s TDI Infrastructure Ltd

(Authorized Signatory)
Name- Om Prakash
Mobile No- 9899677022
E. mail - subodhkadv@hotmail.com
Copy to:

1. Member Secretary, State Environment Impact Assessment Authority, Bays No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana.
2. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana
3. Regional Directorate (North), Central Pollution Control Board, PICUP Bhawan, Vibhuti Khand, Gomti, Nagar Lucknow - 226 010

For any queries regarding your account - please contact :

Customer Support Centre, Vandana Building, Upper Ground Floor 11, Tolstoy Marg, Connaught Place, New Delhi-110001
Front Off. : 43111111, Cust. Support : 43111111, Fax : +91-11-43111199, E-mail : customersupport@tdigroup.net
Registered Office : 10, Shaheed Bhagat Singh Marg, New Delhi-110001 CIN No. U70102DL1997PLC085551

**SIX-MONTHLY COMPLIANCE REPORT OF STIPULATED
ENVIRONMENTAL CLEARANCE CONDITIONS**

Period of Compliance
(October, 2020 to March, 2021)

**“RESIDENTIAL COLONY”
“TDI CITY”
(Environmental Clearance Letter No.
21-62/2016-IA-III dated 04.09.2017)
At
Sector-58, 59, 60, 61, 63 & 64
Sonapat, Kundli, Haryana**

**By
M/s TDI Infrastructure Ltd.
10, Shaheed Bhagat Singh Marg, Gole Market,
New Delhi-110001**

**Submitted by:
M/s Perfact Solutions
(Environment Consultant)
(ISO 9001:2015& ISO 14001:2015 Certified)
5th Floor, NN Mall, Mangalam Palace, Sector-3, Rohini, New Delhi
Ph No. 011- 49281360**

JUNE-2021

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CHAPTER-I: PURPOSE OF THE REPORT

As per the "Sub Para (ii)" of "Para 10" of EIA Notification 2006, it is stated that "It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance conditions/safeguards in hard and soft copies to the regulatory authority concerned, by June and December of each calendar year" and as per compliance of condition mentioned in Environment Clearance Letter Six monthly compliance reports should be submitted to the Northern Regional Office of MoEF, the respective Zonal Office of CPCB, HSPCB and SEIAA Haryana and a copy to the Regulatory Authority of Haryana.

It is mandatory to submit a Six-Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in the Environment Clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Haryana State Pollution Control Board, Regional Office-MoEFCC (Chandigarh) and Haryana SEIAA.

Based on the Environmental Clearance Conditions mentioned in the EC Letter, a Compliance Report is prepared by the Perfect Solutions on behalf of Project Proponent; details of which are present in Chapter - "Compliance Report".

Methodology for Preparation of Report is as follows:

1. Study of EC Letter & Related Documents,
2. Site Visits by a representative/team of Environment Consultant,,
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise, Soil & DG Sets,
4. Analysis of Samples collected during Monitoring,
5. Interpretation of Monitoring Results,
6. Compliance Report, explaining the entire Environmental Clearance conditions in the EC Letter and providing details w.r.t. each condition/ guideline.

CHAPTER II: INTRODUCTION

The proposed project is a Residential Colony located at Sector-58, 59, 60, 61, 63 & 64 Sonapat - Kundli, Haryana. Total plot area is 4598807.965 sqm and built-up area is 6514132.528 sqm and the total estimated cost of the project is Rs. 1790 Crores.

Particulars	Details of Project
Name of the project	"Residential Colony"
Project activities	EWS, Dwelling units, Community centre, Commercial area, Servant unit
Developed by	M/S TDI Infrastructure Pvt. Ltd.
Site address	Sector-58, 59, 60, 61, 63 & 64 Sonapat - Kundli
Environment Clearance Letter No.	21-62/2016-IA-III dated 04.09.2017.
Consent to Operate	We have applied for Consent To operate. Copy of the same is enclosed as Annexure-II
Period of Compliance	October-2020 to March-2021 submission due in June-2021
Present Status	Operational

PROJECT DETAILS

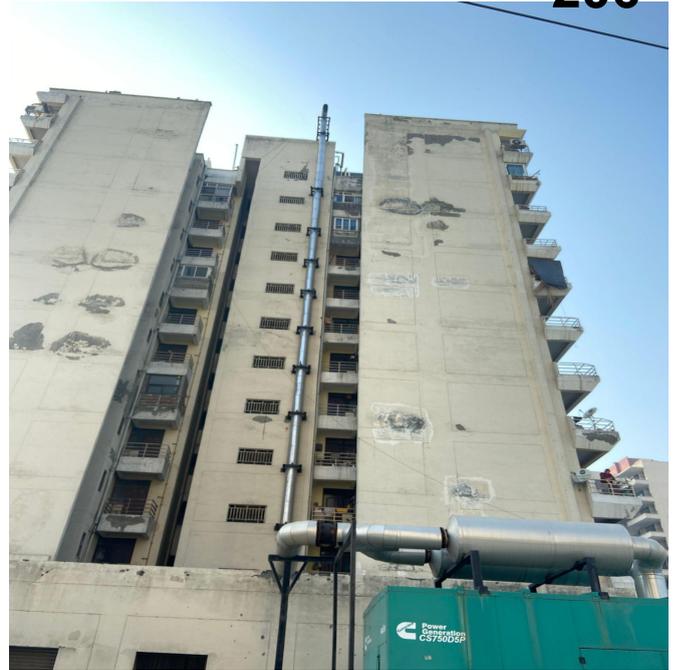
The proposed project will have the following salient features:

S.No	Parameters	Project details (As per Environmental Clearance) dated 04.09.2017
1	Project Cost	Rs. 1790 Crore
2	Plot Area	4598807.965 sqm
3	Total Built up area	6514132.528 sqm
4	FAR achieved	4239091.258 sqm
5	Height of Building	44.95 m
6	Total Water Requirement	28632 KLD
7	Waste Water Generation	18925 KLD
8	STP Capacity	<p>Modular Sewage Treatment Plants of total capacity 16300 KLD shall be installed for Plotted Area, Community & Amenities Area,</p> <p>STP of 100 KLD installed & Modular STPs having total Capacity- 600 KLD shall be installed for Commercial areas,</p> <p>STP of 500 KLD already installed and it will be further enhanced to 650 KLD for Group Housing-I (11.46 Acres),</p> <p>2 No. of STPs of 500 KLD and 660 KLD resp. already installed for Group Housing-II (18.43 Acres),</p> <p>2 no. of STP of 720 KLD & 510 KLD respectively already installed which will be further enhanced to total capacity 1300 KLD for Group Housing-III (22.862 Acres),</p> <p>STP of 350 KLD shall be installed for Group Housing-IV (7.0 Acres),</p> <p>STP of 720 KLD already installed and it will be further enhanced to 850 KLD for Independent Group Housing-I (14.07 Acres),</p> <p>STP of 150 KLD installed & STP having total Capacity 750 KLD shall be installed for Independent Group Housing-II (14.288 Acres),</p> <p>STP of 600 KLD shall be installed for Independent Group Housing-III (10.14 Acres).</p>
9	Solid waste Generation	76733 Kg/day
10	Total Power Load	118167 KVA
11	Source of power Supply	UHBVN
12	RWH Pits	718 nos
13	Parking Provision	18476 ECS

SITE PHOTOGRAPHS:-



PHOTOGRAPHS OF OPERATIONAL BUILDING



PHOTOGRAPH OF DG SET STACK WITH ADEQUATE STACK HEIGHT



PHOTOGRAPH OF RAINWATER HARVESTING PIT

PHOTOGRAPH OF SOLAR WATER HEATER



PHOTOGRAPH OF SEWAGE TREATMENT PLANT RELATED COMPONENTS



PHOTOGRAPH OF ORGANIC WASTE CONVERTOR

208 GRANTED

CHAPTER III: POINT - WISE STATUS OF COMPLIANCES FOR ENVIRONMENTAL CLEARANCE CONDITIONS

Operational Phase Conditions		
S. No.	Environmental Conditions /Safeguards	Compliances
1.	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. The acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.	DG Sets installed of total capacity 5x500 KVA, 2x600 KVA, 1x750 KVA, 2x125KVA and 1x 25 KVA with acoustic enclosure. Stack height of DG Sets has been provided as per the provision of CPCB norms . At present, Low sulphur diesel is being used.
2.	For indoor air quality the ventilation provisions as per the National Building Code of India.	Proper ventilation system has been provided in the building as per the provision of the National Building Code of India.
3.	Freshwater requirement from HUDA Supply/groundwater. Water Supply shall not exceed 28632 m ³ /day.	As per the permission of CGWB we are abstracting only 817 m ³ /day of groundwater.
4.	Freshwater requirements from Municipal Water Supply shall not exceed 93 m ³ /day.	At present, we are utilizing only groundwater and are in process for taking fresh approval for the same.
5.	The quantity of freshwater usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six-monthly Monitoring reports	We monitor & record the quantity of fresh water usage & recycled water. 51 No Rainwater harvesting structures have been provided. However adequate numbers of Rain water structures will be submitted along with six-monthly monitoring reports to all the concerned departments with the next compliance report.
6.	The installation of the Sewage Treatment Plant (STP) shall be certified by an	We are in the process of obtaining an Adequacy Report from an independent expert.

	independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.	Regular cleaning and proper aeration has been provided to remove the odour problem. Periodic Monitoring of STP treated water has been conducted.
7.	No sewage or untreated effluent water would be discharged through stormwater drains.	Noted and for treatment of wastewater we have installed in-house STPs, which after treatment we are utilizing in Domestic, Gardening and in misc. purposes.
8.	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed of as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.	Proper care is being taken for sludge generated from the onsite sewage treatment, and the same is being collected, conveyed and disposed of as per the norms specified by the local authority.
9.	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, the Construction and Demolition Waste Management Rules, 2016 and the Plastics Waste Management Rules, 2016 shall be followed.	Noted and Agreed. For Solid waste management we have done an agreement for its disposal as per Solid Waste Management Rules, 2016. Also we have installed an Organic waste converter of capacity 500 kg/day at our Premises for Composting of Biodegradable waste. We are also in-process of obtaining an agreement for e-Waste disposal.
10.	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand	We are in the process of maximizing Renewable energy sources according to the requirements of the site.

	load or as per the state level/ local building bye-laws requirement, whichever is higher.	
11.	Solar power shall be used for lighting in the apartment to reduce the power load on the grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.	<p>Installation of Solar light and Solar panels is under consideration. We are in the process of installing more Solar lights in common areas as well as in Streetlights.</p> <p>At present we have installed 54 No solar water heaters at our premises. Photographs of the same is also attached.</p>
12.	Energy conservation measures like installation of CFLs/ LED for lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs, TFL and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.	<p>Energy Conservation measures like installation of LED for lighting of areas outside the building have been adopted. Used LEDs have been properly collected and stored in separate rooms.</p> <p>We are in-process of obtaining an agreement for e-Waste disposal.</p>
13.	A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species. Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done and maintained. As proposed 1388831.79 sqm	<p>Preference has been given to planting native species. As proposed, an adequate area of 1388831.791 sqm (30.20 % of Plot Area) has been provided for green belt development.</p> <p>Total 25,996 trees have been planted.</p>

	area shall be provided for green belt development.	
14.	<p>An environmental management plan (EMP) shall be prepared and implemented to ensure compliance with the environmental conditions specified above. A dedicated Environment Monitoring Cell with defined functions and responsibility shall be put in place to implement the EMP. The environmental cell shall ensure that the environment infrastructure like Sewage Treatment Plant, Landscaping, Rain Water Harvesting, Energy efficiency and conservation, water efficiency and conservation, solid waste management, renewable energy etc. are kept operational and meet the required standards. The environmental cell shall also keep the record of environment monitoring and those related to the environment infrastructure.</p>	<p>Environmental management plan will be implemented.</p> <p>A dedicated Environment Monitoring Cell has been developed to implement the EMP strictly.</p> <p>Responsibilities have been given to the Environment Monitoring Cell to ensure the proper functioning of EMP structure & to maintain their monitoring records.</p>
15.	<p>The company shall draw up and implement a corporate social Responsibility plan as per the Company's Act of 2013.</p>	<p>Noted & shall be planned according to the company's Act of 2013.</p>

PART B - GENERAL CONDITIONS:

Part –B. General Conditions		
S. No	Environmental Conditions/Safeguards	Compliances
1	A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.	Noted
2	The funds earmarked for environmental protection measures shall be kept in separate accounts and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.	Funds earmarked for environmental protection measures have been kept in separate accounts and the same will be reported to the Ministry and Concerned office too.
3.	Officials from the Regional Office of MoEF&CC, Chandigarh who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Chandigarh.	Full cooperation will be given to the visiting officials of the Regional office, Ministry of Environment Forest & Climate Change, Chandigarh.
4.	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.	Fresh appraisal will be taken if any change in the scope of the project.
5.	The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to	Noted

	take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	
6.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.	Approval from the Civil Aviation Department is obtained. We have obtained Fire NOC and it is enclosed as Annexure-V.
7.	These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.	It is ensured to follow all the local rules/provisions applicable to our project.
8.	The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry	We have published the environmental clearance in local newspapers and the same has been submitted with the initial compliance report..

	of Environment, Forest and Climate Change at http://www.envfor.nic.in . The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Chandigarh.	
9.	Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	We will comply with the same.
10	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/MusNGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	We have already submitted the Clearance letter to all concerned departments. Copy of the same is also displayed on the company website.
11.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near	We will upload the compliance report on the Company's website. We are submitting a six-monthly compliance report along with the Monitoring Reports to MoEF&CC, CPCB & SPCB regularly.

	the main gate of the company in the public domain.	
12	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by email.	We will submit an Environment Statement for each financial year in the form of Form-V on the regularly basis.

Annexure-I
Copy of Environmental Clearance

F. No. 21-62/2016-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 4th September, 2017

To,
M/s TDI Infrastructure Ltd.,
10, Shaheed Bhagat Singh Marg,
Gole Market, New Delhi-110001
Email: nitesh.kumar@tdiinfracorp.com

**Subject: Residential Colony "TDI City" at Sector-58, 59, 60, 61, 63 & 64
Sonapat – Kundli, Haryana by M/s TDI Infrastructure Ltd –
Environmental Clearance - reg.**

Sir,

This has reference to your online proposal No. IA/HR/NCP/61778/2014 dated 3rd February, 2017 submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Residential Colony "TDI City" at Sector-58, 59, 60, 61, 63 & 64 Sonapat – Kundli, Haryana by M/s TDI Infrastructure Ltd, was considered by the Expert Appraisal Committee (Infra-2) in its meeting held on 12-14 April, 2017 and 26-28 July, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are under:-

- (i) The present proposal is for development of 'Residential Colony "TDI City" at Sector-58, 59, 60, 61, 63 & 64 Sonapat – Kundli, Haryana by M/s TDI Infrastructure Ltd', at Latitude- 28° 53'13.30"N and longitude- 77°7'29.36"E.
- (ii) Project is Expansion project, the construction work has been done for the built-up area less than 39,00,000 sqm as per the Environmental Clearance granted & the same has been clarified in the compliance report received from regional office of MoEF. Now, the construction work has been stopped.
- (iii) The total plot area is 4598807.965 sqm. The project will comprise of General plots, EWS plots, Community Centre/Amenities Area, Commercial areas, Dwelling Units, EWS Units, Servant Units. FAR area will be 4239091.258 sqm and total construction/ built up area will be 6514132.528 sqm. Total General plots – 7049 EWS plots – 1761, 1 Community Centre/Amenities Area, 3 Commercial areas, Dwelling Units – 6349, EWS Units –1130 Servant Units - 680. Maximum height of the building will be 44.95 m. The details are as follows:
- (iv) During construction phase, total water requirement will be met by tanker water supplier from nearby STP. During the construction phase, soak pits and septic tanks will be provided for disposal of waste water. Temporary sanitary toilets will be provided during peak labour force.

- (xvi) Benefits of the project: Environmental benefits- It will increase Infrastructure of the area & will provide better living style. It will provide housing facility & job opportunities with all basic amenities to various classes of people. It will provide healthy, green & safe premises for living.

3. The EAC, in its meeting held on 26-28 July, 2017, after detailed deliberations on the proposal, has recommended for grant of Environmental Clearance to the project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Residential Colony "TDI City" at Sector-58, 59, 60, 61, 63 & 64 Sonapat – Kundli, Haryana by M/s TDI Infrastructure Ltd., under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

I. Construction Phase

- (i) The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- (ii) The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
- (iii) Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
- (iv) All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
- (v) Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The

- (xvi) Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
- (xvii) Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xviii) The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
- (xix) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xx) As proposed, no ground water shall be used during construction/ operation phase of the project.
- (xxi) Approval of the CGWA require before any dewatering for basements.
- (xxii) The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
- (xxiii) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (xxiv) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
- (xxv) Ambient noise levels shall conform to residential standards both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
- (xxvi) Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, compressed earth blocks, and other environment friendly materials. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction
- (xxvii) An assessment of the cumulative impact of all activities being carried out or proposed to be carried out by the project, shall be made for traffic densities and parking capabilities in a 05 kms radius from the site. A detailed traffic management and a traffic decongestion plan drawn up through an organisation of repute and specialising in Transport Planning shall be implemented to the

- (xi) Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
- (xii) Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs, TFL and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
- (xiii) A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species. Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done and maintained. As proposed 1388831.79 sqm area shall be provided for green belt development.
- (xiv) An environmental management plan (EMP) shall be prepared and implemented to ensure compliance with the environmental conditions specified above. A dedicated Environment Monitoring Cell with defined functions and responsibility shall be put in place to implement the EMP. The environmental cell shall ensure that the environment infrastructure like Sewage Treatment Plant, Landscaping, Rain Water Harvesting, Energy efficiency and conservation, water efficiency and conservation, solid waste management, renewable energy etc. are kept operational and meet the required standards. The environmental cell shall also keep the record of environment monitoring and those related to the environment infrastructure.
- (xv) The company shall draw up and implement a corporate social Responsibility plan as per the Company's Act of 2013.

PART B - GENERAL CONDITIONS

- (i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
- (iii) Officials from the Regional Office of MoEF&CC, Chandigarh who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during

website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

4. This issues with the approval of the Competent Authority.



(Kushal Vashist)
Director

Copy to:

- 1) The Secretary, Department of Environment, Government of Haryana, Chandigarh.
- 2) The Addl. Chief Conservator of Forests, Additional Principal Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh – 160030
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Chairman, Haryana State Pollution Control Board, Plot No. C-11, Sector-6, Panchkula- 134109, Haryana
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.
- 7) MoEF&CC Website.



(Kushal Vashist)
Director

Annexure-II
Copy of Applied CTO

On-line Payment Receipt

223

Receipt No.	11638866
Depositor Name	Omprakash
Bank Name.	NA
Bank Id.	1060
Application No.	7513886
Name and Address of Industry	M/s TDI Infrastructure Ltd., "TDI Kingsbury Apartments" Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 17:47:33.304
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON724364

M/s. M/s TDI Infrastructure Ltd.

“TDI Kingsbury Apartments” Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7513886 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : OM PRAKASH DHINGRA
Designation : AUTHORIZED SIGNATORY
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : sanjiv.gambhir@cannesindia.net
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : M/s TDI Infrastructure Ltd.
“TDI Kingsbury Apartments” Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat
-
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : OM PRAKASH DHINGRA, Authorized Signatory, 10, Shaheed Bhagat Singh Marg, Gole Market, New Delhi **225**
 Address :
 Telephone No.,Fax and : 9811092934
 E-mail address : sanjiv.gambhir@cannesindia.net
 of the officer responsible for the matter connected with Pollution Control and Hazardous Waste Disposal.

4. If registered as a small-scale industrial unit, give Number and Date of registration. : LICENSE NO 153, 01/01/2020

5. Gross Capital Investment of the unit without depreciation till the date of application (cost of building, land, plant and machinery) (to be supported by affidavit, annual report and certificate from Chartered Accountant. For proposed units, give estimated figure (In Lakhs)). : 13342.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance (in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details.

8. If the site is situated in notified industrial estate:

(a) Whether effluent collection, treatment and disposal system has been provided by the authority; YES / OTHERWISE
 NO

(b) will the applicant utilize the system, if provided; STP of 510 KLD already installed and it will be further enhanced to 650 KLD

(c) if not provided, details of proposed arrangement for the treatment of effluent.

9. Total Plot Area, Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 46376.90
 Built-up Area : 137066

10. Month and year of proposed commissioning of the unit. : 15/05/2020

11. Number of workers and office staff. : 463

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES

(b) If yes, please state population staying 128

(c) indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month, Kiloletre/Month or Numbers/Month (give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).
- : SECTOR 58-61 KUNDLI SONIPAT

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	678.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	678.0

18. Water Treatment Details

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	538.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	538.0	255.0	229.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.15	Kilo Liters/Day				
LSD	0.15	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	2
Stack Attached to:	DG Stack , DG STACK , 228
Fuel type:	LSD , LSD ,
Fuel Quantity:	0.15 , 0.15 ,
Material for construction of Stack:	MS , MS ,
Shape (Round/Rectangle):	Round , Round ,
Height above ground level(in metres):	48.2 , 48.2 ,
Diameters/Size in meters	0.20 , 0.20 ,
Gas quantity Nm³/hr:	, ,
Gas Temperature 'C:	, ,
Exit velocity of Tones/sec:	, ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	150	6	Yes
2	500	150	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
- (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
- (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
- (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 7453.24 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.

38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made. **230**
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
Name OM PRAKASH DHINGRA
Designation AUTHORIZED SIGNATORY

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
8. EnvirImpactAttach

On-line Payment Receipt

231

Receipt No.	949202856
Depositor Name	Om Prakesh Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7515892
Name and Address of Industry	TDI Infrastructure Ltd., "TDI Kingsbury Apartments"- Part-II (18.43 Acre) at Sector-58-61, G.T. Road, Sonipat, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 17:51:07.251
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON484659

M/s. TDI Infrastructure Ltd.

“TDI Kingsbury Apartments”- Part-II (18.43 Acre) at Sector-58-61, G.T. Road, Sonipat

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7515892 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakesh Dhingra
Designation : AUTHORIZED SIGNATORY
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : kingsbury18.43@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
“TDI Kingsbury Apartments”- Part-II (18.43 Acre) at Sector-58-61, G.T. Road, Sonipat
-
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
 Address :
 Telephone No.,Fax and : Authorized Signatory
 E-mail address :
 of the officer responsible for the matter connected with Pollution Control and Hazardous Waste Disposal.
4. If registered as a small-scale industrial unit,give Number and Date of registraion. : Liceance No 101-144 DTPC, 01/01/2020
5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 19590.0
6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :
8. If the site is situated in notified industrial estate: :
- (a) Whether effluent collection,treatment and disposal system has been provided by the authority; YES / otherwise
 NO
- (b) will the applicant utilize the system,if provided; 2 nos. STPs of 510 KLD and 610 KLD resp. already installed
- (c) if not provided, details of proposed arrangement for the treatment of effluent.
9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 74583.44
 Built-up Area : 214515.9
10. Month and year of proposed commissioning of the unit. : 15/05/2020
11. Number of workers and office staff. : 762
12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES
 7692
- (b)If yes,please state population staying
- (c)indicates its location and distance with reference to plant site.
13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing project.	Metric Tonnes/Day	0	0	0	0

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing project.	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing project.	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).

:

sector 58-61

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	1155.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	1155.0

18. Water Treatment Details

:

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	930.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	930.0	423.0	461.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.16	Kilo Liters/Day				
LSD	0.16	Kilo Liters/Day				
LSD	0.20	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	3
Stack Attached to:	DG STACK , DG STACK , DG STACK , 236
Fuel type:	LSD , LSD , LSD ,
Fuel Quantity:	0.16 , 0.16 , 0.20 ,
Material for construction of Stack:	MS , MS , MS ,
Shape (Round/Rectangle):	Round , Round , Round ,
Height above ground level(in metres):	48.6 , 48.2 , 48.2 ,
Diameters/Size in meters	0.21 , 0.21 , 0.25 ,
Gas quantity Nm ³ /hr:	, , ,
Gas Temperature 'C:	, , ,
Exit velocity of Tones/sec:	, , ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	600	160	6	Yes
2	600	160	6	Yes
3	750	200	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES

24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
3	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
 (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989. :
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 11,983.57 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None

- 37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
- 38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and in case of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
- 39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
- 40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
- 41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
 Name **Om Prakesh Dhingra**
 Designation **AUTHORIZED SIGNATORY**

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
8. EnvirImpactAttach

On-line Payment Receipt

239

Receipt No.	817339608
Depositor Name	Omprakash Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7518376
Name and Address of Industry	TDI Infrastructure Ltd., "TDI Kingsbury Apartments"- Part-III (14.07 Acre) at Sector-58-61, Kundli, Sonipat, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 17:56:40.992
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON696947

M/s. TDI Infrastructure Ltd.

“TDI Kingsbury Apartments”- Part-III (14.07 Acre) at Sector-58-61, Kundli, Sonipat

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7518376 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakesh Dhingra
Designation : AUTHORIZED SIGNATORY
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : kingsbury14.07@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
“TDI Kingsbury Apartments”- Part-III (14.07 Acre) at Sector-58-61, Kundli, Sonipat
-
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
Address :
Telephone No.,Fax and : Authorized Signatory
E-mail address :
of the officer responsible for the matter
connected with Pollution Control and
Hazardous Waste Disposal.
4. If registered as a small-scale industrial unit,give Number and Date of registraion. : Licence No 72 of DTCP, 01/01/2020
5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 17685.0
6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.
- | Sr. No. | Surrounding of site | Distance(in meters) | Description |
|---------|---------------------|---------------------|-------------|
| | | -----NIL----- | |
7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :
8. If the site is situated in notified industrial estate: :
- (a) Whether effluent collection,treatment and disposal system has been provided by the authority; YES / otherwise
NO
- (b) will the applicant utilize the system,if provided; STP of 610 KLD already installed and it will be further enhanced to 850 KLD
- (c) if not provided, details of proposed arrangement for the treatment of effluent.
9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 56939.17
Built-up Area : 152588.2
10. Month and year of proposed commissioning of the unit. : 15/05/2020
11. Number of workers and office staff. : 585
12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES
5792
- (b)If yes,please state population staying
- (c)indicates its location and distance with reference to plant site.
13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).

:

sector 58-61

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m3/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	870.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	870.0

18. Water Treatment Details

:

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	700.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	700.0	320.0	344.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).

Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.15	Kilo Liters/Day				
LSD	0.15	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	2
Stack Attached to:	DG Stack , DG Stack , 244
Fuel type:	LSD , LSD ,
Fuel Quantity:	0.15 , 0.15 ,
Material for construction of Stack:	MS , MS ,
Shape (Round/Rectangle):	Round , Round ,
Height above ground level(in metres):	48.2 , 48.2 ,
Diameters/Size in meters	0.20 , 0.20 ,
Gas quantity Nm³/hr:	, ,
Gas Temperature 'C:	, ,
Exit velocity of Tones/sec:	, ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	150	6	Yes
2	500	150	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
 (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 8,616.64 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.

38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made. **246**
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
Name Om Prakesh Dhingra
Designation AUTHORIZED
SIGNATORY

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
8. EnvirImpactAttach

On-line Payment Receipt

247

Receipt No.	124130444
Depositor Name	Om Prakash Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7518840
Name and Address of Industry	TDI Infrastructure Ltd. , "My Floor-2" at Sector-59, Sonipat, Haryana, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 18:01:40.699
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON851023

M/s. TDI Infrastructure Ltd.
“My Floor-2” at Sector-59, Sonipat, Haryana

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7518840 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/altered/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakash Dhingra
Designation : Authorized Signatory
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : subodhkadv@hotmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
“My Floor-2” at Sector-59, Sonipat, Haryana
011-43111111
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
 Address : Authorized Signatory
 Telephone No.,Fax and
 E-mail address
 of the officer responsible for the matter
 connected with Pollution Control and
 Hazardous Waste Disposal.

4. If registered as a small-scale industrial unit,give Number and Date of registraion. : 183228, 01/01/2020

5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 3513.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection,treatment and disposal system has been provided by the authority; NO

(b) will the applicant utilize the system,if provided; NO

150 KLD installed & STP having total capacity 750 KLD shall be installed

(c) if not provided, details of proposed arrangement for the treatment of effluent.

9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 57821.39
 Built-up Area : 169465.5

10. Month and year of proposed commissioning of the unit. : 15/05/2020

11. Number of workers and office staff. : 155

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? YES

6159

(b)If yes,please state population staying

(c)indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	N/A	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance). : Sector-59

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	941.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	941.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	754.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	754.0	347.0	373.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be reported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.40	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	1
Stack Attached to:	DG Stack ,
Fuel type:	LSD ,
Fuel Quantity:	0.04 ,
Material for construction of Stack:	MS ,
Shape (Round/Rectangle):	Round ,
Height above ground level(in metres):	48.2 ,
Diameters/Size in meters	0.12 ,
Gas quantity Nm³/hr:	,
Gas Temperature 'C:	,
Exit velocity of Tones/sec:	,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	125	40	6	Yes

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23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES

24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES

(b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.

29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :

30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989. :
 (a) List of Hazardous Chemicals stores(imported and indigenous). Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 10,067.56 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production without installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

Yours faithfully,

Signature 254
Name **Om Prakash Dhingra**
Designation **Authorized Signatory**

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.

HARYANA STATE

**** This is System Generated Form Signature not Required ****

On-line Payment Receipt

255

Receipt No.	49227002
Depositor Name	Om Prakash Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7518702
Name and Address of Industry	TDI Infrastructure Ltd. , "Tuscan City" at Sector-58, Sonipat, Haryana, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 18:06:53.011
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON706650

M/s. TDI Infrastructure Ltd.
"Tuscan City" at Sector-58, Sonipat, Haryana

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7518702 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakash Dhingra
Designation : Authorized Signatory
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : subodhkadv@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
"Tuscan City" at Sector-58, Sonipat, Haryana
011-43111111
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
 Address : Authorized Signatory
 Telephone No.,Fax and
 E-mail address
 of the officer responsible for the matter
 connected with Pollution Control and
 Hazardous Waste Disposal.

4. If registered as a small-scale industrial unit,give Number and Date of registraion. : 199/2007, 01/01/2020

5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 34775.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection,treatment and disposal system has been provided by the authority; NO

(b) will the applicant utilize the system,if provided; NO

(c) if not provided, details of proposed arrangement for the treatment of effluent.

1 STP having 720 KLD installed which will further enhanced to total capacity 1300 KLD

9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 92519.08
 Built-up Area : 241759.0

10. Month and year of proposed commissioning of the unit. : 15/05/2020

11. Number of workers and office staff. : 190

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? YES

8810

(b)If yes,please state population staying

(c)indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	N/A	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance). : Sector-58

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	1333.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	1333.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	1077.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	1077.0	484.0	540.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.15	Kilo Liters/Day				
LSD	0.04	Kilo Liters/Day				
LSD	0.006	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	3
Stack Attached to:	DG Stack , DG Stack , DG Stack , 260
Fuel type:	LSD , LSD , LSD ,
Fuel Quantity:	0.04 , 0.006 , 0.15 ,
Material for construction of Stack:	MS , MS , MS ,
Shape (Round/Rectangle):	Round , Round , Round ,
Height above ground level(in metres):	48.2 , 48.2 , 48.2 ,
Diameters/Size in meters	0.12 , 0.9 , 0.20 ,
Gas quantity Nm³/hr:	, , ,
Gas Temperature 'C:	, , ,
Exit velocity of Tones/sec:	, , ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	150	6	Yes
2	125	40	6	Yes
3	25	6	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES

24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
3	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
 (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989. :
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 13,777.53 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None

- 37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
- 38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and in case of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
- 39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
- 40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
- 41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
Name Om Prakash Dhingra
Designation Authorized Signatory

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.

Annexure-III
Used oil Disposal Agreement

**AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS
WASTE (USED LUBE OIL)**

This agreement is made and executed at Sonapat- Haryana on 1st February, 2021.

By and Between:

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Kundli, Distt. Sonapat, Haryana is running its Business of Facility Management Services to be called first part of this agreement, which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized **Mr. Sunil Chadha**, Authorized Signatory of the one part;

And

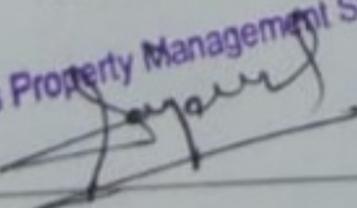
M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jat Joshi, Bahalgarh Road Sonapt, Haryana, hereinafter referred to as the "**Second Party**", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory **Mr. Navneet** of the **other part**;

(The above mentioned Parties to this agreement shall also be collectively referred to as "**Parties**" and individually as "**Party**").

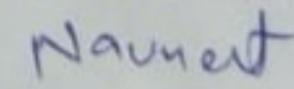
AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.

Cannes Property Management Services Pvt. Ltd.


For Divya Petro Products



Prop/Auth. Signatory

Cannes Property Management Services Pvt. Ltd.

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WASTE (USED LUBE OIL)**

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By and Between:

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Kundli, Distt. Sonapat, Haryana is running its Business of Facility Management Services to be called first part of this agreement, which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized **Mr. Sunil Chadha**, Authorized Signatory of the one part;

And

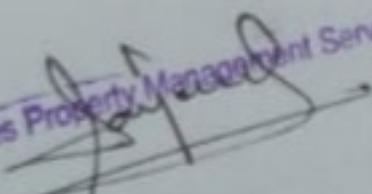
M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jat Joshi, Bahalgarh Road Sonapat, Haryana, hereinafter referred to as the "**Second Party**", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory **Mr. Navneet** of the other part;

(The above mentioned Parties to this agreement shall also be collectively referred to as "**Parties**" and individually as "**Party**").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.

Cannes Property Management Services Pvt Ltd


For Divya Petro Products
Navneet
Prop/Auth. Signatory

1. That the First Party has agreed to engage Second Party on terms and conditions contained hereinafter for selling used lube oil from First Party.
2. That Second Party will purchase the used oil from first parties as mentioned above sites at rates mentioned in this agreement.
3. That Second Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable scarification of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employees of First Party.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.
6. That Second Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities.
7. That the Second Party will be responsible for collection of used oil at price indicated against each item hereunder.

THAT THE SCOPE OF WORK WILL BE AS UNDER:

1. That used oil will be sold to second party under the supervision of representative of First Party.
2. That the representative of the First Party shall observe the loading of the vehicle when used oil is taken from the Second Party. In Such case Second Party representative will accompany the truck during the time it is lifted from the sites.
3. That the clearance of the paper such as gate pass will be provided by the First Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Second Party shall ensure that the people handling hazardous waste have adequate training and knowledge of type of hazardous waste being handled.
5. The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and

Cannes Property Management Services Pvt. Ltd.

For Divya Petro Products
 Name
 Prop/Auth. Signatory

necessary papers. If any of the transport is approved by State Pollution Control Board is there, then vehicle will be arranged from the transporting agency only.

6. That the Second Party will ensure that before loading all hazardous waste containers are labeled (as per form-8 of the rule).

7. That If any material is found to be taken out by Second Party except permitted than First Party have the sole right to cancel the agreement with immediate effect. The case will be handed over to First Party's Legal Staff for future action.

THAT THE SECOND PARTY UNDERTAKES AS UNDER:

1. That the Second Party represents that they have the specialization to handle Hazardous Waste, used oil and permission under Applicable Rule i.e. Hazardous Waste (Management and Handling) Rules 1989 Amended 2016.

2. That the Second Party will ensure that the hazardous waste will be Loaded stored and copy of TERM card (as per Form-9 of the above mentioned Rule) be given. In case of any doubt, concern First Party's Officials may be asked for the clarification.

3. That the Second Party will produce consent from respective State Pollution Control Board (Form -2) and the approval of the disposal site from Ministry of Environment & Forest.

4. That the First Party will receive the 7 copies of manifest from the Second Party as per from 13 of the above mentioned rule.

- Copy-1 (White): Copy 1 will be forwarded to SPCB/PCC by first party.
- Copy-2 (Yellow): Copy 2 will be retained by first Party.
- Copy-3 (Pink): Copy 3 will be returned by the First Party to second party.
- Copy-4 (Orange): Copy 4 will be returned to the transporter after accepting waste.
- Copy-5 (Green): Copy 5 will be forwarded to Pollution Control Board after disposal.
- Copy-6 (Blue): Copy 6 will be returned to First party after safe disposal.
- Copy- 7(Grey) : copy 7 will be submitted in case of other state transaction

5. That the Second Party undertakes to indemnify and keep indemnified the First Party in case of any misuse, mishandling, pilferage or spill over of the hazardous waste by the Second Party, its employee, agents and / or any authorized person thereof resulting in any penalty, liability and damages under any rule, regulation, Acts, Notification imposed by the authority concerned.

Cannes Property Management Services Pvt. Ltd.

For Divya Petro Products

Name

Prep/Auth. Signature

THAT THE PAYMENTS TERMS WILL BE AS UNDER:

1. The respective rates for used oil, payable by Second Party shall be as follows:-

S. No	Description	UOM	Unit rates
1	Used Oil (Without Water fill upto top)	(With-Drum) <i>without</i>	Rs. <i>5000/-</i> -(Per drum) (Inclusive of all Taxes & Duties)

- All taxes excise duties, sales taxes, wherever applicable is mentioned in net prices.
- All Payments to be made in advance through Cheque/ Pay Order Deposit.
- The transportation and any other cost required for used oil collection will be borne by Second Party.
- First Party reserves its right to review the rates of the used oil items on periodic basis at its own discretion.

THAT THE DURATION OF AGREEMENT WILL BE AS UNDER:

- This agreement shall be effective for a period of one year and commenced from 01st February 2021.

M/s. Cannes Property Management Services Pvt. Ltd.	M/s Divya Petro Product
<i>[Signature]</i>	For Divya Petro Products <i>Navneet</i>
PARTICULARS OF SIGNATORY Mr. Sunil Chadha / Auth. Signatory	<i>Prop/Auth. Signatory</i> <u>Navneet</u> <u>Proprietier</u>

Annexure-IV
Copy of Solid Waste Disposal Agreement

WASTE MANAGEMENT AGREEMENT

This agreement entered into on the 1st April of the year 2021 at Kundli.

BETWEEN

M/S Cannes Property Management Services Pvt. Ltd. With its Registered Office at 10 Saheed Bhagat Singh Marg, Gole Market, New Delhi-110001 through Authorised Signatory Mr. Pijush Banerjee (Hereinafter Called the First Party)

&

Proprietor Sandeep Kumar, Village Rasoi, PO – Pritampura, Distt- Sonipat (Haryana) (Hereinafter called the Second Party)

Whereas the (second party) service provider has setup a common facility at Kundli for collection reception, storage, transportation, treatment and disposal of solid household wastes.

Whereas Service Provider offers to provide services to the Cannes Property Management Services Pvt. Ltd. on a User Pay Principle for collection, transportation, treatment and disposal of waste.

Whereas Service Provider undertakes the liability of collection, transportation, treatment and disposal of waste for monthly charges of Rs. 75,000/- (Seventy Five Thousand Only) , the Cannes Property Management Services Pvt. Ltd. shall undertake to adhere to this contract of service by service provider for a minimum period of one year from agreement date.

Both Parties could terminate the contract after giving a notice of minimum one month to other party. Whereas the Cannes Property Management Services Pvt. Ltd. and agrees to avail the services being provided by Service Provider with the terms and conditions as listed on succeeding paras;

RESPONSIBILITIES OF SERVICE PROVIDER

1. Service Provider shall meet all the rules and regulations stipulated by Haryana Pollution Control Board, and the Cannes Property Management Services Pvt. Ltd. shall not be liable for improper handling and management of waste.
2. Service Provider alone is liable for violation of the Environment (protection) Act 1986 and the relevant rules made there under, after collection of waste from the TDI City Kundli unit as per the agreement terms and conditions.
3. Service Provider shall daily collect waste from the TDI City Kundli Estate.
4. Service Provider shall collect the segregated waste from the identified common waste collection site in the area.

Service Provider shall transport the segregated waste in closed container vehicle to the treatment plant.



P. Banerjee

Cannes Property Management Services Pvt. Ltd.

Sandeep

6. The initial training about segregation of Waste in colour plastic bags and methods of collection of waste by service provider shall be provided by Service Provider, at no extra cost.
7. Service Provider shall schedule the field visits for collecting the waste in consultation with the Estate which could be notified in advance.
8. Service Provider shall attend to all the complaints within the shortest time possible.
9. Service Provider promises to keep high standard of Pollution Control and shall update its equipment/ facility as and when required.
10. Service Provider will be liable for Environment (Protection) Act 1986 or any similar regulations/ norms set up by Pollution Control Board, Government Bodies, in the event the violates any of the terms and conditions of this agreement.
11. Service Provider shall be responsible for the disposal of treated waste into secure landfills or in recycling plants as per rules and regulation of Pollution Control Board.
12. Service Provider will provide the plastic bags as stipulated by Ministry of Environment and Forest vide notification dated 20.07.1998, procurement of such bags should be made from any vendor approved. Red colored bags would contain following categories of Waste :- Microbiology & Bio-technology waste, soiled waste and solid waste. These waste products would be meant for autoclaving .Soiled Waste

TERMS AND CONDITIONS

1. The Cannes Property Management Services Pvt. Ltd. shall pay monthly charges of cost of disposal after completion of the month by 15th of every next month without fail. Payments that are not made by the 15th every month shall be charged a late fees @ Rs.100/- a day up to 25th of the month this would be applicable in case service provider submits the bills to the TDI concerned latest by 3rd of every month and after verification bill will be forwarded to top official by 10th of every month, payments shall be made in favour of Service Provider in the form of DD or A/C. Payee Cheques.
2. In the event of persistent default of second party (exceeding three times in a month) the Cannes property Management Services Pvt. Ltd. will have the option to terminate the contract, in addition to and without prejudice to the imposition of liquidated charges. The decision to terminate the contract will be written the sole discretion of the Managing Director of the The Cannes Property Management Services Pvt. Ltd. and the same will be arrived at after hearing the view point of Service Provider. The said decision will be final and shall not be called in question in any court of any ground whatsoever.

Witnesses :-

Name : Naveen

Sign : [Signature]

Name : _____

Sign : _____

First Party
 P. Bawin
 The Cannes Property Management Services Pvt. Ltd.
 Authorised Signatory

Second Party
 Sandeep Kumar
 Proprietor : Sandeep Kumar



Annexure-V
Copy of Fire NOC

From Assistant Divisional Fire Officer/Fire Station Officer

To M/s TDI INFRASTRUCTURE LTD
KUNDLI SEC 58 SONIPAT

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Memo No. FS/2020/640 dated : 30/06/2020

Subject: Renewal of No Objection Certificate 15 mtrs. and Above height from the fire Safety Point of View of the Group A-Residential Building at KUNDLI SEC 58 SONIPAT of GROUP HOUSING BUILDING AREA 22.864 ACRE FOR BLOCKS E F AND G AT SEC 58 KUNDLI M/S TDI INFRASTRUCTURE LTD :

Reference to you online No 181312023000242 dated 26/02/2020 on the subject cited above.

Tower Name	Floor Detail	Height	Ground Coverage
BLOCK E,F,G	G+5	17 .95 M	25097.126 SQM
Basement Level	Basement Area	Remarks	
-1	24740.443 SQM	-	

Your site for the Renewal of the Fire NOC has been inspected by the Team of Fire Station Officers, from fire safety Point of View. The means of escape and Fire Protection system were checked and found as per the National Building Code of India, Part- IV guidelines.

In view of the satisfactory fire protection system / arrangement mentioned as above, this office has no objection for occupation from the Fire Safety point of view, with the following conditions:-

- 1) The owner/occupier shall keep duly trained Fire Staff in all three shifts.
- 2) The Fire Protection System tested during inspection shall be maintained properly & always should be in good working condition.
- 3) If any lapse is found in the fire protection system at the time of inspection or detected during outbreak of fire, action will be taken as per rules against you.
- 4) You are directed to apply for Renewal of NOC in future before 2 month of expiry of your NOC.
- 5) The open set back area is not checked at our end as it shall be checked by concerned building department.
- 6) The owner/occupier shall strictly follow the other applicable rules/ regulations/ byelaws laid down regarding fire safety system. If you fail to comply with any of the above terms & conditions you will be liable to be punished as per fire ordinance 2009 specially chapter- III Section 31 Sub-Section 1 & 2 of Fire Act 2009.
- 7) You have to perform quarterly Fire Drill in your building as per NBC with intimation to Fire Department and video graphy evidence to be kept as a record which shall be produced at the time of next Renewal; Officials/Residents/R.W.A. should be mentioned in the drill.
- 8) If the Infringements of Byelaws remains un- noticed the Authority reserves the right to amend the NOC as and when any such Infringements comes to notice after giving an opportunity of being heard and the Authority shall stand Indemnified against any claim on this account.

The above Renewal of NOC is valid for **One** year from the date of issue of this letter Applying renewal of the same well in time shall be the responsibility of owner/occupier.

Remarks:- HR



FSO Sonipat

Exercising the power of Director, Fire Services, Haryana

From Assistant Divisional Fire Officer/Fire Station Officer

To M/s NAVJYOTI OVERSEAS PVT LTD
SECTOR 61 KUNDLI SONIPAT
Memo No. FS/2020/639 dated : 30/06/2020

274

Subject: Renewal of No Objection Certificate 15 mtrs. and Above height from the fire Safety Point of View of the Group A-Residential Building at SECTOR 61 KUNDLI SONIPAT of GROUP HOUSING COLONY MEASURING AREA 14.07 ACRE LICENCE NO 79 OF 2008 DATED 04/04/2008 AND LICENCE NO 72 OF 2012 DATED 07/07/2012 IN SEC 61 KUNDLI SONIPAT M/S NAVJYOTI OVERSEAS PVT LTD :

Reference to you online No 181312023000246 dated 26/02/2020 on the subject cited above.

Tower Name	Floor Detail	Height	Ground Coverage
17,18,19,U,V,Y,EWS SHOPES	G+13	42.20 M	13683.182 SQM
Basement Level	Basement Area	Remarks	
1	8290.407 SQM	-	

Your site for the Renewal of the Fire NOC has been inspected by the Team of Fire Station Officers, from fire safety Point of View. The means of escape and Fire Protection system were checked and found as per the National Building Code of India, Part- IV guidelines.

In view of the satisfactory fire protection system / arrangement mentioned as above, this office has no objection for occupation from the Fire Safety point of view, with the following conditions:-

- 1) The owner/occupier shall keep duly trained Fire Staff in all three shifts.
- 2) The Fire Protection System tested during inspection shall be maintained properly & always should be in good working condition.
- 3) If any lapse is found in the fire protection system at the time of inspection or detected during outbreak of fire, action will be taken as per rules against you.
- 4) You are directed to apply for Renewal of NOC in future before 2 month of expiry of your NOC.
- 5) The open set back area is not checked at our end as it shall be checked by concerned building department.
- 6) The owner/occupier shall strictly follow the other applicable rules/ regulations/ byelaws laid down regarding fire safety system. If you fail to comply with any of the above terms & conditions you will be liable to be punished as per fire ordinance 2009 specially chapter- III Section 31 Sub-Section 1 & 2 of Fire Act 2009.
- 7) You have to perform quarterly Fire Drill in your building as per NBC with intimation to Fire Department and video graphy evidence to be kept as a record which shall be produced at the time of next Renewal; Officials/Residents/R.W.A. should be mentioned in the drill.
- 8) If the Infringements of Byelaws remains un- noticed the Authority reserves the right to amend the NOC as and when any such Infringements comes to notice after giving an opportunity of being heard and the Authority shall stand Indemnified against any claim on this account.

The above Renewal of NOC is valid for **One** year from the date of issue of this letter Applying renewal of the same well in time shall be the responsibility of owner/occupier.

Remarks:- HR



FSO Sonipat

Exercising the power of Director, Fire Services, Haryana

From Assistant Divisional Fire Officer/Fire Station Officer

To M/s TDI INFRASTRUCTURE LTD
SECTOR 58 TDI CITY KUNDLI SONIPAT
Memo No. FS/2020/638 dated : 30/06/2020

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Subject: Renewal of No Objection Certificate 15 mtrs. and Above height from the fire Safety Point of View of the Group F- Mercantile Building at SECTOR 58 TDI CITY KUNDLI SONIPAT of COMMERCIAL COMPLEX 6.36 ACRES IN SEC-58 IN RESIDENTIAL COLONY , TDI CITY KUNDLI SONIPAT M/S TDI INFRASTRUCTURE LTD :

Reference to you online No 181312023000271 dated 07/03/2020 on the subject cited above.

Tower Name	Floor Detail	Height	Ground Coverage
TDI INFRASTRUCTURE LTD	G+4	25.70 M	12427.287 sqm
Basement Level	Basement Area	Remarks	
-2	36747.306 SQM	-	

Your site for the Renewal of the Fire NOC has been inspected by the Team of Fire Station Officers, from fire safety Point of View. The means of escape and Fire Protection system were checked and found as per the National Building Code of India, Part- IV guidelines.

In view of the satisfactory fire protection system / arrangement mentioned as above, this office has no objection for occupation from the Fire Safety point of view, with the following conditions:-

- 1) The owner/occupier shall keep duly trained Fire Staff in all three shifts.
- 2) The Fire Protection System tested during inspection shall be maintained properly & always should be in good working condition.
- 3) If any lapse is found in the fire protection system at the time of inspection or detected during outbreak of fire, action will be taken as per rules against you.
- 4) You are directed to apply for Renewal of NOC in future before 2 month of expiry of your NOC.
- 5) The open set back area is not checked at our end as it shall be checked by concerned building department.
- 6) The owner/occupier shall strictly follow the other applicable rules/ regulations/ byelaws laid down regarding fire safety system. If you fail to comply with any of the above terms & conditions you will be liable to be punished as per fire ordinance 2009 specially chapter- III Section 31 Sub-Section 1 & 2 of Fire Act 2009.
- 7) You have to perform quarterly Fire Drill in your building as per NBC with intimation to Fire Department and video graphy evidence to be kept as a record which shall be produced at the time of next Renewal; Officials/Residents/R.W.A. should be mentioned in the drill.
- 8) If the Infringements of Byelaws remains un- noticed the Authority reserves the right to amend the NOC as and when any such Infringements comes to notice after giving an opportunity of being heard and the Authority shall stand Indemnified against any claim on this account.

The above Renewal of NOC is valid for **One** year from the date of issue of this letter Applying renewal of the same well in time shall be the responsibility of owner/occupier.

Remarks:- HR



FSO Sonipat

Exercising the power of Director, Fire Services, Haryana

Annexure-XV
Copy of CTO applied Copy

On-line Payment Receipt

Receipt No.	11638866
Depositor Name	Omprakash
Bank Name.	NA
Bank Id.	1060
Application No.	7513886
Name and Address of Industry	M/s TDI Infrastructure Ltd., "TDI Kingsbury Apartments" Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 17:47:33.304
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

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Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON724364

M/s. M/s TDI Infrastructure Ltd.

“TDI Kingsbury Apartments” Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7513886 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : OM PRAKASH DHINGRA
Designation : AUTHORIZED SIGNATORY
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : sanjiv.gambhir@cannesindia.net
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : M/s TDI Infrastructure Ltd.
“TDI Kingsbury Apartments” Part-I (11.46 Acres) at Sector58-61 G.T. Road, Sonipat
-
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : OM PRAKASH DHINGRA, Authorized
 Address : Signatory, 10, Shaheed Bhagat Singh Marg,
 Telephone No.,Fax and : Gole Market, New Delhi
 E-mail address : 9811092934
 of the officer responsible for the matter : sanjiv.gambhir@cannesindia.net
 connected with Pollution Control and
 Hazardous Waste Disposal.

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4. If registered as a small-scale industrial unit, give Number and Date of registraion. : LICENSE NO 153, 01/01/2020

5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 13342.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection,treatment and disposal system has been provided by the authority; YES / OTHERWISE
 NO

(b) will the applicant utilize the system,if provided; STP of 510 KLD already installed and it will be further enhanced to 650 KLD

(c) if not provided, details of proposed arrangement for the treatment of effluent.

9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 46376.90
 Built-up Area : 137066

10. Month and year of proposed commissioning of the unit. : 15/05/2020

11. Number of workers and office staff. : 463

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES

(b)If yes,please state population staying : 128

(c)indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	280

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance). : SECTOR 58-61 KUNDLI SONIPAT

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m3/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	678.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	678.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	538.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	538.0	255.0	229.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.15	Kilo Liters/Day				
LSD	0.15	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	2
Stack Attached to:	DG Stack , DG STACK , 282
Fuel type:	LSD , LSD ,
Fuel Quantity:	0.15 , 0.15 ,
Material for construction of Stack:	MS , MS ,
Shape (Round/Rectangle):	Round , Round ,
Height above ground level(in metres):	48.2 , 48.2 ,
Diameters/Size in meters	0.20 , 0.20 ,
Gas quantity Nm³/hr:	, ,
Gas Temperature 'C:	, ,
Exit velocity of Tones/sec:	, ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	150	6	Yes
2	500	150	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
- (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989. :
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 7453.24 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.

38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
 Name **OM PRAKASH DHINGRA**
 Designation **AUTHORIZED SIGNATORY**

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
8. EnvirImpactAttach

On-line Payment Receipt

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Receipt No.	949202856
Depositor Name	Om Prakesh Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7515892
Name and Address of Industry	TDI Infrastructure Ltd., "TDI Kingsbury Apartments"- Part-II (18.43 Acre) at Sector-58-61, G.T. Road, Sonipat, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 17:51:07.251
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON484659

M/s. TDI Infrastructure Ltd.

“TDI Kingsbury Apartments”- Part-II (18.43 Acre) at Sector-58-61, G.T. Road, Sonipat

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7515892 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakesh Dhingra
Designation : AUTHORIZED SIGNATORY
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : kingsbury18.43@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
“TDI Kingsbury Apartments”- Part-II (18.43 Acre) at Sector-58-61, G.T. Road, Sonipat
-
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
 Address :
 Telephone No.,Fax and : Authorized Signatory
 E-mail address :
 of the officer responsible for the matter connected with Pollution Control and Hazardous Waste Disposal.
4. If registered as a small-scale industrial unit,give Number and Date of registraion. : Liceance No 101-144 DTPC, 01/01/2020
5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 19590.0
6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :
8. If the site is situated in notified industrial estate: :
- (a) Whether effluent collection,treatment and disposal system has been provided by the authority; YES / otherwise
 NO
- (b) will the applicant utilize the system,if provided; 2 nos. STPs of 510 KLD and 610 KLD resp. already installed
- (c) if not provided, details of proposed arrangement for the treatment of effluent.
9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 74583.44
 Built-up Area : 214515.9
10. Month and year of proposed commissioning of the unit. : 15/05/2020
11. Number of workers and office staff. : 762
12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES
 7692
- (b)If yes,please state population staying
- (c)indicates its location and distance with reference to plant site.
13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing project.	Metric Tonnes/Day	0	0	0	0

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing project.	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing project.	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	1155.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	1155.0

18. Water Treatment Details

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	930.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	930.0	423.0	461.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.16	Kilo Liters/Day				
LSD	0.16	Kilo Liters/Day				
LSD	0.20	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	3
Stack Attached to:	DG STACK , DG STACK , DG STACK , 290
Fuel type:	LSD , LSD , LSD ,
Fuel Quantity:	0.16 , 0.16 , 0.20 ,
Material for construction of Stack:	MS , MS , MS ,
Shape (Round/Rectangle):	Round , Round , Round ,
Height above ground level(in metres):	48.6 , 48.2 , 48.2 ,
Diameters/Size in meters	0.21 , 0.21 , 0.25 ,
Gas quantity Nm ³ /hr:	, , ,
Gas Temperature 'C:	, , ,
Exit velocity of Tones/sec:	, , ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	600	160	6	Yes
2	600	160	6	Yes
3	750	200	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES

24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
3	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
 (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989. :
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 11,983.57 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None

37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and in case of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
 Name **Om Prakesh Dhingra**
 Designation **AUTHORIZED SIGNATORY**

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
8. EnvirImpactAttach

On-line Payment Receipt

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Receipt No.	817339608
Depositor Name	Omprakash Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7518376
Name and Address of Industry	TDI Infrastructure Ltd., "TDI Kingsbury Apartments"- Part-III (14.07 Acre) at Sector-58-61, Kundli, Sonipat, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 17:56:40.992
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON696947

M/s. TDI Infrastructure Ltd.

“TDI Kingsbury Apartments”- Part-III (14.07 Acre) at Sector-58-61, Kundli, Sonipat

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7518376 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakesh Dhingra
Designation : AUTHORIZED SIGNATORY
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : kingsbury14.07@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
“TDI Kingsbury Apartments”- Part-III (14.07 Acre) at Sector-58-61, Kundli, Sonipat
-
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

- 3. Name : Om Prakash Dhingra
 Address :
 Telephone No.,Fax and : Authorized Signatory
 E-mail address :
 of the officer responsible for the matter connected with Pollution Control and Hazardous Waste Disposal.
- 4. If registered as a small-scale industrial unit,give Number and Date of registraion. : Licence No 72 of DTCP, 01/01/2020
- 5. Gross Capital Investment of the unit without depreciation till the date of application(cost of building,land,plant and machinery)(to be supported by affidavit,annual report and certificate from Chartered Accountant.For proposed units, give estimated figure(In Lakhs)). : 17685.0
- 6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance(in meters)	Description
		-----NIL-----	

- 7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :
- 8. If the site is situated in notified industrial estate: :
 (a) Whether effluent collection,treatment and disposal system has been provided by the authority; YES / otherwise
 NO
 (b) will the applicant utilize the system,if provided; STP of 610 KLD already installed and it will be further enhanced to 850 KLD
 (c) if not provided, details of proposed arrangement for the treatment of effluent.
- 9. Total Plot Area,Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 56939.17
 Built-up Area : 152588.2
- 10. Month and year of proposed commissioning of the unit. : 15/05/2020
- 11. Number of workers and office staff. : 585
- 12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES
 5792
 (b)If yes,please state population staying
 (c)indicates its location and distance with reference to plant site.
- 13. List of products and by-products manufactured in tones/Month,Kiloletre/Month or Numbers/Month(give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

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Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).

:

sector 58-61

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	870.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	870.0

18. Water Treatment Details

:

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	700.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	700.0	320.0	344.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).

Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.15	Kilo Liters/Day				
LSD	0.15	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	2	
Stack Attached to:	DG Stack , DG Stack ,	298
Fuel type:	LSD , LSD ,	
Fuel Quantity:	0.15 , 0.15 ,	
Material for construction of Stack:	MS , MS ,	
Shape (Round/Rectangle):	Round , Round ,	
Height above ground level(in metres):	48.2 , 48.2 ,	
Diameters/Size in meters	0.20 , 0.20 ,	
Gas quantity Nm³/hr:	, ,	
Gas Temperature 'C:	, ,	
Exit velocity of Tones/sec:	, ,	

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	150	6	Yes
2	500	150	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
- (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
- (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
- (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 8,616.64 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.

38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made. **300**
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
Name Om Prakesh Dhingra
Designation AUTHORIZED
SIGNATORY

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
8. EnvirImpactAttach

On-line Payment Receipt

Receipt No.	124130444
Depositor Name	Om Prakash Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7518840
Name and Address of Industry	TDI Infrastructure Ltd. , "My Floor-2" at Sector-59, Sonipat, Haryana, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 18:01:40.699
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

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Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON851023

M/s. TDI Infrastructure Ltd.
"My Floor-2" at Sector-59, Sonipat, Haryana

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7518840 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakash Dhingra
Designation : Authorized Signatory
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : subodhkadv@hotmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
"My Floor-2" at Sector-59, Sonipat, Haryana
011-43111111
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whicheckever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
 Address : Authorized Signatory
 Telephone No., Fax and
 E-mail address
 of the officer responsible for the matter
 connected with Pollution Control and
 Hazardous Waste Disposal.

4. If registered as a small-scale industrial unit, give Number and Date of registration. : 183228, 01/01/2020

5. Gross Capital Investment of the unit without depreciation till the date of application (cost of building, land, plant and machinery) (to be supported by affidavit, annual report and certificate from Chartered Accountant. For proposed units, give estimated figure (In Lakhs)). : 3513.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance (in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection, treatment and disposal system has been provided by the authority; NO

(b) will the applicant utilize the system, if provided; NO

150 KLD installed & STP having total capacity 750 KLD shall be installed

(c) if not provided, details of proposed arrangement for the treatment of effluent.

9. Total Plot Area, Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 57821.39
 Built-up Area : 169465.5

10. Month and year of proposed commissioning of the unit. : 15/05/2020

11. Number of workers and office staff. : 155

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES

6159

(b) If yes, please state population staying

(c) indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month, Kiloletre/Month or Numbers/Month (give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

304

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	N/A	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance). : Sector-59

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	941.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	941.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	754.0	Yes	STP

305

19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	754.0	347.0	373.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be reported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.40	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	1
Stack Attached to:	DG Stack ,
Fuel type:	LSD ,
Fuel Quantity:	0.04 ,
Material for construction of Stack:	MS ,
Shape (Round/Rectangle):	Round ,
Height above ground level(in metres):	48.2 ,
Diameters/Size in meters	0.12 ,
Gas quantity Nm³/hr:	,
Gas Temperature 'C:	,
Exit velocity of Tones/sec:	,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	125	40	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES

24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES

(b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.

29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :

30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989. :
 (a) List of Hazardous Chemicals stores(imported and indigenous). Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 10,067.56 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production without installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

Yours faithfully,

Signature 308
Name **Om Prakash Dhingra**
Designation **Authorized Signatory**

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.

HARYANA STATE

**** This is System Generated Form Signature not Required ****

On-line Payment Receipt

309

Receipt No.	49227002
Depositor Name	Om Prakash Dhingra
Bank Name.	NA
Bank Id.	1060
Application No.	7518702
Name and Address of Industry	TDI Infrastructure Ltd. , "Tuscan City" at Sector-58, Sonipat, Haryana, sonipat, SONIPAT
Name of Regional Office	Sonipat
Applied For	CTO - both - new
Payment Date	2020-03-13 18:06:53.011
Payment Details	
CTO Both (Rs.)	100.0
Total Amount Paid (Rs.)	100.0
Transaction Status	Successfully Completed

Print



HARAYANA STATE POLLUTION CONTROL BOARD
C-11,SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-20SON706650

M/s. TDI Infrastructure Ltd.
"Tuscan City" at Sector-58, Sonipat, Haryana

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 13/03/2020 to 12/03/2021 Application No. 7518702 dated 13-03-2020

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : Om Prakash Dhingra
Designation : Authorized Signatory
Office Address :
Telephone/Fax and : 011-43111111,-
Email Address of the applicant : subodhkadv@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : TDI Infrastructure Ltd.
"Tuscan City" at Sector-58, Sonipat, Haryana
011-43111111
-
(b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. :
(c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. :

3. Name : Om Prakash Dhingra
 Address : Authorized Signatory
 Telephone No., Fax and
 E-mail address
 of the officer responsible for the matter
 connected with Pollution Control and
 Hazardous Waste Disposal.

4. If registered as a small-scale industrial unit, give Number and Date of registration. : 199/2007, 01/01/2020

5. Gross Capital Investment of the unit without depreciation till the date of application (cost of building, land, plant and machinery) (to be supported by affidavit, annual report and certificate from Chartered Accountant. For proposed units, give estimated figure (In Lakhs)). : 34775.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance (in meters)	Description
		-----NIL-----	

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection, treatment and disposal system has been provided by the authority; NO

(b) will the applicant utilize the system, if provided; NO

(c) if not provided, details of proposed arrangement for the treatment of effluent.

1 STP having 720 KLD installed which will further enhanced to total capacity 1300 KLD

9. Total Plot Area, Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 92519.08
 Built-up Area : 241759.0

10. Month and year of proposed commissioning of the unit. : 15/05/2020

11. Number of workers and office staff. : 190

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES

8810

(b) If yes, please state population staying

(c) indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month, Kiloletre/Month or Numbers/Month (give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	It is a Group Housing Project	Metric Tonnes/Day	0	0	0	0

312

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	N/A	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	It is a Group Housing Project	0	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance). : Sector-58

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	1333.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	Huda	1333.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Domestic Effluent	1077.0	Yes	STP

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19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	1077.0	484.0	540.0	Recycling/Reuse

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be eported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr . No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
LSD	0.15	Kilo Liters/Day				
LSD	0.04	Kilo Liters/Day				
LSD	0.006	Kilo Liters/Day				

22. Details of Stack

Stacks Numbers :	3	
Stack Attached to:	DG Stack , DG Stack , DG Stack ,	314
Fuel type:	LSD , LSD , LSD ,	
Fuel Quantity:	0.04 , 0.006 , 0.15 ,	
Material for construction of Stack:	MS , MS , MS ,	
Shape (Round/Rectangle):	Round , Round , Round ,	
Height above ground level(in metres):	48.2 , 48.2 , 48.2 ,	
Diameters/Size in meters	0.12 , 0.9 , 0.20 ,	
Gas quantity Nm³/hr:	, , ,	
Gas Temperature 'C:	, , ,	
Exit velocity of Tones/sec:	, , ,	

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	150	6	Yes
2	125	40	6	Yes
3	25	6	6	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December1985). : YES

24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO2/NOx/Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
2	DG Stack	SO2/NOx	[Others]	48.2	6	Yes
3	DG Stack	SO2/NOx	[Others]	48.2	6	Yes

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PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : YES
 (b) If yes,give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. :
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : Sewage Treatment Plant
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : Sewage Treatment Plant
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : Organic Waste shall be disposed of through Municipal Solid Waste Site & recyclable items shall be given to the recycler
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989. :
 (a) List of Hazardous Chemicals stores(imported and indigenous). : Used Oil from DG set shall be stored and given to approved recycler
 (b) Details of isolated storage. : Used Oil shall be stored in leak proof container
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : Enclosed
34. Brief details of tree plantation/ green belt development within applicant's premises. : 13,777.53 sqm has developed as a green area in and around the complex
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : Description of Waste generation is given in pollution control report
36. Any other additional information that the applicant desires to give. : None

- 37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
- 38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
- 39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
- 40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
- 41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
Name Om Prakash Dhingra
Designation Authorized Signatory

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Page of MOA / partnership Deed / Trust Deed having the names of Directors/Partners.
2. Declaration for auto renewal of CTO on prescribed performa
3. Environment Statement of the previous year for large and medium scale Industries / Projects.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Any other document 2
6. Any other document 1
7. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.

Annexure-V
Fire NOC

From Assistant Divisional Fire Officer/Fire Station Officer

To M/s TDI INFRASTRUCTURE LTD
KUNDLI SEC 58 SONIPAT

318

Memo No. FS/2020/640 dated : 30/06/2020

Subject: Renewal of No Objection Certificate 15 mtrs. and Above height from the fire Safety Point of View of the Group A-Residential Building at KUNDLI SEC 58 SONIPAT of GROUP HOUSING BUILDING AREA 22.864 ACRE FOR BLOCKS E F AND G AT SEC 58 KUNDLI M/S TDI INFRASTRUCTURE LTD :

Reference to you online No 181312023000242 dated 26/02/2020 on the subject cited above.

Tower Name	Floor Detail	Height	Ground Coverage
BLOCK E,F,G	G+5	17 .95 M	25097.126 SQM
Basement Level	Basement Area	Remarks	
-1	24740.443 SQM	-	

Your site for the Renewal of the Fire NOC has been inspected by the Team of Fire Station Officers, from fire safety Point of View. The means of escape and Fire Protection system were checked and found as per the National Building Code of India, Part- IV guidelines.

In view of the satisfactory fire protection system / arrangement mentioned as above, this office has no objection for occupation from the Fire Safety point of view, with the following conditions:-

- 1) The owner/occupier shall keep duly trained Fire Staff in all three shifts.
- 2) The Fire Protection System tested during inspection shall be maintained properly & always should be in good working condition.
- 3) If any lapse is found in the fire protection system at the time of inspection or detected during outbreak of fire, action will be taken as per rules against you.
- 4) You are directed to apply for Renewal of NOC in future before 2 month of expiry of your NOC.
- 5) The open set back area is not checked at our end as it shall be checked by concerned building department.
- 6) The owner/occupier shall strictly follow the other applicable rules/ regulations/ byelaws laid down regarding fire safety system. If you fail to comply with any of the above terms & conditions you will be liable to be punished as per fire ordinance 2009 specially chapter- III Section 31 Sub-Section 1 & 2 of Fire Act 2009.
- 7) You have to perform quarterly Fire Drill in your building as per NBC with intimation to Fire Department and video graphy evidence to be kept as a record which shall be produced at the time of next Renewal; Officials/Residents/R.W.A. should be mentioned in the drill.
- 8) If the Infringements of Byelaws remains un- noticed the Authority reserves the right to amend the NOC as and when any such Infringements comes to notice after giving an opportunity of being heard and the Authority shall stand Indemnified against any claim on this account.

The above Renewal of NOC is valid for **One** year from the date of issue of this letter Applying renewal of the same well in time shall be the responsibility of owner/occupier.

Remarks:- HR



FSO Sonipat

Exercising the power of Director, Fire Services, Haryana

From Assistant Divisional Fire Officer/Fire Station Officer

To M/s NAVJYOTI OVERSEAS PVT LTD
SECTOR 61 KUNDLI SONIPAT
Memo No. FS/2020/639 dated : 30/06/2020

319

Subject: Renewal of No Objection Certificate 15 mtrs. and Above height from the fire Safety Point of View of the Group A-Residential Building at SECTOR 61 KUNDLI SONIPAT of GROUP HOUSING COLONY MEASURING AREA 14.07 ACRE LICENCE NO 79 OF 2008 DATED 04/04/2008 AND LICENCE NO 72 OF 2012 DATED 07/07/2012 IN SEC 61 KUNDLI SONIPAT M/S NAVJYOTI OVERSEAS PVT LTD :

Reference to you online No 181312023000246 dated 26/02/2020 on the subject cited above.

Tower Name	Floor Detail	Height	Ground Coverage
17,18,19,U,V,Y,EWS SHOPES	G+13	42.20 M	13683.182 SQM
Basement Level	Basement Area	Remarks	
1	8290.407 SQM	-	

Your site for the Renewal of the Fire NOC has been inspected by the Team of Fire Station Officers, from fire safety Point of View. The means of escape and Fire Protection system were checked and found as per the National Building Code of India, Part- IV guidelines.

In view of the satisfactory fire protection system / arrangement mentioned as above, this office has no objection for occupation from the Fire Safety point of view, with the following conditions:-

- 1) The owner/occupier shall keep duly trained Fire Staff in all three shifts.
- 2) The Fire Protection System tested during inspection shall be maintained properly & always should be in good working condition.
- 3) If any lapse is found in the fire protection system at the time of inspection or detected during outbreak of fire, action will be taken as per rules against you.
- 4) You are directed to apply for Renewal of NOC in future before 2 month of expiry of your NOC.
- 5) The open set back area is not checked at our end as it shall be checked by concerned building department.
- 6) The owner/occupier shall strictly follow the other applicable rules/ regulations/ byelaws laid down regarding fire safety system. If you fail to comply with any of the above terms & conditions you will be liable to be punished as per fire ordinance 2009 specially chapter- III Section 31 Sub-Section 1 & 2 of Fire Act 2009.
- 7) You have to perform quarterly Fire Drill in your building as per NBC with intimation to Fire Department and video graphy evidence to be kept as a record which shall be produced at the time of next Renewal; Officials/Residents/R.W.A. should be mentioned in the drill.
- 8) If the Infringements of Byelaws remains un- noticed the Authority reserves the right to amend the NOC as and when any such Infringements comes to notice after giving an opportunity of being heard and the Authority shall stand Indemnified against any claim on this account.

The above Renewal of NOC is valid for **One** year from the date of issue of this letter Applying renewal of the same well in time shall be the responsibility of owner/occupier.

Remarks:- HR



FSO Sonipat

Exercising the power of Director, Fire Services, Haryana

From Assistant Divisional Fire Officer/Fire Station Officer

To M/s TDI INFRASTRUCTURE LTD
SECTOR 58 TDI CITY KUNDLI SONIPAT
Memo No. FS/2020/638 dated : 30/06/2020

320

Subject: Renewal of No Objection Certificate 15 mtrs. and Above height from the fire Safety Point of View of the Group F- Mercantile Building at SECTOR 58 TDI CITY KUNDLI SONIPAT of COMMERCIAL COMPLEX 6.36 ACRES IN SEC-58 IN RESIDENTIAL COLONY , TDI CITY KUNDLI SONIPAT M/S TDI INFRASTRUCTURE LTD :

Reference to you online No 181312023000271 dated 07/03/2020 on the subject cited above.

Tower Name	Floor Detail	Height	Ground Coverage
TDI INFRASTRUCTURE LTD	G+4	25.70 M	12427.287 sqm
Basement Level	Basement Area	Remarks	
-2	36747.306 SQM	-	

Your site for the Renewal of the Fire NOC has been inspected by the Team of Fire Station Officers, from fire safety Point of View. The means of escape and Fire Protection system were checked and found as per the National Building Code of India, Part- IV guidelines.

In view of the satisfactory fire protection system / arrangement mentioned as above, this office has no objection for occupation from the Fire Safety point of view, with the following conditions:-

- 1) The owner/occupier shall keep duly trained Fire Staff in all three shifts.
- 2) The Fire Protection System tested during inspection shall be maintained properly & always should be in good working condition.
- 3) If any lapse is found in the fire protection system at the time of inspection or detected during outbreak of fire, action will be taken as per rules against you.
- 4) You are directed to apply for Renewal of NOC in future before 2 month of expiry of your NOC.
- 5) The open set back area is not checked at our end as it shall be checked by concerned building department.
- 6) The owner/occupier shall strictly follow the other applicable rules/ regulations/ byelaws laid down regarding fire safety system. If you fail to comply with any of the above terms & conditions you will be liable to be punished as per fire ordinance 2009 specially chapter- III Section 31 Sub-Section 1 & 2 of Fire Act 2009.
- 7) You have to perform quarterly Fire Drill in your building as per NBC with intimation to Fire Department and video graphy evidence to be kept as a record which shall be produced at the time of next Renewal; Officials/Residents/R.W.A. should be mentioned in the drill.
- 8) If the Infringements of Byelaws remains un- noticed the Authority reserves the right to amend the NOC as and when any such Infringements comes to notice after giving an opportunity of being heard and the Authority shall stand Indemnified against any claim on this account.

The above Renewal of NOC is valid for **One** year from the date of issue of this letter Applying renewal of the same well in time shall be the responsibility of owner/occupier.

Remarks:- HR



FSO Sonipat

Exercising the power of Director, Fire Services, Haryana

ANNEXURE-XII
Copy of Used Oil Disposal Agreement

**AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS
WASTE (USED LUBE OIL)**

This agreement is made and executed at Sonapat- Haryana on 1st February, 2021.

By and Between:

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Kundli, Distt. Sonapat, Haryana is running its Business of Facility Management Services to be called first part of this agreement, which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized **Mr. Sunil Chadha**, Authorized Signatory of the one part;

And

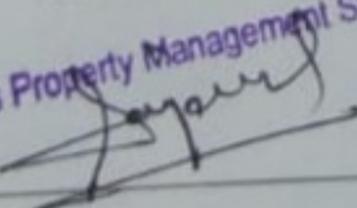
M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jat Joshi, Bahalgarh Road Sonapt, Haryana, hereinafter referred to as the "**Second Party**", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory **Mr. Navneet** of the **other part**;

(The above mentioned Parties to this agreement shall also be collectively referred to as "**Parties**" and individually as "**Party**").

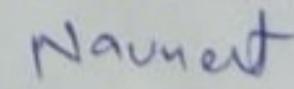
AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.

Cannes Property Management Services Pvt. Ltd.


For Divya Petro Products



Prop/Auth. Signatory

Cannes Property Management Services Pvt. Ltd.

**AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS
WASTE (USED LUBE OIL)**

This agreement is made and executed at Sonapat- Haryana on 1st February, 2021.

By and Between:

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Kundli, Distt. Sonapat, Haryana is running its Business of Facility Management Services to be called first part of this agreement, which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized **Mr. Sunil Chadha**, Authorized Signatory of the one part;

And

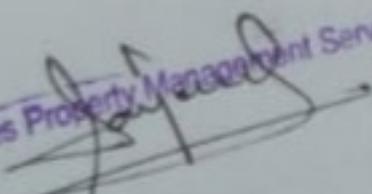
M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jat Joshi, Bahalgarh Road Sonapat, Haryana, hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory **Mr. Navneet** of the other part;

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.

Cannes Property Management Services Pvt Ltd


For Divya Petro Products
Navneet
Prop/Auth. Signatory

1. That the First Party has agreed to engage Second Party on terms and conditions contained hereinafter for selling used lube oil from First Party.
2. That Second Party will purchase the used oil from first parties as mentioned above sites at rates mentioned in this agreement.
3. That Second Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable scarification of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employees of First Party.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.
6. That Second Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities.
7. That the Second Party will be responsible for collection of used oil at price indicated against each item hereunder.

THAT THE SCOPE OF WORK WILL BE AS UNDER:

1. That used oil will be sold to second party under the supervision of representative of First Party.
2. That the representative of the First Party shall observe the loading of the vehicle when used oil is taken from the Second Party. In Such case Second Party representative will accompany the truck during the time it is lifted from the sites.
3. That the clearance of the paper such as gate pass will be provided by the First Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Second Party shall ensure that the people handling hazardous waste have adequate training and knowledge of type of hazardous waste being handled.
5. The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and

Cannes Property Management Services Pvt. Ltd.

For Divya Petro Products
 Name
 Prop/Auth. Signatory

necessary papers. If any of the transport is approved by State Pollution Control Board is there, then vehicle will be arranged from the transporting agency only.

6. That the Second Party will ensure that before loading all hazardous waste containers are labeled (as per form-8 of the rule).

7. That If any material is found to be taken out by Second Party except permitted than First Party have the sole right to cancel the agreement with immediate effect. The case will be handed over to First Party's Legal Staff for future action.

THAT THE SECOND PARTY UNDERTAKES AS UNDER:

1. That the Second Party represents that they have the specialization to handle Hazardous Waste, used oil and permission under Applicable Rule i.e. Hazardous Waste (Management and Handling) Rules 1989 Amended 2016.

2. That the Second Party will ensure that the hazardous waste will be Loaded stored and copy of TERM card (as per Form-9 of the above mentioned Rule) be given. In case of any doubt, concern First Party's Officials may be asked for the clarification.

3. That the Second Party will produce consent from respective State Pollution Control Board (Form -2) and the approval of the disposal site from Ministry of Environment & Forest.

4. That the First Party will receive the 7 copies of manifest from the Second Party as per from 13 of the above mentioned rule.

- Copy-1 (White): Copy 1 will be forwarded to SPCB/PCC by first party.
- Copy-2 (Yellow): Copy 2 will be retained by first Party.
- Copy-3 (Pink): Copy 3 will be returned by the First Party to second party.
- Copy-4 (Orange): Copy 4 will be returned to the transporter after accepting waste.
- Copy-5 (Green): Copy 5 will be forwarded to Pollution Control Board after disposal.
- Copy-6 (Blue): Copy 6 will be returned to First party after safe disposal.
- Copy- 7(Grey) : copy 7 will be submitted in case of other state transaction

5. That the Second Party undertakes to indemnify and keep indemnified the First Party in case of any misuse, mishandling, pilferage or spill over of the hazardous waste by the Second Party, its employee, agents and / or any authorized person thereof resulting in any penalty, liability and damages under any rule, regulation, Acts, Notification imposed by the authority concerned.

Cannes Property Management Services Pvt. Ltd.

For Divya Petro Products

Name

Prep/Auth. Signature

THAT THE PAYMENTS TERMS WILL BE AS UNDER:

1. The respective rates for used oil, payable by Second Party shall be as follows:-

S. No	Description	UOM	Unit rates
1	Used Oil (Without Water fill upto top)	(With-Drum) <i>without</i>	Rs. <i>5000/-</i> -(Per drum) (Inclusive of all Taxes & Duties)

- All taxes excise duties, sales taxes, wherever applicable is mentioned in net prices.
- All Payments to be made in advance through Cheque/ Pay Order Deposit.
- The transportation and any other cost required for used oil collection will be borne by Second Party.
- First Party reserves its right to review the rates of the used oil items on periodic basis at its own discretion.

THAT THE DURATION OF AGREEMENT WILL BE AS UNDER:

- This agreement shall be effective for a period of one year and commenced from 01st February 2021.

M/s. Cannes Property Management Services Pvt. Ltd.	M/s Divya Petro Product
<i>[Signature]</i>	For Divya Petro Products <i>Navneet</i>
PARTICULARS OF SIGNATORY Mr. Sunil Chadha / Auth. Signatory	<i>Prop/ Auth. Signatory</i> <u>Navneet</u> <u>Proprietier</u>

ANNEXURE-XIII
Copy of Fire NOC

From Assistant Divisional Fire Officer/Fire Station Officer

To M/s TDI INFRASTRUCTURE LTD
SECTOR 58 TDI CITY KUNDLI SONIPAT
Memo No. FS/2020/638 dated : 30/06/2020

328

Subject: Renewal of No Objection Certificate 15 mtrs. and Above height from the fire Safety Point of View of the Group F- Mercantile Building at SECTOR 58 TDI CITY KUNDLI SONIPAT of COMMERCIAL COMPLEX 6.36 ACRES IN SEC-58 IN RESIDENTIAL COLONY , TDI CITY KUNDLI SONIPAT M/S TDI INFRASTRUCTURE LTD :

Reference to you online No 181312023000271 dated 07/03/2020 on the subject cited above.

Tower Name	Floor Detail	Height	Ground Coverage
TDI INFRASTRUCTURE LTD	G+4	25.70 M	12427.287 sqm
Basement Level	Basement Area	Remarks	
-2	36747.306 SQM	-	

Your site for the Renewal of the Fire NOC has been inspected by the Team of Fire Station Officers, from fire safety Point of View. The means of escape and Fire Protection system were checked and found as per the National Building Code of India, Part- IV guidelines.

In view of the satisfactory fire protection system / arrangement mentioned as above, this office has no objection for occupation from the Fire Safety point of view, with the following conditions:-

- 1) The owner/occupier shall keep duly trained Fire Staff in all three shifts.
- 2) The Fire Protection System tested during inspection shall be maintained properly & always should be in good working condition.
- 3) If any lapse is found in the fire protection system at the time of inspection or detected during outbreak of fire, action will be taken as per rules against you.
- 4) You are directed to apply for Renewal of NOC in future before 2 month of expiry of your NOC.
- 5) The open set back area is not checked at our end as it shall be checked by concerned building department.
- 6) The owner/occupier shall strictly follow the other applicable rules/ regulations/ byelaws laid down regarding fire safety system. If you fail to comply with any of the above terms & conditions you will be liable to be punished as per fire ordinance 2009 specially chapter- III Section 31 Sub-Section 1 & 2 of Fire Act 2009.
- 7) You have to perform quarterly Fire Drill in your building as per NBC with intimation to Fire Department and video graphy evidence to be kept as a record which shall be produced at the time of next Renewal; Officials/Residents/R.W.A. should be mentioned in the drill.
- 8) If the Infringements of Byelaws remains un- noticed the Authority reserves the right to amend the NOC as and when any such Infringements comes to notice after giving an opportunity of being heard and the Authority shall stand Indemnified against any claim on this account.

The above Renewal of NOC is valid for **One** year from the date of issue of this letter Applying renewal of the same well in time shall be the responsibility of owner/occupier.

Remarks:- HR



FSO Sonipat

Exercising the power of Director, Fire Services, Haryana

From Assistant Divisional Fire Officer/Fire Station Officer

To M/s NAVJYOTI OVERSEAS PVT LTD
SECTOR 61 KUNDLI SONIPAT
Memo No. FS/2020/639 dated : 30/06/2020

329

Subject: Renewal of No Objection Certificate 15 mtrs. and Above height from the fire Safety Point of View of the Group A-Residential Building at SECTOR 61 KUNDLI SONIPAT of GROUP HOUSING COLONY MEASURING AREA 14.07 ACRE LICENCE NO 79 OF 2008 DATED 04/04/2008 AND LICENCE NO 72 OF 2012 DATED 07/07/2012 IN SEC 61 KUNDLI SONIPAT M/S NAVJYOTI OVERSEAS PVT LTD :

Reference to you online No 181312023000246 dated 26/02/2020 on the subject cited above.

Tower Name	Floor Detail	Height	Ground Coverage
17,18,19,U,V,Y,EWS SHOPES	G+13	42.20 M	13683.182 SQM
Basement Level	Basement Area	Remarks	
1	8290.407 SQM	-	

Your site for the Renewal of the Fire NOC has been inspected by the Team of Fire Station Officers, from fire safety Point of View. The means of escape and Fire Protection system were checked and found as per the National Building Code of India, Part- IV guidelines.

In view of the satisfactory fire protection system / arrangement mentioned as above, this office has no objection for occupation from the Fire Safety point of view, with the following conditions:-

- 1) The owner/occupier shall keep duly trained Fire Staff in all three shifts.
- 2) The Fire Protection System tested during inspection shall be maintained properly & always should be in good working condition.
- 3) If any lapse is found in the fire protection system at the time of inspection or detected during outbreak of fire, action will be taken as per rules against you.
- 4) You are directed to apply for Renewal of NOC in future before 2 month of expiry of your NOC.
- 5) The open set back area is not checked at our end as it shall be checked by concerned building department.
- 6) The owner/occupier shall strictly follow the other applicable rules/ regulations/ byelaws laid down regarding fire safety system. If you fail to comply with any of the above terms & conditions you will be liable to be punished as per fire ordinance 2009 specially chapter- III Section 31 Sub-Section 1 & 2 of Fire Act 2009.
- 7) You have to perform quarterly Fire Drill in your building as per NBC with intimation to Fire Department and video graphy evidence to be kept as a record which shall be produced at the time of next Renewal; Officials/Residents/R.W.A. should be mentioned in the drill.
- 8) If the Infringements of Byelaws remains un- noticed the Authority reserves the right to amend the NOC as and when any such Infringements comes to notice after giving an opportunity of being heard and the Authority shall stand Indemnified against any claim on this account.

The above Renewal of NOC is valid for **One** year from the date of issue of this letter Applying renewal of the same well in time shall be the responsibility of owner/occupier.

Remarks:- HR



FSO Sonipat

Exercising the power of Director, Fire Services, Haryana

From Assistant Divisional Fire Officer/Fire Station Officer

To M/s TDI INFRASTRUCTURE LTD
KUNDLI SEC 58 SONIPAT

330

Memo No. FS/2020/640 dated : 30/06/2020

Subject: Renewal of No Objection Certificate 15 mtrs. and Above height from the fire Safety Point of View of the Group A-Residential Building at KUNDLI SEC 58 SONIPAT of GROUP HOUSING BUILDING AREA 22.864 ACRE FOR BLOCKS E F AND G AT SEC 58 KUNDLI M/S TDI INFRASTRUCTURE LTD :

Reference to you online No 181312023000242 dated 26/02/2020 on the subject cited above.

Tower Name	Floor Detail	Height	Ground Coverage
BLOCK E,F,G	G+5	17 .95 M	25097.126 SQM
Basement Level	Basement Area	Remarks	
-1	24740.443 SQM	-	

Your site for the Renewal of the Fire NOC has been inspected by the Team of Fire Station Officers, from fire safety Point of View. The means of escape and Fire Protection system were checked and found as per the National Building Code of India, Part- IV guidelines.

In view of the satisfactory fire protection system / arrangement mentioned as above, this office has no objection for occupation from the Fire Safety point of view, with the following conditions:-

- 1) The owner/occupier shall keep duly trained Fire Staff in all three shifts.
- 2) The Fire Protection System tested during inspection shall be maintained properly & always should be in good working condition.
- 3) If any lapse is found in the fire protection system at the time of inspection or detected during outbreak of fire, action will be taken as per rules against you.
- 4) You are directed to apply for Renewal of NOC in future before 2 month of expiry of your NOC.
- 5) The open set back area is not checked at our end as it shall be checked by concerned building department.
- 6) The owner/occupier shall strictly follow the other applicable rules/ regulations/ byelaws laid down regarding fire safety system. If you fail to comply with any of the above terms & conditions you will be liable to be punished as per fire ordinance 2009 specially chapter- III Section 31 Sub-Section 1 & 2 of Fire Act 2009.
- 7) You have to perform quarterly Fire Drill in your building as per NBC with intimation to Fire Department and video graphy evidence to be kept as a record which shall be produced at the time of next Renewal; Officials/Residents/R.W.A. should be mentioned in the drill.
- 8) If the Infringements of Byelaws remains un- noticed the Authority reserves the right to amend the NOC as and when any such Infringements comes to notice after giving an opportunity of being heard and the Authority shall stand Indemnified against any claim on this account.

The above Renewal of NOC is valid for **One** year from the date of issue of this letter Applying renewal of the same well in time shall be the responsibility of owner/occupier.

Remarks:- HR



FSO Sonipat

Exercising the power of Director, Fire Services, Haryana

From Assistant Divisional Fire Officer/Fire Station Officer

To M/s TDI INFRASTRUCTURE LTD
KUNDLI SEC 58 SONIPAT

331

Memo No. FS/2020/640 dated : 30/06/2020

Subject: Renewal of No Objection Certificate 15 mtrs. and Above height from the fire Safety Point of View of the Group A-Residential Building at KUNDLI SEC 58 SONIPAT of GROUP HOUSING BUILDING AREA 22.864 ACRE FOR BLOCKS E F AND G AT SEC 58 KUNDLI M/S TDI INFRASTRUCTURE LTD :

Reference to you online No 181312023000242 dated 26/02/2020 on the subject cited above.

Tower Name	Floor Detail	Height	Ground Coverage
BLOCK E,F,G	G+5	17 .95 M	25097.126 SQM
Basement Level	Basement Area	Remarks	
-1	24740.443 SQM	-	

Your site for the Renewal of the Fire NOC has been inspected by the Team of Fire Station Officers, from fire safety Point of View. The means of escape and Fire Protection system were checked and found as per the National Building Code of India, Part- IV guidelines.

In view of the satisfactory fire protection system / arrangement mentioned as above, this office has no objection for occupation from the Fire Safety point of view, with the following conditions:-

- 1) The owner/occupier shall keep duly trained Fire Staff in all three shifts.
- 2) The Fire Protection System tested during inspection shall be maintained properly & always should be in good working condition.
- 3) If any lapse is found in the fire protection system at the time of inspection or detected during outbreak of fire, action will be taken as per rules against you.
- 4) You are directed to apply for Renewal of NOC in future before 2 month of expiry of your NOC.
- 5) The open set back area is not checked at our end as it shall be checked by concerned building department.
- 6) The owner/occupier shall strictly follow the other applicable rules/ regulations/ byelaws laid down regarding fire safety system. If you fail to comply with any of the above terms & conditions you will be liable to be punished as per fire ordinance 2009 specially chapter- III Section 31 Sub-Section 1 & 2 of Fire Act 2009.
- 7) You have to perform quarterly Fire Drill in your building as per NBC with intimation to Fire Department and video graphy evidence to be kept as a record which shall be produced at the time of next Renewal; Officials/Residents/R.W.A. should be mentioned in the drill.
- 8) If the Infringements of Byelaws remains un- noticed the Authority reserves the right to amend the NOC as and when any such Infringements comes to notice after giving an opportunity of being heard and the Authority shall stand Indemnified against any claim on this account.

The above Renewal of NOC is valid for **One** year from the date of issue of this letter Applying renewal of the same well in time shall be the responsibility of owner/occupier.

Remarks:- HR



FSO Sonipat

Exercising the power of Director, Fire Services, Haryana



Haryana State Pollution Control Board
 Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph.
 0130-2236119(O) Email:- hspcbrosr@gmail.com

332

No. R21SONCTESCN18087871

DT. 25/11/2021

To

M/s Plots TDI City
 Plots TDI City Kundli Sonipat Haryana
 Kundli
 SONIPAT

Sub: Show cause notice for refusal of Consent to establish under Section 25/26 of the Water Act, 1974 and Section 21/22 of Air Act, 1981.

Please refer to your application dated 2021-11-20 received in the Board for consent to establish under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Your application has been examined by the Board and it has been observed that the application submitted by you is incomplete and not conforming to the requirement of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as per policy of the Board.

Accordingly, Show Cause Notice for refusal of consent to establish under above said Acts is issued to reply or to take corrective measures for the deficiencies and incompleteness in your application as per details given below:-

1. 1. Proof of deposit of NOC/CTE fee and performance security. 2. Fard Jamabandi and Intkal of land of the unit, in case unit is located outside approved industrial area/estate. 3. Power of attorney/authority letter to sign the application. 4. Manufacturing process and process Flow Chart. 5. Design Scheme of Effluent Treatment Plant/ Sewage treatment Plant, Air Pollution Control Devices / Hazardous Waste Management as applicable, with Hydraulic Design and design calculations based upon the Pollution load and prescribed standards. In case of Brick kilns, design and drawing of high draft Zig Zag technology based Kiln and stack. 6. Proof of receipt of application submitted to the Forest Department for clearance / permission /NOC, of Forest Department. 7. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be. 8. Lease deed/ Rent Agreement in case land is taken on rent or lease, Collaboration deed in case of construction projects, if applicable (duly

of the projects covered under, EIA Notification dated 14.09.2006. 10. Copy of MOA / partnership Deed / Trust Deed, as applicable having the name and address of Directors/Partners. 11. Declaration by the unit regarding awareness about pollution control related standards and law and undertaking for their compliance, as per Annexure-VII. 12. Site plan of the unit in case it is located outside approved industrial area. 13. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.

General Deficiencies :

In case, you fail to submit reply or submit compliance of the deficiencies within 05 days, the consent to establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 shall be refused due to the above deficiencies / incompleteness in your application.

**Regional Officer, Sonapat
For Haryana State Pollution Control Board**



Haryana State Pollution Control Board
Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph.
0130-2236119(O) Email:- hspcbrosr@gmail.com



No. R21SONCTOA/WSCN18087931

DT. 25/11/2021

To

M/s Plots TDI City
Plots TDI City Kundli Sonipat Haryana
Kundli
SONIPAT

Sub: Show cause notice for refusal of consent to operate under Section 25/26 of Water Act, 1974, Section 21/22 of Air Act, 1981.

Please refer to your application dated 2021-11-20 received in the Board for consent to operate under Air (Prevention & Control of Pollution) Act, 1981 and Water Act, 1974.

Your application has been examined by the Board and it has been observed that the application submitted by you is incomplete and not conforming to the requirement of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 as per policy of the Board.

Accordingly, Show Cause Notice for refusal of consent under above said Acts is issued to reply or take corrective measures for the deficiencies and incompleteness in your application as per details given below:-

1. Your unit to clarify why your unit have applied for CTE and CTO simultaneously for the same name and Address. 2. Not submitted documents as per check list of first CTO. 3. complete water balance of the unit required to be submitted. 4. Compliance EC direction required to be submitted.

General Deficiencies :

In case, you fail to submit reply or submit compliance of the deficiencies within 05 days, the consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 shall be refused due to the above deficiencies/ incompleteness in your application.

Regional Officer, Sonipat
For Haryana State Pollution Control Board

**AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS
WASTE (USED LUBE OIL)**

This agreement is made and executed at Sonapat- Haryana on 1st February, 2022.

By and Between:

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Kundli, Distt. Sonapat, Haryana is running its Business of Facility Management Services to be called first part of this agreement, which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized **Mr. Sunil Chadha**, Authorized Signatory of the one part;

And

M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jat Joshi, Bahalgarh Road Sonapat, Haryana, hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory **Mr. Navneet** of the other part;

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED,
DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE
PARTIES HERETO AS FOLLOWS.

For Divya Petro Products

Cannes Property Management Services Pvt. Ltd.

Prep./Auth. Signatory

Corporate Office : Mahindra Tower, 2A, Bhikaji Cama Place, Second Floor, New Delhi-110066.

Tel : +91 11 49133333 | Fax : +91 11 49133305 | www.cannesindia.net | CIN : U70200DL2009PTC190129

1. That the First Party has agreed to engage Second Party on terms and conditions contained hereinafter for selling used lube oil from First Party.
2. That Second Party will purchase the used oil from first parties as mentioned above sites at rates mentioned in this agreement.
3. That Second Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable scarification of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employees of First Party.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.
6. That Second Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities.
7. That the Second Party will be responsible for collection of used oil at price indicated against each item hereunder.

THAT THE SCOPE OF WORK WILL BE AS UNDER:

1. That used oil will be sold to second party under the supervision of representative of First Party.
2. That the representative of the First Party shall observe the loading of the vehicle when used oil is taken from the Second Party. In Such case Second Party representative will accompany the truck during the time it is lifted from the sites.
3. That the clearance of the paper such as gate pass will be provided by the First Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Second Party shall ensure that the people handling hazardous waste have adequate training and knowledge of type of hazardous waste being handled.

For Divya Petro Products

Handwritten signature

Gannes Property Management Services Pvt. Ltd.

Prop./Auth. Signatory

The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and necessary papers. If any of the transport is approved by State Pollution Control Board is there, then vehicle will be arranged from the transporting agency only.

6. That the Second Party will ensure that before loading all hazardous waste containers are labeled (as per form-8 of the rule).
7. That If any material is found to be taken out by Second Party except permitted than First Party have the sole right to cancel the agreement with immediate effect. The case will be handed over to First Party's Legal Staff for future action.

THAT THE SECOND PARTY UNDERTAKES AS UNDER:

1. That the Second Party represents that they have the specialization to handle Hazardous Waste, used oil and permission under Applicable Rule i.e. Hazardous Waste (Management and Handling) Rules 1989 Amended 2016.
2. That the Second Party will ensure that the hazardous waste will be Loaded stored and copy of TERM card (as per Form-9 of the above mentioned Rule) be given. In case of any doubt, concern First Party's Officials may be asked for the clarification.
3. That the Second Party will produce consent from respective State Pollution Control Board (Form 2) and the approval of the disposal site from Ministry of Environment & Forest.
4. That the First Party will receive the 7 copies of manifest from the Second Party as per from 13 of the above mentioned rule.
 - Copy-1 (White): Copy 1 will be forwarded to SPCB/PCC by first party.
 - Copy-2 (Yellow): Copy 2 will be retained by first Party.
 - Copy-3 (Pink): Copy 3 will be returned by the First Party to second party.
 - Copy-4 (Orange): Copy 4 will be returned to the transporter after accepting waste.
 - Copy-5 (Green): Copy 5 will be forwarded to Pollution Control Board after disposal.
 - Copy-6 (Blue): Copy 6 will be returned to First party after safe disposal.
 - Copy- 7(Grey) : copy 7 will be submitted in case of other state transaction

For Divya Petro Product

5. That the Second Party undertakes to indemnify and keep indemnified the First Party in case of any misuse, mishandling, pilferage or spill over of the hazardous waste by ^{Prod. Auth.} ~~Prod. Auth.~~ Signator

Cannes Property Management Services Pvt. Ltd.

Corporate Office : Mahindra Tower, 2A, Bhikaji Cama Place, Second Floor, New Delhi-110066.

Tel : 011 42133333 | Fax : 011 49133305 | www.cannesindia.net | CIN : U70200DL2009PTC190129

Property Management Services Pvt. Ltd. Second Party, its employee, agents and / or any authorized person thereof resulting in any penalty, liability and damages under any rule, regulation, Acts, Notification imposed by the authority concerned.

THAT THE PAYMENTS TERMS WILL BE AS UNDER:

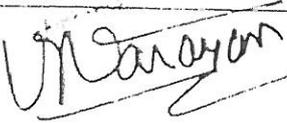
1. The respective rates for used oil, payable by Second Party shall be as follows:-

S. No	Description	UOM	Unit rates
1	Used Oil (Without Water fill upto top)	(With Drum)	Rs.5000 /-(Per drum) (Inclusive of all Taxes & Duties)

- a. All taxes excise duties, sales taxes, wherever applicable is mentioned in net prices.
- b. All Payments to be made in advance through Cheque/ Pay Order Deposit.
- c. The transportation and any other cost required for used oil collection will be borne by Second Party.
- d. First Party reserves its right to review the rates of the used oil items on periodic basis at its own discretion.

THAT THE DURATION OF AGREEMENT WILL BE AS UNDER:

➤ This agreement shall be effective for a period of one year and commenced from 01st February 2022

M/s. Cannes Property Management Services Pvt. Ltd	M/s Divya Petro Product
	For Divya Petro Products Hauert
<u>PARTICULARS OF SIGNATORY</u> Mr. Sunil Chadha / Auth. Signatory	<u>Navneet</u> Prop/Auth. Signatory <u>Proprietier</u>

Cannes Property Management Services Pvt. Ltd.

Corporate Office : Mahindra Tower, 2A, Bhikaji Cama Place, Second Floor, New Delhi-110066.

Tel : +91-11-49133333 | Fax : +91-11-49133305 | www.cannesindia.net | CIN : U70200DL2009PTC190129

WASTE MANAGEMENT AGREEMENT

339

This agreement entered into on the 1st April of the year 2021 at Kundli.

BETWEEN

M/S Cannes Property Management Services Pvt. Ltd. With its Registered Office at 10 Shaheed Bhagat Singh Marg, Gole Market, New Delhi-110001 through Authorised Signatory Mr. Pijush Banerjee (Hereinafter Called the First Party)

&

Proprietor Sandeep Kumar, Village Rasoi, PO – Pritampura, Distt- Sonipat (Haryana) (Hereinafter called the Second Party)

Whereas the (second party) service provider has setup a common facility at Kundli for collection reception, storage, transportation, treatment and disposal of solid household wastes.

Whereas Service Provider offers to provide services to the Cannes Property Management Services Pvt. Ltd. on a User Pay Principle for collection, transportation, treatment and disposal of waste.

Whereas Service Providewr undertakes the liability of collection, transportation, treatment and disposal of waste for monthly charges of Rs. 75,000/- (Seventy Five Thousand Only) , the Cannes Property Management Services Pvt. Ltd. shall undertake to adhere to this contract of service by service provider for a minimum period of one year from agreement date.

Both Parties could terminate the contract after giving a notice of minimum one month to other party. Whereas the Cannes Property Management Services Pvt. Ltd. and agrees to avail the services being provided by Service Provider with the terms and conditions as listed on succeeding paras;

RESPONSIBILITIES OF SERVICE PROVIDER

1. Service Provider shall meet all the rules and regulations stipulated by Haryana Pollution Control Board, and the Cannes Property Management Services Pvt. Ltd. shall not be liable for improper handling and management of waste.
2. Service Provider alone is liable for violation of the Environment (protection) Act 1986 and the relevant rules made there under, after collection of waste from the TDI City Kundli unit as per the agreement terms and conditions.
3. Service Provider shall daily collect waste from the TDI City Kundli Estate.
4. Service Provider shall collect the segregated waste from the identified common waste collection site in the area.

Service Provider shall transport the segregated waste in closed container vehicle to the treatment plant.



Sandeep Kumar

Cannes Property Management Services Pvt. Ltd.

10, Shaheed Bhagat Singh Marg, Gole Market, New Delhi-110001 (India). Tel. +91-11-49133333, Fax +91-11-49133305, www.cannesindia.net

CIN-U70200DL2009PTC190129

- ... training about segregation of Waste in colour plastic bags and methods of collection of waste by service provider shall be provided by Service Provider, at no extra cost.
7. Service Provider shall schedule the field visits for collecting the waste in consultation with the Estate which could be notified in advance.
 8. Service Provider shall attend to all the complaints within the shortest time possible.
 9. Service Provider promises to keep high standard of Pollution Control and shall update its equipment/ facility as and when required.
 10. Service Provider will be liable for Environment (Protection) Act 1986 or any similar regulations/ norms set up by Pollution Control Board, Government Bodies, in the event the violates any of the terms and conditions of this agreement.
 11. Service Provider shall be responsible for the disposal of treated waste into secure landfills or in recycling plants as per rules and regulation of Pollution Control Board.
 12. Service Provider will provide the plastic bags as stipulated by Ministry of Environment and Forest vide notification dated 20.07.1998, procurement of such bags should be made from any vendor approved. Red colored bags would contain following categories of Waste :- Microbiology & Bio-technology waste, soiled waste and solid waste. These waste products would be meant for autoclaving .Soiled Waste

TERMS AND CONDITIONS

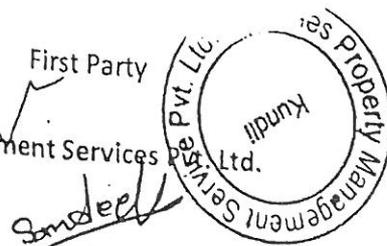
1. The Cannes Property Management Services Pvt. Ltd. shall pay monthly charges of cost of disposal after completion of the month by 15th of every next month without fail. Payments that are not made by the 15th every month shall be charged a late fees @ Rs.100/- a day up to 25th of the month this would be applicable in case service provider submits the bills to the TDI concerned latest by 3rd of every month and after verification bill will be forwarded to top official by 10th of every month, payments shall be made in favour of Service Provider in the form of DD or A/C. Payee Cheques.
2. In the event of persistent default of second party (exceeding three times in a month) the Cannes property Management Services Pvt. Ltd. will have the option to terminate the contract, in addition to and without prejudice to the imposition of liquidated charges. The decision to terminate the contract will be written the sole discretion of the Managing Director of the The Cannes Property Management Services Pvt. Ltd. and the same will be arrived at after hearing the view point of Service Provider. The said decision will be final and shall not be called in question in any court of any ground whatsoever.

Witnesses :-

Name : Naveen
 Sign : [Signature]

Name : _____
 Sign : _____

P. Bawin First Party
 The Cannes Property Management Services Pvt. Ltd.
 Authorised Signatory



[Signature] Second Party

Proprietor : Sandeep Kumar







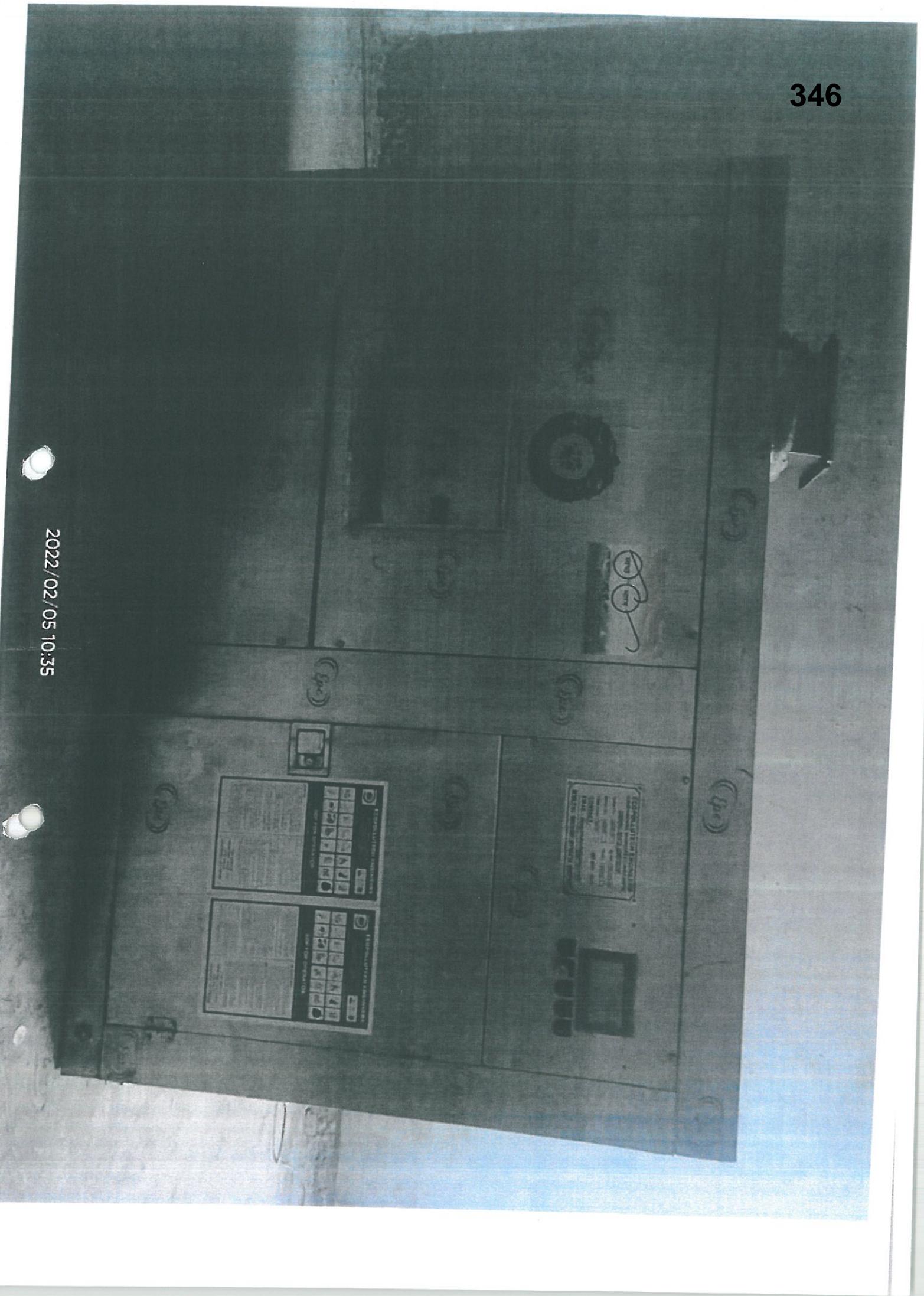


**COMPOSITE
MACHINE
ROOM**

2022 / 02 / 05 10:35

Organic Waste Converter

2022/02/05 10:35





2022/02/05 10:36

2022/02/05 10:36



350

WARNING	
1	CAUTION: High Voltage
2	CAUTION: Hot Surfaces
3	CAUTION: Moving Parts
4	CAUTION: Sharp Edges
5	CAUTION: Toxic Substances
6	CAUTION: Flammable Liquids
7	CAUTION: Corrosive Substances
8	CAUTION: Radioactive Materials
9	CAUTION: High Pressure
10	CAUTION: Loud Noise

SPECIFICATIONS	
Model	350
Capacity	1000 lbs
Dimensions	48" x 24" x 36"
Weight	150 lbs
Material	Stainless Steel
Finish	Brushed
Color	Silver
Country of Origin	USA

FRS

2022/02/05 10:37



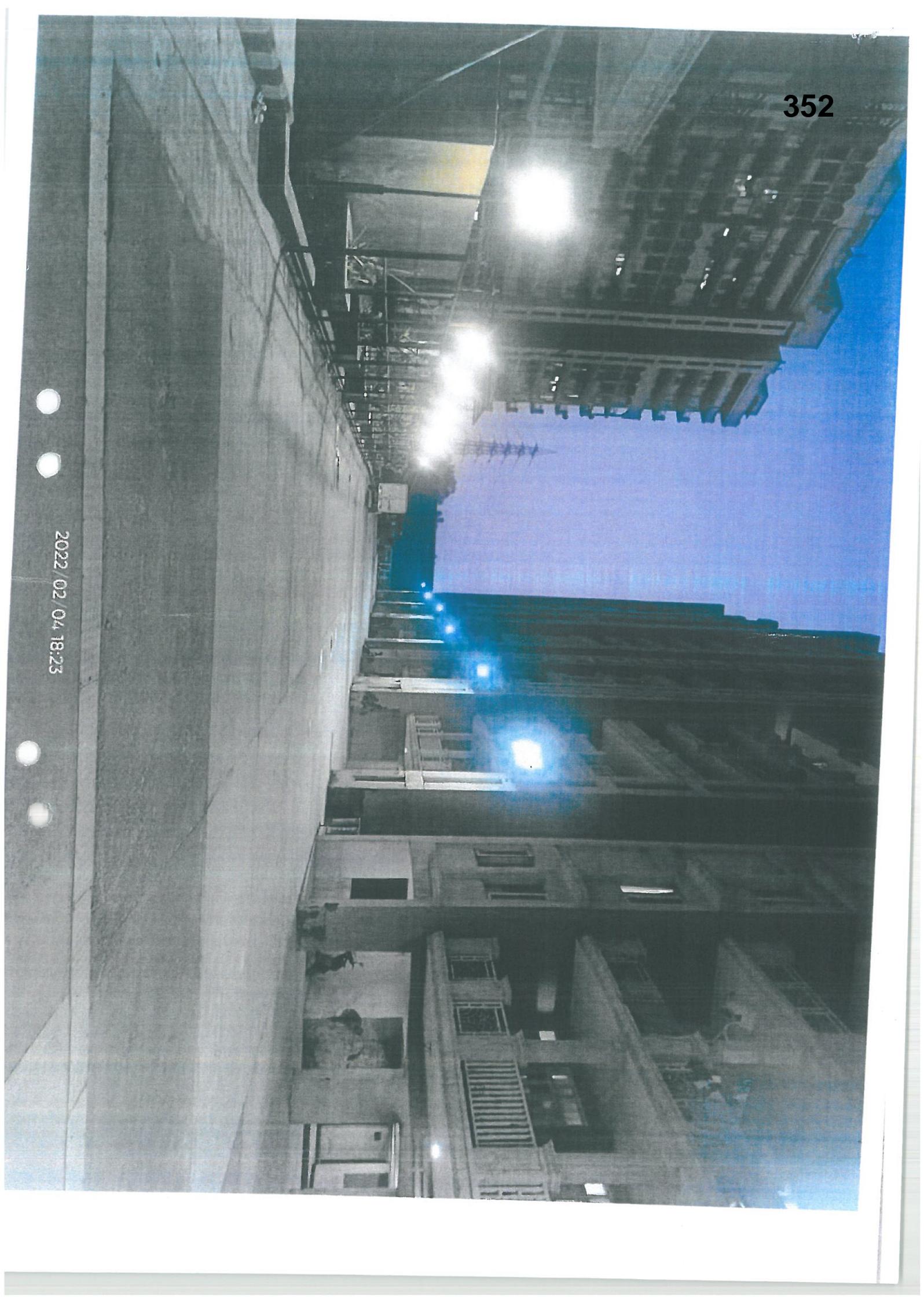
351

ECOPOLITE ENGINEERS
 ENVIRONMENTAL ENGINEERS & ARCHITECTS
 1001 W. 10th Ave. Suite 200
 Seattle, WA 98104
 TEL: 206.461.1234
 FAX: 206.461.1235
 WWW: www.ecopolite.com
 CONTACT: ecopolite@ecopolite.com
 MOBILE NO: 999925997, 91176474, 999925997



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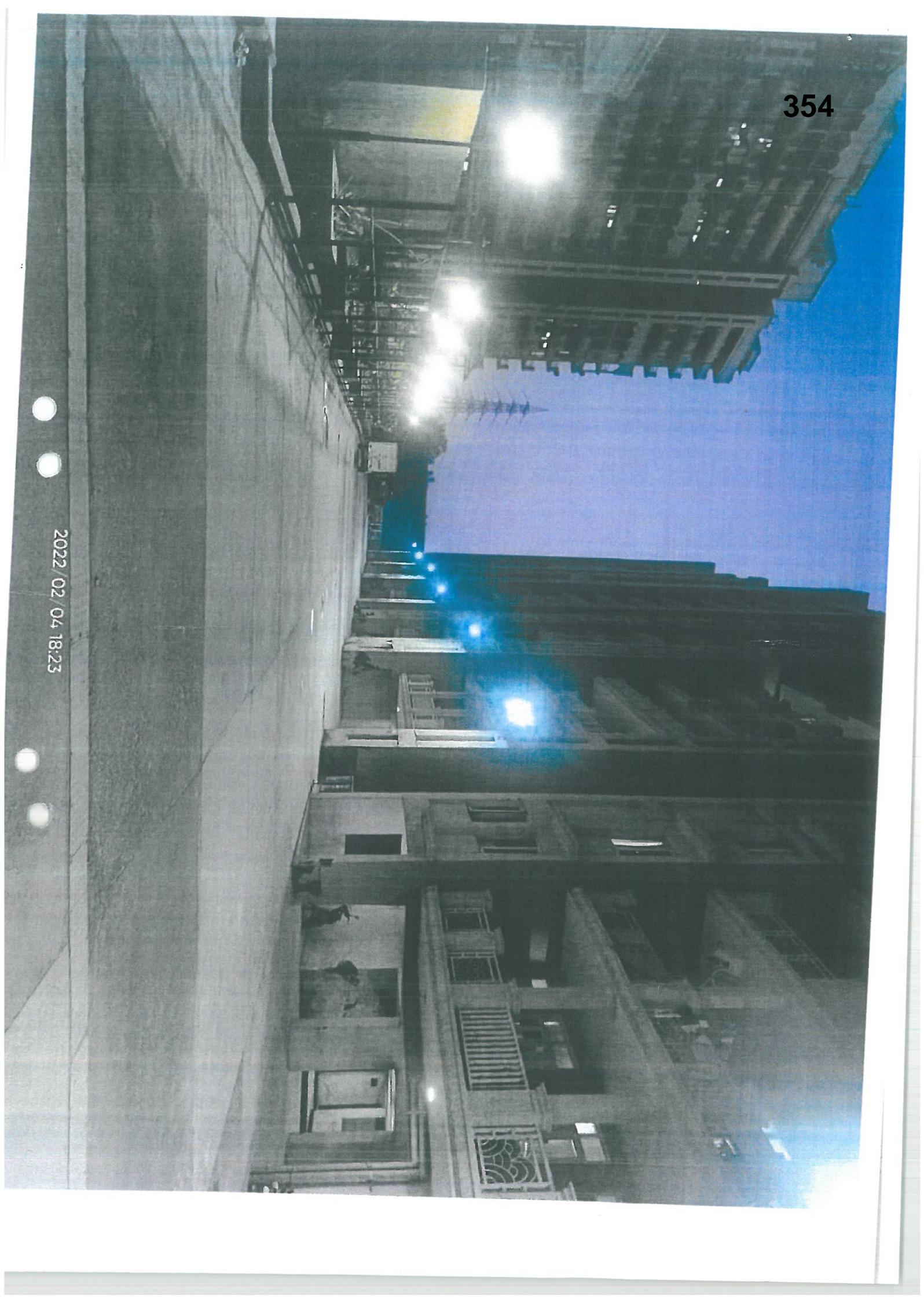
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355

TARUN SHARMA

ROYAL

ROYAL PROPERTIES

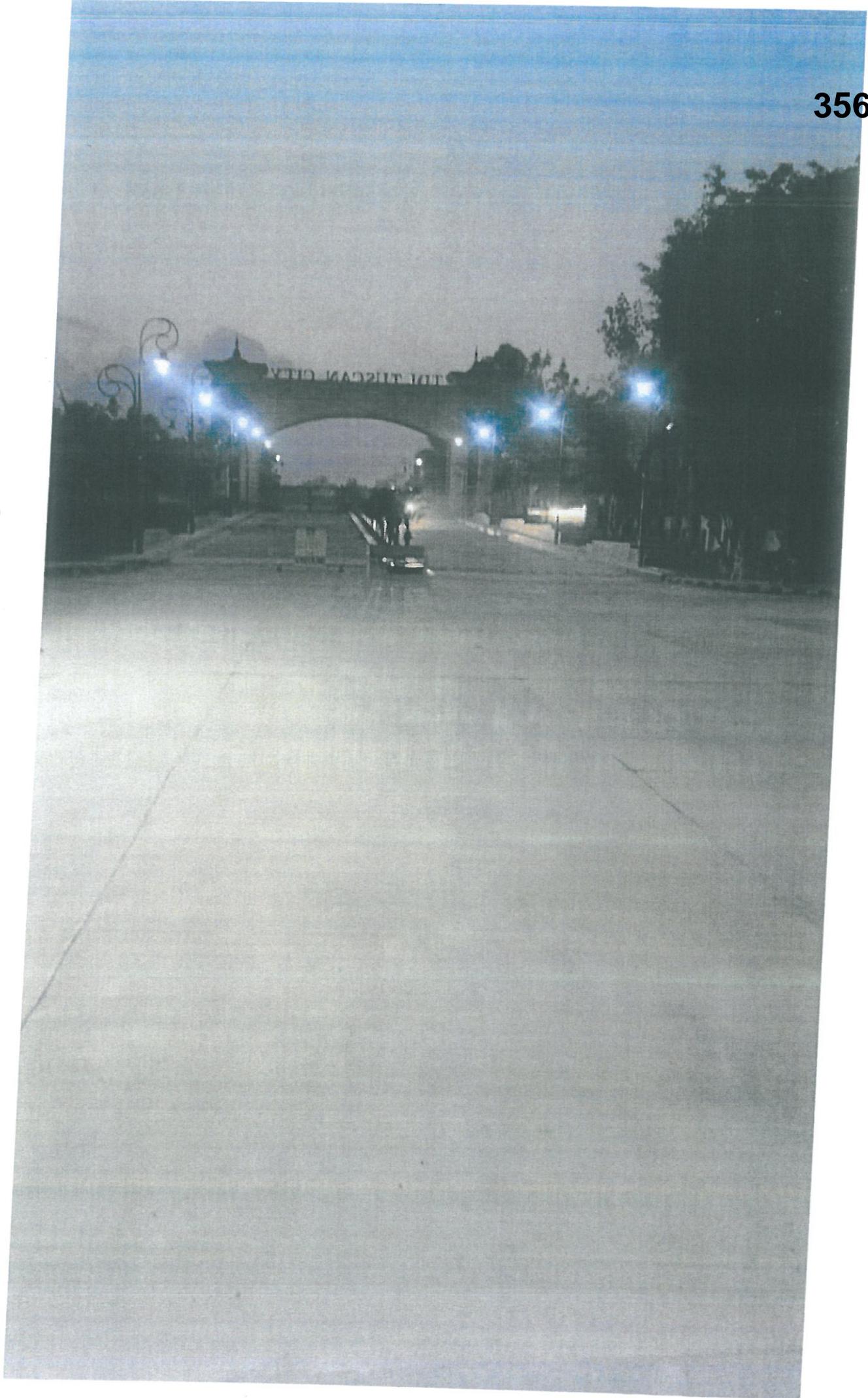
Tarun Sharma

ROYAL PRO

Email: sharmatarun631@gmail.com

034
250
030
030







2022/02/04 18:23





361



362

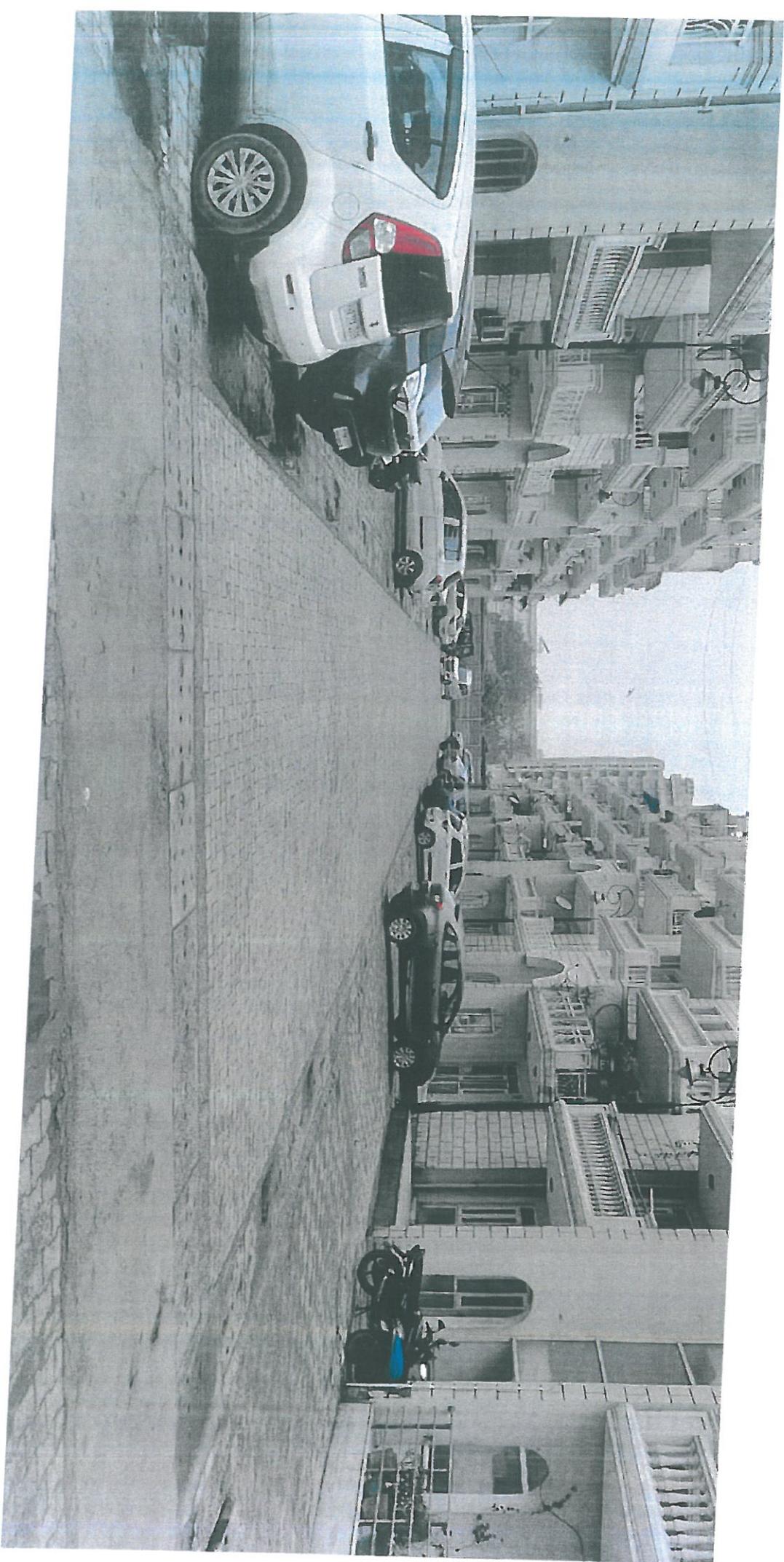


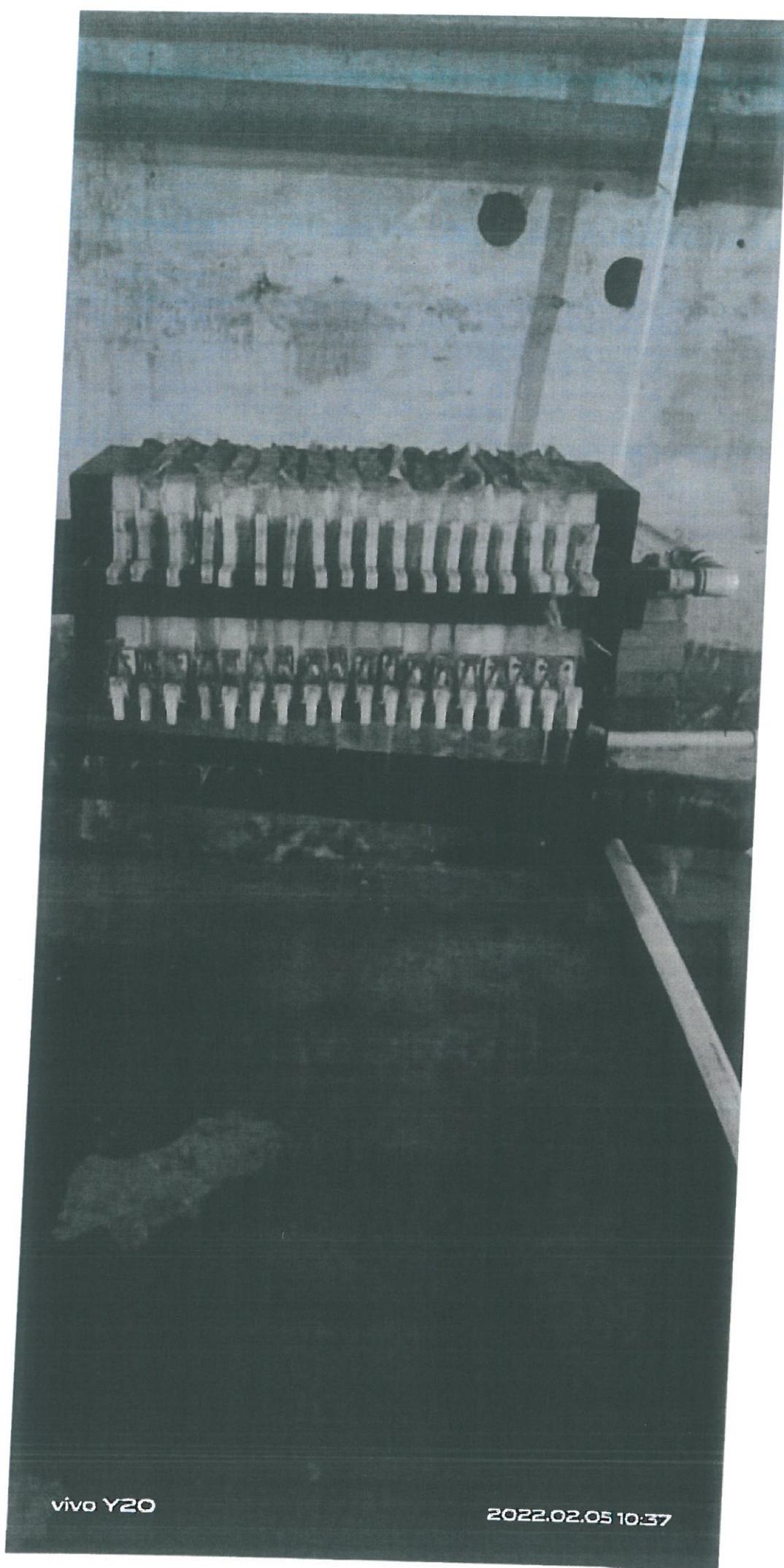
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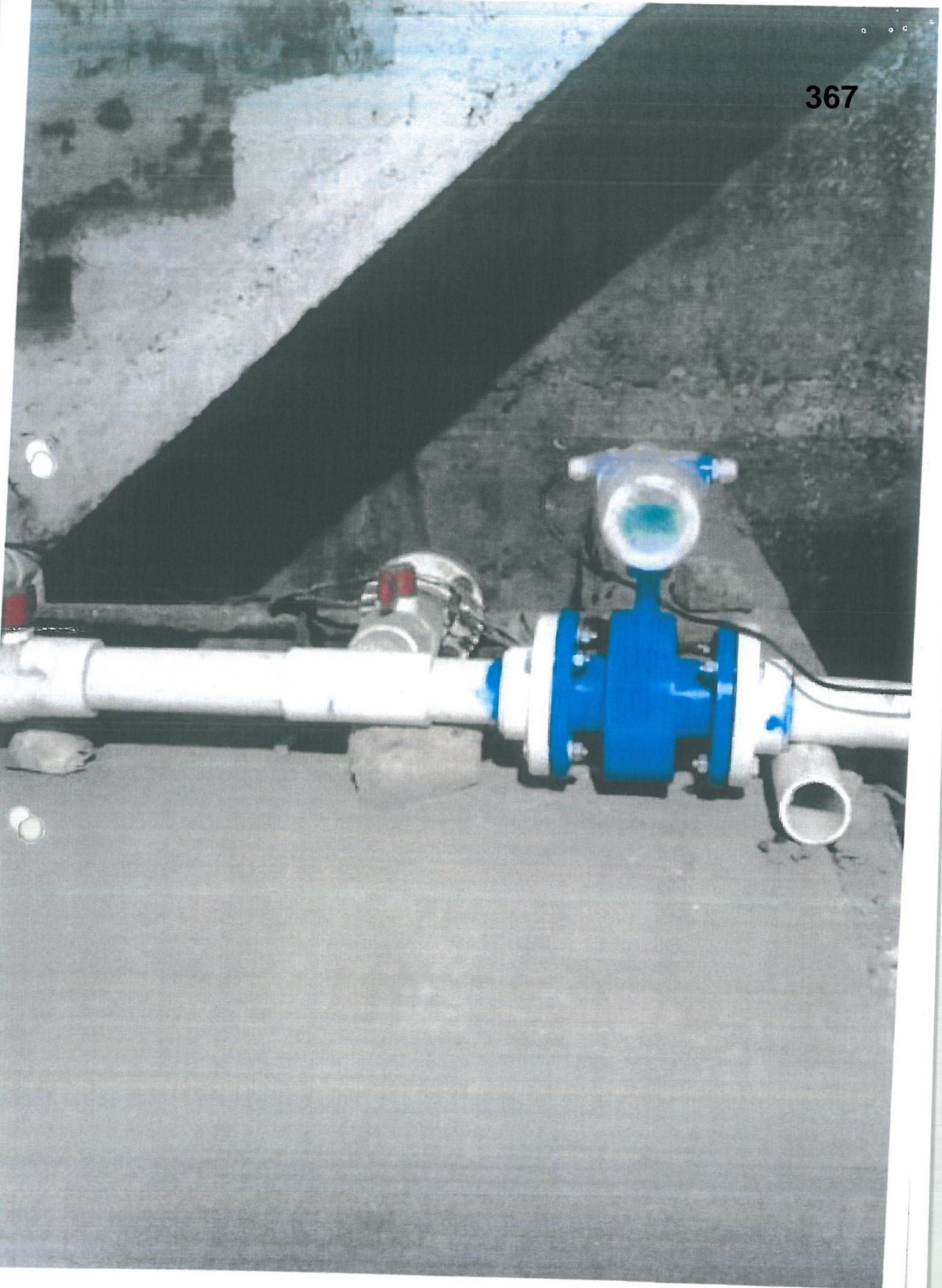




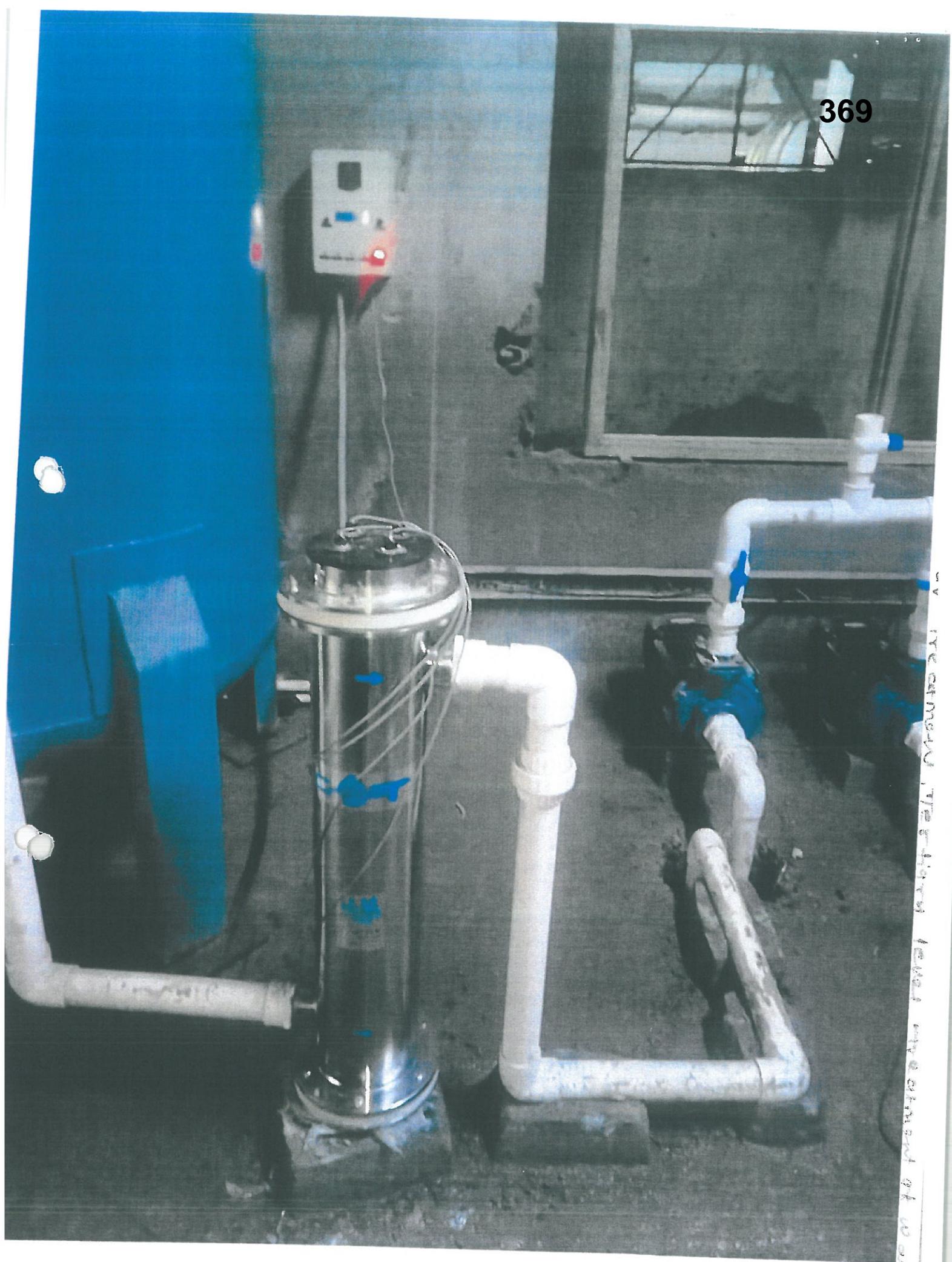
365
Rovaniemi (6.9) IV



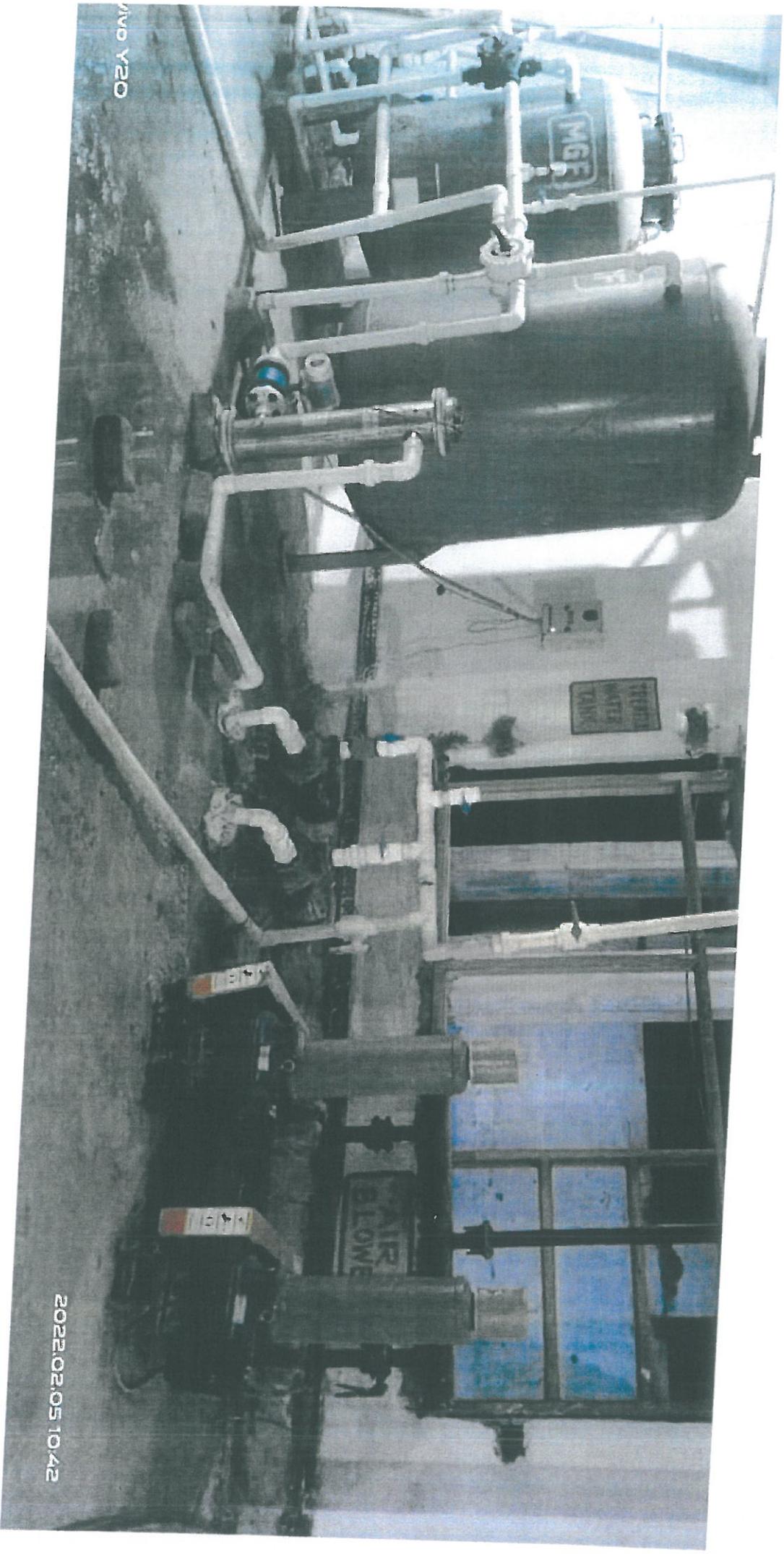






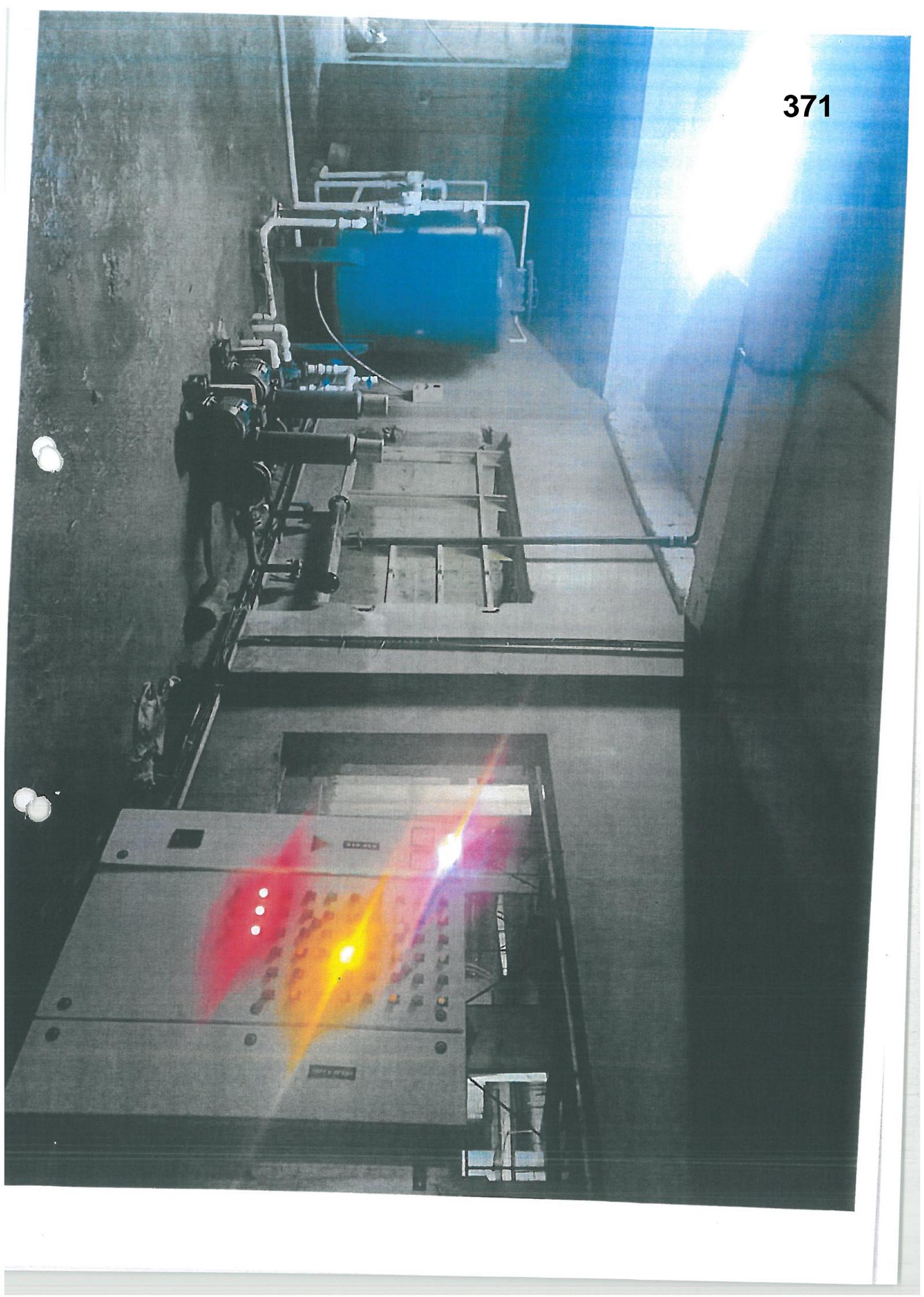


...recovery, the ... level ... of ...

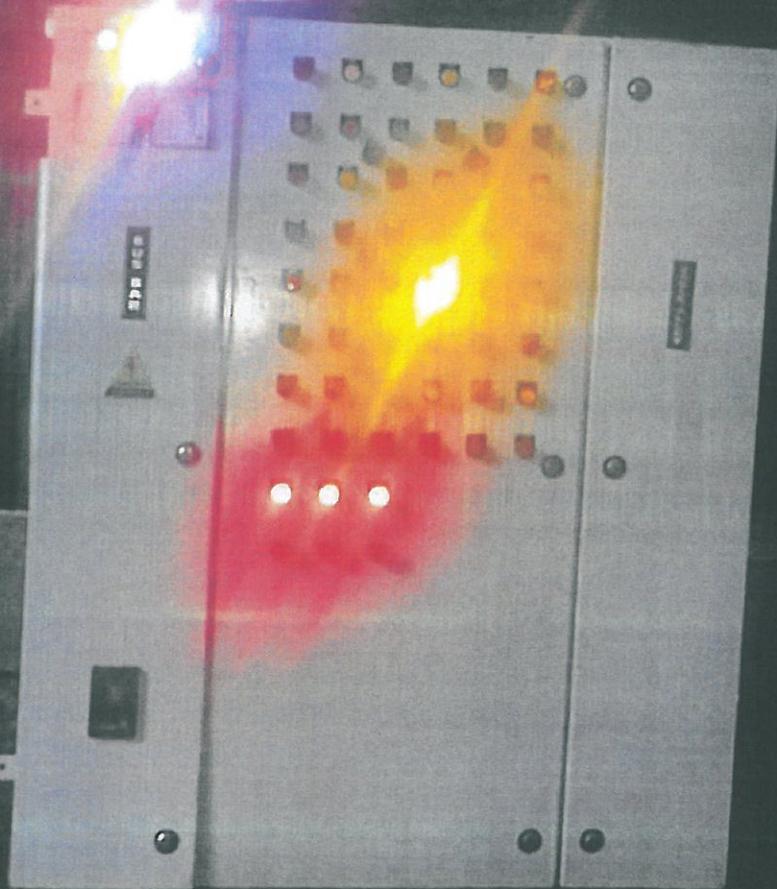


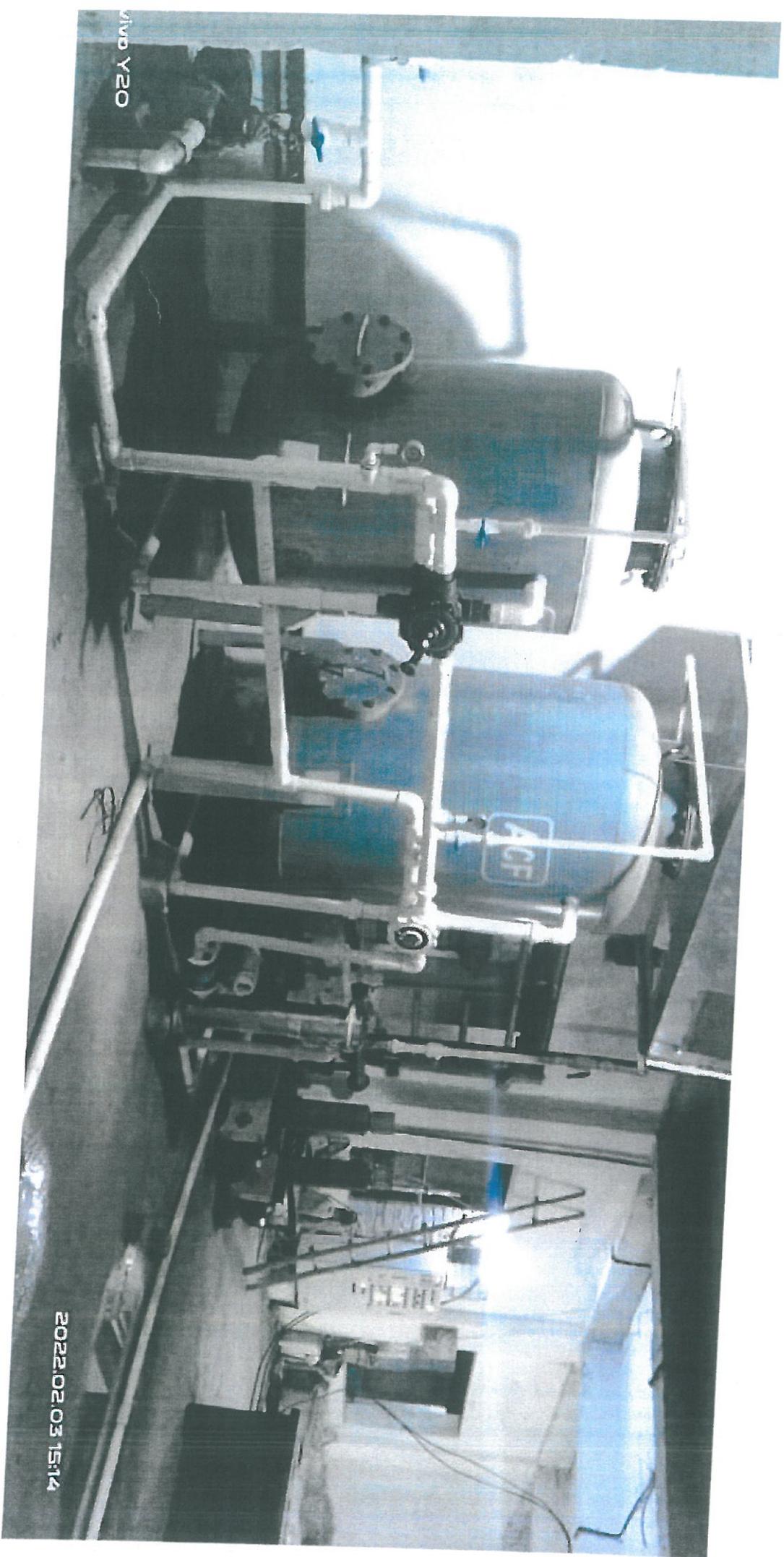
VIDEO Y20

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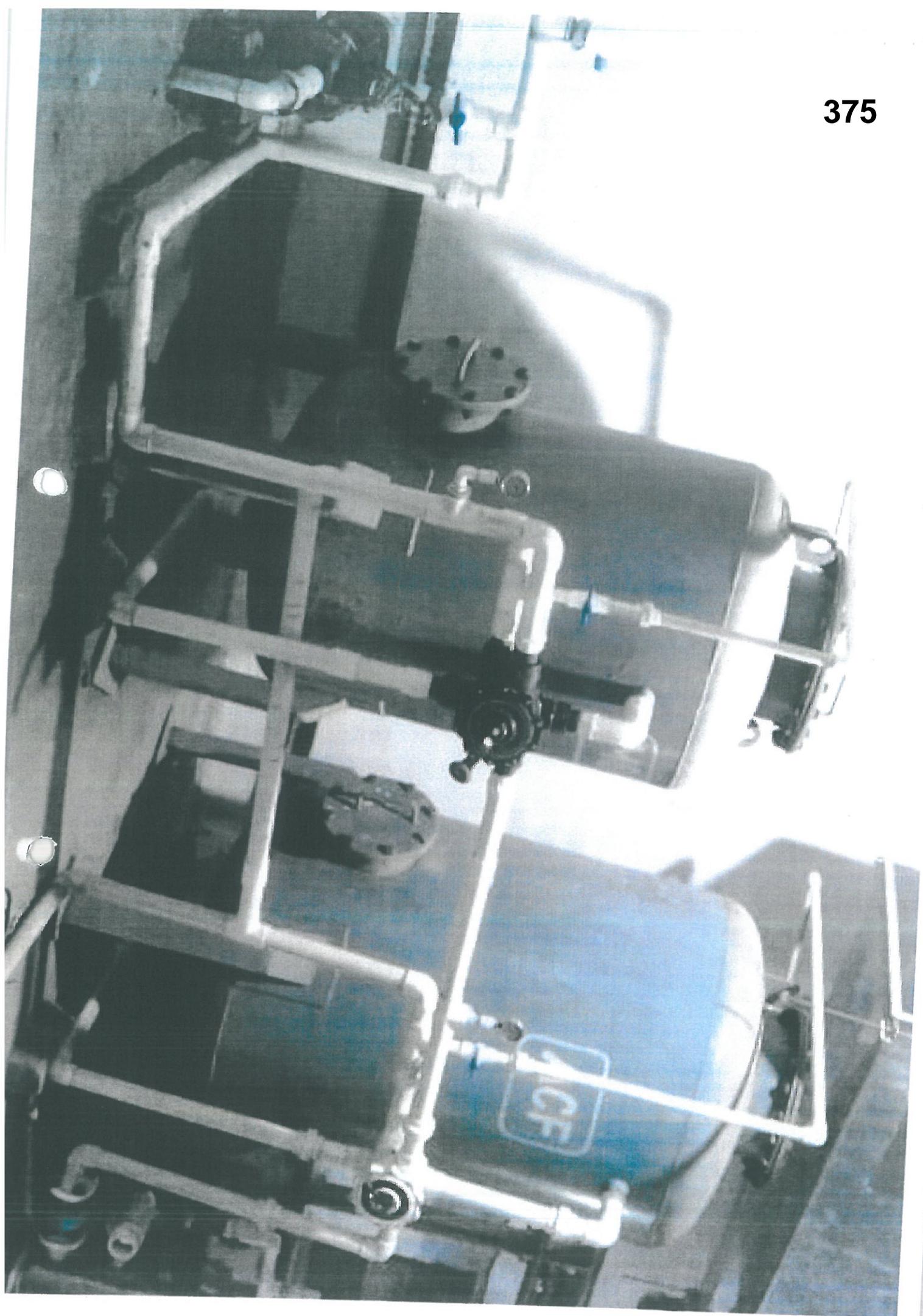


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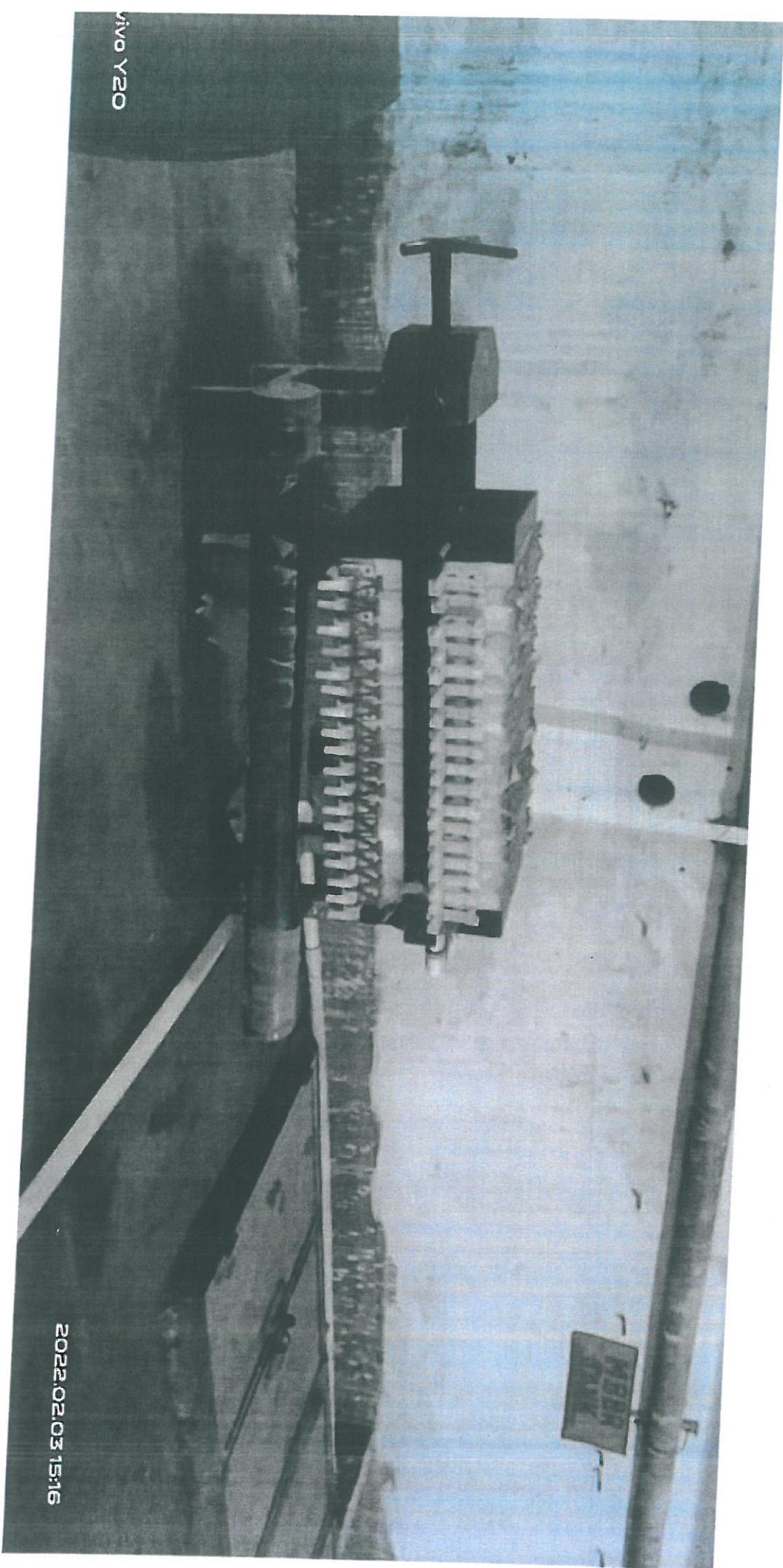
9





VIVO Y20

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02/03/2022

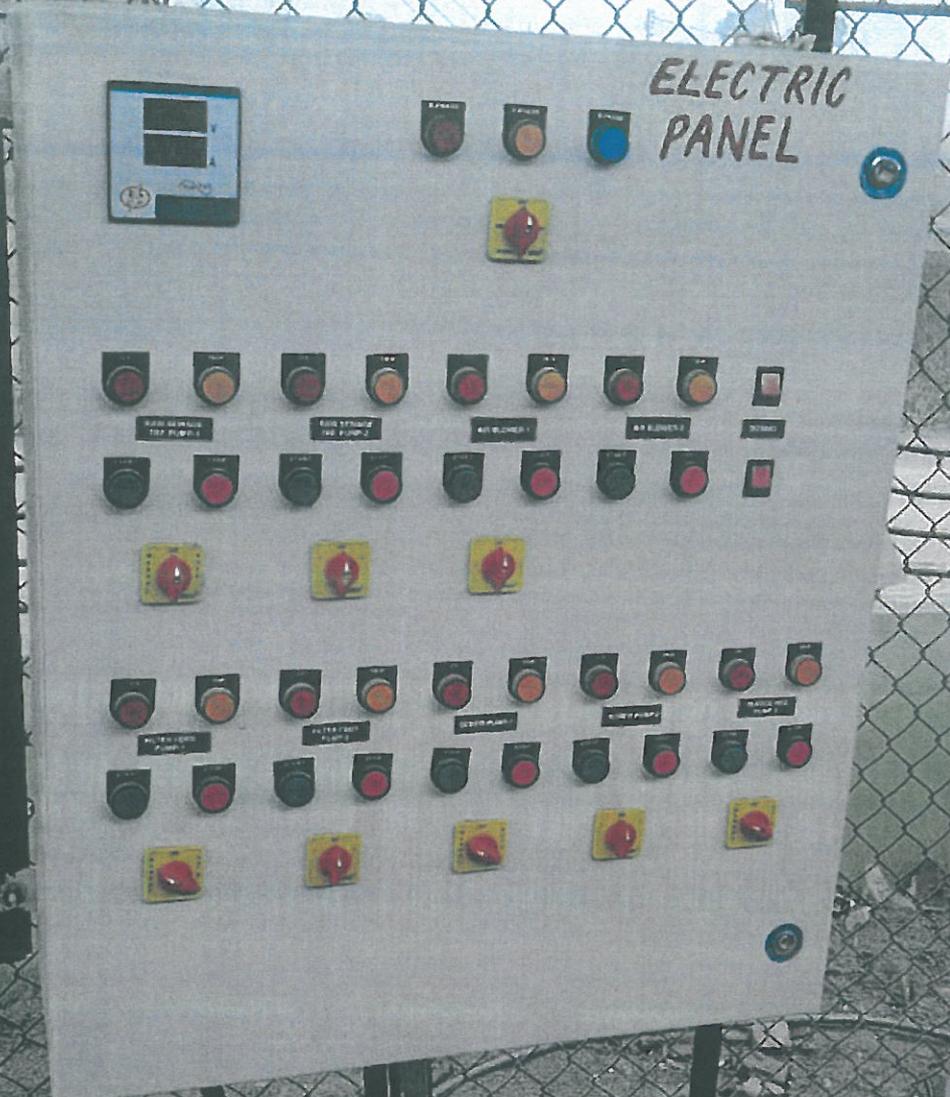
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**WATER
PURIFIER
0.06 ACRE**













MBR-II

MARKS IONEXCHANGE
BIRAKI, DELHI-84
Email: marksionexchange@yahoo.com
M. 9871737561

MBR-I

ANOXIC TANK

DK
POWER



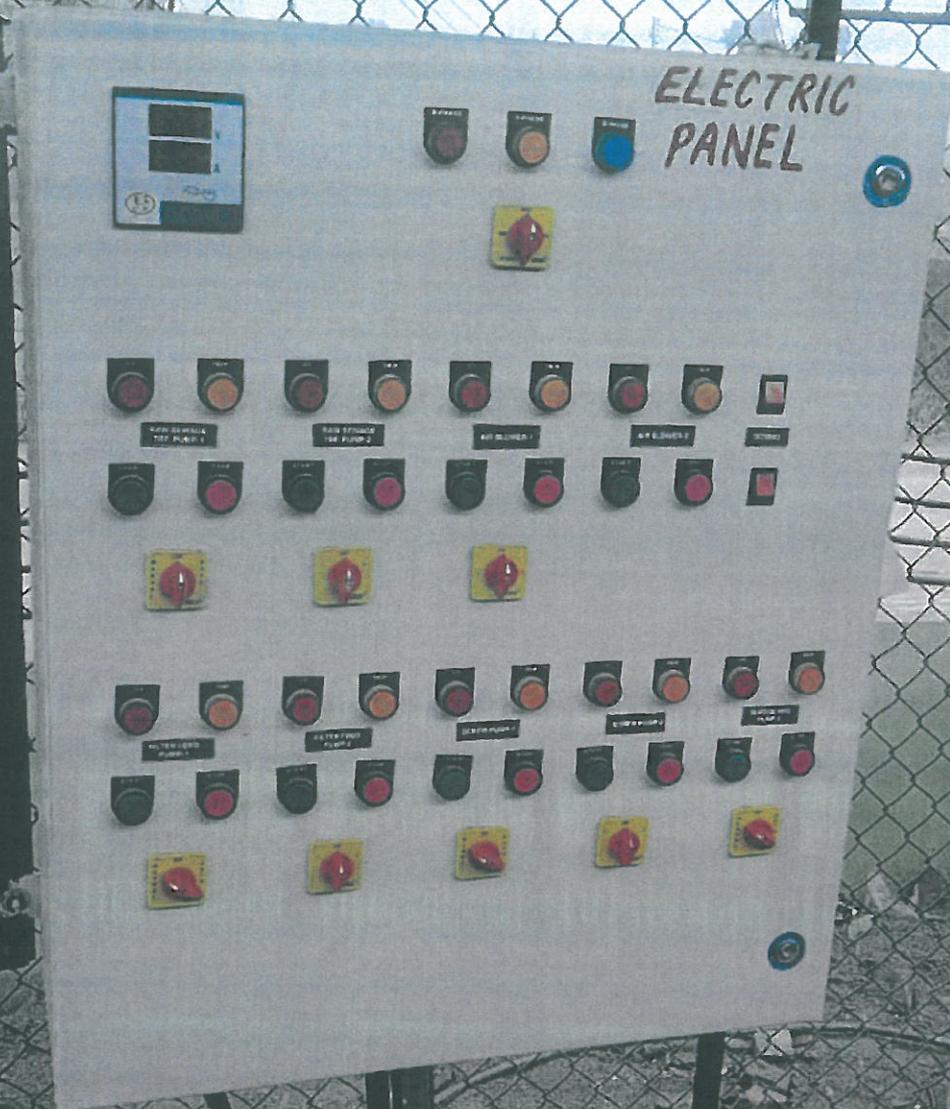
COLLECTION TANK



386



00



ADEQUACY REPORT
on
SEWAGE TREATMENT PLANT

FOR

M/S TDI INFRASTRUCTURE LTD.
D BLOCK KINGSBURY ,KUNDLI, SONEPAT, HARYANA

ENVIRONMENTAL ENGINEERING DEPARTMENT
DELHI TECHNOLOGICAL UNIVERSITY
(FORMERLY DELHI COLLEGE OF ENGINEERING)
BAWANA ROAD, DELHI -110042

ADEQUACY REPORT ON SEWAGE TREATMENT PLANT (STP) FOR
M/S TDI INFRASTRUCTURE LTD , D Block , KINGSBURY, KUNDLI, SONEPAT ,
HARYANA.

INTRODUCTION:

M/S TDI Infrastructure Ltd has developed and constructed township at Kinsbury, Kundli, Sonapat , Haryana. The project comprises construction of 887 flats under group housing Scheme in Block A, B , C, D, T1 & T2. The total built up area of the above block are constructed as per local municipal rules.

The salient features of the project:

Total Plot Area of the Block A,B,C, D, T1 & T2 : 11.46Acres

Total No. Flats , EWS & Sky villa : 887

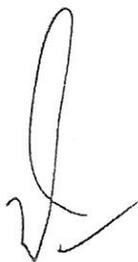
Population @ 4 persons per flat : $887 \times 4 = 3548$

Water requirement per person @135 ltr/day = 3548×135
= 478980 ltr /day

Common STP installed at D Block = 510 KLD

(For Block A, B , C , D, T1 & T2)

The water requirement of the household is for domestic water requirement for the residential accommodation. Waste water generated mainly from these sources kitchen, in house cloth washing and floor washing, bathing and toilet. These activities as mentioned above generate wastewater which is largely a domestic wastewater in nature and need proper treatment before discharge or reuse in gardening, flushing etc. The unit has set up a SEWAGE TREATMENT PLANT to treat the waste water generated from residential society flats.



2.0 Wastewater Quantity and Characteristics

2.1 Wastewater Quantity

390

Wastewater is generated mainly as domestic effluent and the total wastewater quantity has been estimated on the basis of the working of various systems and the amount of water used in various steps. The total water requirement for the household has been estimated to be about 478980 liters per day say 479KLD including the amount required for other domestic activities.

The unit has installed Sewage Treatment Plant (STP) of 510 KLD capacity.

2.2 EFFLUENT CHARACTERISTICS

The quality of the wastewater discharged from the individual process steps depends on the materials being used as a particular time. But in general the contaminants discharged remain more or less the same. These contaminants depends on the different raw materials being used within the house, these contaminants are oil & grease, BOD/ COD and detergents.

3.0 SEWAGE TREATMENT PLANT

The unit has set up a Sewage treatment plant as mentioned earlier. The treatment plant is designed to operate on Continuous basis. The treatment plant functions on the basis of Biological treatment both Anaerobic UASB process & Aerobic aeration process. The unit has installed a well-designed sewage treatment plant of 510 KLD capacity for the combined effluent from the sources mentioned above within the premises.



3.1 EFFLUENT TREATMENT PLANT PROCESS UNITS:

The effluent treatment plant thus consists of the following process units :

391

1. Screen Chamber
2. Sump Well
3. Equalization
4. UASB units
5. Aeration Tank
6. Secondary Setting Tank
7. Sludge holding tank
8. Filter Press
9. Multigrade Filter
10. UV System
11. Treated water Tank

4.1 Details Specifications of Process Units

4.1.1 Grit Chamber

Number : 1
Size : 0.5 m x 1.5 m x 2.5 m
1.2 m x 1.5 m x 2.5 m
Material of Construction : RCC



4.1.2 Sump Well

Number : 1
Size : 4.5 m (dia) x 7.0 m depth
Material of Construction : RCC

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4.1.3 Equalization Tank

Number : 1
Size : 10.0 m x 5.0 m x 3.5 m
Material of Construction : RCC

4.1.4 UASB (Upflow Anaerobic Sludge Blanket) Tank

Number : One Unit divided into 4 parts
Size : 15.0 m x 3.6 m x 6.4 m
Material of Construction : RCC

4.1.5 Aeration Tank cum Settling Tank

Number : 1
Size : 8.0 m x 3.8 m x 3.4 m
Material of Construction : RCC

4.1.6 Tube settler

Number : 1
Size : 1.9 m x 2.0 m x 5.0 m
Material of Construction : RCC

4.1.7 Treated water Tank

Number : 1
Size : 1.9 m x 5.0 m x 3.5 m
MOC : RCC



4.1.8 Sludge Holding Tank

Number : 1
Size : 2.5 m x 2.0 m x 3.5 m
MOC : RCC

4.1.9 Multigrade Filter

Number : 1
Capacity : 800 mm (dia) x 1.5 m (height)
Material of Construction : M.S. with epoxy coated

4.1.10 UV System

Number : 1

4.1.11 Filter Press

Number : 1
No. of Plates : 36
MOC : Hydraulic type, PVC plates

4.1.12 Sewage Transfer Pump

Number : 2
Motor Capacity : 1 H.P
MOC : KSB

4.1.13 Filter Feed Pump

Number : 2
Motor Capacity : 5 H.P
MOC : Kirlosker



4.1.14 Screw Pump

Number	: 2
Motor Capacity	: 3 H.P
MOC	: Reputed

4.1.15 Twin Lobe Rotary Blower

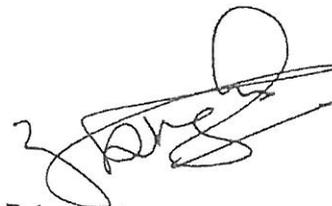
Number	: 2
Flow	: 150 m ³ / hr
Motor Capacity	: 7.5 H.P
MOC	: Crompton

5.0 CHARACTERISTICS OF THE TREATED EFFLUENT WATER

The characteristics of the treated wastewater was determined as per standard methods by Unique India Lab. The results of the analysis are enclosed herewith. The results indicate that the effluent treatment plant is working quite efficiently. The quality of treated effluent was within the prescribed norms of the discharge for service stations as stipulated by HSPCB.

6.0 CONCLUSION

The sewage treatment plant as designed and installed for treating the wastewater generated from the M/s. TDI Infrastructure Ltd , D Block , Kingsbury, Kundli, Sonapat , Haryana, is adequate for the operation of the housing society wastewater of 510 KLD , provided the same is operated with proper care and expertise.



Principal Investigator

Prof. S. K. Singh, Head
Department of Environmental Engineering
Delhi Technological University
Formerly Delhi College of Engineering
(Govt. of NCT of Delhi)
Bawana Road Delhi-110042

SUMMARY OF ADEQUACY REPORT FOR THE STP OF M/S TDI Infrastructure Ltd , D Block ,
Kingsbury, Kundli, Sonapat , Haryana.

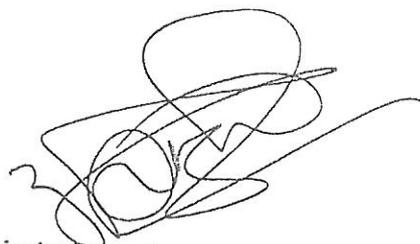
395

1. Name of the unit : TDI Infrastructure Ltd
2. Address of the Unit : D Block , Kingsbury, Kundli, Sonapat ,
Haryana.
3. Activity / Process : Housing Society
4. Production Capacity (Max) : Domestic Effluent from Housing
society , No. of House 887 Flats
5. Manufacturing Process : i) Domestic Activity involve in
house food preparation ,
washing of cloths , bathing &
Toilets.
6. Source of Water : Borewell
7. Rate of Water Consumption
 - (i) Industrial : NIL
 - (ii) Cooling : NIL
 - (iii) Domestic : 478980 ltr /day
 - (iv) Others : 2000 Liters /day
8. Rate of effluent discharged
 - (i) Industrial : NIL
 - (ii) Cooling : NIL
 - (iii) Domestic : 432000 ltr /day
 - (iv) Others : 2000 Liters /day
9. Location of effluent discharge : Reused in gardening & HUDDA sewer
line.
10. Source of effluent : Process Water from domestic activity
11. Whether effluent is treated : Yes
12. Whether unit has installed STP : Yes
13. Details of STP : It consists of Grit chamber, Sump
well, UASB Tank, MBBR cum Settling
tank, Treated Water Tank, Filter
Press, MGF etc.



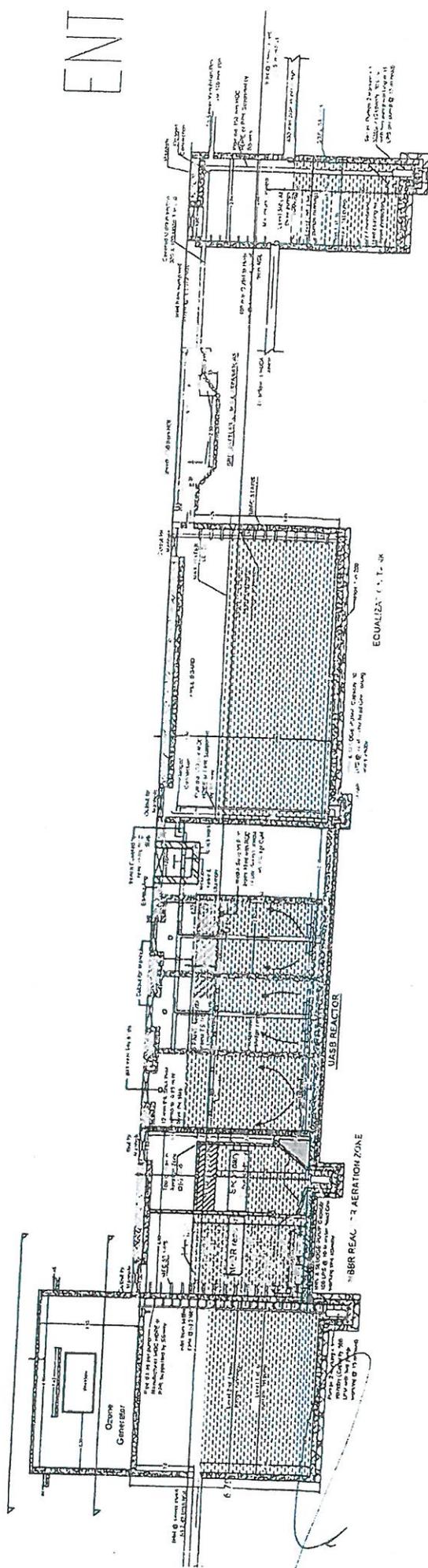
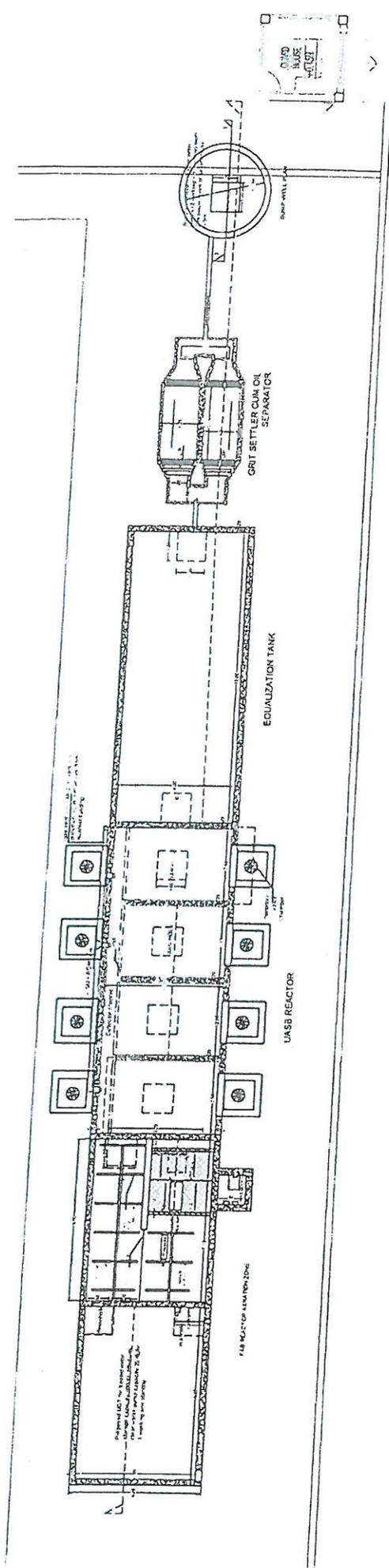
14. Whether effluent discharge rate is monitored : No
15. Whether manufacturing Process / Characteristics of raw materials have been studied thoroughly. : Yes
16. Whether influent characteristics have been monitored : No
17. Whether any by pass arrangement : No
18. Whether design aspects have been considered while evaluating performance of STP : Yes
19. If modification have been suggested to upgrade STP : No
20. Whether existing ETP will be able to give effluent as per required parameters. " Yes (If operated properly)

396



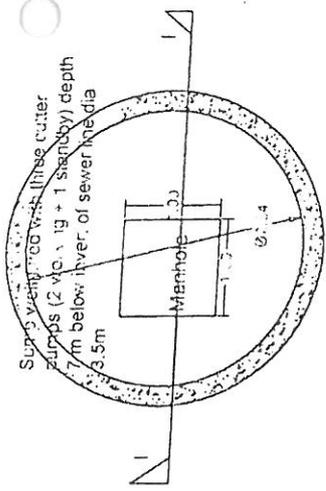
Principal Investigator

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Delhi Technological University
Formerly Delhi College of Engineering
(Govt. of NCT of Delhi)
Bawana Road, Delhi-110042

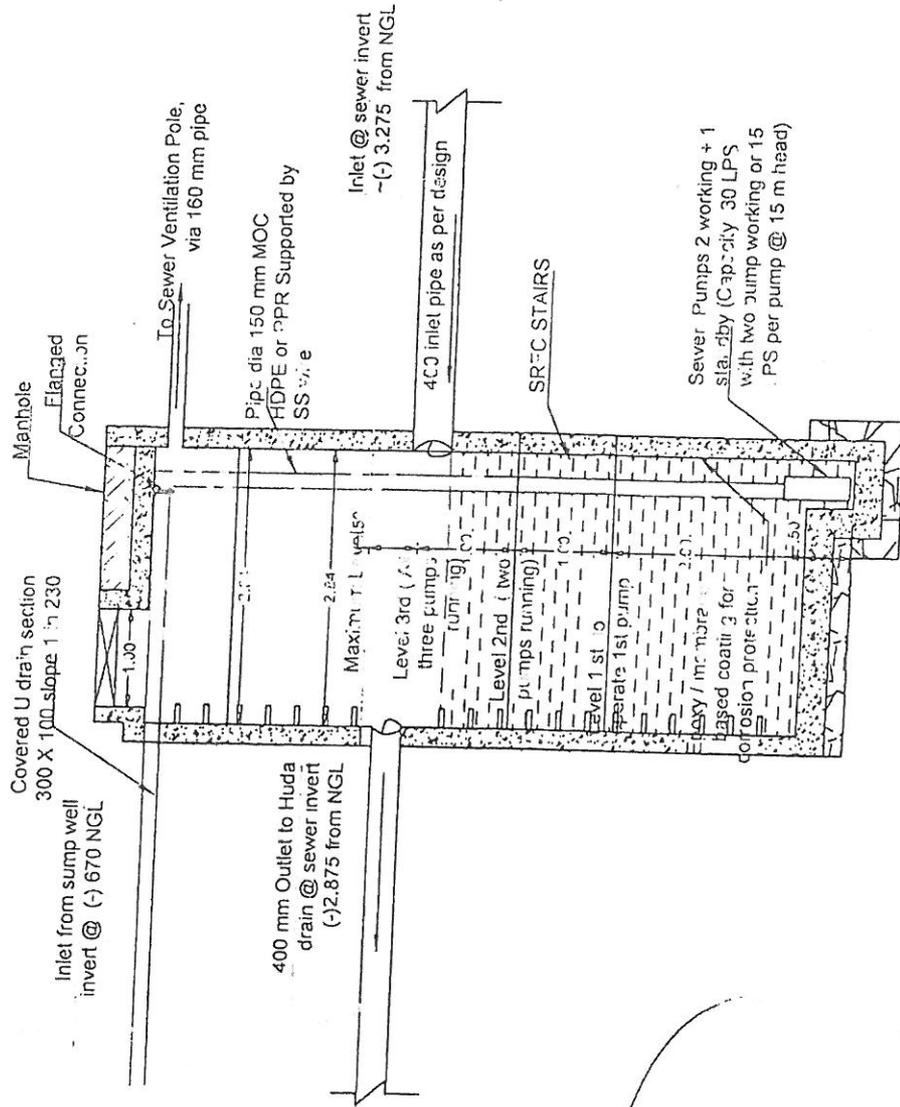


ENT

SECTION ELEVATION OF SUMP WELL

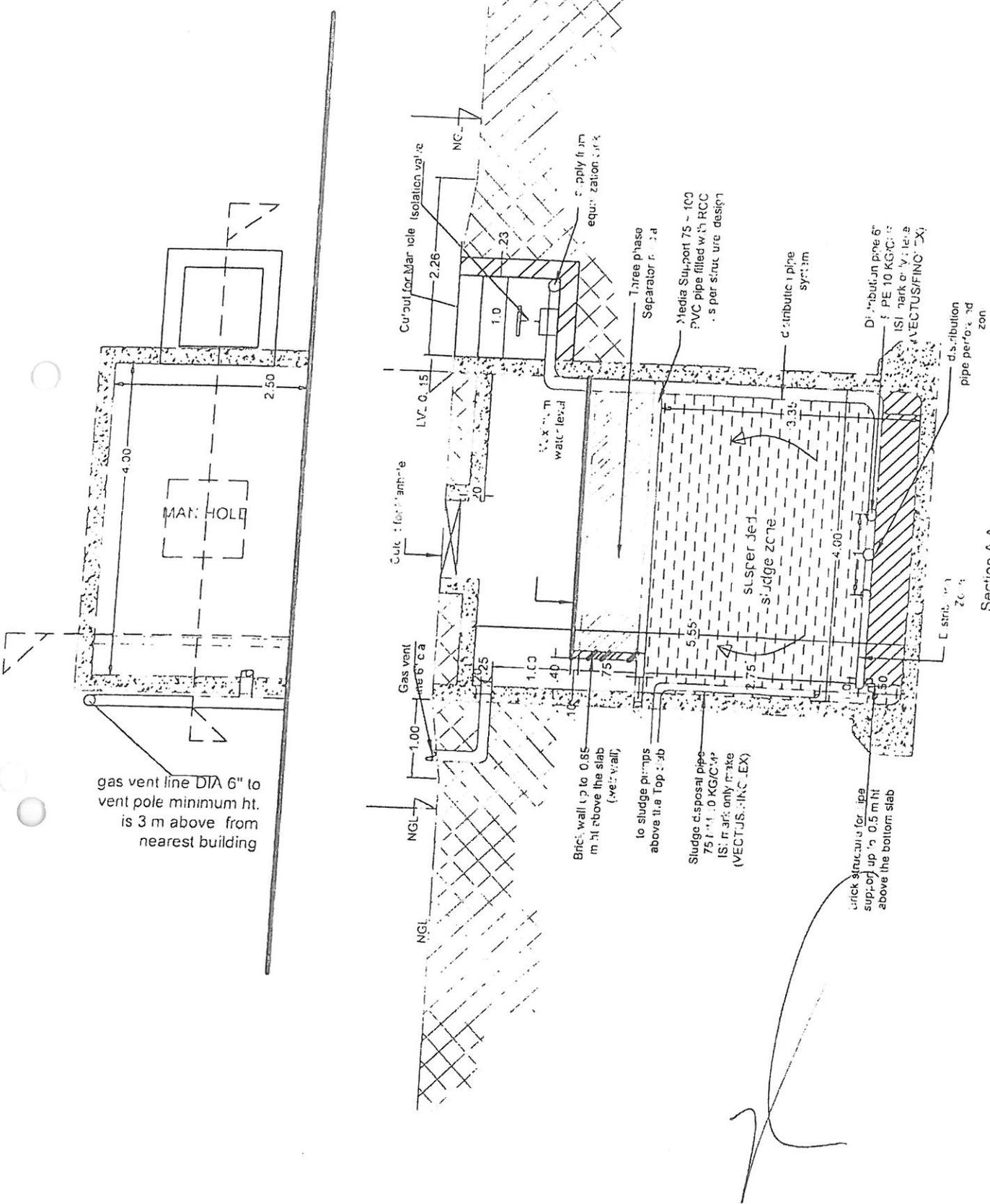


SUMP WELL PLAN

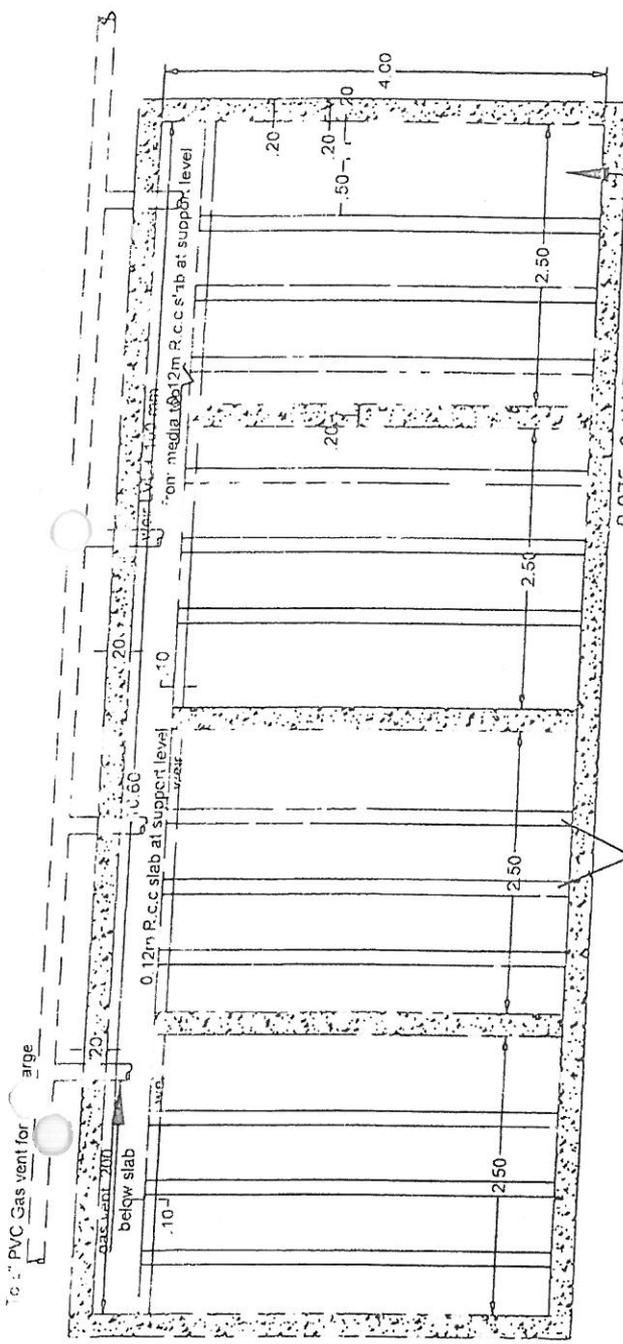


SECTIONAL ELEVATION OF SUMP WELL-DRAWING (5)

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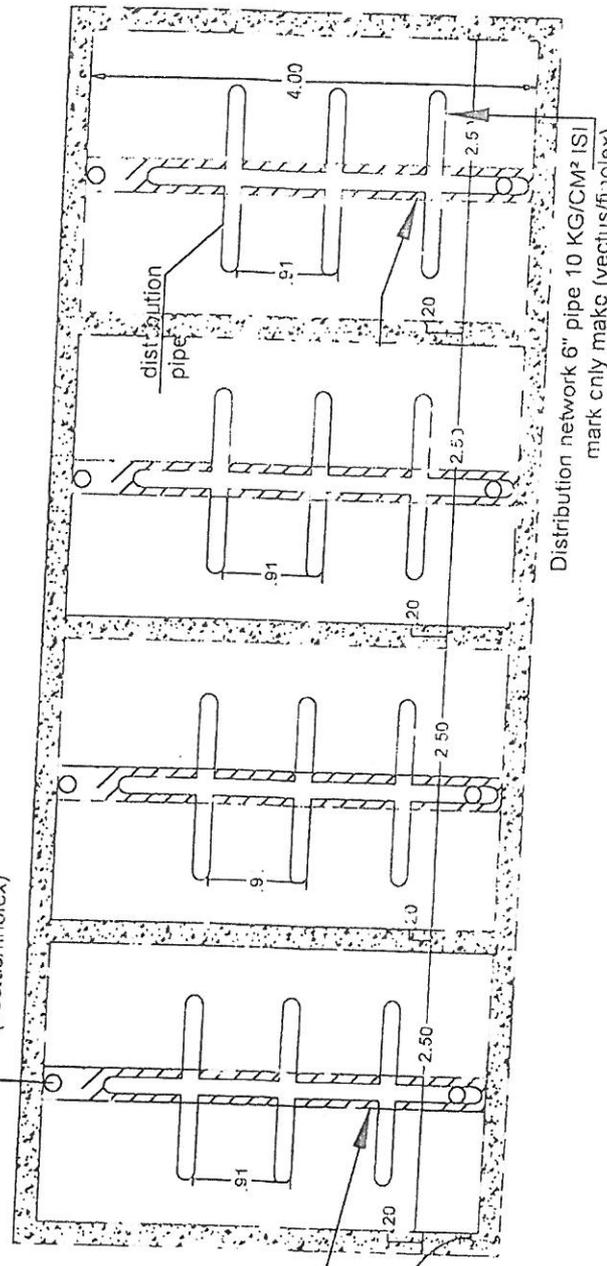


Section: A A
CROSS SECTION UASB REACTOR-DRAWING (2)

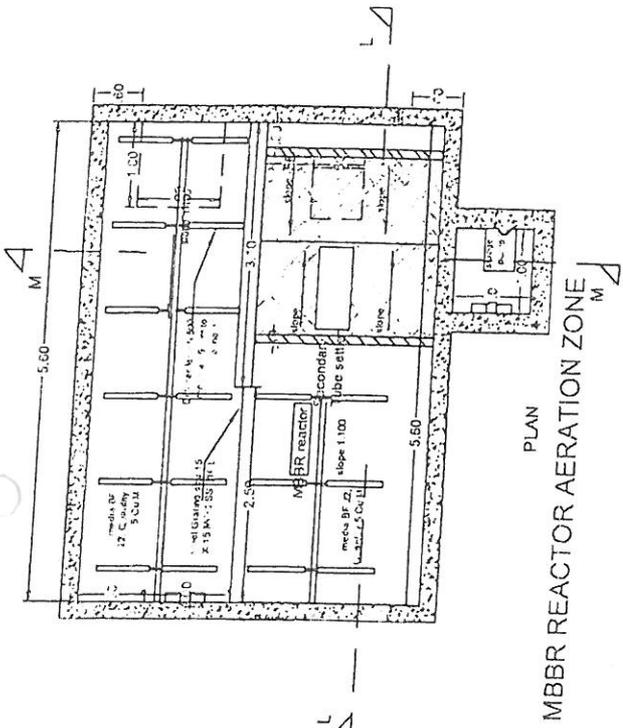


SECTION ON D-D

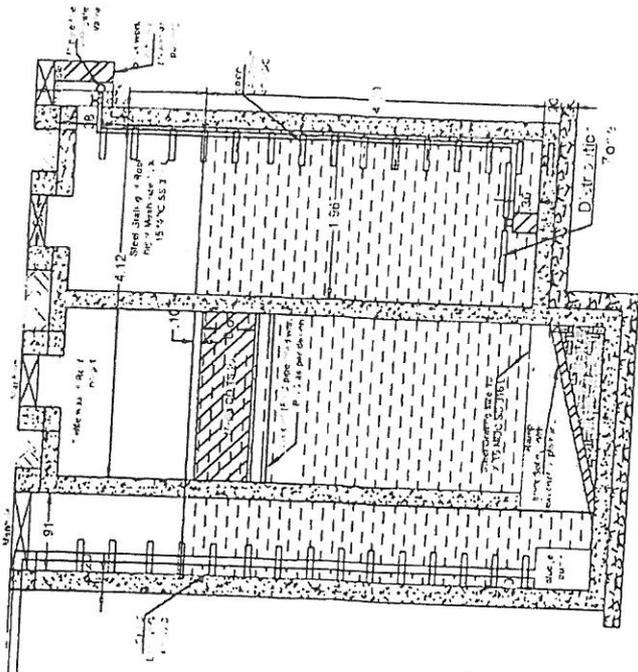
Sludge discharge network 6" pipe
 10 KG/CM² ISI mark only make
 (vectus/finalex)



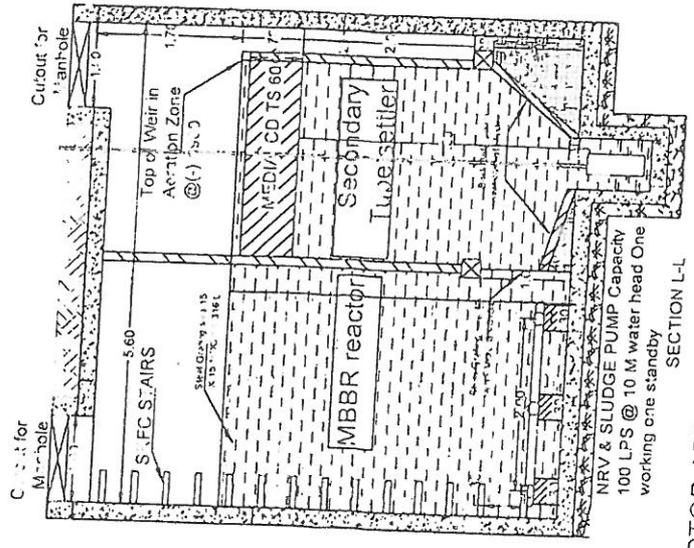
Section E E-DRAWING (3)



PLAN
MBBR REACTOR AERATION ZONE



SECTION M-M



SECTION L-L

MBBR REACTOR AERATION ZONE-DRAWING (4)

NRV & SLUDGE PUMP Capacity
100 LPS @ 10 M water head One
working one standby

ADEQUACY REPORT
on
SEWAGE TREATMENT PLANT

FOR

M/S TDI INFRASTRUCTURE LTD.
TUSCAN-I, KUNDLI, SONEPAT, HARYANA

ENVIRONMENTAL ENGINEERING DEPARTMENT
DELHI TECHNOLOGICAL UNIVERSITY
(FORMERLY DELHI COLLEGE OF ENGINEERING)
BAWANA ROAD, DELHI -110042

INTRODUCTION:

M/S TDI Infrastructure Ltd has developed and constructed township at Kundli, Sonapat , Haryana. A part of the total project 867 flats constructed at Tuscan Phase 1 under group housing Scheme. The total built up area of the above block are constructed as per local municipal rules.

The salient features of the project:

The total nos of flats at Tuscan Phase 1 = 867

Total water consumption @540 Ltr/Flat = 867 x 540

= 468180 ltr say 470 m³/day.

Presently the occupancy in Tuscan 1 is less than 50%, therefore the total water consumption is less than 235 m³/day

TOTAL NO. OF STP INSTALLED AT Tuscan Phase 1 = One no.

Installed Capacity of STP in Tuscan Phase 1 = 500 KLD.

Initially 250 KLD capacity has started in 1st Phase and evaluation of STP focused on 250 KLD.

The water requirement of the household is for domestic water requirement for the residential accommodation. Waste water generated mainly from these sources kitchen, in house cloth washing and floor washing, bathing and toilet. These activities as mentioned above generate wastewater which is largely a domestic wastewater in nature and need proper treatment before discharge or reuse in gardening, flushing etc. The unit has set up a SEWAGE TREATMENT PLANT to treat the waste water generated from residential society flats.

2.0 Wastewater Quantity and Characteristics

2.1 Wastewater Quantity

406

Wastewater is generated mainly as domestic effluent and the total wastewater quantity has been estimated on the basis of the working of various systems and the amount of water used in various steps. Presently, the total water requirement for the household has been estimated to be about 235 KLD including the amount required for other domestic activities.

2.2 EFFLUENT CHARACTERISTICS

The quality of the wastewater discharged from the individual process steps depends on the materials being used as a particular time. But in general the contaminants discharged remain more or less the same. These contaminants depend on the different raw materials being used within the house, these contaminants are oil & grease, BOD/ COD and detergents.

3.0 SEWAGE TREATMENT PLANT

The unit has set up a Sewage treatment plant as mentioned earlier. The treatment plant is designed to operate on Continuous basis. The treatment plant functions on the basis of MBBR process. The unit has installed a well-designed sewage treatment plant of 250 KLD capacity for the combined effluent from the sources mentioned above within the premises..

3.1 EFFLUENT TREATMENT PLANT PROCESS UNITS:

The effluent treatment plant thus consists of the following process units :

1. Screen Chamber
2. Oil & Grease Pit



3. Equalization
4. MBBR Tank
5. Secondary Setting Tank
6. Sludge holding tank
7. Filter Press
8. Activated Carbon Filter
9. Dual Media Filter
10. Treated water Tank
11. UV System

4.1 Details Specifications of Process Units

4.1.1 Screen chamber cum Oil & Grease pit cum Equalization Tank

Number	:	2
Size	:	1.2 m x 3.5 m x 1.2 m
Material of Construction	:	RCC

4.1.2 Equalization Tank

Number	:	1
Size	:	7.0 m x 6.3 m x 4.0 m
Material of Construction	:	RCC

4.1.3 MBBR Tank

Number	:	1(Divided into two parts)
Size	:	3.9 m x 3.8 m x 4.0 m
Material of Construction	:	RCC

4.1.4 Settling Tank (Tube settler type)

Number : 1
Size : 2.8 m x 3.8 m x 4.0 m
Material of Construction : RCC

4.1.5 Sludge Holding Tank

Number : 1
Size /capacity : 1.0 m x 1.0 m x 4.0 m
Material of Construction : PVC

4.1.6 Pre Filter Tank

Number : 1
Size/capacity : 4.0 m x 5.0 m x 4.0 m &
2.5 m x 2.0 m x 4.0 m
MOC : PVC

4.1.7 Treated Water Tank

Number : 1
Size/capacity : 10.0 m x 5.0 m x 4.0 m
MOC : PVC

4.1.8 Dual Media Filter

Number : 1
Capacity : 1000 mm (dia) x 1.6 m (height)
Material of Construction : M.S. with epoxy coated

4.1.9 Activated Carbon Filter

Number : 1
Capacity : 1200 mm (dia) x 2.0 m (height)
Material of Construction : M.S. with epoxy coated

4.1.10 UV for Disinfection of Effluent

Number : 1

4.1.11 Filter Press

Number : 1
No. of Plates : 18
MOC : Manual type, PVC plates

4.1.12 Sewage Transfer Pump

Number : 2 (1 working + 1 standby)
Motor Capacity : 11 m³/hr @12 mwc 3 H.P
MOC : Leo
Position : In Equalization Tank

4.1.13 Filter Feed Pump

Number : 2 (1 working + 1 Stand by)
Motor Capacity : 12.5 m³/hr @45 mwc 5 H.P
MOC : Kirlosker

4.1.14 Screw Pump

Number : 1
Motor Capacity : 2 H.P
MOC : Reputed

4.1.15 Treated Water Pump

Number	:	2(1 working + 1 Stand by)
Motor capacity	:	17 m ³ /hr @45 mwc 7.5 HP
MOC	:	Krilosker

4.1.16 Twin Lobe Rotary Blower

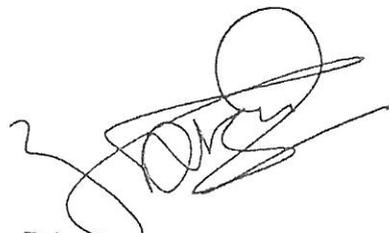
Number	:	2 (1 working + 1 Stand by)
Flow	:	250 m ³ / hr
Motor Capacity	:	7.5 H.P
MOC	:	Everest

5.0 CHARACTERISTICS OF THE TREATED EFFLUENT WATER

The characteristics of the treated wastewater was determined as per standard methods by Unique India Lab. The results of the analysis are enclosed herewith. The results indicate that the effluent treatment plant is working quite efficiently. The quality of treated effluent was within the prescribed norms of the discharge for service stations as stipulated by HSPCB.

6.0 CONCLUSION

The sewage treatment plant as designed and installed for treating the wastewater generated from the M/s. TDI Infrastructure Ltd , Tuscan I , Kundli, Sonapat , Haryana, is adequate for the operation of the housing society wastewater , provided the same is operated with proper care and expertise.



Principal Investigator

Prof. S. K. Singh, Head
Department of Environmental Engineering
Delhi Technological University
Formerly Delhi College of Engineering
(East of Kirti Nagar)
Bawana Road, Delhi-110042

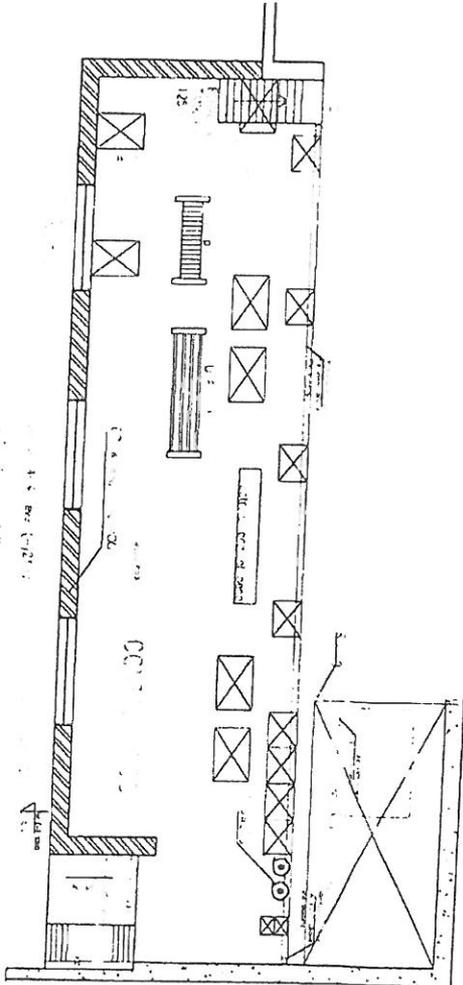
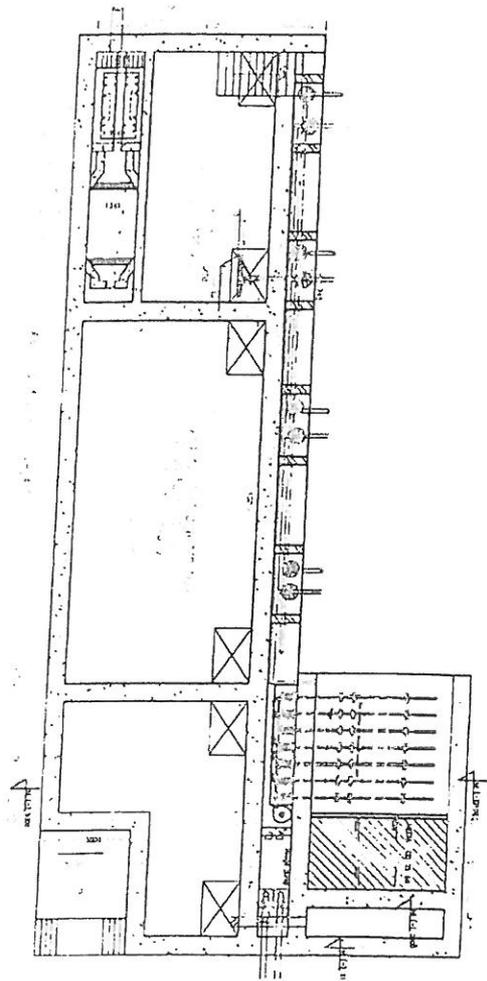
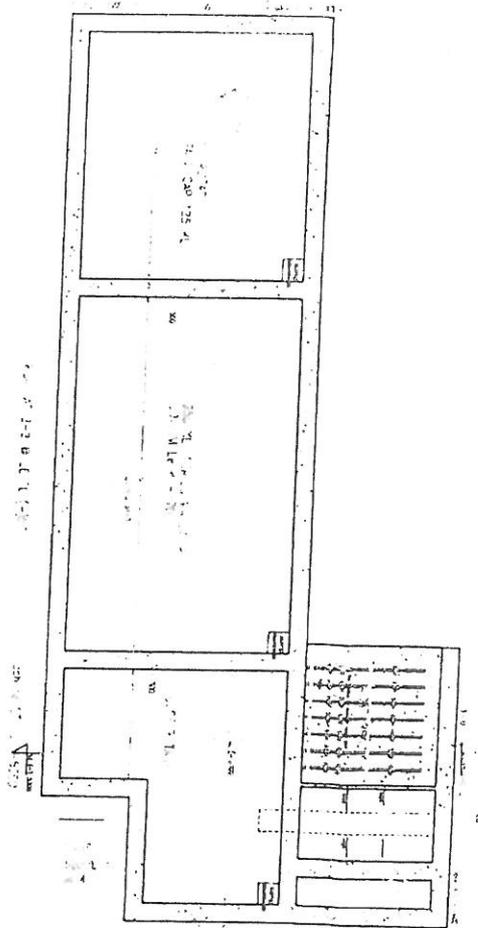
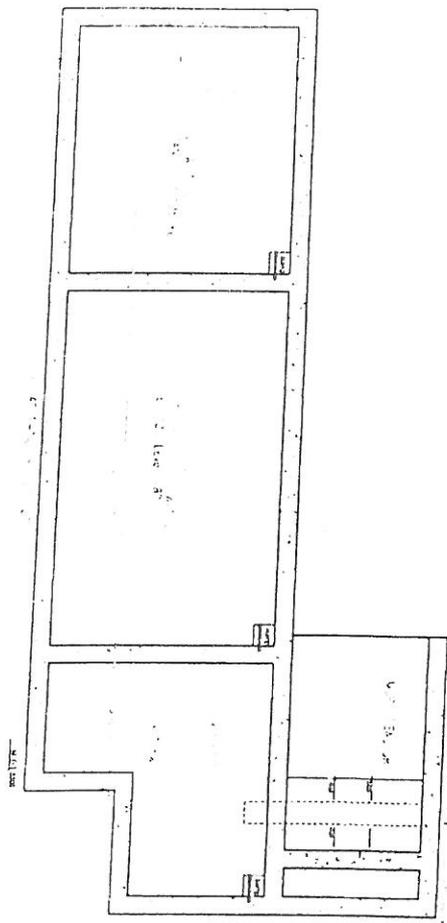
1. Name of the unit : TDI Infrastructure Ltd
2. Address of the Unit : Tuscan I , Kundli, Sonepat , Haryana.
3. Activity / Process : Housing Society
4. Production Capacity (Max) : Domestic Effluent from Housing society , No. of House 867 Flats but presently less than 50 % occupancy considered
5. Manufacturing Process : i) Domestic Activity involve in house food preparation , washing of cloths , bathing & Toilets.
6. Source of Water : Borewell
7. Rate of Water Consumption
 - (i) Industrial : NIL
 - (ii) Cooling : NIL
 - (iii) Domestic : 235000 ltr /day
 - (iv) Others : 2000 Liters /day
8. Rate of effluent discharged
 - (i) Industrial : NIL
 - (ii) Cooling : NIL
 - (iii) Domestic : 211500 ltr /day
 - (iv) Others : 2000 Liters /day
9. Location of effluent discharge : Reused in gardening & HUDDA sewer line.
10. Source of effluent : Process Water from domestic activity
11. Whether effluent is treated : Yes
12. Whether unit has installed STP : Yes
13. Details of STP : It consists of Grit chamber, Equalization tank , MBBR tank Settling tank, Prefilter tank, Treated Water Tank, Filter Press, DMF, ACF etc.

14. Whether effluent discharge rate is monitored : No
15. Whether manufacturing Process / Characteristics of raw materials have been studied thoroughly. : Yes
16. Whether influent characteristics have been monitored : No
17. Whether any by pass arrangement : No
18. Whether design aspects have been considered while evaluating performance of STP : Yes
19. If modification have been suggested to upgrade STP : No
20. Whether existing ETP will be able to give effluent as per required parameters. " Yes (If operated properly)



Principal Investigator

Prof. S. K. Singh, Head
Department of Environmental Engineering
Delhi Technological University
Formerly Delhi College of Engineering
(Govt. of NCT of Delhi)
Bawana Road, Delhi-110042



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ADEQUACY REPORT
on
SEWAGE TREATMENT PLANT

FOR

M/S TDI INFRASTRUCTURE LTD.
MY FLOOR-II, ,KUNDLI, SONEPAT, HARYANA

ENVIRONMENTAL ENGINEERING DEPARTMENT
DELHI TECHNOLOGICAL UNIVERSITY
(FORMERLY DELHI COLLEGE OF ENGINEERING)
BAWANA ROAD, DELHI -110042

INTRODUCTION:

M/S TDI Infrastructure Ltd has developed and constructed township at Kundli, Sonapat , Haryana. A part of the total project 217 flats constructed at My floor II under group housing Scheme. The total built up area of the above block are constructed as per local municipal rules.

The salient features of the project:

The total nos of flats at My Floor II = 217

Total water consumption @540 Ltr/Flat = 217×540

= 117180 ltr say 118 m³/day.

TOTAL NO. OF STP INSTALLED AT My Floor II for 217 flats = One no.

Installed Capacity of STP in My floor II = 125 KLD.

The water requirement of the household is for domestic water requirement for the residential accommodation. Waste water generated mainly from these sources kitchen, in house cloth washing and floor washing, bathing and toilet. These activities as mentioned above generate wastewater which is largely a domestic wastewater in nature and need proper treatment before discharge or reuse in gardening, flushing etc. The unit has set up a SEWAGE TREATMENT PLANT to treat the waste water generated from residential society flats.

2.0 Wastewater Quantity and Characteristics

2.1 Wastewater Quantity

Wastewater is generated mainly as domestic effluent and the total wastewater quantity has been estimated on the basis of the working of various

systems and the amount of water used in various steps. The total water requirement for the household has been estimated to be about 118 KLD including the amount required for other domestic activities. **417**

The unit has installed Sewage Treatment Plant (STP) of 125 KLD capacity.

2.2 EFFLUENT CHARACTERISTICS

The quality of the wastewater discharged from the individual process steps depends on the materials being used as a particular time. But in general the contaminants discharged remain more or less the same. These contaminants depends on the different raw materials being used within the house, these contaminants are oil & grease, BOD/ COD and detergents.

3.0 SEWAGE TREATMENT PLANT

The unit has set up a Sewage treatment plant as mentioned earlier. The treatment plant is designed to operate on Continuous basis. The treatment plant functions on the basis of Biological treatment both Anaerobic UASB process & Aerobic aeration process. The unit has installed a well-designed sewage treatment plant of 125 KLD capacity for the combined effluent from the sources mentioned above within the premises..

3.1 EFFLUENT TREATMENT PLANT PROCESS UNITS:

The effluent treatment plant thus consists of the following process units :

1. Screen Chamber
2. Oil & Grease Pit
3. Equalization
4. MBBR Tank
5. Secondary Setting Tank
6. Sludge holding tank
7. Filter Press



8. Activated Carbon Filter

9. Dual Media Filter

10. Treated water Tank

4.1 Details Specifications of Process Units

4.1.1 Screen chamber cum Oil & Grease pit cum Equalization Tank

Number : 1
Size : 6.0 m x 6.0 m x 3.0 m
Divided into 3 parts
Material of Construction : RCC

4.1.2 MBBR Tank

Number : 2
Size : 2.5 m x 3.0 m x 3.0 m &
2.5 m x 3.0 m x 3.0 m
Material of Construction : M.S with epoxy coated

4.1.3 Settling Tank (Tube settler type)

Number : 1
Size : 2.5 m x 2.0 m x 3.0 m
Material of Construction : M.S with epoxy coated

4.1.4 Sludge Holding Tank

Number : 1

Size /capacity : 10,000 Ltr

Material of Construction : PVC

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4.1.5 Chlorination Tank

Number : 1

Size/capacity : 10,000 Ltr

MOC : PVC

4.1.6 Treated Water Tank

Number : 1

Size/capacity : 10,000 Ltr

MOC : PVC

4.1.7 Dual Media Filter

Number : 1

Capacity : 800 mm (dia) x 1.5 m (height)

Material of Construction : M.S. with epoxy coated

4.1.8 Activated Carbon Filter

Number : 1

Capacity : 800 mm (dia) x 1.5 m (height)

Material of Construction : M.S. with epoxy coated

4.1.9 Chlorine Dosing system

Number : 1

Capacity : 100 L

Material of Construction : PVC

4.1.10 Filter Press



Number : 1
No. of Plates : 24
MOC : Manual type,PVC plates

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4.1.11 Sewage Transfer Pump

Number : 2
Motor Capacity : 3 H.P
MOC : Kirlosker
Position : In Equalization Tank

4.1.12 Filter Feed Pump

Number : 2
Motor Capacity : 2 H.P
MOC : Kirlosker

4.1.13 Screw Pump

Number : 2
Motor Capacity : 2 H.P
MOC : Reputed

4.1.14 Filter Press

Number : 1
No. of Plates : 24
MOC : Pharmatech

4.1.15 Twin Lobe Rotary Blower

Number : 2



Flow : 130 m³ / hr
Motor Capacity : 7.5 H.P
MOC : Crompton

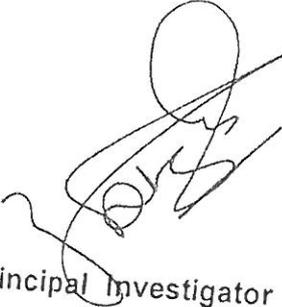
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5.0 CHARACTERISTICS OF THE TREATED EFFLUENT WATER

The characteristics of the treated wastewater was determined as per standard methods by Unique India Lab. The results of the analysis are enclosed herewith. The results indicate that the effluent treatment plant is working quite efficiently. The quality of treated effluent was within the prescribed norms of the discharge for service stations as stipulated by HSPCB.

6.0 CONCLUSION

The sewage treatment plant as designed and installed for treating the wastewater generated from the M/s. TDI Infrastructure Ltd , My Floor II , Kundli, Sonapat , Haryana, is adequate for the operation of the housing society wastewater of 125 KLD , provided the same is operated with proper care and expertise.



Principal Investigator

Prof. S. K. Singh, Head
Department of Environmental Engineering
Delhi Technological University
Formerly Delhi College of Engineering
(Govt. of NCT of Delhi)
Bawana Road, Delhi-110042

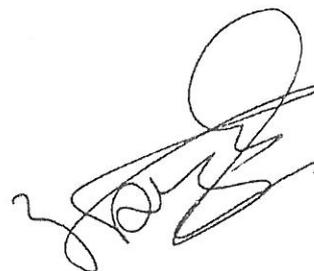
SUMMARY OF ADEQUACY REPORT FOR THE STP OF M/S TDI Infrastructure
Ltd , My Floor II, Kundli, Sonapat , Haryana.

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1. Name of the unit : TDI Infrastructure Ltd
2. Address of the Unit : My Floor II , Kundli, Sonapat ,
Haryana.
3. Activity / Process : Housing Society
4. Production Capacity (Max) : Domestic Effluent from Housing
society , No. of House 217
Flats
5. Manufacturing Process : i) Domestic Activity involve in
house food preparation ,
washing of cloths , bathing
& Toilets.
6. Source of Water : Borewell
7. Rate of Water Consumption
 - (i) Industrial : NIL
 - (ii) Cooling : NIL
 - (iii) Domestic : 118000 ltr /day
 - (iv) Others : 500 Liters /day
8. Rate of effluent discharged
 - (i) Industrial : NIL
 - (ii) Cooling : NIL
 - (iii) Domestic : 106000 ltr /day
 - (iv) Others : 500 Liters /day
9. Location of effluent discharge : Reused in gardening & HUDA
sewer line.
10. Source of effluent : Process Water from domestic
activity
11. Whether effluent is treated : Yes
12. Whether unit has installed STP : Yes



13. Details of STP : It consists of Screen chamber cum Oil & Grease Pit, Equalization tank, MBBR tank, Settling tank, Prefilter tank, Treated Water Tank, Filter Press, DMF, ACF etc.
14. Whether effluent discharge rate is monitored : No
15. Whether manufacturing Process / Characteristics of raw materials have been studied thoroughly. : Yes
16. Whether influent characteristics have been monitored : No
17. Whether any by pass arrangement : No
18. Whether design aspects have been considered while evaluating performance of STP : Yes
19. If modification have been suggested to upgrade STP : No
20. Whether existing ETP will be able to give effluent as per required parameters. " Yes (If operated properly)



Principal Investigator

Prof. S. K. Singh, Head
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Formerly Delhi College of Engineering
(Govt of NCT of Delhi)
Bawana Road, Delhi-110042

ADEQUACY REPORT
on
SEWAGE TREATMENT PLANT

FOR

M/S TDI INFRASTRUCTURE LTD.
TUSCAN-II, ,KUNDLI, SONEPAT, HARYANA

ENVIRONMENTAL ENGINEERING DEPARTMENT
DELHI TECHNOLOGICAL UNIVERSITY
(FORMERLY DELHI COLLEGE OF ENGINEERING)
BAWANA ROAD, DELHI -110042

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ADEQUACY REPORT ON SEWAGE TREATMENT PLANT (STP) CAPACITY 250
KLD FORM/S TDI INFRASTRUCTURE LTD , TUSCAN-II, ,KUNDLI, SONEPAT,
HARYANA

INTRODUCTION:

M/S TDI Infrastructure Ltd has developed and constructed township at Kundli, Sonapat , Haryana. A part of the total project 574 flats constructed at Tuscan Phase II under group housing Scheme. The total built up area of the above block are constructed as per local municipal rules.

The salient features of the project:

The total nos of flats at Tuscan Phase II = 574

Total water consumption @540 Ltr/Flat = 574×540
= 309960 ltr say 310 m³/day.

Presently the occupancy in Tuscan II is about 70%, therefore the total water consumption is less than 220 m³/day.

TOTAL NO. OF STP INSTALLED AT Tuscan Phase II = One no.

Installed Capacity of STP in Tuscan Phase II = 500 KLD.

Initially 250 KLD capacity has started in Ist Phase and evaluation of STP focused on 250 KLD.

The water requirement of the household is for domestic water requirement for the residential accommodation. Waste water generated mainly from these sources kitchen, in house cloth washing and floor washing, bathing and toilet. These activities as mentioned above generate wastewater which is largely a domestic wastewater in nature and need proper treatment before discharge or reuse in gardening, flushing etc. The unit has set up a SEWAGE TREATMENT PLANT to treat the waste water generated from residential society flats.



2.0 Wastewater Quantity and Characteristics

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2.1 Wastewater Quantity

Wastewater is generated mainly as domestic effluent and the total wastewater quantity has been estimated on the basis of the working of various systems and the amount of water used in various steps. Presently, the total water requirement for the household has been estimated to be about 220 KLD including the amount required for other domestic activities.

2.2 EFFLUENT CHARACTERISTICS

The quality of the wastewater discharged from the individual process steps depends on the materials being used as a particular time. But in general the contaminants discharged remain more or less the same. These contaminants depends on the different raw materials being used within the house, these contaminants are oil & grease, BOD/ COD and detergents.

3.0 SEWAGE TREATMENT PLANT

The unit has set up a Sewage treatment plant as mentioned earlier. The treatment plant is designed to operate on Continuous basis. The treatment plant functions on the basis of MBBR process. The unit has installed a well-designed sewage treatment plant of 250 KLD capacity for the combined effluent from the sources mentioned above within the premises..

3.1 EFFLUENT TREATMENT PLANT PROCESS UNITS:

The effluent treatment plant thus consists of the following process units :

1. Screen Chamber
2. Oil & Grease Pit
3. Equalization
4. MBBR Tank



5. Secondary Setting Tank
6. Sludge holding tank
7. Filter Press
8. Activated Carbon Filter
9. Dual Media Filter
10. Treated water Tank
11. UV System

4.1 Details Specifications of Process Units

4.1.1 Screen chamber cum Oil & Grease pit

Number : 2
Size : 1.2 m x 3.5 m x 1.2 m
Material of Construction : RCC

4.1.2 Sump Well

Number : 1
Size : 4.0 m x 3.5 m x 4.0 m

Material of Construction : RCC

4.1.3 Equalization Tank

Number : 1
Size : 8.0 m x 3.5 m x 5.0 m
Divided into 3 parts
Material of Construction : RCC

4.1.4 MBBR Tank

Number : 1 (Divided into two parts)



Size : 4.0 m x 3.5 m x 5.0 m

Material of Construction : RCC

4.1.5 Settling Tank (Tube settler type)

Number : 1

Size : 3.7 m x 2.5 m x 5.0 m

Material of Construction : RCC

4.1.6 Sludge Holding Tank

Number : 1

Size /capacity : 1.0 m x 1.0 m x 5.0 m

Material of Construction : PVC

4.1.7 Pre Filter Tank

Number : 1

Size/capacity : 6.0 m x 4.0 m x 5.0 m

MOC : PVC

4.1.8 Treated Water Tank

Number : 1

Size/capacity : 10.0 m x 4.5 m x 4.0 m

MOC : PVC

4.1.9 Dual Media Filter

Number : 1

Capacity : 1000 mm (dia) x 1.6 m (height)

Material of Construction : M.S. with epoxy coated

4.1.10 Activated Carbon Filter

Number : 1

Capacity : 1200 mm (dia) x 2.0 m (height)

Material of Construction : M.S. with epoxy coated

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4.1.11 UV for Disinfection of Effluent

Number : 1

4.1.12 Filter Press

Number : 1

No. of Plates : 18

MOC : Manual type, PVC plates

4.1.13 Sewage Transfer Pump

Number : 2 (1 working + 1 standby)

Motor Capacity : 11 m³/hr @12 mwc 3 H.P

MOC : Leo

Position : In Equalization Tank

4.1.14 Filter Feed Pump

Number : 2 (1 working + 1 Stand by)

Motor Capacity : 12.5 m³/hr @45 mwc

Motor rating : 5 H.P

MOC : Kirlosker

4.1.15 Screw Pump

Number : 1

Motor Capacity : 2 H.P

MOC : Reputed

4.1.16 Treated Water Pump

Number : 2(1 working + 1 Stand by)
Motor capacity : 17 m3/hr @45 mwc
Motor rating : 7.5 HP
MOC : Kirlosker

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4.1.17 Twin Lobe Rotary Blower

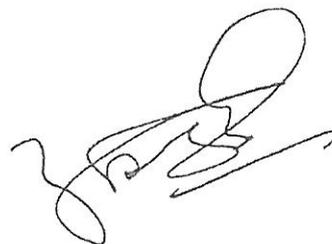
Number : 2 (1 working + 1 Stand by)
Flow : 250 m3 / hr
Motor Capacity : 7.5 H.P
MOC : Everest

5.0 CHARACTERISTICS OF THE TREATED EFFLUENT WATER

The characteristics of the treated wastewater was determined as per standard methods by Unique India Lab. The results of the analysis are enclosed herewith. The results indicate that the effluent treatment plant is working quite efficiently. The quality of treated effluent was within the prescribed norms of the discharge for service stations as stipulated by HSPCB.

6.0 CONCLUSION

The sewage treatment plant as designed and installed for treating the wastewater generated from the M/s. TDI Infrastructure Ltd , Tuscan II , Kundli, Sonapat , Haryana, is adequate for the operation of the housing society wastewater 250 KLD , provided the same is operated with proper care and expertise.



Principal Investigator

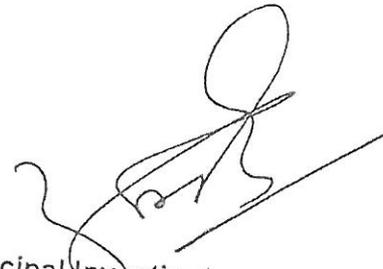
Prof. S. K. Singh, Head
Department of Environmental Engineering
Delhi Technological University
Formerly Delhi College of Engineering
(Govt. of NCT of Delhi)
Bawana Road, Delhi-110042

1. Name of the unit : TDI Infrastructure Ltd
2. Address of the Unit : Tuscan II , Kundli, Sonapat , Haryana.
3. Activity / Process : Housing Society
4. Production Capacity (Max) : Domestic Effluent from Housing society , No. of House 574 Flats but presently less than 70 % occupancy considered
5. Manufacturing Process : i) Domestic Activity involve in house food preparation , washing of cloths , bathing & Toilets.
6. Source of Water : Borewell
7. Rate of Water Consumption
 - (i) Industrial : NIL
 - (ii) Cooling : NIL
 - (iii) Domestic : 220000 ltr /day
 - (iv) Others : 2000 Liters /day
8. Rate of effluent discharged
 - (i) Industrial : NIL
 - (ii) Cooling : NIL
 - (iii) Domestic : 200000 ltr /day
 - (iv) Others : 2000 Liters /day
9. Location of effluent discharge : Reused in gardening & HUDDA sewer line.
10. Source of effluent : Process Water from domestic activity
11. Whether effluent is treated : Yes
12. Whether unit has installed STP : Yes



13. Details of STP : It consists of Grit chamber, Equalization tank, MBBR tank, Settling tank, Prefilter tank, Treated Water Tank, Filter Press, DMF, ACF etc.
14. Whether effluent discharge rate is monitored : No
15. Whether manufacturing Process / Characteristics of raw materials have been studied thoroughly. : Yes
16. Whether influent characteristics have been monitored : No
17. Whether any by pass arrangement : No
18. Whether design aspects have been considered while evaluating performance of STP : Yes
19. If modification have been suggested to upgrade STP : No
20. Whether existing ETP will be able to give effluent as per required parameters. " Yes (If operated properly)

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Principal Investigator

Prof. S. K. Singh, Head
Department of Environmental Engineering
Delhi Technological University
Formerly Delhi College of Engineering
(Govt. of NCT of Delhi)
Bawana Road New Delhi 110042

AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS WASTE (USED LUBE OIL)

This agreement is made and executed at Sonapat-Haryana on 1st February, 2019.

By and Between:

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Karnal Distt. Sonapat, Haryana is running its Business of Facility Management Services to be called first part of this agreement, which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized Mr. Sunil Chadda, Authorized Signatory of the one part;

And

M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jar Joshi, Bahalgarh Road Sonapat, Haryana, hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory Mr. Navneet of the other part;

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

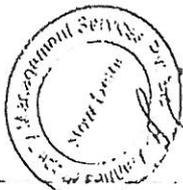
AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.

For Divya Petro Products

Navneet
Proprietor



Cannes Property Management Services Pvt. Ltd

Registered Office: 101/102, TDI City, Karnal Distt., Sonapat, Haryana. CIN: U70200DL2009PT01190129

CIN-U70200DL2009PT01190129

AGREEMENT FOR HAZARDOUS DISPOSAL OF HAZARDOUS
WASTE (USED LUBE OIL)

This agreement is made and executed at Sonapat, Haryana on 1st February, 2012.

By and Between;

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Kundli, Distt. Sonapat, Haryana is running its Business of Pollution Management Services to be called first part of this agreement, which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized Mr. Sunil Chadha, Authorized Signatory of the one part;

And

M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jat Joshi, Bahadurgarh Road Sonapat, Haryana, hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators, and permitted assigns, through its duly Authorized Signatory Mr. Navneet of the other part;

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED,
DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE
PARTIES HERETO AS FOLLOWS.



For Divya Petro Products

Navneet

Proprietor, Signatory

Cannes Property Management Services Pvt. Ltd.

10, Shaheed Bhagat Singh Marg, Gole Market, New Delhi-110001 (India) Tel: +91-11-49133333, Fax: +91-11-49133395, www.cannesindia.net

CIN-U70200DL2009PTC190129

AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS
WASTE (USED LUBE OIL)

This agreement is made and executed at Sonapat- Haryana on 1st February, 2020.

By and Between:

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Kundli, Distt. Sonapat, Haryana is running its Business of Facility Management Services to be called first part of this agreement, which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized Mr. Sunil Chadha, Authorized Signatory of the one part;

And

M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jat Joshi, Bahalgurh Road Sonapat, Haryana, hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory Mr. Navneet of the other part;

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.

For Divya Petro Products

Navneet
Prop/Auth. Signatory



Cannes Property Management Services Pvt. Ltd.

10, Shaheed Bhagat Singh Marg, Gole Market, New Delhi-110001 (India). Tel. +91-11-49133333, Fax +91-11-49133305, www.cannesindia.net

CIN:U17020ND1 2009PTC190129

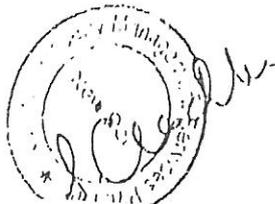
... Party has agreed to engage Second Party on terms and conditions contained hereinafter for selling used lube oil from First Party.

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2. That Second Party will purchase the used oil from first parties as mentioned above sites at rates mentioned in this agreement.
3. That Second Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable satisfaction of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employees of First Party.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.
6. That Second Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities.
7. That the Second Party will be responsible for collection of used oil at price indicated against each item hereunder.

THAT THE SCOPE OF WORK WILL BE AS UNDER:

1. That used oil will be sold to second party under the supervision of representative of First Party.
2. That the representative of the First Party shall observe the loading of the vehicle when used oil is taken from the Second Party. In Such case Second Party representative will accompany the truck during the time it is lifted from the sites.
3. That the clearance of the paper such as gate pass will be provided by the First Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Second Party shall ensure that the people handling hazardous waste have adequate training and knowledge of type of hazardous waste being handled.
5. The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and



For Divya Petro Products
Planned
Prop/Auth. Secretary

THAT THE PAYMENTS TERMS WILL BE AS UNDER:

1. The respective rates for used oil, payable by Second Party shall be as follows:-

438

S. No	Description	UOM	Unit rates
1	Used Oil (Without Water fill upto top)	(With Drum)	Rs. 5,000 /-(Per drum) (Inclusive of all Taxes & Duties)

- All taxes excise duties, sales taxes, wherever applicable is mentioned in net prices.
- All Payments to be made in advance through Cheque/ Pay Order Deposit.
- The transportation and any other cost required for used oil collection will be borne by Second Party.
- First Party reserves its right to review the rates of the used oil items on periodic basis at its own discretion.

THAT THE DURATION OF AGREEMENT WILL BE AS UNDER:

> This agreement shall be effective for a period of one year and commenced from 01st February 2020.

M/s. Cannes Property Management Services Pvt. Ltd	M/s Divya Petro Product
	For Divya Petro Products Navneet Prop/Auth. Signatory
<u>PARTICULARS OF SIGNATORY</u> Mr. Sunil Chādha / Auth. Signatory	<u>Navneet</u> <u>Propertier</u>

WASTE MANAGEMENT AGREEMENT

439

This agreement entered into on the 1st April of the year 2021 at Kundli.

BETWEEN

M/S Cannes Property Management Services Pvt. Ltd. With its Registered Office at 10 Shaheed Bhagat Singh Marg, Gole Market, New Delhi-110001 through Authorised Signatory Mr. Pijush Banerjee (Hereinafter Called the First Party)

&

Proprietor Sandeep Kumar, Village Rasoi, PO – Pritampura, Distt- Sonipat (Haryana) (Hereinafter called the Second Party)

Whereas the (second party) service provider has setup a common facility at Kundli for collection reception, storage, transportation, treatment and disposal of solid household wastes.

Whereas Service Provider offers to provide services to the Cannes Property Management Services Pvt. Ltd. on a User Pay Principle for collection, transportation, treatment and disposal of waste.

Whereas Service Provider undertakes the liability of collection, transportation, treatment and disposal of waste for monthly charges of Rs. 75,000/- (Seventy Five Thousand Only) , the Cannes Property Management Services Pvt. Ltd. shall undertake to adhere to this contract of service by service provider for a minimum period of one year from agreement date.

Both Parties could terminate the contract after giving a notice of minimum one month to other party. Whereas the Cannes Property Management Services Pvt. Ltd. and agrees to avail the services being provided by Service Provider with the terms and conditions as listed on succeeding paras;

RESPONSIBILITIES OF SERVICE PROVIDER

1. Service Provider shall meet all the rules and regulations stipulated by Haryana Pollution Control Board, and the Cannes Property Management Services Pvt. Ltd. shall not be liable for improper handling and management of waste.
2. Service Provider alone is liable for violation of the Environment (protection) Act 1986 and the relevant rules made there under, after collection of waste from the TDI City Kundli unit as per the agreement terms and conditions.
3. Service Provider shall daily collect waste from the TDI City Kundli Estate.
4. Service Provider shall collect the segregated waste from the identified common waste collection site in the area.

Service Provider shall transport the segregated waste in closed container vehicle to the treatment plant.



Sandeep Kumar

Cannes Property Management Services Pvt. Ltd.

10, Shaheed Bhagat Singh Marg, Gole Market, New Delhi-110001 (India). Tel. +91-11-49133333, Fax +91-11-49133305, www.cannesindia.net

CIN-U70200DL2009PTC190129

- ...tion of waste by service provider shall be provided by Service Provider, at no extra cost.
7. Service Provider shall schedule the field visits for collecting the waste in consultation with the Estate which could be notified in advance.
 8. Service Provider shall attend to all the complaints within the shortest time possible.
 9. Service Provider promises to keep high standard of Pollution Control and shall update its equipment/ facility as and when required.
 10. Service Provider will be liable for Environment (Protection) Act 1986 or any similar regulations/ norms set up by Pollution Control Board, Government Bodies, in the event the violator violates any of the terms and conditions of this agreement.
 11. Service Provider shall be responsible for the disposal of treated waste into secure landfills or in recycling plants as per rules and regulation of Pollution Control Board.
 12. Service Provider will provide the plastic bags as stipulated by Ministry of Environment and Forest vide notification dated 20.07.1998, procurement of such bags should be made from any vendor approved. Red colored bags would contain following categories of Waste :- Microbiology & Bio-technology waste, soiled waste and solid waste. These waste products would be meant for autoclaving .Soiled Waste

TERMS AND CONDITIONS

1. The Cannes Property Management Services Pvt: Ltd. shall pay monthly charges of cost of disposal after completion of the month by 15th of every next month without fail. Payments that are not made by the 15th every month shall be charged a late fees @ Rs.100/- a day up to 25th of the month this would be applicable in case service provider submits the bills to the TDI concerned latest by 3rd of every month and after verification bill will be forwarded to top official by 10th of every month, payments shall be made in favour of Service Provider in the form of DD or A/C. Payee Cheques.
2. In the event of persistent default of second party (exceeding three times in a month) the Cannes property Management Services Pvt. Ltd. will have the option to terminate the contract, in addition to and without prejudice to the imposition of liquidated charges. The decision to terminate the contract will be written the sole discretion of the Managing Director of the The Cannes Property Management Services Pvt. Ltd. and the same will be arrived at after hearing the view point of Service Provider. The said decision will be final and shall not be called in question in any court of any ground whatsoever.

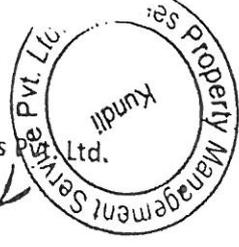
Witnesses :-

Name : Naveen
 Sign : [Signature]

Name : _____
 Sign : _____

First Party
 P. Bannin
 The Cannes Property Management Services Pvt. Ltd.
 Authorised Signatory

Second Party
[Signature]
 Proprietor : Sandeep Kumar



AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS WASTE (USED LUBE OIL)

This agreement is made and executed at Sonapat- Haryana on 1st February, 2021.

By and Between:

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Kundli, Distt. Sonapat, Haryana is running its Business of Facility Management Services to be called first part of this agreement, which expression shall, unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized Mr. Sunil Chadha, Authorized Signatory of the one part;

And

M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jat Joshi, Bahalgarh Road Sonapat, Haryana, hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory Mr. Navneet of the other part;

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.

Cannes Property Management Services Pvt. Ltd. [Signature]

For Divya Petro Products

Navneet

Prod/Auth. Signatory

Cannes Property Management Services Pvt. Ltd.

10, Shaheed Bhagal Singh Marg, Gole Market, New Delhi-110001 (India) Tel +91-11-49133333, Fax +91-11-49133305, www.cannesindia.net

CIN-U70200DL2009PTC190129

AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS
WASTE (USED LUBE OIL)

This agreement is made and executed at Sonapat- Haryana on 1st February, 2021.

By and Between:

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Kundli, Distt. Sonapat, Haryana is running its Business of Facility Management Services to be called first part of this agreement, which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized Mr. Sunil Chadha, Authorized Signatory of the one part;

And

M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jat Joshi, Bahalgarh Road Sonapat, Haryana, hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory Mr. Navneet of the other part;

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED,
DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE
PARTIES HERETO AS FOLLOWS.

Cannes Property Management Services Pvt. Ltd.


For Divya Petro Products

Navneet

Prop/Auth. Signatory

1. That the First Party has agreed to engage Second Party on terms and conditions contained hereinafter for selling used lube oil from First Party.
2. That Second Party will purchase the used oil from first parties as mentioned above sites at rates mentioned in this agreement.
3. That Second Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable scarification of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employees of First Party.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.
6. That Second Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities.
7. That the Second Party will be responsible for collection of used oil at price indicated against each item hereunder.

THAT THE SCOPE OF WORK WILL BE AS UNDER:

1. That used oil will be sold to second party under the supervision of representative of First Party.
2. That the representative of the First Party shall observe the loading of the vehicle when used oil is taken from the Second Party. In Such case Second Party representative will accompany the truck during the time it is lifted from the sites.
3. That the clearance of the paper such as gate pass will be provided by the First Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Second Party shall ensure that the people handling hazardous waste have adequate training and knowledge of type of hazardous waste being handled.
5. The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and

Cannes Property Management Services Pvt. Ltd.

FOR ~~OLIVE~~ Petro Products

Harman

Prop/Auth Signatory

THAT THE PAYMENTS TERMS WILL BE AS UNDER:

1. The respective rates for used oil, payable by Second Party shall be as follows:-

S. No	Description	UOM	Unit rates
1	Used Oil (Without Water fill upto top)	(With Drum) without	Rs. 5000/- (Per drum) (Inclusive of all Taxes & Duties)

- All taxes excise duties, sales taxes, wherever applicable is mentioned in net prices.
- All Payments to be made in advance through Cheque/ Pay Order Deposit.
- The transportation and any other cost required for used oil collection will be borne by Second Party.
- First Party reserves its right to review the rates of the used oil items on periodic basis at its own discretion.

THAT THE DURATION OF AGREEMENT WILL BE AS UNDER:

- > This agreement shall be effective for a period of one year and commenced from 01st February 2021.

M/s. Cannes Property Management Services Pvt. Ltd.	M/s Divya Petro Product
<i>[Signature]</i>	For Divya Petro Products Name
PARTICULARS OF SIGNATORY Mr. Sunil Chadha / Auth. Signatory	Navneet Proprietor Prop/ Auth. Signatory

**AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS
WASTE (USED LUBE OIL)**

This agreement is made and executed at Sonapat- Haryana on 1st February, 2022.

By and Between:

M/s. Cannes Property Management Services Pvt. Ltd. Situated at TDI City, Kundli, Distt. Sonapat, Haryana is running its Business of Facility Management Services to be called first part of this agreement, which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns, through its duly Authorized **Mr. Sunil Chadha**, Authorized Signatory of the one part;

And

M/s. Divya Petro Product, Proprietor concern having its Recycling Plant at Village- Jat Joshi, Bahalgarh Road Sonapat, Haryana, hereinafter referred to as the "Second Party", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory **Mr. Navneet** of the other part;

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Second Party has represented that they are the authorized, registered and licensed under Central Pollution Control Board and Haryana State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated waste oil and has requested to purchase the Used Lube Oil from the first party and First Party has accepted the request of Second Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED,
DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE
PARTIES HERETO AS FOLLOWS.

For Divya Petro Products

Navneet

Cannes Property Management Services Pvt. Ltd.

Prop./Auth. Signatory

Corporate Office : Mahindra Tower, 2A, Bhikaji Cama Place, Second Floor, New Delhi-110066.

Tel: +91 11 49133333 | Fax: +91 11-49133305 | www.cannesindia.net | CIN : U70200DL2009PTC190129

1. That the First Party has agreed to engage Second Party on terms and conditions contained hereinafter for selling used lube oil from First Party.
2. That Second Party will purchase the used oil from first parties as mentioned above sites at rates mentioned in this agreement.
3. That Second Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable scarification of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employees of First Party.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.
6. That Second Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities.
7. That the Second Party will be responsible for collection of used oil at price indicated against each item hereunder.

THAT THE SCOPE OF WORK WILL BE AS UNDER:

1. That used oil will be sold to second party under the supervision of representative of First Party.
2. That the representative of the First Party shall observe the loading of the vehicle when used oil is taken from the Second Party. In Such case Second Party representative will accompany the truck during the time it is lifted from the sites.
3. That the clearance of the paper such as gate pass will be provided by the First Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Second Party shall ensure that the people handling hazardous waste have adequate training and knowledge of type of hazardous waste being handled.

For Divya Petro Products

Handwritten signature

Cannes Property Management Services Pvt. Ltd.

Corporate Office : Malandra Tower, 2A, Bhikaji Cama Place, Second Floor, New Delhi-110066.

Prop./Auth. Signatory

Tel : +91 11 49133333 • Fax : +91 11 49133305 | www.cannesindia.net | CIN : U70200DL2009PTC190129

The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and necessary papers. If any of the transport is approved by State Pollution Control Board is there, then vehicle will be arranged from the transporting agency only.

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6. That the Second Party will ensure that before loading all hazardous waste containers are labeled (as per form-8 of the rule).

7. That If any material is found to be taken out by Second Party except permitted than First Party have the sole right to cancel the agreement with immediate effect. The case will be handed over to First Party's Legal Staff for future action.

THAT THE SECOND PARTY UNDERTAKES AS UNDER:

1. That the Second Party represents that they have the specialization to handle Hazardous Waste, used oil and permission under Applicable Rule i.e. Hazardous Waste (Management and Handling) Rules 1989 Amended 2016.
2. That the Second Party will ensure that the hazardous waste will be Loaded stored and copy of TERM card (as per Form-9 of the above mentioned Rule) be given. In case of any doubt, concern First Party's Officials may be asked for the clarification.
3. That the Second Party will produce consent from respective State Pollution Control Board (Form - 2) and the approval of the disposal site from Ministry of Environment & Forest.
4. That the First Party will receive the 7 copies of manifest from the Second Party as per from 13 of the above mentioned rule.
 - Copy-1 (White): Copy 1 will be forwarded to SPCB/PCC by first party.
 - Copy-2 (Yellow): Copy 2 will be retained by first Party.
 - Copy-3 (Pink): Copy 3 will be returned by the First Party to second party.
 - Copy-4 (Orange): Copy 4 will be returned to the transporter after accepting waste.
 - Copy-5 (Green): Copy 5 will be forwarded to Pollution Control Board after disposal.
 - Copy-6 (Blue): Copy 6 will be returned to First party after safe disposal.
 - Copy- 7(Grey) : copy 7 will be submitted in case of other state transaction

For Divya Petro Product

5. That the Second Party undertakes to indemnify and keep indemnified the First Party ^{for loss and} in case of any misuse, mishandling, pilferage or spill over of the hazardous waste ^{Prep. Auth. Signator}

Cannes Property Management Services Pvt. Ltd.

Corporate Office : Mahindra Tower, 2A, Bhikaji Cama Place, Second Floor, New Delhi-110066,

tel : 91 11 49133333 | Fax : 91 11 49133305 | www.cannesindia.net | CIN : U70200DL2009PTC190129

Property Management the Second Party, its employee, agents and / or any authorized person thereof resulting in any penalty, liability and damages under any rule, regulation, Acts, Notification imposed by the authority concerned.

THAT THE PAYMENTS TERMS WILL BE AS UNDER:

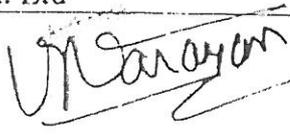
1. The respective rates for used oil, payable by Second Party shall be as follows:-

S. No	Description	UOM	Unit rates
1	Used Oil (Without Water fill upto top)	(With Drum)	Rs. 5000 /-(Per drum) (Inclusive of all Taxes & Duties)

- All taxes excise duties, sales taxes, wherever applicable is mentioned in net prices.
- All Payments to be made in advance through Cheque/ Pay Order Deposit.
- The transportation and any other cost required for used oil collection will be borne by Second Party.
- First Party reserves its right to review the rates of the used oil items on periodic basis at its own discretion.

THAT THE DURATION OF AGREEMENT WILL BE AS UNDER:

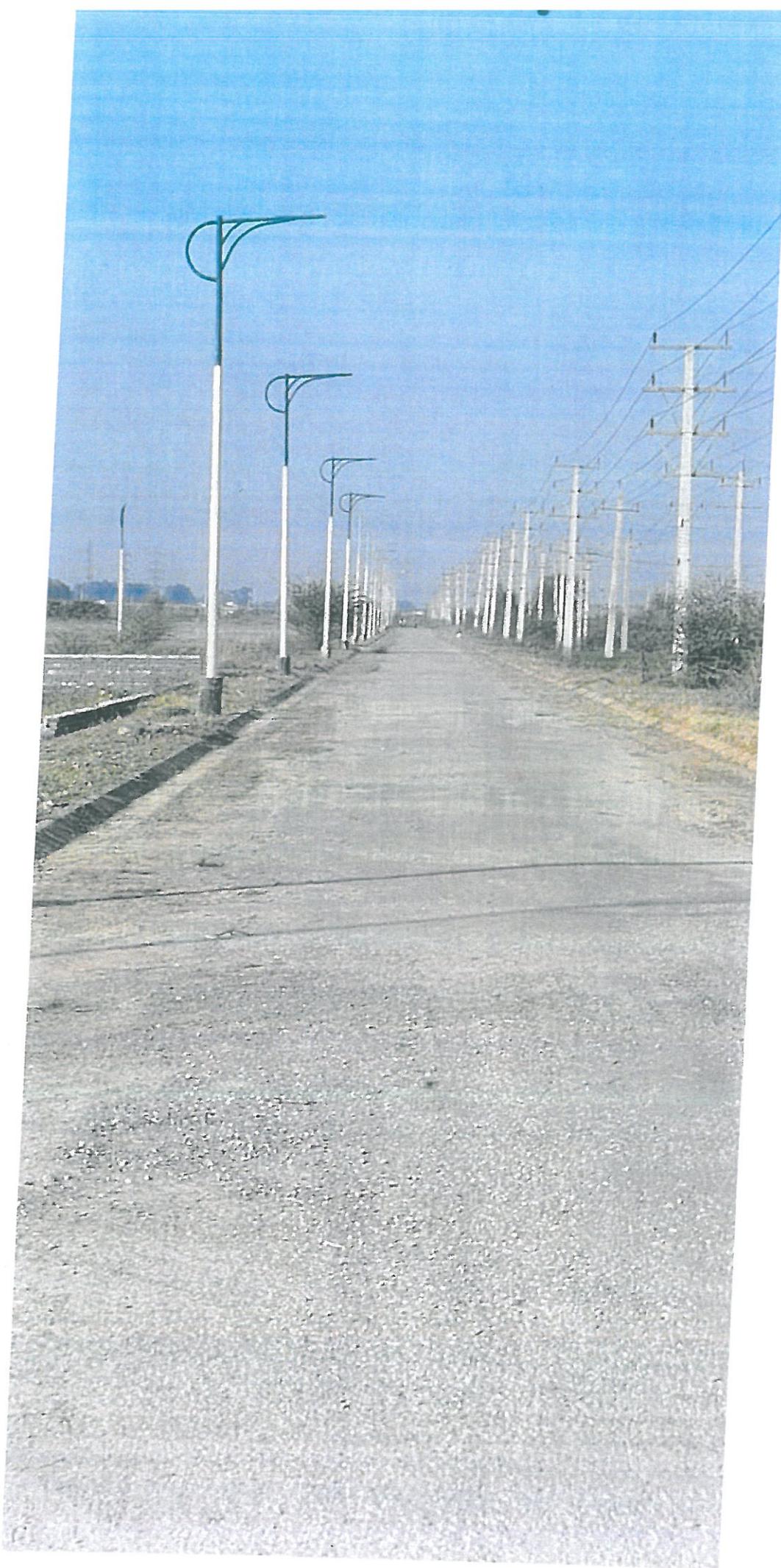
- This agreement shall be effective for a period of one year and commenced from 01st February 2022

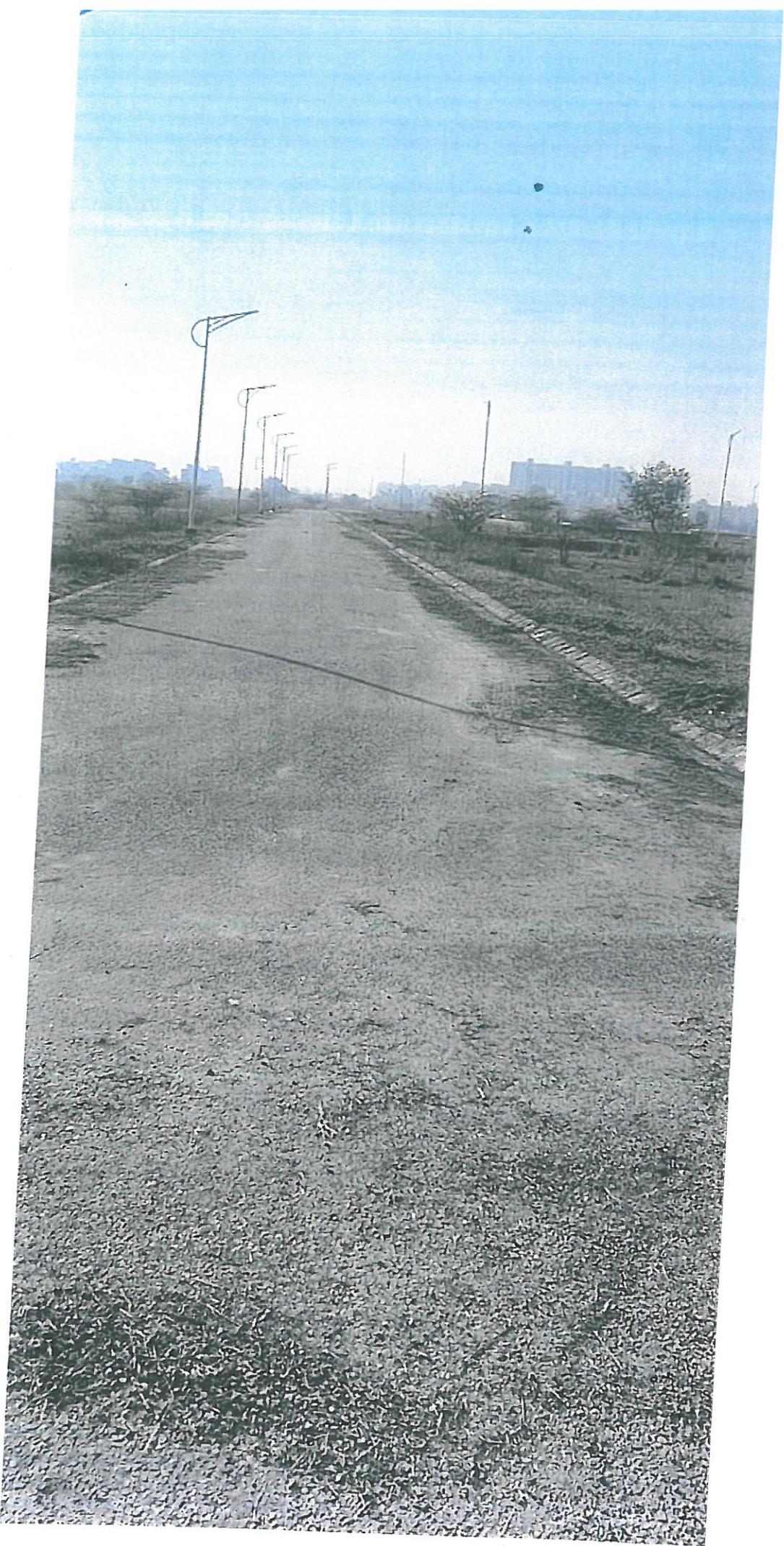
M/s. Cannes Property Management Services Pvt. Ltd	M/s Divya Petro Product
	For Divya Petro Products Houwert
<u>PARTICULARS OF SIGNATORY</u> Mr. Sunil Chadha / Auth. Signatory	<u>Navneet Prop/ Auth. Signatory</u> <u>Proprietier</u>

Cannes Property Management Services Pvt. Ltd.

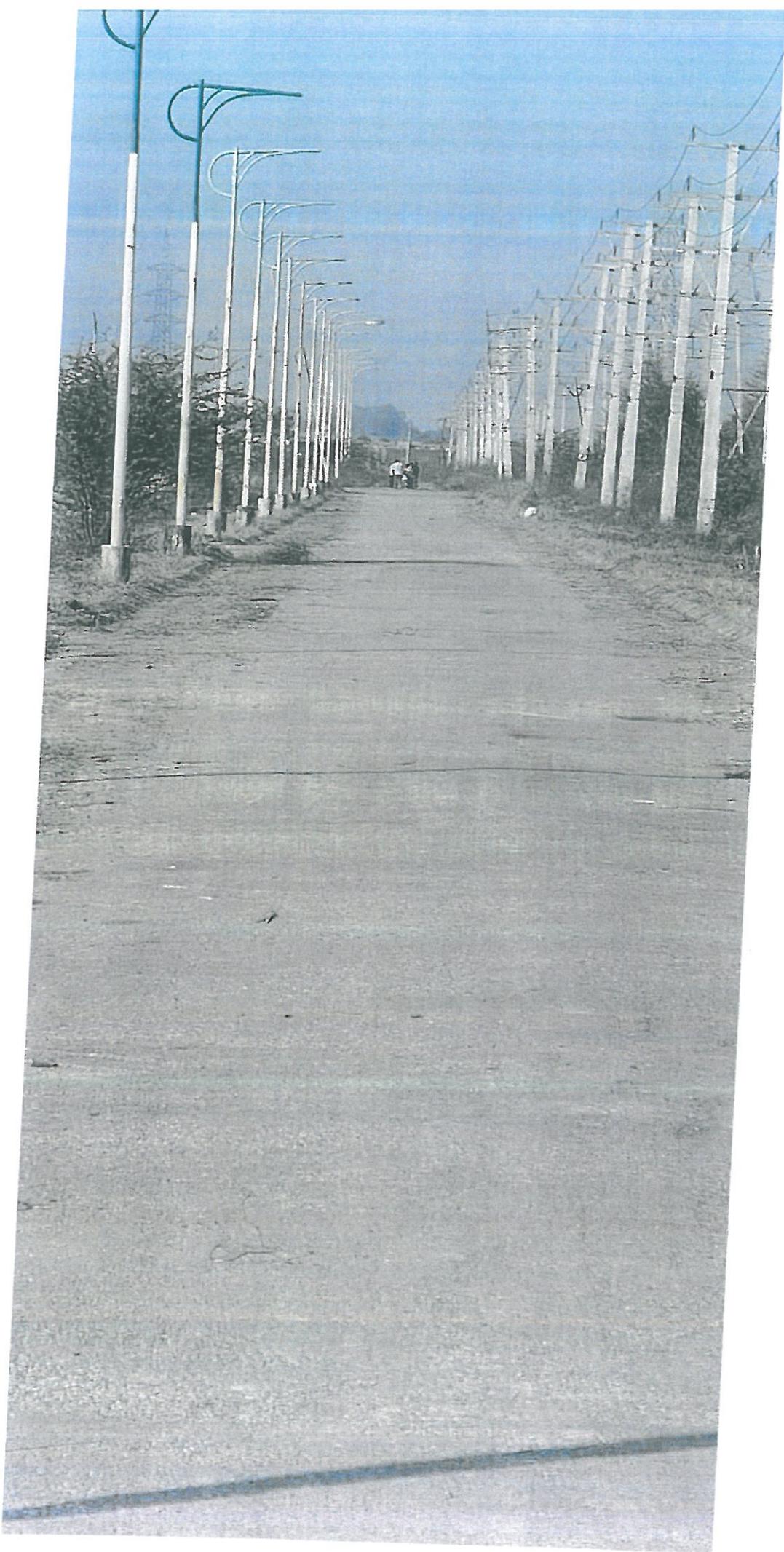
Corporate Office : Mahindra Tower, 2A, Bhikaji Cama Place, Second Floor, New Delhi-110066,

Tel : +91 11 49133333 | Fax : +91 11 49133305 | www.cannesindia.net | CIN : U70200DL2009PTC190129

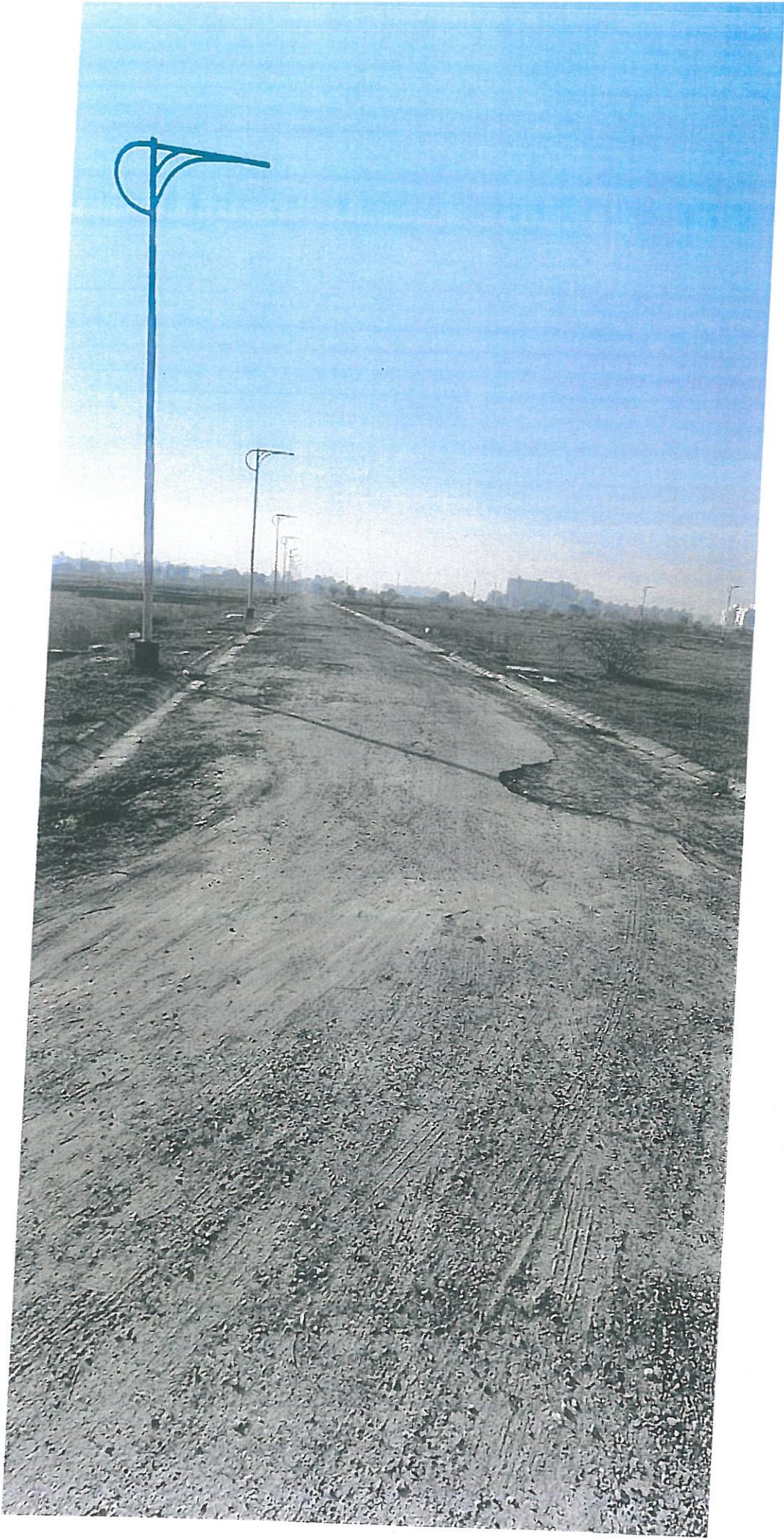




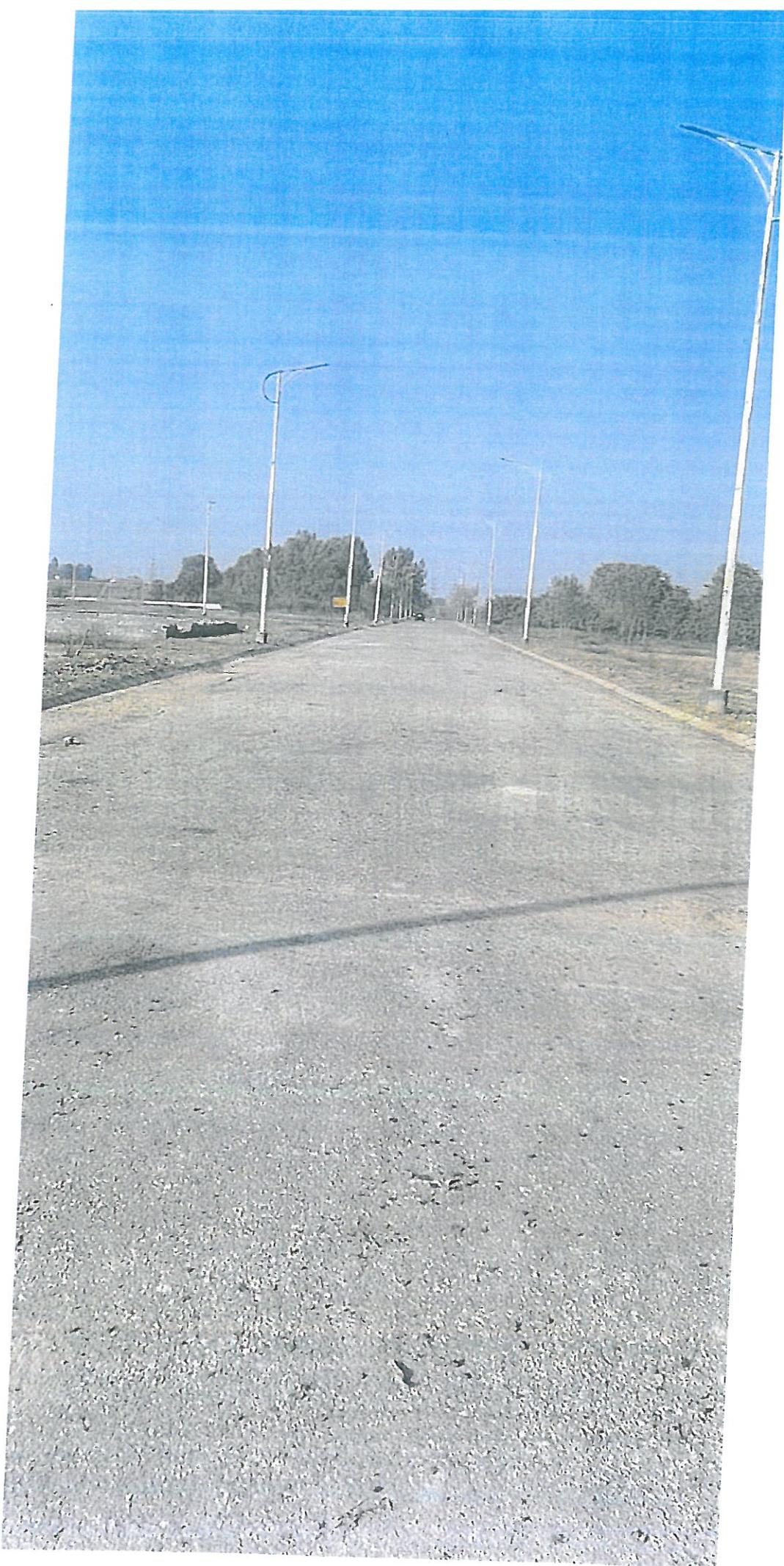






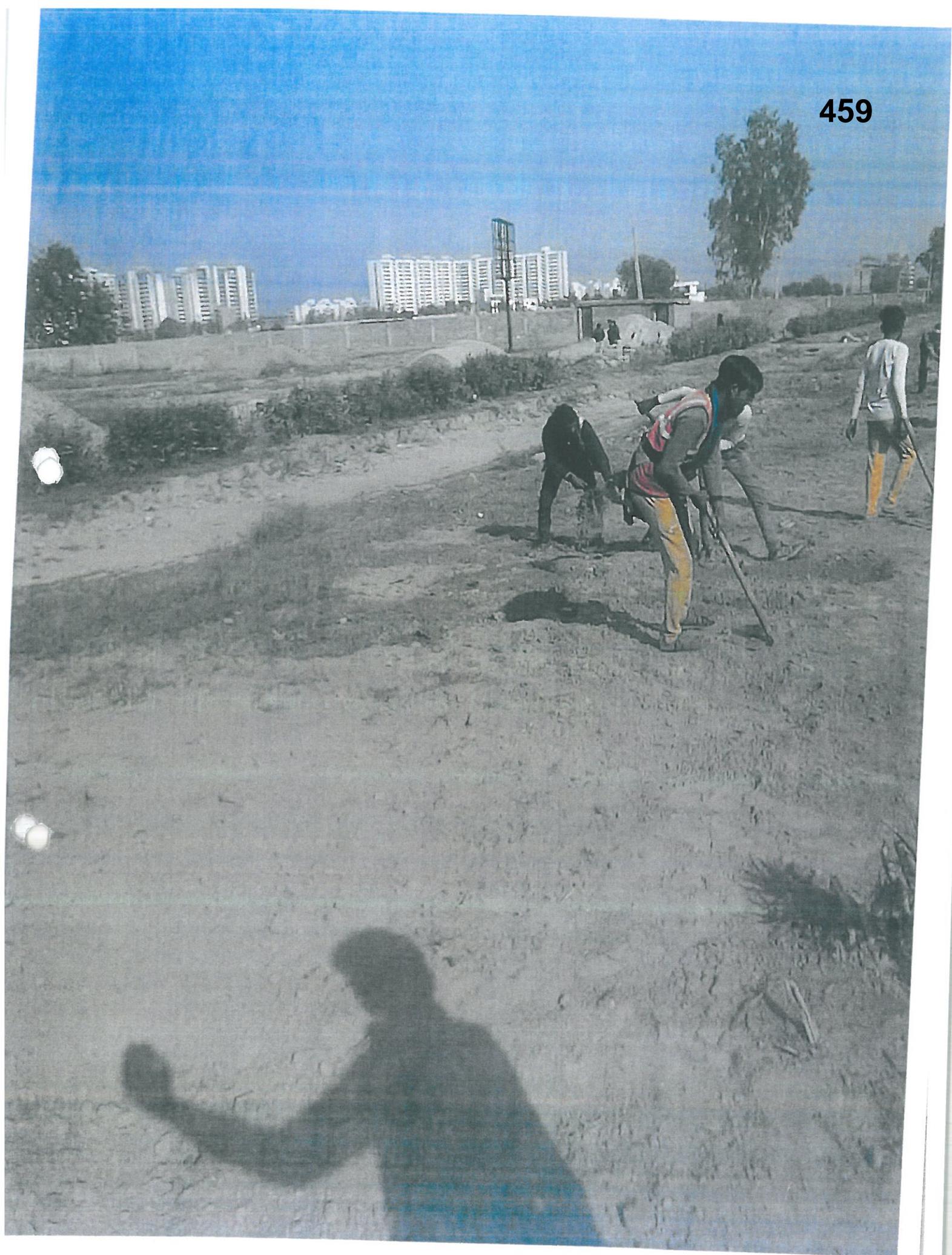


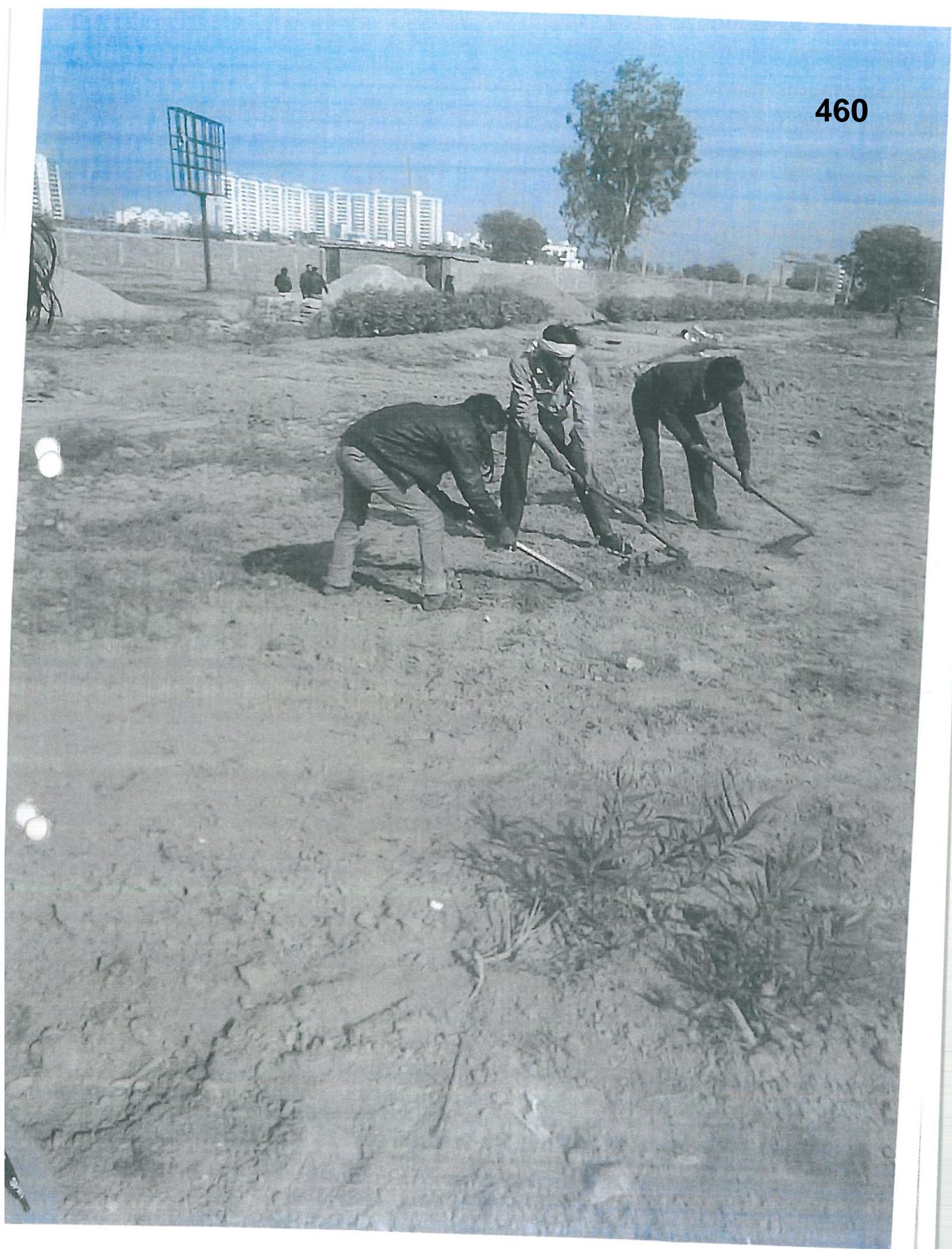




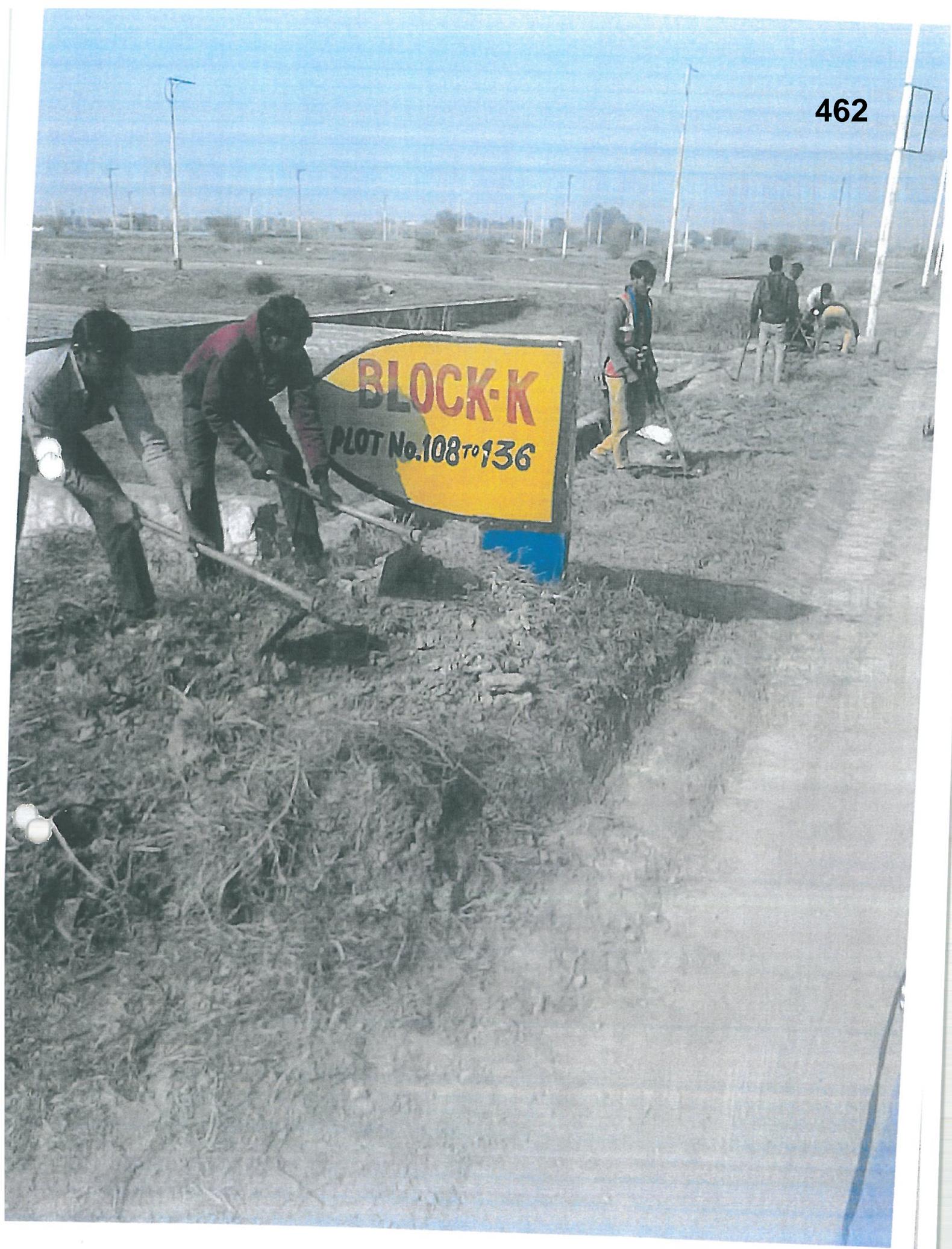










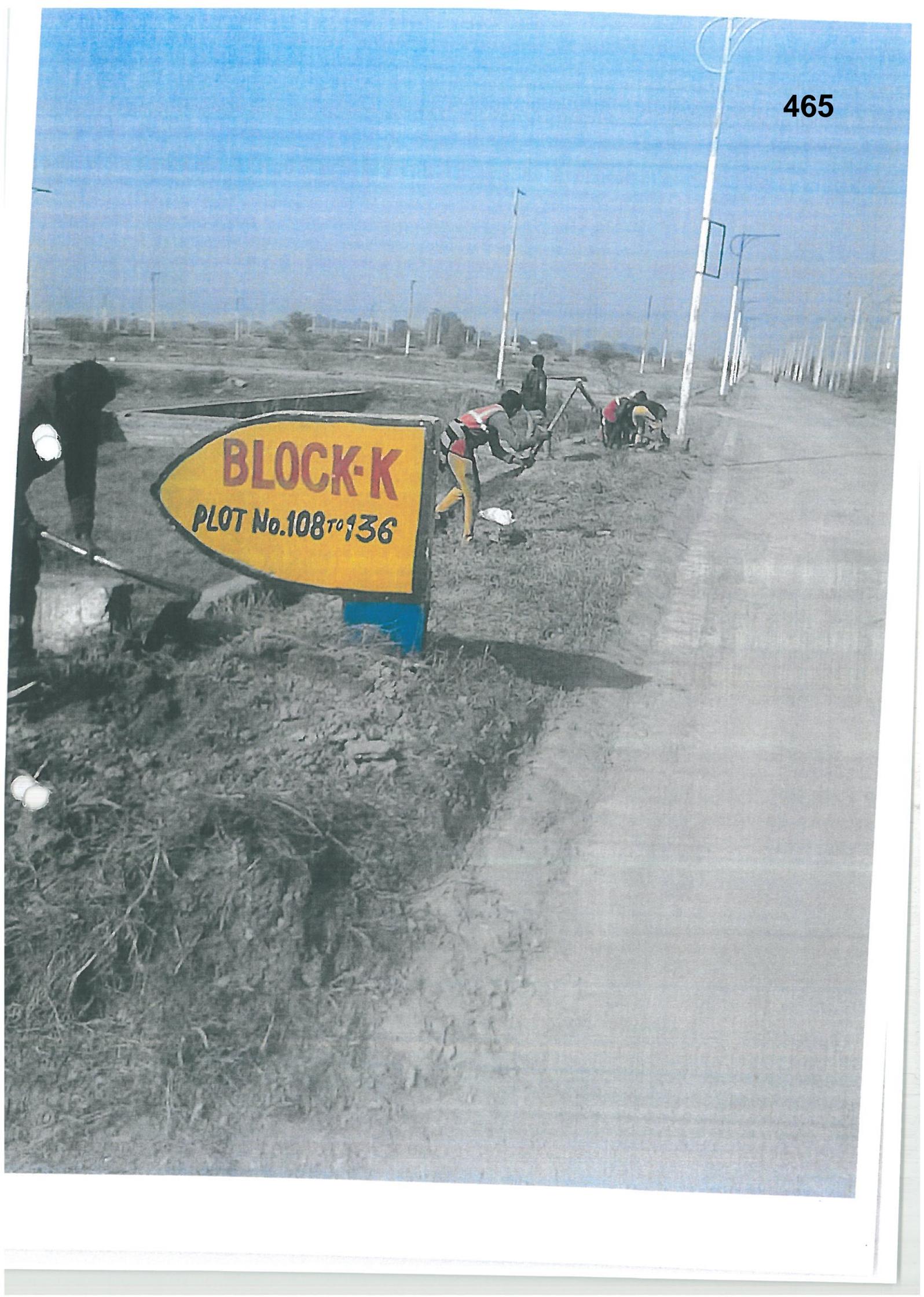




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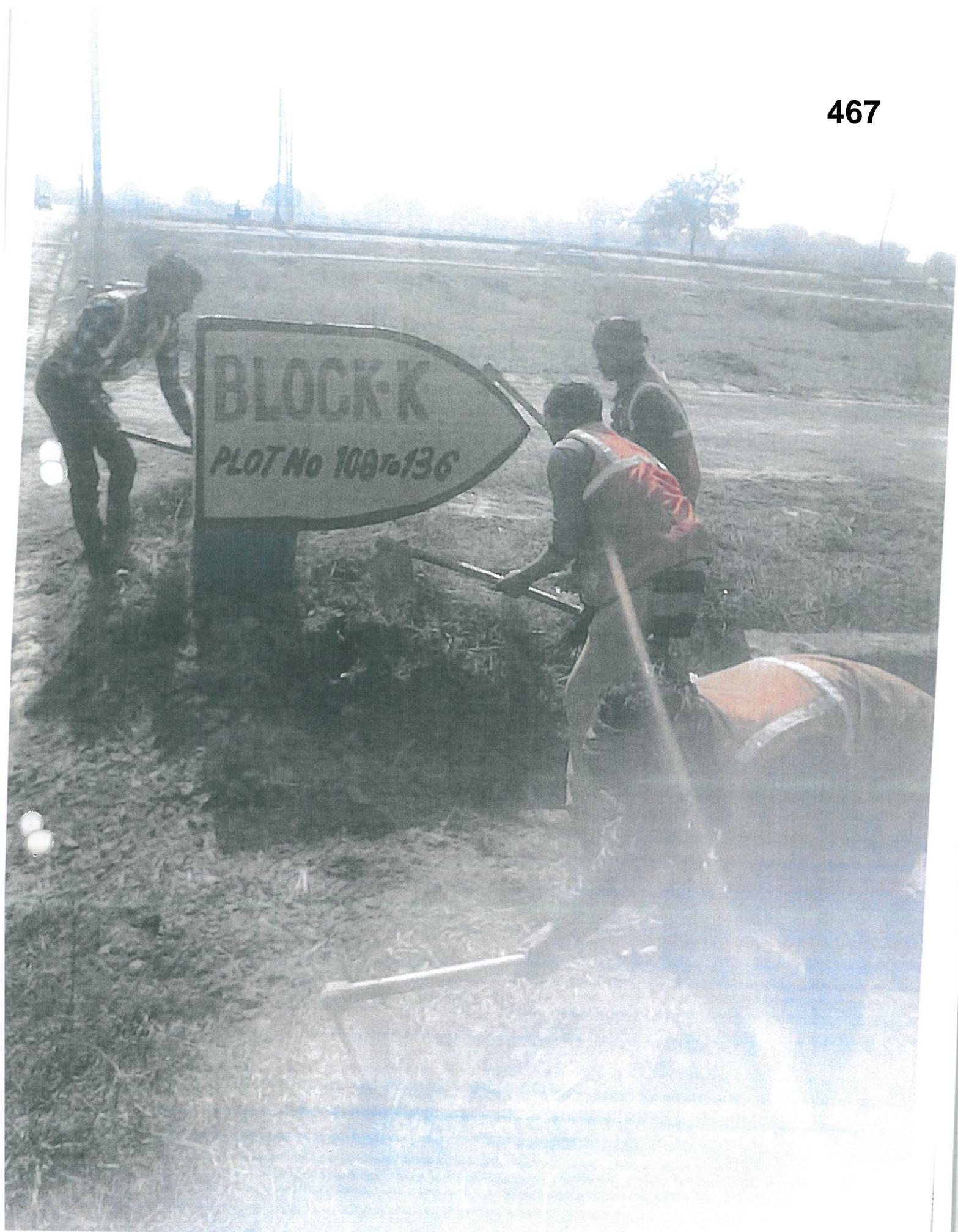


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PLOT No.108 to 136



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WAY TO BLOCKS
← K TO L



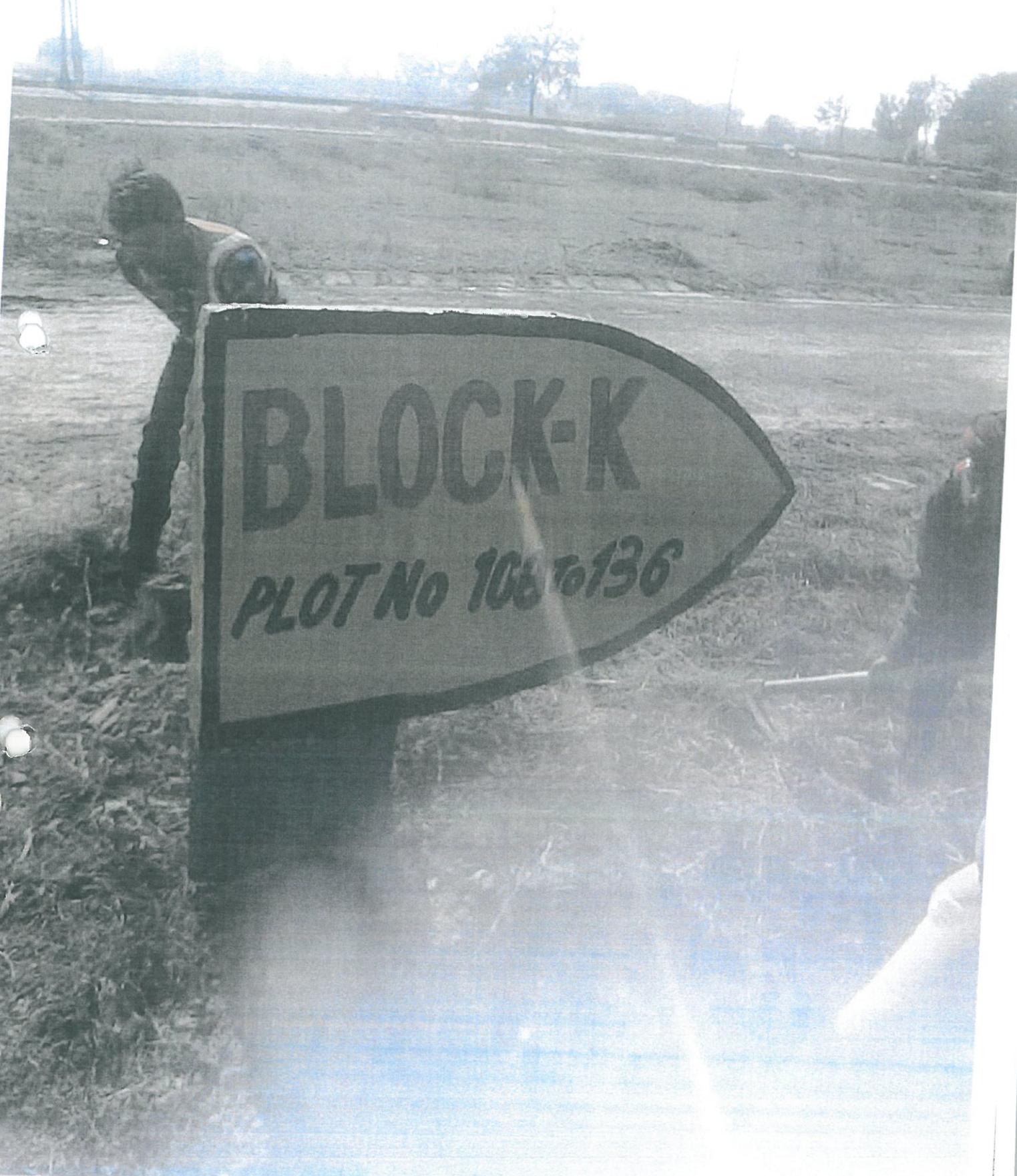






















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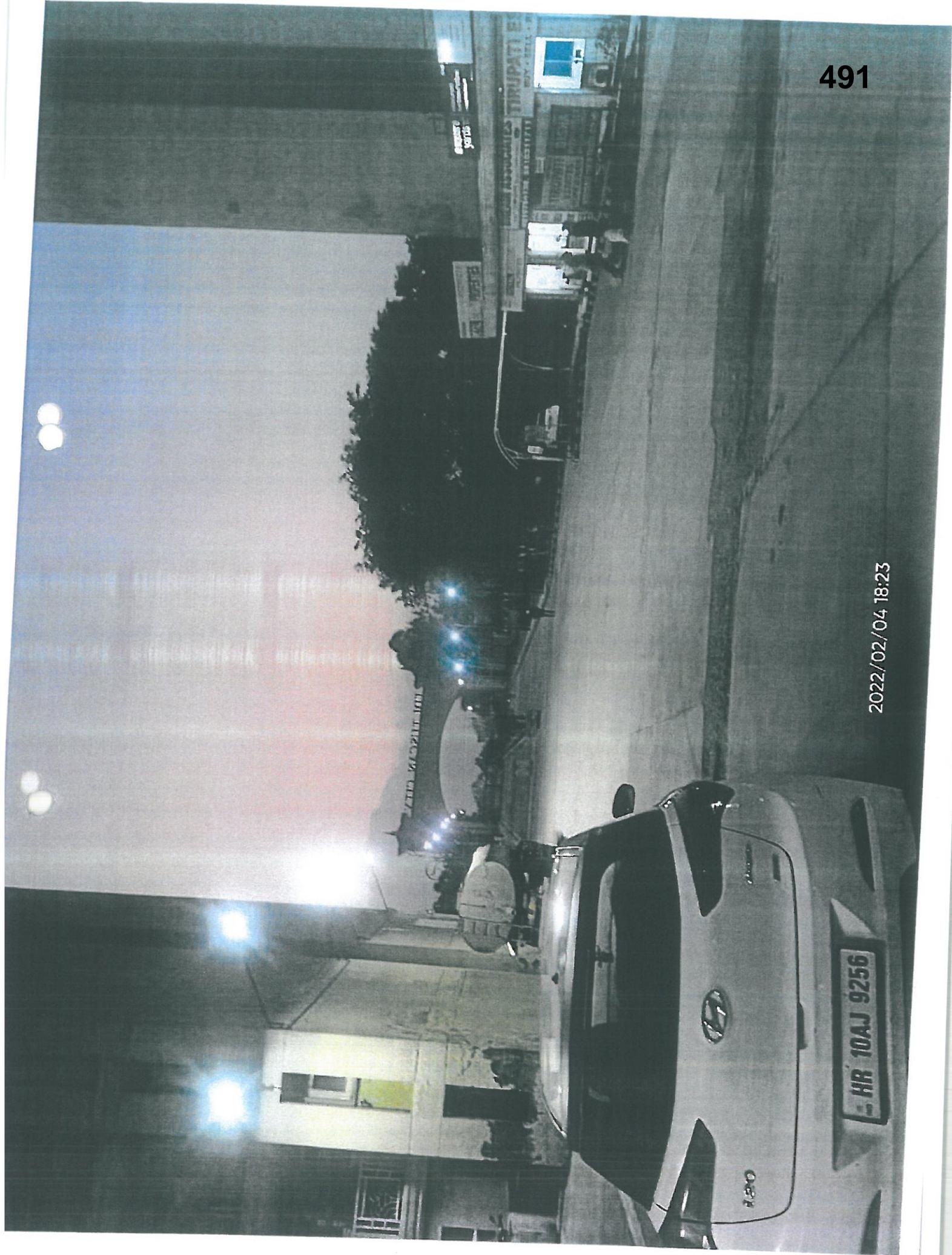
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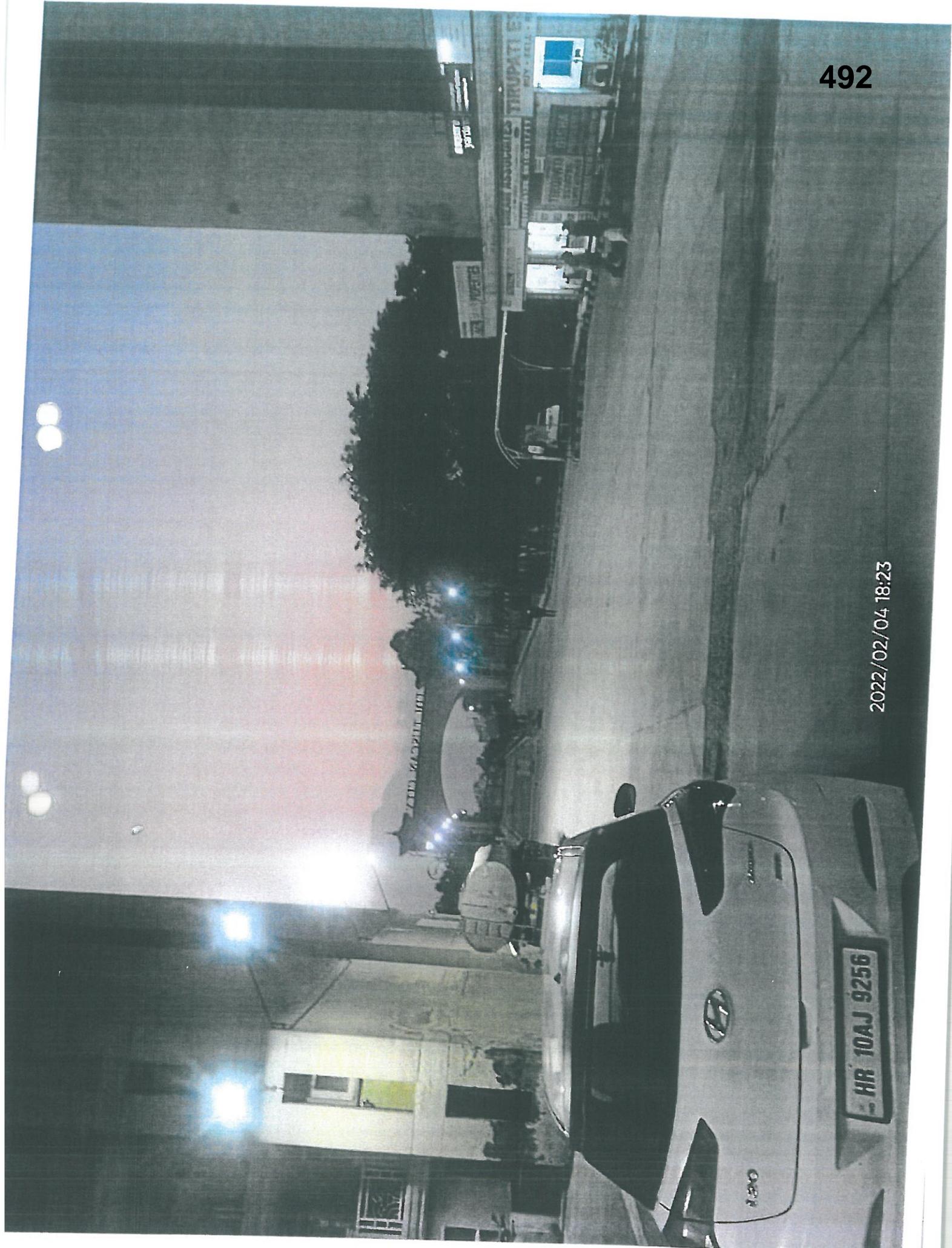
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**Haryana Shahari Vikas Pradhikaran**

Water and Sewerage SEWERAGE CONNECTION Voucher

12/10 99 500

CONSUMER COPY

Voucher Number	HUDA0820793
Date	14-08-2020
Amount	100000
Payment Towards	SEWERAGE CONNECTION
Name	M/S TDI INFRASTRUCTURE Ltd.
Address	SEC-61
Division	SONIPAT

BANK COPY**Voucher No : HUDA0820793**

Name	M/S TDI INFRASTRUCTURE Ltd.		
Amount Received	100000	Payment Towards	SEWERAGE CONNECTION
Division	SONIPAT	Date

Note :

- This is system generated voucher, no signature required

**Haryana Shahari Vikas Pradhikaran**

Water and Sewerage SEWERAGE SECURITY Voucher

501**CONSUMER COPY**

Voucher Number	HUDA0820794
Date	14-08-2020
Amount	250000
Payment Towards	SEWERAGE SECURITY
Name	M/S TDI INFRASTRUCTURE Ltd.
Address	SEC-61
Division	SONIPAT

BANK COPY

Voucher No : HUDA0820794

Name	M/S TDI INFRASTRUCTURE Ltd.		
Amount Received	250000	Payment Towards	SEWERAGE SECURITY
Division	SONIPAT	Date

Note :

- This is system generated voucher, no signature required

**Haryana Shahari Vikas Pradhikaran**

Water and Sewerage ROAD CUT FEES Voucher

502**CONSUMER COPY**

Voucher Number	HUDA0820795
Date	14-08-2020
Amount	20000
Payment Towards	ROAD CUT FEES
Name	M/S TDI INFRASTRUCTURE Ltd.
Address	SEC-61
Division	SONIPAT

BANK COPY**Voucher No : HUDA0820795**

Name	M/S TDI INFRASTRUCTURE Ltd.		
Amount Received	20000	Payment Towards	ROAD CUT FEES
Division	SONIPAT	Date

Note :

- This is system generated voucher, no signature required

**Haryana Shahari Vikas Pradhikaran**

Water and Sewerage SEWERAGE CONNECTION Voucher

J.D No 9978

503**CONSUMER COPY**

Voucher Number	HUDA0820787
Date	14-08-2020
Amount	100000
Payment Towards	SEWERAGE CONNECTION
Name	M/S KANAHIYA COMMUNICATIONS Pvt. Ltd,
Address	SEC-59
Division	SONIPAT

BANK COPY**Voucher No : HUDA0820787**

Name	M/S KANAHIYA COMMUNICATIONS Pvt. Ltd,		
Amount Received	100000	Payment Towards	SEWERAGE CONNECTION
Division	SONIPAT	Date

Note :

- This is system generated voucher, no signature required

**Haryana Shahari Vikas Pradhikaran**

Water and Sewerage SEWERAGE SECURITY Voucher

504**CONSUMER COPY**

Voucher Number	HUDA0820788
Date	14-08-2020
Amount	250000
Payment Towards	SEWERAGE SECURITY
Name	M/S KANAHIYA COMMUNICATIONS Pvt. Ltd,
Address	SEC-59
Division	SONIPAT

BANK COPY

Voucher No : HUDA0820788

Name	M/S KANAHIYA COMMUNICATIONS Pvt. Ltd,		
Amount Received	250000	Payment Towards	SEWERAGE SECURITY
Division	SONIPAT	Date

Note :

- This is system generated voucher, no signature required

**Haryana Shahari Vikas Pradhikaran**

Water and Sewerage ROAD CUT FEES Voucher

JD No 9978**505****CONSUMER COPY**

Voucher Number	HUDA0820789
Date	14-08-2020
Amount	20000
Payment Towards	ROAD CUT FEES
Name	M/S KANAHIYA COMMUNICATIONS Pvt. Ltd,
Address	SEC-59
Division	SONIPAT

BANK COPY**Voucher No : HUDA0820789**

Name	M/S KANAHIYA COMMUNICATIONS Pvt. Ltd,		
Amount Received	20000	Payment Towards	ROAD CUT FEES
Division	SONIPAT	Date

Note :

- This is system generated voucher, no signature required

To

✓
M/s. TDI Infrastructure Ltd.,
10, Shaheed Bhagat Singh Marg,
New Delhi.

Memo No. 1677

Dated:- 23-2-17

Subject:- Assurance of water supply and external services like sewerage, drainage and Master Roads etc. of HUDA to Residential colony Project "TDI City" located at Sector-58, 59, 60, 61, 63 & 64, Sonapat - Kundli, Haryana being developed by M/s. TDI Infrastructure Ltd.

Refer to your application dated 11.1.2017 on the subject cited above.

It is intimated that work of construction of 02 Nos. Ranney Wells in Rai Block for the Water Supply for Sector-58, 59, 60, 61, 63 & 64, Sonapat is in progress. Also the work for transmission lines for water supply lines has been allotted. The work will be completed by December-2018 subject to availability of land & funds. Also the Rough Cost Estimate for the construction of S.T.P. in Aterna village for above sectors is under process of approval & will be completed in next 2-3 years subject to availability of land & funds. The work of laying of Sewerage lines including roads in clear available land have been completed & balance will be completed in next 2-3 years subject to availability of land & funds. Moreover, some stretch of land is to be provided by you free of cost as per licence condition to HUDA to complete the execution of road work & for laying of other Master services on the sector dividing roads of above area.

It is for information & necessary action.


Executive Engineer,
HUDA Division,
Sonapat.



OFFICE OF THE EXECUTIVE ENGINEER, HSVP DIVISION, SECTOR - 15, SONIPAT

M xensonipat@gmail.com



0130 2233814



To

M/s TDI Infrastructure Ltd.
(Kinsbury G. H. S.)
9 - K. G. Marg, New Delhi.

Memo No. HDM/2020/6236

Dated 3/8/20

Subject:- Sanction of sewer connection in HSVP trunk sewer line for M/s TDI Infrastructure Ltd KINGSBURY G.H.S., Sonipat license No. 153 to 167 of 2004 and 183 to 228 of 2004 and 101 to 144 of 2005, 72 of 2012, 79 of 2008, 42 to 60 of 2005 for area 43.96 acres in Sector -61, U/E, Sonipat.

Reference:-Your application dated 09.08.2020

You are hereby authorized to connect sewage effluent of licensed area in existing 900/ 1100 mm i/d through M/s Ansal Properties & Infrastructure Ltd 300 mm i/d SW pipe to 200mm i/d SW pipe. You are requested connect your sewer connection in the HSVP master sewer line under jurisdiction of this office. In addition to the above you have already submitted a affidavit that you will deposit the monthly sewerage charges for maintenance of HSVP sewer on the rates fixed by HSVP from time to time and check jointly by the representative of HSVP and M/s TDI Infrastructure Ltd. The sewerage connection is sanctioned on the following terms and conditions:-

1. M/s TDI Infrastructure Ltd has deposited the EDC (External Development Charges) in concerned department as fixed by the DTCP, Haryana. The Occupation Certificate of the above said unit also issued by the Director Town & Country Planning, Haryana.
2. Sewer connection shall be released in the presence of the representative of the department (HSVP) only authorized by the Executive Engineer, Concerned and monthly charges shall also be paid by the firm regularly.
3. The maintenance of internal sewer lines and connection etc. in all respect shall be the owner's responsibility at his own cost.
4. The rates shall be charged as fixed by the Chief Administrator, HSVP, Panchkula from time to time and shall be binding upon M/s TDI Infrastructure Ltd for sewer connection etc.
5. The connection shall be maintained strictly as per rules and regulation frame by HSVP.
6. Sewer connection will be utilized for sewer facilities to M/s TDI Infrastructure Ltd license No. 153 to 167 of 2004 and 183 to 228 of 2004 and 101 to 144 of 2005, 72 of 2012, 79 of 2008, 42 to 60 of 2005 only.
7. For any dispute in connection with the release of sewer connection / maintenance and disconnection etc. for the said sewer connection and matter shall be referred by any of the two parties to the concerned Superintending Engineer, HSVP Circle, Rohtak and his decision in the matter shall be final and legally binding on both the parties.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 155 OF 2020

IN THE MATTER OF:-

DR. (MRS.) MANORAMA
SHARMA

...APPLICANT

VERSUS

M/S TDI INFRASTRUCTURE LTD.
& ORS.

...RESPONDENTS

VAKALATNAMA

KNOWN ALL to whom these presents shall come that I, Ritesh Vijhani, Authorized Representative of Appellant Company do hereby appoint:

SKV ASSOCIATES

Vaibhav Agnihotri

Arvind Upadhaya, Niharika Ahluwalia

Rohan Anand, Ankit Khera, Shaurya Punj, Aman Agarwal

Amer Vaid, Yashodhara Gupta, Madhav Bhatia

A – 118, Third Floor, Defence Colony, New Delhi – 110024

(E.) admin@skvassociates.com; (M.) +91 76697 00089

Herein after called Advocates to be my/ our advocates in the above noted case and authorized them to act appear and plead in the above noted case in the Court or in any court in which the same may be tried or heard and also in the appellate courts including Supreme Court.

To sign, verify and present pleadings application, appeals, cross objections or petitions for execution, review, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any difference of disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts there and to all other acts and things which may be necessary to be done for the progress and in the course of prosecution of that said case.

To appoint and instruct other legal practitioners authorizing him to exercise the power and authorize hereby confer upon the advocate whenever he may think fit to do so and singe the power of attorney on our behalf.

And I/ We undersigned do hereby agree ratify and confirm acts done by the advocates or his substitute in the matter is my/ our acts as if done by me/us to all intents and purposes.

And I/ We undersigned do hereby agree that in the event of any part of the fees agreed by me/ us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution and would be entitled to the same.

IN THE WITNESS WHEREOF I/ We do hereby upto put my/ our hand to these presents the contents to which have been understood by me/us on the 10 day of February, 2022.

Manoran
Accepted
Yashodhara
Amer Vaid

Ritesh Vijhani
For TDI Infrastructure Limited
- Client
Director/auth. Signatory

Service in Dr. (Mrs.) Manorama Sharma v. TDI Infrastructure Ltd. & 2 Ors.

Skv Associates <skvka@skvassociates.com>

Fri, Feb 11, 2022 at 10:24 AM

To: sandeepsachin123@rediffmail.com, pstcpharyana2@gmail.com, hspcbms@gmail.com

Cc: SKV Associates <admin@skvassociates.com>

Before the Hon'ble NGT, Principal Bench**In the matter of:-*****Dr. (Mrs.) Manorama Sharma v. TDI Infrastructure Ltd. & 2 Ors.***

Dear Sir/Ma'am,

Please find attached the Objections & Application on behalf of TDI Infrastructure Ltd. Kindly consider the same as advance service.

Regards,
Vaibhav Agnihotri
Yashodhara Gupta [FINAL Objections - Manorama Sharma NGT.pdf](#)**SKV ASSOCIATES**A-118, Third Floor
Defence Colony
New Delhi - 110024
(M.): +91 76697 00081

 [Application for Vacation of Stay- Manorama Sharma.pdf](#)
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